

LOK SABHA DEBATES

(English Version)

Fourth Session
(Fourteenth Lok Sabha)



(Vol. VII contains Nos. 1 to 10)

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LOK SABHA DEBATES

LOK SABHA

Tuesday, March 1, 2005/Phalgun 10, 1926 (Saka)

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

[Translation]

...(Interruptions)

PROF. VIJAY KUMAR MALHOTRA (South Delhi): Mr. Speaker, Sir, I had requested you for suspension of Question-Hour and taking up Adjournment Motion moved by Shri Advaniji for discussion. ...(Interruptions)

[English]

MR. SPEAKER: I have received the notice for Adjournment Motion from the hon. Leader of the Opposition. I will hear him after the Question Hour.

...(Interruptions)

[Translation]

PROF. VIJAY KUMAR MALHOTRA: There is no question of Question-Hour. ...(Interruptions)

[English]

Sir, I have already given a notice for suspension of Question Hour. ...(Interruptions)

MR. SPEAKER: Okay. I am prepared to hear him on the admissibility of the Adjournment Motion.

...(Interruptions)

[Translation]

MR. SPEAKER: Shri Advaniji, you may speak now.

SHRI L.K. ADVANI (Gandhinagar): Mr. Speaker, Sir, you have asked me to speak on admissibility of Adjournment Motion. But I would like to emphasise on what is going on in Goa. It is not only painful for Goans but for all those in the country, who are concerned about the Constitution and those who want to keep its sanctity above everything. They feel it is one sort of mockery.

Mr. Speaker, Sir, over a month ago, a democratically elected Government was dismissed arbitrarily. ...(Interruptions)

[English]

MR. SPEAKER: Please, let us have some order. I have permitted him to speak. When I have permitted him to speak, you should not interrupt.

...(Interruptions)

MR. SPEAKER: Let us have some method of functioning. I have permitted him. Please do not interrupt.

...(Interruptions)

[Translation]

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): What they did in Nagaland. ...(Interruptions)

[Translation]

SHRI L.K. ADVANI: I do not understand where Nagaland finds mention in it? ...(Interruptions)

MR. SPEAKER: You leave it.

...(Interruptions)

SHRI L.K. ADVANI: When our Government, led by Shri Vajpayee ji was in power we did not dismiss any Government. ...(Interruptions) Now he is talking of Nagaland. ...(Interruptions) That Government was such. ...(Interruptions)

[English]

MR. SPEAKER: This is an important matter. Let us discuss it in a manner which is consistent with the dignity of the House.

...(Interruptions)

[Translation]

SHRI L.K. ADVANI: Mr. Speaker, Sir, this House has been expressing concern over defections since 1967. We had thought of enacting many laws, constituted many a Committee wherein, I too, had been a Member and,

perhaps you too, may have been a Member in those Committees. We enacted a law wherein we made a provision for split, and according to that provision retail defection is an offence but wholesale defection is allowed. Our Government. *...(Interruptions)*

[English]

SHRI MADHUSUDAN MISTRY (Sabarkantha): Sir, they are making a statement. He should speak on admissibility. *...(Interruptions)*

[Translation]

MR. SPEAKER: Mistry ji, You please sit down.

...(Interruptions)

SHRI L.K. ADVANI: During NDA regime, we all. *...(Interruptions)*

SHRI PAWAN KUMAR BANSAL (Chandigarh): It can be replied to from both sides. *...(Interruptions)*

MR. SPEAKER: I am hearing that.

...(Interruptions)

[English]

MR. SPEAKER: I will try to answer.

...(Interruptions)

MR. SPEAKER: Shri Advaniji, not on merits.

...(Interruptions)

MR. SPEAKER: Why this impatience? Let me say that I will give full opportunity to you. Shri Advaniji, please speak on the admissibility.

SHRI L.K. ADVANI: Sir, I am not going on merits. There are three aspects to the situation. I am confining myself to the situation in Goa about which I would say, 'a democratically elected Government was asked to prove its majority on the floor of the House, but immediately after he proved his majority. *...(Interruptions)*

SHRI PAWAN KUMAR BANSAL: What did the Speaker do there? *...(Interruptions)*

MR. SPEAKER: Shri Bansal, do you want to say something on the admissibility?

SHRI PAWAN KUMAR BANSAL: Yes, sir.

MR. SPEAKER: Advaniji, please speak on the admissibility, not on merits.

SHRI L.K. ADVANI: Sir, the second situation is that the law against defections approved by Parliament has been reduced to a fallacy by a devious device that has been found out to make Members resign from the Assembly and a House of 40 has been reduced to a House of 34. *...(Interruptions)*

MR. SPEAKER: I will request you to please speak on the admissibility.

SHRI L.K. ADVANI: Today the Government is at a standstill. The whole Government administration is paralysed. Therefore, I would plead with the Government here—personally we have spoken to the Home Minister, to the Defence Minister, to the Prime Minister—that in a situation of the kind which obtains in Goa, the best course would be to go to the people. Let us go to the people and let the people decide! I do not know what is going to happen in Goa. Every day some thing new happens which makes me feel sad about the manner in which all these provisions of the Constitution. *...(Interruptions)*

MR. SPEAKER: At the moment, Advaniji, I am only concerned with the admissibility of the Adjournment Motion. I am not making any comment on the importance.

SHRI L.K. ADVANI: If a Governor dismisses a Government unconstitutionally that is sufficient for a substantive motion. The Central Government fails to do its duty in that regard, that itself is sufficient.

MR. SPEAKER: I have to take a decision sitting here.

SHRI L.K. ADVANI: The point is that the people are absolutely agitated over this. This House also feels that first and foremost issue that should be taken up is this.

[Translation]

SHRI MOHAN SINGH (Deoria): Mr. Speaker, Sir, since you have started. *...(Interruptions)*

[English]

MR. SPEAKER: Please sit down. I will try to regulate the matter. You cannot speak any time you choose.

Please sit down. I am asking the Leader of the House to speak. I will hear you if you want to speak. I am asking you to speak only on admissibility.

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE): Mr. Speaker, Sir, the subject before the House right now is whether the notice of Adjournment Motion is admissible or not. You are to decide whether the notice of Adjournment Motion given by some hon. Members will be admissible or not. I am not going to comment on the admissibility of the Adjournment Motion. I have only two points to make. The Leader of Opposition has referred to me. *...(Interruptions)*

MR. SPEAKER: He has said many things apart from the admissibility.

SHRI PRANAB MUKHERJEE: The Leader of Opposition has said that he had a talk with me, he had a talk with the Home Minister, and he had a talk with the Prime Minister. If he had not referred to me, I would not have risen to make any comment on the notice of the Motion. But my most respectful submission is that even the beginning has a beginning. What has happened in Goa is definitely deplorable and we are sad that the democratic process in the State has been affected. But, before we come to the decision of the Governor, we shall have to go into the picture of what happened in the Assembly itself.

When a Motion of Confidence was to be sought for and when the Governor wanted to ascertain the strength of the Legislative Assembly from the secretariat of the Speaker, the Speaker submitted a list of the Members of the House to the Governor. It was found, when they were asked to decide about the confidence motion, that suddenly one Member was dismissed and he was finally removed from the House.

MR. SPEAKER: Let us not go into this.

PROF. VIJAY KUMAR MALHOTRA: Is this relevant to the admissibility?

SHRI PRANAB MUKHERJEE: Artificial majority was attempted to be created. Therefore, before discussing the conduct of the Governor we should look into this aspect also.

MAJ. GEN. (RETD.) B.C. KHANDURI (Garhwal): Advaniji was not allowed to speak; he was constantly disturbed.

MR. SPEAKER: I have allowed him to say whatever he wanted to say.

...(Interruptions)

MR. SPEAKER: I appeal to you. Let us have some decorum in the House and you speak one-by-one.

...(Interruptions)

MR. SPEAKER: You are dictating all the time to the Chair. Please do not do it.

...(Interruptions)

MR. SPEAKER: He has referred to the Governor. I will have to see how far it is admissible.

MAJ. GEN. (RETD.) B.C. KHANDURI: When Advaniji was speaking, you were reminding him that he should speak only on the admissibility. Why are you not reminding the Leader of the House?

[Translation]

SHRI ANANT GANGARAM GEETE (Ratnagiri): Mr. Speaker, Sir, you heard him completely. But when Advaniji was speaking he got up four times. *...(Interruptions)*

[English]

MR. SPEAKER: What he has said is on record. Please, all the time do not dictate to the Chair.

PROF. VIJAY KUMAR MALHOTRA: They are dictating to the Chair, not we.

MR. SPEAKER: Whoever dictates, I resent it. You can suggest a course of action, certainly. So far I wanted to hear about the admissibility. My view is, my opinion, my ruling is that this notice of Adjournment Motion is not admissible. I am giving my ruling, if you are prepared to listen.

...(Interruptions)

[Translation]

PROF. VIJAY KUMAR MALHOTRA: What is the problem if he has no objection to the discussion on Adjournment Motion. *...(Interruptions)*

[English]

When the Congress party says it has no objections for discussion, what is the problem?

MR. SPEAKER: No, I cannot permit it.

[Translation]

MD. SALIM (Kolkata-North East): They are destroying democracy in Goa. ...*(Interruptions)*

PROF. VIJAY KUMAR MALHOTRA: Democracy has been murdered in Goa. We cannot be silent spectators. ...*(Interruptions)* We are not the spectators here. Will we remain mute spectators if democracy is smothered? ...*(Interruptions)* We cannot be spectators. ...*(Interruptions)*

PROF. RASA SINGH RAWAT (Ajmer): Mr. Speaker, Sir, it is a question of protection of democratic values. ...*(Interruptions)**

[English]

MR. SPEAKER: Hon. Members, may I make a request.

...*(Interruptions)*

[Translation]

SHRI SHIVRAJ SINGH CHOUHAN (Vidisha): Mr. Speaker, Sir, no democratically elected Government has ever been dismissed in such a way. ...*(Interruptions)*

PROF. VIJAY KUMAR MALHOTRA: Mr. Speaker, Sir, it will be Uttar Pradesh after Goa and Jharkhand after Uttar Pradesh. ...*(Interruptions)* The would subvert democracy throughout India. ...*(Interruptions)*

[English]

MR. SPEAKER: Hon. Members, I am respecting your wishes. Kindly listen to me. Give me a little opportunity.

...*(Interruptions)*

[Translation]

SHRI SHIVRAJ SINGH CHOUHAN: Mr. Speaker, Sir, democracy has been murdered there. ...*(Interruptions)*

*Expunged as ordered by the Chair.

[English]

MR. SPEAKER: You speak whenever I request you or allow you to speak. At the moment, will you take you seat?

...*(Interruptions)*

[Translation]

MR. SPEAKER: You please sit down and let me speak.

...*(Interruptions)*

MR. SPEAKER: All of you be silent.

...*(Interruptions)*

PROF. VIJAY KUMAR MALHOTRA: Mr. Speaker, Sir, please listen to other hon. Members also. ...*(Interruptions)*

SHRI PRABHUNATH SINGH (Maharajganj, Bihar): Mr. Speaker, Sir, please listen to me also. ...*(Interruptions)*

SHRI RAMJI LAL SUMAN (Firozabad): Mr. Speaker, Sir, it is against the dignity of the Constitution. ...*(Interruptions)*

SHRI MOHAN SINGH: Mr. Speaker, Sir, alright, you may not allow the Adjournment Motion, but you may please allow a debate on misuse of the office of the Governor. ...*(Interruptions)*

[English]

MR. SPEAKER: Please take your seat. You have not given any Adjournment Motion. You cannot speak on somebody else's Motion.

...*(Interruptions)*

[Translation]

SHRI MOHAN SINGH: I have not given the notice, but please allow a debate on it. ...*(Interruptions)*

[English]

MR. SPEAKER: Hon. Members, I am not minimising the importance of the issue that has been raised. I shall be very happy if it is discussed on the floor of the House.

...*(Interruptions)*

[*Translation*]

SHRI MOHAN SINGH: You are allowing other Members to speak. *..(Interruptions)* and you do not allow me to speak. *..(Interruptions)*

[*English*]

MR. SPEAKER: This is very unfortunate. You are all senior Members. Please listen.

..(Interruptions)

[*Translation*]

MR. SPEAKER: Please sit down.

..(Interruptions)

SHRI MOHAN SINGH: Mr. Speaker, Sir, this is such an issue which may affect all the State Governments. *..(Interruptions)*

MR. SPEAKER: It is very sad.

..(Interruptions)

[*English*]

MR. SPEAKER: Shri Mohan Singh, I do not expect this from you. Please listen. I myself said that it is an important matter to be discussed on the floor of the House.

[*Translation*]

SHRI MOHAN SINGH: Mr. Speaker, Sir, We should discuss the way the Office of Governor is being misused. *..(Interruptions)*

[*English*]

MR. SPEAKER: I am only concerned at the moment sitting in this Chair about the admissibility of the Adjournment Motion. I am giving the ruling. This is not permissible. Why is it not admissible? There are other rules applicable. You can take recourse to those rules for the purpose of discussion.

[*Translation*]

SHRI PRABHUNATH SINGH: Mr. Speaker, Sir please listen to other Members also. *..(Interruptions)*

MR. SPEAKER: There is no such rule. Do not teach me!

..(Interruptions)

[*English*]

PROF. VIJAY KUMAR MALHOTRA: It can only be done by Adjournment Motion.

MR. SPEAKER: Nothing will be recorded.

*..(Interruptions)**

MR. SPEAKER: It is very unfortunate. Even the Speaker is not allowed to give his ruling. This is the position of Lok Sabha today.

..(Interruptions)

MR. SPEAKER: I am appealing to all the senior leaders of all sides.

..(Interruptions)

MR. SPEAKER: I am appealing to every hon. member.

..(Interruptions)

MR. SPEAKER: There is an important question—Q. No. 1 on Tsunami disaster.

[*Translation*]

SHRI RAMDAS ATHAWALE (Pandharpur): Mr. Speaker, Sir, please take up the question on Tsunami disaster. *..(Interruptions)*

11.15 hrs.

(At this stage Smt. Kiran Maheshwari and some other hon. Members came and stood on the floor near the Table.)

[*English*]

MR. SPEAKER: The House stands adjourned till 11.30 a.m.

11.14 hrs

The Lok Sabha then adjournment till thirty minutes past Eleven of the Clock.

*Not recorded.

11.30 hrs.

The Lok Sabha re-assembled at thirty minutes past Eleven of the Clock.

[Mr. Speaker in the Chair]

OBSERVATION BY THE SPEAKER

Notice of Motion for Adjournment

[English]

MR. SPEAKER: Hon. Members, I am thankful to the hon. leaders of different parties. They came and met me in my Chamber. There was a request from all sides and it was agreed to by all that the House may be adjourned till tomorrow. But before I announce that adjournment of the House, I wish to give the ruling on the Adjournment Motion.

SHRI KINJARAPU YERRANNAIDU (Srikakulam): Mr. Speaker, Sir, I would abide by your decision. But I have also given a notice of Adjournment Motion on one subject, and if you allow, I would like to mention it here.

MR. SPEAKER: You have to do it tomorrow because the House is being adjourned now.

SHRI KINJARAPU YERRANNAIDU: Okay, Sir.

MR. SPEAKER: Hon. Members, I have received a notice from Shri L.K. Advani expressing his intention to move an Adjournment Motion regarding the dismissal of the duly elected Government of Shri Manohar Parrikar, Chief Minister of Goa by the Governor of the State.

I have heard hon. Shri Advani and some hon. Members on the issue of admissibility of the notice. As per Rule 56 of the Rules of Procedure and Conduct of Business in Lok Sabha, Adjournment Motion is an extraordinary device, which if admitted, leads to setting aside the normal business of the House for discussing a definite matter of urgent public importance.

Rule 56 has to be read in consonance with sub-rules (vii) and (viii) of Rule 58, and such a reading would make it clear that the right to move the Adjournment Motion in the House for the purpose of discussing a definite matter of urgent public importance shall be subject to the following restrictions:

"The motion shall not deal with any matter which is under adjudication by a court of law having jurisdiction in any part of India; and the motion shall not raise any question, which under the Constitution or these rules, can only be raised on a distinct motion by a notice given in writing to the Secretary-General."

I have to inform the House that I have a communication from the Government informing that a Writ Petition (C) No. 78 of 2005 —Manohar Parrikar versus State of Goa and Others, in this regard, is under consideration of the hon. Supreme Court. The matter is *sub judice*.

I may also inform the House that on an earlier occasion, i.e., on 27th November, 1996, notices of Adjournment Motion, given by Shri Atal Bihari Vajpayee, the then Leader of Opposition, and five other hon. Members seeking to raise issues *inter alia* relating to the alleged unconstitutional action of the Governor of Uttar Pradesh and continuation of the President's Rule in the State were also disallowed by the Chair *inter alia* on the ground that the matter is *sub judice* in the Allahabad High Court.

As per Kaul & Shakhder, page 512, it has been held by the Speakers from time to time that conduct of the Governor of a State could not be raised by way of an Adjournment Motion.

In view of these facts, I withhold my consent to the notice of Adjournment Motion.

WRITTEN ANSWERS TO QUESTIONS

[Translation]

Tsunami Disaster

*1. SHRI AVTAR SINGH BHADANA:
SHRI BRAJESH PATHAK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any Central team has made any assessment of the loss of lives and properties suffered due to Tsunami in various States/UTs:

(b) if so, the details thereof, State/UT-wise:

(c) the details of assistance given to the affected States/UTs so far;

(d) the details of the various schemes launched for carrying out rescue and relief operations;

(e) the details of the financial package, if any, for the rehabilitation programme;

(f) whether there had been a large number of cases of misutilisation of assistance given to Tsunami affected States/UTs;

(g) If so, the details thereof, State/UT-wise and the action taken thereon;

(h) whether the Government has set up or proposes to set up a National and State level Disaster Management Authority and a unified command for Tsunami relief operations;

(i) if so, the details thereof; and

(j) the time by which such Authority is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) to (j) Central Teams were deputed for assessment of the situation and requirement of funds to the Tsunami affected States of Andhra Pradesh, Kerala and Tamil Nadu and UTs of Pondicherry and Andaman & Nicobar. The details of loss of lives and extent of damage to properties, as reported by the States/UTs, are given in the Statement-I enclosed.

Immediately after receiving the first information about the Tsunami waves hitting the Indian coast, the entire machinery of the State Governments/UT Administrations and the Central Government was activated for immediate response. The Ministry of Home Affairs, being the nodal Ministry, has been coordinating the relief, response and rehabilitation measures with the affected regions as also the Central Ministries/Departments providing emergency support including the Ministry of Defence/Armed Forces and the other States and NGOs. Immediate reconnaissance of the affected areas was undertaken for impact assessments. An Integrated Relief Command comprising representatives from military and civil authorities was set up for Andaman & Nicobar Islands under the Lt. Governor. Search and rescue operations were launched with the help of Armed Forces. About

20,900 personnel from Army, Navy, Air Force, Coast Guard and Central Para Military Forces were deployed in rescue and relief operations. Over 1000 medical personnel were deployed in mainland and about 200 doctors/paramedicos in Andaman & Nicobar Islands. In addition, two medical first responder teams of Ministry of Home Affairs were sent to the Andaman & Nicobar Islands. The relief hubs in various parts of the country were identified and designated for expeditious supply of necessary relief material in the affected areas. Officers of the Ministry of Home Affairs were deputed to the affected areas for effective coordination of rescue and relief operations.

A Group of Ministers under the chairmanship of the Prime Minister reviewed the relief and rehabilitation efforts on continued basis. The National Crisis Management Committee under the chairmanship of Cabinet Secretary also met on daily basis to take stock of the situation and extend needed assistance in the affected areas. The Control Room in the Ministry of Home Affairs was reinforced to monitor the situation round the clock and mobilize necessary resources for search and rescue and subsequently relief and restoration operations. Integrated Defence Staff (IDS) Ops Room of the Ministry of Defence functioned round the clock for logistic support of Armed Forces.

There is an institutional mechanism at the National and State level for emergency response in the event of natural disasters. Though the execution of the rescue and relief operations are primarily the responsibility of the State Governments, the Government of India extends all the possible assistance to the States to supplement their efforts to meet the situation effectively. In the Tsunami disaster, all required assistance have been extended to the affected States/UTs for rescue and relief.

A special package of Rs. 2822.17 crore for relief and rehabilitation measures has been approved by the Government of India for the States of Andhra Pradesh, Kerala, Tamil Nadu and UT of Pondicherry. This includes Rs. 1184.84 crore for fisheries sector, Rs. 23.21 crores for fishing harbour and landing places, Rs. 752.30 crores for construction of permanent houses and Rs. 861.82 crores for immediate relief and response. A relief package of Rs. 821.88 crore has also been approved for Tsunami affected areas in Andaman & Nicobar Islands. The details of these packages are at the statement-II enclosed. A Core Group under the Planning Commission has been constituted to plan and make provisions for long term rehabilitation, infrastructure reconstruction including

providing multi-hazard proof permanent houses to those who have lost their houses.

Few complaints about misutilisation of relief assistance were received and these have been investigated. The States have been suitably advised.*

* The reply was subsequently corrected through a correcting Statement, which was laid on the Table of the House on 22.3.2005 and was also Placed in the Library under LT No. 1846/2005.

It is proposed to introduce a Disaster Management Bill, 2005 in the Parliament to, *inter alia* set up a National Disaster Management Authority and State Disaster Management Authorities with a view to providing requisite institutional and coordination mechanism and power for undertaking the mitigation measures as also mechanism for ensuring preparedness and capacity building to handle disasters for interim period, pending the passage of the Bill. The National Disaster Management Authority is being constituted by administrative order.

Statement-I

Details of loss of lives and Extent of Damage to Properties due to Tsunami of 26th December 2004

Details	Andhra Pradesh	Kerala	Tamil Nadu	Pondicherry	Andaman & Nicobar	Total
Human lives lost	105	171	8009	593	1395	10273
Dwelling units Affected	418	17382	190000	10061	21100	239024
Cattle lost	89	Nil	5500	2685	27331	35605
Cropped area damaged (Ha)	596	7763	2589	792	11010	22750
Boats damaged (nos.)	12189	10882	52638	6678	1401	83788

Statement-II

Details of Relief Package for the Tsunami Affected States/Union Territories

(Rs. in crore)

State	From CRF/ NCCF	Other Ministries	Fishing Sector		Fishing harbour grant	Housing	Total
			Subsidy	Loan			
Andhra Pradesh	19.53	13.00	27.66	7.51	—	2.30	70.00
Kerala	84.10	23.21	44.85	34.13	13.07	50.00	249.36
Tamil Nadu	617.20	62.50	441.08	566.47	9.94	650.00	2347.19
Sub Total:	720.83	98.71	513.59	608.11	23.01	702.30	2666.55
Pondicherry	39.78	2.5	32.01	31.13	0.20	50.00	155.62
Grand Total	760.61	101.21	545.60	639.24	23.21	752.30	2822.17

Note: Includes additional, Rs. 91.13 crore has been approved under fishery sector. (Rs. 84.54 crore-Tamil Nadu, Rs. 3.42 crore-Kerala, Rs. 1.01 crore to Andhra Pradesh and Rs. 2.16 crore to Pondicherry)

CRF= Calamity Relief Fund. . NCCF= National Calamity Contingency Fund.

Andaman & Nicobar Islands

(Rs. in crore)

Assistance covered		Amount	Remarks
(A)	Assistance as per CRF/NCCF norms	313.19	This includes 15.37 crore from ARWSP out of the budget of Department of Drinking Water Supply
(B)	Assistance covered under norms with relaxation of scale	215.65	This includes 7,500 MT foodgrains (rice) under SGRY, valued at Rs. 7.50 crore
I	Assistance covered under norms with a special package		
(i)	Revival of economic activity		
(a)	Fishermen	15.01	
(b)	Agriculture	239.54	
(ii)	Rehabilitation of orphans, widows, disabled, unmarried girls	8.60	
(iii)	Immediate restoration of administration and infrastructure activity	29.89	
Grand Total		821.88	

ARWSP- Accelerated Rural Water Supply Programme.

SGRY- Sampoorn Grameen Rozgar Yojana.

*[English]***Rehabilitation of Displaced Tribals**

- *2. SHRI SUNIL KUMAR MAHATO:
SHRI MANSUKHBHAI D. VASAVA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether tribal communities have been displaced due to various reasons from their traditional habitats on a large scale in the country;

(b) if so, the details thereof, State-wise and the reasons therefor;

(c) the action being taken by the Government to stop this trend; and

(d) the steps being taken by the Government to rehabilitate the displaced tribals along with the progress made in this regard so far, State-wise?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH): (a) and (b) Yes, Sir, Tribal communities have been displaced and alienated from their traditional habitats owing to various reasons, which *inter-alia* also include the developmental projects. 'Land' and its management fall exclusively under the administrative and legislative jurisdiction of the respective State Governments, hence the information is State specific. The information with regard to alienation of tribal lands (as on March 2004) collected from the Ministry of Rural Development is as under:

Sl. No.	State	Cases Pending in Courts	Area (in acres)
1	2	3	4
1.	Andhra Pradesh	7663	31324
2.	Assam	1992	4192

1	2	3	4
3.	Bihar*	9773	9742
4.	Gujarat	7526	19633
5.	Karnataka	4061	15352
6.	Madhya Pradesh®	24210	61275
7.	Maharashtra	1010	NA
8.	Orissa	837	896
9.	Rajasthan	411	1526
10.	Tripura	38	21

* Including Jharkhand.

® Including Chhattisgarh.

(c) and (d) 'Land' being a State subject, most of the State Governments like Andhra Pradesh, Assam, Bihar, Gujarat, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Manipur, Maharashtra, Orissa, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttar Pradesh and West Bengal have enacted laws for prevention of alienation of tribal land. Further, a comprehensive National Policy on Resettlement and Rehabilitation for Project Affected Families has also been formulated and circulated to all the States by the Ministry of Rural Development. The policy provides for the minimum benefits to be ensured to the displaced persons, including the Scheduled Tribes. The policy provides for much more liberalized rehabilitation package for the Scheduled Tribes.

Inclusion of Disaster Management Curriculum in Text Books

*3. SHRI PRABODH PANDA:
SHRI SUGRIB SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has decided to incorporate information on Tsunami in the text books on disaster management curriculum in CBSE course, particularly in class X and also at University level;

(b) if so, the details thereof;

(c) whether the course curriculum has been drafted in collaboration with the United Nations Development Programme;

(d) if so, the details thereof: and

(e) the time by when such course is likely to be started?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) Yes, Sir. The Central Board of Secondary Education (CBSE) had introduced Disaster Management as a part of the curriculum in Social Science in the year 2003-2004 in Class VIII and subsequently in Class IX during the year 2004-05. CBSE will introduce a Disaster Management course in Class X in the academic year 2005-2006. In the course on Disaster Management a module entitled "Tsunami—the killer sea waves" has been included. At University level, University Grants Commission (UGC) has constituted a Committee to prepare a certificate course curriculum on Disaster Management.

(c) and (d) Yes, Sir. The course curriculum has been drafted in collaboration with the United Nations Development Programme (UNDP). The course content consists of the following inputs:

- (i) Basic information with regard to natural and manmade disasters
- (ii) Disaster Awareness
- (iii) Disaster Prevention
- (iv) Disaster Mitigation
- (v) Disaster Management plans for school and community.

(e) The course will be introduced in Class X from April, 2005.

[Translation]

Legislation to Regulate Admission and Fee Structure in Educational Institutions

*4. SHRI PRABHUNATH SINGH:
SHRI BADIGA RAMAKRISHNA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether some State Governments have urged the Government of India to enact a central legislation to regulate admission and fee structures in Higher Education and private self-financing institutions;

(b) if so, the details thereof;

(c) whether a meeting of the Ministers of Higher and Technical Education of the States was held recently to consider this issue;

(d) if so, the decision taken in this regard; and

(e) the steps being taken by the Government to check arbitrariness and malpractices in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) Yes, Sir. The Government of India has received requests from the State Governments of Karnataka, Kerala and Rajasthan for a Central Legislation to regulate admissions and the fee structure in private self financing professional educational institutions.

(c) to (e) Yes, Sir. The State Ministers of Higher and Technical Education, in the conference held at Bangalore on January 10-11, 2005, arrived at a broad consensus on the need for Central Legislation in this regard. A draft bill has been prepared for vetting by the concerned Departments and subsequent circulation among stakeholders and all the State Governments to elicit their views for eliminating arbitrariness and malpractices in professional educational institutions.

Trade Deficit

*5. SHRI RAMJI LAL SUMAN:
DR. CHINTA MOHAN:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether trade deficit has been progressively increasing as a result of rising imports during the current financial year;

(b) if so, the reasons therefor and the quantum/value of exports/imports transactions carried out till date;

(c) whether measures have been taken to balance the trade and the sources through which the Government propose to meet this trade deficit;

(d) if so, the details thereof;

(e) whether the Government contemplate any scheme to promote indigenous industries in the importing sectors; and

(f) if so, the details thereof?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH): (a) The merchandise trade deficit during the current financial year, 2004-05, (April-January) was US\$ 22.7 billion compared to US\$ 13.5 billion in the comparable period last year.

(b) The primary reason for increase in merchandise trade deficit during the current financial year was the increased price of oil, with oil imports registering a growth of 40%. A concomitant reason is the impressive growth in the economy, particularly in the manufacturing and the export sector. According to the advance estimates of the CSO, the Indian economy is expected to grow by 6.9% during 2004-05. The manufacturing sector grew by 8.9% (April-November, 2004-05) and the exports sector recorded a growth of 25.6% (April-January, 2004-05). Consequently, exports crossed the US\$ 60 billion mark during the first 10 months of the financial year. Economic growth entails a rising demand for raw materials and intermediate products for the manufacturing sector.

(c) and (d) There are no measures to restrict imports or to artificially balance trade that may lead to dampening of the growth of the economy or lead to resurgence of inflationary pressures. A significant strategy is to boost exports to the maximum. The Foreign Trade Policy announced in August, 2004 aims to double India's percentage share of global trade by 2009. As a consequence of our efforts, we have experienced a growth of 25.6% in our exports so far in the current year.

(e) and (f) The Foreign Trade Policy also aims to make trade an effective instrument of economic growth and employment generation. This objective is proposed to be achieved by focused strategies which include, *inter alia*, unshackling of controls and creating an atmosphere of trust and transparency to unleash the innate entrepreneurship of the businessmen, industrialists and traders. It is expected that such measures and strategies should promote indigenous industries in competitive sectors including importing sectors.

[English]

Commonwealth Games, 2010

*6. SHRIMATI SUMITRA MAHAJAN:
SRRI Y.G. MAHAJAN:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has given directions/instructions to Indian Olympic Association about its responsibilities in organising Commonwealth Games, 2010;

(b) if so, the details thereof;

(c) whether there is any controversy with the Indian Olympic Association about the constitution of committees for Commonwealth Games as mentioned in *Dainik Jagaran* dated January 20, 2005; and

(d) if so, the time by which the decision is likely to be taken in this regard?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT): (a) Yes, Sir.

(b) The Government of India has constituted a Core Group of Ministers (GOM) for coordinating the work relating to organization of the Commonwealth Games, 2010. In this regard, the GOM has decided to set up the following organizational structure:

- (i) Apex Committee under the Chairmanship of Union Minister for Youth Affairs and Sports for overseeing and coordinating the Games.
- (ii) Organizing Committee under the Chairmanship of President, IOA for conduct of the Games.
- (iii) A three-member Sub-Committee of the GOM headed by the Union Finance Minister to supervise and deal with all financial matters. In addition, the following arrangements have been approved.
 - (a) The Lt. Governor of Delhi will have the overall responsibility regarding the Games with specific reference to security, law and order and matters coming under DDA.
 - (b) There will be a Sub-Committee headed by CM of Delhi which will look after all other issues that come under the jurisdiction of the Government of NCT of Delhi, as per the Constitution.
 - (c) A Committee of Secretaries (COS) headed by the Cabinet Secretary will be responsible for the implementation of the decisions of the GOM regarding the Commonwealth Games. The sports Department, through its Secretary, will service this Committee.

(c) There have been discussions on various related issues but there is no controversy as such.

(d) The decisions have already been taken by GOM on 29th January, 2005.

Subsidy on Marine Exports

*7. DR. K.S. MANOJ: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there is a provision to give subsidy to marine produce exporters through MPEDA;

(b) if so, the details thereof;

(c) the eligibility criteria fixed for obtaining subsidy;

(d) whether there had been instances of extending subsidy in exception to the laid down provisions; and

(e) if so, the reasons therefor and the details of exporters to whom such subsidy has been extended during last three years?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH): (a) and (b) There is a provision in the Marine Products Export Development Authority Act, 1972 to extend financial or other assistance to marine product exporters through MPEDA.

(c) The eligibility criteria for obtaining financial assistance is that the beneficiary viz, exporter/seafood processing plant/processing centre, should hold valid registration with the MPEDA, and fulfil the specific conditions relating to the particular scheme for which assistance is sought. In addition to these, registered exporters of live marine products and ornamental fishes are also eligible for specific export promotion schemes.

(d) No, Sir.

(e) Does not arise.

Second Delhi Finance Commission

*8. SHRI PAWAN KUMAR BANSAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the system deployed for determining the grant-in-aid to the UTs by the Centre;

(b) whether the Second Finance Commission had recommended that 17 percent of the tax revenue of the Union Territory Administration be given to the Municipal Corporation and one percent to Panchayatiraj Institutions;

(c) if so, the amount so payable and that actually paid to the Municipal Corporation and the Panchayatiraj Institutions in Chandigarh during each of the last three years;

(d) the reasons for not releasing the grant as per the recommendation of the Finance Commission;

(e) whether the Government is aware that the functions performed by the Municipal Corporation and the Panchayatiraj Institutions constitute a major chunk of the total civic services provided in Chandigarh; and

(f) if so, the total revenue contributed by each of the UTs to the Consolidated Fund of India and that granted

to them during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) The requirements of funds of the Union Territories under Non-Plan are assessed by the Ministry of Finance, in consultation with Ministry of Home Affairs at the pre-Budget discussions. The requirement of funds under Plan are discussed in the Planning Commission and sector-wise allocation is approved and communicated by Planning Commission in the Annual Plan of the Union Territories.

(b) Yes, Sir.

(c) The amount that would have become payable to the Municipal Corporation and Panchayati Raj Institutions, if the recommendations of the Second Delhi Finance Commission were to be accepted and the amount that has been paid during the preceding three years, is as follows:

(Rs. in crore)

Sl. No.	Year	Tax Revenue collected by UT of Chandigarh	Amount admissible to Municipal Corporation Chandigarh and PRIs	Amount actually paid to Municipal Corporation Chandigarh and PRIs
1.	2002-03	409.89	Municipal Corp.- 69.68 PRIs-4.10	Municipal Corp.- 52.90 PRIs-6.03
2.	2003-04	458.47	Municipal Corp.- 77.94 PRIs-4.58	Municipal Corp.- 72.29 PRIs-8.55
3.	2004-05	500.00 (RE)	Municipal Corp.- 85.00 PRIs-5.00	Municipal Corp.- 79.76 (BE) PRIs-6.92

(d) The recommendations of the Second Delhi Finance Commission are still under consideration of the Government.

(e) Yes, Sir.

(f) The total revenue contributed by each of the UTs without legislature to the Consolidated Fund of India and that granted to them during each of the last three years is indicated below:

(Rs. in crore)

Name of the UT	Total Tax and Non-Tax revenue generated and Contributed to C.F. of India		Expenditure provision met from the C.F. of India	
Andaman & Nicobar Islands	2002-03-	89.66	2002-03-	872.15
	2003-04-	100.95	2003-04-	974.64
	2004-05-	106.83 (RE)	2004-05-	1005.00 (RE)
Chandigarh	2002-03-	730.64	2002-03-	798.65
	2003-04-	821.59	2003-04-	858.92
	2004-05-	917.63 (RE)	2004-05-	969.52 (RE)
Dadra and Nagar Haveli	2002-03-	144.83	2002-03-	96.89
	2003-04-	180.78	2003-04-	100.69
	2004-05-	191.30 (RE)	2004-05-	106.37 (RE)
Daman & Diu	2002-03-	116.16	2002-03-	87.97
	2003-04-	145.19	2003-04-	94.44
	2004-05-	170.68 (RE)	2004-05-	107.80 (RE)
Lakshadweep	2002-03-	21.01	2002-03-	240.06
	2003-04-	22.30	2003-04-	209.18
	2004-05-	18.97 (RE)	2004-05-	228.31 (RE)

*[Translation]***Schemes for Welfare of Tribals**

*9. SHRI KAILASH MEGHWAL:
SHRI SARBANANDA SONOWAL:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Government is aware that the Scheduled Tribes of the country are still reported to be very backward;

(b) if so, the details thereof and the reasons therefor;

(c) the details of centrally sponsored schemes launched for welfare of tribals particularly in the socio-economic, medical and other areas of the country at present alongwith funds/subsidies allocated/released by

the Union Government during each of the last three years and the current year, State-wise and scheme-wise;

(d) the mechanism being followed to monitor and assess the proper utilization of the central funds;

(e) the steps taken by the Government to create awareness among tribals and to bring them in the national mainstream;

(f) whether there is any proposal for constitutional safeguard of tribals, particularly in North-Eastern States with a view to protect and preserve their community's identity and culture and to give tribal status to the non-tribals of the State of Assam; and

(g) if so, the details thereof?

THE MINISTER OF TRIBAL AFFAIRS AND
MINISTER OF DEVELOPMENT OF NORTH EASTERN
REGION (SHRI P.R. KYNDIAH): (a) and (b) Yes, Sir.

The Human Development Indices with regard to scheduled tribe population of the country are generally at the lowest and there are various reasons for their backwardness like geographical isolation, lack of connectivity of tribal areas and non-availability of basic amenities, etc.

(c) The details of schemes being implemented by the Ministry and the funds released against each of the schemes, State-wise for the last three years and for 2004-05 as on 31.1.2005 are given in the Statements-I to IV enclosed.

(d) The monitoring of programmes is carried out through review meetings with the State Government officials and also by personal inspection by Ministry officials. The Ministry also sponsors evaluation studies through independent agencies for monitoring of selected programmes.

(e) The State Governments, among others, are specifically requested to give wide publicity of the programmes and schemes of the Ministry at the commencement of each year. The Ministry also provides information through Annual Reports, Brochures of individual schemes and in the meetings and conferences held from time to time. The Ministry also publishes *Janjatiya, Jagran*, a quarterly Newsletter, to create awareness among masses, including tribal people.

(f) and (g) No such proposal is under consideration. The guiding principle for tribal development is to facilitate tribals to develop through their own genius protecting their socio-cultural traditions. The Ministry has received a proposal from the State of Assam for grant of tribal status to various communities which has been processed as per approved modalities.

Statement-I

State-wise Release of funds Under the Schemes Implemented by the Ministry of Tribal Affairs during the year 2001-02

(Rupees in lakhs)

Sl. No.	Name of the Scheme/ Programmes		Andhra Pradesh	Arunachal Pradesh	Assam	Bihar	Chhattis- garh	Gujarat	Himachal Pradesh	Jammu & Kashmir	Jher- khand	Karnataka	Kerala	Madhya Pradesh	Mahe- rashtra	Manipur
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
1.	Special Central Assistance to TSP (SCA to TSP)	-	2732.80	-	3058.90	550.56	4826.18	3830.91	643.58	971.94	5870.24	771.33	273.70	7833.22	3723.83	761.96
2.	Grants-in-Aid under Article 275 (1) of the Constitution	-	2715.35	200.00	845.58	209.35	2086.77	3050.00	78.00	502.94	2208.15	1314.37	117.50	4346.06	2672.50	230.00
3.	Grant-in-Aid to NGOs for STs including Coaching & Allied Scheme and award for exemplary service	NGOs Coaching Award	315.59 - -	- - -	87.05 - -	- - -	12.71 - -	91.98 - -	80.70 - -	36.89 - -	382.16 - -	195.35 2.15 -	111.45 - -	64.68 9.83 -	58.75 - -	70.13 - -
4.	Vocational Training Centres in Tribal Areas	State Govts NGOs	145.16 52.60	- -	- 21.37	- -	- 7.22	86.27 -	- -	10.07 -	- -	40.50 -	- -	- 0.82	- -	- -
5.	Educational complex in Low Literacy Pockets	-	245.29	-	-	-	9.95	19.31	-	-	-	8.16	-	8.50	10.77	-
6.	Grant-in-aid to State Tribal Development Cooperative Corporations for Minor Forest Produce	-	520.00	-	-	-	-	-	-	-	-	-	-	-	200.00	-
7.	Village Gramin Banks	-	-	-	-	-	-	-	-	-	-	-	-	80.78	83.18	-

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
8.	Development of Primitive Tribal Groups	State Govts NGOs	268.45	-	-	-	54.02	325.00	-	-	147.08	122.88	-	4.27	66.48	-
9.	Scheme of PMS, Book Bank and Upgradation of Merit of ST students	PMS Book Bank Upgradation	1915.10 30.29 -	- -	- 1.995 8.85	- -	- -	- 4.88 -	20.27 -	39.03 -	- -	239.75 23.94 -	92.00 -	323.18 -	368.61 -	737.49 -
10.	Scheme of Hostels for ST Girls and Boys	Girls Boys	232.52	10.00	-	-	10.00	31.87	240.05	-	394.80	175.00	22.84	-	285.80	-
11.	Ashram Schools in TSP Areas	-	262.90	-	-	-	400.00	157.25	-	-	-	128.00	-	-	-	-
12.	Research Information & Mass Education, Tribal Festivals and Others	Research Exchange of Visits	2.27 -	0.44 -	36.89 -	- -	- -	20.00 1.86	0.92 -	- -	40.31 -	0.76 6.25	14.90 -	13.14 -	16.50 -	0.44 -

State-wise Release of funds Under the Schemes Implemented by the Ministry of Tribal Affairs during the year 2001-02

(Rupees in lakhs)

Sl. No.	Name of the Scheme/ Programmes	-	Meghalaya	Mizoram	Nagaland	Orissa	Rajasthan	Sikkim	Tamil Nadu	Tripura	Uttar Pradesh	Uttarakhand	West Bengal	Andaman & Nicobar	Daman & Diu	Delhi	Dadra & Nagar Haveli
1	2	3	18	19	20	21	22	23	24	25	26	27	28	29	30	31	32
1.	Special Central Assistance to TSP (SCA to TSP)	-	-	-	-	6495.30	3848.56	108.02	323.32	1041.03	32.10	92.91	2202.57	230.85	99.15	-	-
2.	Grants-in-Aid under Article 275 (1) of the Constitution	-	-	-	-	4104.91	2560.00	239.38	405.00	482.50	178.95	78.05	1408.67	-	-	-	-
3.	Grant-in-Aid to NGOs for STs including Coaching & Allied Scheme and award	NGOs Coaching Award	358.35 - -	36.82 - -	2.43 - -	235.08 2.49 -	28.23 - -	5.35 - -	34.82 - -	19.94 - -	15.63 - -	27.08 - -	246.41 - -	- 2.79 -	- -	121.51 7.14 -	- -
4.	Vocational Training Centres in Tribal Areas	State Govts NGOs	- -	18.00 -	- 14.46	- 3.53	- -	- -	- -	- -	- -	- -	- -	- -	- -	- -	- -
5.	Educational complex in Low Literacy Pockets	-	-	-	-	32.52	30.58	-	-	-	6.97	-	10.84	-	-	7.06	-
6.	Grant-in-aid to State Tribal Development Cooperative Corporations for Minor Forest Produce	-	47.00	-	-	200.00	251.81	-	-	62.06	-	-	-	-	-	-	-
7.	Village Gramin Banks	-	-	-	-	100.00	-	-	-	18.03	-	-	-	-	-	-	-
8.	Development of Primitive Tribal Groups	State Govts NGOs	- -	- -	- 14.46	121.36 3.53	- -	- -	49.54 -	86.31 -	23.48 -	100.00 -	50.00 -	- -	- -	- -	- -
9.	Scheme of PMS, Book Bank and Upgradation of Merit of ST students	PMS Book Bank Upgradation	732.71 - -	246.00 - -	508.82 - -	- - 10.20	1110.05 6.00 7.05	- - -	3.31 2.06 -	90.79 2.828 2.40	6.40 -	186.54 -	73.63 -	0.55 -	- -	- -	- -

1	2	3	18	19	20	21	22	23	24	25	26	27	28	29	30	31	32
10.	Scheme of Hostels for ST Girls and Boys	Girls Boys	-	-	-	55.00	-	-	-	80.00	-	-	-	-	-	50.00	50.00
11.	Ashram Schools in TSP Areas	-	-	-	-	-	-	-	-	50.00	-	-	-	-	-	-	-
12.	Research Information & Mass Education, Tribal Festivals and Others	Research Exchange of Visits	-	-	-	62.09	4.53	-	-	25.36	0.44	-	31.21	-	-	-	-
			-	1.63	-	-	-	-	-	1.29	-	-	-	-	-	-	-

*Statement-II**State-wise Release of funds Under the Schemes Implemented by the Ministry of Tribal Affairs during the year 2002-03*

(Rupees in lakhs)

Sl.No.	Name of the Scheme/ Programmes		Andhra Pradesh	Arunachal Pradesh	Assam	Bihar	Chhattisgarh	Gujarat	Himachal Pradesh	Jammu & Kashmir	Jharkhand	Karnataka	Kerala	Madhya Pradesh	Maharashtra	Manipur
1.	Special Central Assistance to TSP (SCA to TSP)	-	2732.80	-	3058.99	556.56	4626.18	3930.91	643.53	971.94	5870.24	771.33	273.70	7633.22	3723.83	761.96
2.	Grants-in-Aid under Article 275 (1) of the Constitution	-	2160.30	300.00	1023.40	209.00	2889.50	2250.00	80.00	318.00	2808.00	904.35	598.00	4052.32	2925.00	424.55
3.	Grant-in-Aid to NGOs for STs including Coaching & Allied Scheme and award for exemplary service	NGOs Coaching Award	169.3 8.04 -	230.52 -	122.81 1.69 -	- -	13.62 8.64 -	71.45 2.90 -	57.72 2.90 -	74.38 -	352.70 -	245.19 1.76 10.00	58.09 -	78.77 -	70.61 -	124.35 -
4.	Vocational Training Centres in Tribal Areas	State Govts NGOs	- 59.40	- 4.80	44.26 18.99	- -	118.95 1.40	29.79 4.80	- -	46.71 -	- -	- 27.23	- -	- 44.16	- 4.80	- 4.80
5.	Educational complex in Low Literacy Pockets	-	211.83	9.04	-	0.30	9.73	49.30	-	-	-	-	-	92.47	11.13	-
6.	Grant-in-aid to State Tribal Development Cooperative Corporations for Minor Forest Produce	-	480.00	-	-	-	-	-	-	-	-	-	225.00	-	-	-
7.	Village Gramin Banks	-	177.72	-	-	-	-	-	-	-	-	-	-	712.16	-	-
8.	Development of Primitive Tribal Groups	State Govts NGOs	120.00 -	- -	- -	- -	188.05 20.00	- -	- -	- -	- -	80.00 3.45	123.87 100.00	5.16	-	-
9.	Scheme of PMS, Book Bank and Upgradation of Merit of ST students	PMS Book Bank Upgradation	774.88 47.20 12.80	- 6.45 -	1275.94 -	- -	32.07 8.21 21.00	- 10.25 -	- 7.00 -	6.50 2.10 -	- -	75.38 20.00 -	- 30.13 25.80	- -	165.02 -	820.11 -
10.	Scheme of Hostels for ST Girls and Boys	Girls Boys	232.50	58.00	-	-	-	-	-	-	-	-	-	862.00	-	-
11.	Ashram Schools in TSP Areas	-	-	-	-	-	-	-	-	-	-	130.00	-	820.00	-	-
12.	Research Information & Mass Education, Tribal Festivals and Others	Research Exchange of Visits	5.48 2.21	0.44 -	5.31 -	- -	- -	6.00 1.95	- -	0.44 -	6.00 -	- -	2.50 1.94	101.04 42.50	6.00 -	- 2.08

State-wise Release of funds Under the Schemes Implemented by the Ministry of Tribal Affairs during the year 2002-03

(Rupees in lakhs)

Sl. No.	Name of the Scheme/ Programmes		Meghalaya	Mizoram	Nagaland	Orissa	Rajasthan	Sikkim	Tamil Nadu	Tripura	Uttar Pradesh	Uttarakhand	West Bengal	Andaman & Nicobar	Daman & Diu	Dadra & Nagar Haveli
1.	Special Central Assistance to TSP (SCA to TSP)	-	-	-	-	6495.30	3649.56	106.02	323.32	1041.03	32.10	82.91	2202.57	200.85	99.15	-
2.	Grants-in-Aid under Article 275 (1) of the Constitution	-	555.00	24.00	-	3641.80	2224.48	83.00	210.00	665.50	27.00	78.00	1543.00	-	-	-
3.	Grant-in-Aid to NGOs for STs including Coaching & Allied Scheme and award	NGOs Coaching Award	279.39 - 5.00	84.47 - -	40.44 - -	308.90 4.82 -	51.53 - -	15.27 - -	72.46 0.20 -	15.72 - -	48.73 0.83 -	51.03 2.67 -	283.89 - 20.00	- - -	- - -	126.58 8.79 -
4.	Vocational Training Centres in Tribal Areas	State Govts NGOs	- 2.40	36.00 -	- 29.56	64.15 23.29	- -	- -	- 2.40	54.00 -	- -	- -	6.13 -	- -	- -	- -
5.	Educational complex in Low Literacy Pockets	-	-	-	-	124.48	34.82	-	0.30	-	11.00	-	42.11	-	-	3.78
6.	Grant-in-aid to State Tribal Development Cooperative Corporations for Minor Forest Produce	-	100.00	-	-	400.00	119.37	-	-	122.00	-	-	53.63	-	-	-
7.	Village Gramin Banks	-	-	-	-	-	-	-	-	-	-	-	28.93	-	-	-
8.	Development of Primitive Tribal Groups	State Govts NGOs	- -	- -	- -	58.5 24.00	90.23 -	- -	45.00 -	15.74 -	- -	10.00 -	15.00 -	- -	- -	- -
9.	Scheme of PMS, Book Bank and Upgradation of Merit of ST students	PMS Book Bank Upgradation	805.98 - -	370.98 - -	607.19 - -	- 5.02 10.20	131.95 5.20 4.45	- - 0.75	- 2.64 -	- 1.49 2.40	- - -	- - -	- 2.8457 6.30	1.50 - -	1.05 - -	- - -
10.	Scheme of Hostels for ST Girls	Girls and Boys	27.50 -	- -	65.00 -	- -	- -	- -	- -	- -	- -	- -	5.00 -	- -	- -	- -
11.	Ashram Schools in TSP Areas	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
12.	Research Information & Mass Education, Tribal Festivals and Others	Research Exchange of Visits	- - -	- - -	- - -	3.64 - -	10.78 18.73	- -	6.97 -	5.00 1.95	- -	- -	40.40 -	29.5 -	- -	- -

Statement-III

State-wise Release of funds Under the Schemes Implemented by the Ministry of Tribal Affairs during the year 2003-04

(Rupees in lakhs)

Sl. No.	Name of the Scheme/ Programmes		Andhra Pradesh	Arunachal Pradesh	Assam	Bihar	Chhattisgarh	Gujarat	Himachal Pradesh	Jammu & Kashmir	Jharkhand	Karnataka	Kerala	Madhya Pradesh	Maharashtra	Manipur
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
1.	Special Central Assistance to TSP (SCA to TSP)	-	2459.52	-	2753.09	500.90	4405.13	3743.09	612.79	925.50	5283.22	694.19	260.82	7498.93	3351.45	725.55

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
2.	Grants-in-Aid under Article 275 (1) of the Constitution	-	1785.00	200.00	668.67	209.00	2099.00	2280.00	80.00	367.00	2208.00	797.00	158.00	3921.58	2672.00	230.00
3.	Grant-in-Aid to NGOs for STs including Coaching & Allied Scheme and award for exemplary service	NGOs	138.21	277.04	70.33	-	19.85	120.69	48.26	20.72	464.72	142.50	40.12	45.54	90.01	145.88
		Coaching	-	-	-	-	-	-	-	-	-	-	-	-	-	-
		Award	-	30.00	-	-	-	-	-	-	-	-	-	10.00	-	-
4.	Vocational Training Centres in Tribal Areas (State Govts)	State Govts	107.80	-	-	-	-	141.76	-	-	-	-	-	-	73.52	-
		NGOs	-	-	21.09	-	-	-	-	-	-	-	-	28.60	6.99	-
5.	Educational complex in Low Literacy Pockets	-	272.35	-	-	-	9.20	28.91	-	-	-	-	-	74.92	3.18	-
6.	Grant-in-aid to State Tribal Development Cooperative Corporations for Minor Forest Produce	-	30.00	30.00	30.00	-	-	-	-	-	-	-	-	300.00	-	-
7.	Village Gramin Banks	-	-	-	-	-	-	-	-	-	-	-	-	-	27.73	-
8.	Development of Primitive Tribal Groups	State Govts	192.85	-	-	-	30.01	40.00	-	-	-	36.90	-	284.19	298.00	-
		NGOs	53.57	-	-	-	91.45	-	-	-	197.67	25.57	-	73.51	13.12	0.51
9.	Scheme of PMS, Book Bank and Upgradation of Merit of ST students	PMS	2435.70	65.19	-	-	-	185.27	-	-	-	-	-	81.62	391.92	928.93
		Book Bank	-	-	3.00	-	7.29	-	1.41	-	-	20.00	-	18.09	-	-
		Upgradation	-	-	-	-	21.00	3.45	-	-	-	-	-	-	-	-
10.	Scheme of Hostels for ST Girls and Boys	Girls	76.50	-	-	-	-	-	-	-	408.93	50.00	-	-	-	24.92
		Boys	200.50	-	-	-	-	-	-	-	408.93	100.00	-	-	-	24.92
11.	Ashram Schools in TSP Areas	-	380.00	-	-	-	-	-	-	-	-	-	-	-	-	-
12.	Research Information & Mass Education, Tribal Festivals and Others	Research	4.92	-	36.00	-	-	36.21	0.43	-	44.00	-	17.50	21.16	27.75	-
		Exchange of Visits	1.78	-	2.05	-	-	2.18	0.94	-	-	-	-	11.73	-	-

State-wise Release of funds Under the Schemes Implemented by the Ministry of Tribal Affairs during the year 2003-04

(Rupees in lakhs)

Sl. No.	Name of the Scheme/ Programmes	-	Meghalaya	Mizoram	Nagaland	Orissa	Rajasthan	Sikkim	Tamil Nadu	Tripura	Uttar Pradesh	Uttarakhand	West Bengal	Andaman & Nicobar	Daman & Diu	Delhi	Dadra & Nagar Haveli
1	2	3	18	19	20	21	22	23	24	25	26	27	28	29	30	31	32
1.	Special Central Assistance to TSP (SCA to TSP)	-	-	-	-	6184.94	3284.80	102.86	290.99	991.29	30.57	88.47	1982.31	-	-	-	-
2.	Grants-in-Aid under Article 275 (1) of the Constitution	-	50.55	240.00	-	2830.00	2070.00	33.00	250.00	313.00	27.00	128.00	1763.00	-	-	-	-

1	2	3	18	19	20	21	22	23	24	25	26	27	28	29	30	31	32
3.	Grant-in-Aid to NGOs for STs including Coaching & Allied Scheme and award	NGOs Coaching Award	298.70 - 5.00	6.16 - -	0.88 - -	255.78 - -	22.58 - -	29.35 - -	20.79 - -	9.34 - -	5.20 - -	20.74 - -	295.62 - 25.00	- - -	- - -	40.89 - -	-
4.	Vocational Training Centres in Tribal Areas	State Govts NGOs	- 6.78	61.08 -	- -	- 33.34	- -	16.34 -	- -	- -	- -	- -	- -	- -	- -	- -	7.20
5.	Educational complex in Low Literacy Pockets	-	-	-	-	91.55	52.74	-	6.99	-	-	-	25.88	-	-	13.45	-
6.	Grant-in-aid to State Tribal Development Cooperative Corporations for Minor Forest Produce	-	30.00	-	-	-	-	-	-	-	-	-	-	-	-	-	-
7.	Village Gramin Banks	-	-	-	-	-	-	-	-	10.79	-	-	88.72	-	-	-	-
8.	Development of Primitive Tribal Groups	State Govts NGOs	- -	- -	- -	150.00 19.80	10.80 -	- -	10.00 -	85.00 -	- -	- -	11.05 -	- -	- -	- -	-
9.	Scheme of PMS, Book Bank and Upgradation of Merit of ST students	PMS Book Bank Upgradation	339.99 - -	369.00 - -	1028.61 - -	- - 40.80	484.00 5.80 7.73	12.89 - 1.50	- - -	161.08 - 2.40	- - -	2.42 - -	94.56 - -	0.89 - -	- - -	- - -	-
10.	Scheme of Hostels for ST Girls and Boys	Girls Boys	- -	- -	75.00 75.00	41.46 -	- -	- -	- -	- 50.00	- -	- -	26.16 21.16	- -	- -	- 115.31	-
11.	Ashram Schools in TSP Areas	-	-	-	-	-	-	-	-	50.00	-	217.00	-	-	-	115.31	-
12.	Research Information & Mass Education, Tribal Festivals and Others	Research Exchange of Visits	- 0.847	- 4.04	- -	44.30 -	5.40 -	- -	- -	15.72 -	- -	- -	- -	- 1.80	- -	- -	2.38

Statement-IV

State-wise Release of funds Under the Schemes Implemented by the Ministry of Tribal Affairs during the year 2004-05 (upto 31.1.2005)

(Rupees in lakhs)

Sl. No.	Name of the Scheme/ Programmes		Andhra Pradesh	Arunachal Pradesh	Assam	Bihar	Chhattis- garh	Gujarat	Himachal Pradesh	Jammu & Kashmir	Jhar- khand	Karna- taka	Kerala	Madhya Pradesh	Maha- rashtra	Manipur
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
1.	Special Central Assistance to TSP (SCA to TSP)	-	2442.88	-	1376.54	250.45	3885.93	2542.02	579.18	508.44	2841.81	825.55	123.17	7048.90	1675.72	342.88
2.	Grants-in-Aid under Article 275 (1) of the Constitution	-	2300.46	200.00	574.54	114.95	2287.90	2515.00	88.00	54.00	1555.27	770.00	129.80	4522.35	1470.35	-
3.	Grant-in-Aid to NGOs for STs including Coaching & Allied Scheme and award for exemplary service	NGOs Coaching Award	148.89 11.48 -	143.28 - -	28.74 2.84 -	- - -	11.27 3.05 -	56.17 11.31 -	25.34 - -	36.02 - -	395.71 - -	51.70 - -	58.58 - -	44.94 11.00 -	24.08 - -	49.07 - -

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
4	Vocational Training Centres in Tribal Areas (State Govts)	State Govts NGOs	- -	- -	62.54 -	- -	134.55 -	48.21 -	- -	- -	- -	- 6.99	- -	- -	- -	-
5	Educational complex in Low Literacy Pockets	-	19.47	-	-	-	11.73	18.29	-	-	-	-	-	48.36	-	-
6	Grant-in-aid to State Tribal Development Cooperative Corporations for Minor Forest Produce	-	30.00	-	-	-	144.00	-	-	-	-	-	-	-	-	-
7	Village Gramin Banks	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
8	Development of Primitive Tribal Groups	State Govts NGOs	- 252.35	- -	- -	- 5.00	- 284.37	- 125.00	- -	- -	- 323.28	- 34.97	- 15.00	- 330.00	- 119.00	-
9	Scheme of PMS, Book Bank and Upgradation of Merit of ST students	PMS Book Bank Upgradation	1084.23 - -	- - -	- - -	- - -	106.45 - -	119.00 - -	4.81 - -	196.07 - -	- - -	400.00 - -	- - -	896.84 - -	1042.86 - -	489.00 - -
10	Scheme of Hostels for ST Girls and Boys	Girls Boys	- -	20.50 -	- -	- -	- -	67.60 -	- -	- -	- -	- -	300.00 -	- -	- -	-
11	Ashram Schools in TSP Areas	-	-	-	-	-	-	-	-	-	-	-	-	300.00	-	-
12	Research Information & Mass Education, Tribal Festivals and Others	Research Exchange of Visits	- -	- -	- -	- -	- -	- -	- -	- -	- -	- -	- -	- -	- -	-

State-wise Release of funds Under the Schemes Implemented by the Ministry of Tribal Affairs during the year 2004-05 (upto 31.1.2005)

(Rupees in lakhs)

Sl. No.	Name of the Scheme/Programmes	-	Meghalaya	Mizoram	Nagaland	Orissa	Rajasthan	Sikkim	Tamil Nadu	Tripura	Uttar Pradesh	Uttarakhand	West Bengal	Andaman & Nicobar	Daman & Diu	Delhi	Dadra & Nagar Haveli
1	2	3	18	19	20	21	22	23	24	25	26	27	28	29	30	31	32
1.	Special Central Assistance to TSP (SCA to TSP)	-	-	-	-	5945.77	2834.89	97.22	145.40	883.16	14.44	41.81	991.15	-	-	-	-
2.	Grants-in-Aid under Article 275 (1) of the Constitution	-	305.25	424.00	425.70	830.21	2200.00	36.30	117.24	309.30	29.70	107.61	1687.30	-	-	-	-
3.	Grant-in-Aid to NGOs for STs including Coaching & Allied Scheme and award	NGOs Coaching Award	150.41 - -	27.48 1.77 -	- - -	96.80 - -	31.75 - -	- - -	17.10 - -	8.96 - -	3.91 - -	11.26 2.67 -	150.05 - -	- - -	- - -	86.00 9.48 -	- - -
4.	Vocational Training Centres in Tribal Areas	State Govts NGOs	- -	- -	- -	- -	- -	- -	- -	- -	- -	- -	- -	- -	- -	- -	-
5.	Educational complex in Low Literacy Pockets	-	-	-	-	50.48	19.22	-	-	-	25.80	-	14.74	-	-	16.94	-

1	2	3	18	19	20	21	22	23	24	25	26	27	28	29	30	31	32
6.	Grant-in-aid to State Tribal Development Cooperative Corporations for Minor Forest Produce	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
7.	Village Gramin Banks	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
8.	Development of Primitive Tribal Groups	State Govts NGOs	-	-	-	-	-	-	176.50	-	-	-	-	-	-	-	-
			-	-	-	55.00	76.00	-	-	30.00	2.50	33.83	53.17	-	-	-	-
9.	Scheme of PMS, Book Bank and Upgradation of Medit of ST students	PMS Book Bank Upgradation	826.28	900.99	907.00	-	1792.57	15.01	49.05	121.35	107.82	137.50	345.31	200.00	-	-	-
			-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
			-	-	-	-	-	2.25	-	2.40	-	-	-	-	-	-	-
10.	Scheme of Hostels for ST Girls and Boys	Girls Boys	-	-	151.00	-	-	-	-	-	-	-	-	-	-	-	66.12
			-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
11.	Ashram Schools in TSP Areas	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
12.	Research Information & Mass Education, Tribal Festivals and Others	Research Exchange of Visits	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
			-	-	-	-	-	-	-	-	-	-	-	-	-	-	-

Anganwadi Kendras

*10. PROF. MAHADEORAO SHIWANKAR:
SHRIMATI ANURADHA CHOUDHARY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government is contemplating to revise its Anganwadi Scheme as reported in the *Dainik Jagaran* dated January 23, 2005;

(b) if so, the details and reasons therefor alongwith the places where these Kendras are proposed to be set up;

(c) the time by which these Kendras are likely to be set up;

(d) the funds earmarked and spent on this scheme so far by the Government;

(e) the additional expenditure likely to be incurred by the Government on expansion of the above scheme and the number of people likely to be benefited thereby;

(f) the number of Anganwadi Kendras being run in the country and the number of children enrolled with these Kendras at present;

(g) whether the existing Anganwadi Scheme meant for children is going on properly; and

(h) if not, the steps being taken by the Government to ensure the smooth functioning of these Kendras?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (c) As envisaged in the National Common Minimum Programme, Government is committed to expand the Integrated Child Development Services (ICDS) Scheme. A proposal to sanction, in the first phase, 467 additional Projects and 1,88,168 Anganwadi Centres, is under process. Location of these Anganwadi Centres would be decided by the State Governments/UT Administrations as per guidelines issued by the Government of India.

(d) Funds released to the States/UTs for implementation of the Scheme during 2002-03, 2003-04 and 2004-05 are as under:

Year	Funds released (Rs. in Crore)
2002-03	1942.87
2003-04	1921.44
2004-05	1980.84 (upto 24.2.2005)

(e) It is estimated that the expansion of the Scheme to additional 467 Projects and 1,88,168 Anganwadi Centres would involve additional expenditure of about Rs. 467.00 crore per annum.

(f) Of the total 754703 sanctioned Anganwadi Centres, 698167 Centres have become operational as on 31.12.2004. 1.88 crore children below 3 years and 1.90 crore children in the age group 3-6 years, besides 75.65 lakh expectant women & lactating mothers, are the beneficiaries of the Scheme as on 30.11.2004.

(g) and (h) Yes, Sir. However, improvement is a continuous process. It has been the constant endeavour of the Government to make the delivery of services under the Scheme more effective. The steps taken in this direction, in the recent past, include, doubling of honoraria of Anganwadi Workers and Helpers; introduction of 'Anganwadi Karyakartri Bima Yojana'; a scheme of Awards for exemplary work done by Anganwadi Workers; better co-ordination at State, District, Block and Village level between ICDS, Health and Elementary Education functionaries; emphasis on regular supply of supplementary nutrition in Anganwadi Centres etc.

[English]

Foreign Investments in Higher Education

*11. SHRI GURUDAS DASGUPTA:
SHRI RAYAPATI SAMBASIVA RAO:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is considering a proposal for allowing foreign investments in the field of higher education;

(b) if so, the details thereof;

(c) whether the Government had a detailed consultations with all stake-holders before taking any final decision in the matter; and

(d) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) Foreign Direct Investment (FDI) in education, including higher education, is already being allowed under the automatic route, without any sectoral cap, since February,

2000, vide Order No. 7 (4)/2000-IP dated 11 February, 2000, issued by the Department of Industrial Policy & Promotion.

(c) and (d) Do not arise.

Stampede at Mandradevi Temple

*12. SHRI S.K. KHARVENTHAN:
SHRI SURESH KALMADI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of people who lost their lives and also those who were injured in a stampede at the Mandradevi temple in Satara, Maharashtra in the recent past;

(b) the factors attributed to the incident;

(c) whether any enquiry has been conducted in this regard;

(d) whether the Union Government has reviewed the arrangements made by the State Government and issued any guidelines to check the recurrence of such incidents in future in other important temples; and

(e) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) The Government of Maharashtra has informed that 291 persons lost their lives and 98 sustained injuries during the stampede on 25.1.2005 at Mandradevi Temple.

(b) A large number of devotees had converged on 25.1.2005 at the temple to offer puja on the occasion of 'Shakambari Purnima'. A woman devotee carrying a basket slipped and the oil contained in her basket spilled on the approach path to the temple that was already slippery due to coconut water. This led to other devotees to slip fall on her resulting in the stampede.

(c) The Government of Maharashtra has decided to appoint a Commission of Inquiry under the powers conferred by sections 3 and 5 of the Commission of Inquiry Act, 1952.

(d) and (e) The Union Home Minister paid a visit to the site of the stampede on 29.12.2005 and reviewed

the situation. Besides, the Central Government has instructed all States/UTs to take effective steps to manage the crowd during such religious festivals/fairs. These measures may *inter alia* include proper and adequate civic and other logistic arrangements; maintenance of law and order and security arrangements during such festivals.

Fidayeen Attack on Security Installations

*13. SHRI MOHAN RAWALE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Fidayeen attacks on security installations and convoys are on the increase now a days;

(b) if so, the details of such attacks during 2004 with the casualties;:-

(c) whether the Government is aware that hardcore militants from Pakistan and Bangladesh have sneaked into India recently to carry out subversive activities;

(d) if so, the details thereof;

(e) whether such hardcore militants have plans to undertake "Fidayeen Attacks" at public places and also on VIPs; and

(f) if so, the steps taken by the Government to counter such activities of militants?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) No Sir. Fidayeen attacks on security installations and convoys by the militants have been observed mainly in the State of Jammu and Kashmir. The details given below indicate that such incidents are on the decline in the State:

S.No.	Details	2004	2003
1.	No. of Attacks	13	15
2.	Total killed	56	84
3.	SF killed	29	53
4.	Civilians killed	4	7
5.	Terrorists killed	23	24

(c) to (e) Intelligence inputs regarding infiltration of militants from Pakistan and Bangladesh with plans to carry out Fidayeen attack on security force camps, vital

installations, VIPs etc. have been received from time to time.

(f) Security of vulnerable places and of targeted VIPs is increased in view of the changed threat perception. Advisories are also issued to the concerned State Govt./ UTs and concerned organization to increase vigil and security arrangements.

Discussions with Hurriyat Conference

*14. SHRI ANANDRAO VITHOBA ADSUL:
SHRI K.S. RAO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has made a fresh move to bring Hurriyat Conference on the discussion table;

(b) if so, the details thereof;

(c) the reaction of the Hurriyat Conference thereon; and

(d) the details of the discussions, if any, held and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) The Government is committed to carry forward a dialogue with all groups and with different shades of opinion in Jammu & Kashmir on a sustained basis, in consultation with the democratically elected State Government. During their visit to Jammu & Kashmir in November 2004, the Prime Minister and the Home Minister reiterated the Government's commitment to an unconditional dialogue with anyone and everyone in the State who eschews the path of violence.

(c) The Hurriyat Conference has not responded positively so far.

(d) Does not arise in view of (c) above.

[Translation]

Talks with Naga Leaders

*15. SHRI RATILAL KALIDAS VARMA:
PROF. VIJAY KUMAR MALHOTRA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has recently held talks with various organizations in North Eastern Region particularly in Nagaland;

(b) if so, the names of such of organizations with whom the representatives of the Union Government have held talks to resolve the Naga issue;

(c) whether the leaders of all the rebel groups are now residing in India;

(d) whether the Union Government is taking assistance from certain foreign countries to resolve the issue through dialogue with the rebel groups; and

(e) if so, the names of such countries and the achievements made in this regard so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) and (b) Talks are being held with NSCN (I/M) leaders.

(c) No, Sir.

(d) No, Sir.

(e) Does not arise in view of '(d)' above.

[English]

Low Cost Housing Schemes

*16. SHRI IQBAL AHMED SARADGI: Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether the Union Government is considering to help the States on low cost housing schemes;

(b) if so, whether the Union Government proposed to disburse and monitor the funds meant for housing for all schemes for the economically weaker sections and the lower income groups;

(c) if so, the details thereof;

(d) whether the Union Government estimates that around 22.4 million houses will be needed to keep up with the PM's "Shanghai vision" for 35 metros; and

(e) if so, the steps the Union Government proposes to take in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION (KUMARI SELJA): (a) to (c) A Centrally Sponsored scheme called Valmiki Ambedkar Awas Yojana (VAMBAY) is being implemented w.e.f. 2.12.2001 in urban areas of all States/UTs. The Scheme has the primary objective to facilitate construction and upgradation of dwelling units for slum dwellers living below poverty line including Economically Weaker Sections and to provide healthy and enabling urban environment through community toilets. 50% of the project cost subject to the unit cost ceiling (Rs. 60,000/- for Mega Cities; Rs 50,000/- for metropolitan cities and Rs. 40,000/- for other cities) is released as Central subsidy and the balance amount is arranged by the concerned State Govts. either from their own budget provisions or by taking loan from HUDCO, contribution from beneficiaries etc. There is a provision of State Level Coordination Committee (SLCC) to monitor the implementation of VAMBAY.

further, Two Million Housing Programme is under operation since 1998-1999 which envisages to facilitate construction of 20 lakh additional units every year mainly for the Economically Weaker Sections (EWS) and Low Income Group (LIG). Out of which 7 lakh is taken up for construction in Urban areas and 13 lakh houses is taken up for construction in Rural areas. In Urban areas, loan for construction of houses is given by Housing & Urban Development Corporation Ltd. (HUDCO), Housing Finance Institutions/Banks and Cooperative Sector.

(d) and (e) The Working Group of the Planning Commission on Urban Housing for the 10th Plan 2002-2007 has estimated that 22.44 million dwelling units would be required by the end of the 10th Plan by way of addition/upgradation. In order to facilitate construction of adequate housing facilities, particularly for Economically Weaker Sections (EWS) and Low Income Group (LIG), the Government launched the Two Million Housing Programme in 1998-1999. VAMBAY is also being implemented since 2001 to provide houses for the Below Poverty Line Population as well as Economically Weaker Sections.

Construction of Bunkers Along Indo-Pak Border

*17. SHRI BRAJA KISHORE TRIPATHY:
SHRI ADHALRAO PATIL SHIVAJIRAO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Pakistan has constructed new bunkers along the border during the course of ceasefire agreement;

(b) if so, details in this regard;

(c) whether they have constructed a Dam near disputed pillar No. 62 at Dhamala Nala;

(d) if so, whether the Government has taken up the matter with Pakistan;

(e) if so, details thereof and the reaction of Pakistan thereto;

(f) the action taken by the Government in this regard; and

(g) the details of the action plan propose for modernization and setting up of new posts along the border?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) and (b) As per available information, Pakistan has constructed a total of 40 (forty) bunkers along the International Border after the cease fire.

(c) to (e) A bundh has been constructed by Pakistan in the area of Border Pillars No. 61 to 64, ahead of Dhamala Nala. The matter was taken up by the Border Security Force (BSF) with the Pakistan Rangers at different levels. BSF had proposed a joint survey of the bundh which was not agreed to by Pakistan.

(f) and (g) Construction and improvement of defences, including setting up of new posts along the border, is an on-going process. Pakistani activities are being closely monitored and suitable remedial measures are being adopted to deny advantage to the adversary.

Development of Slums

*18. SHRI B. VINOD KUMAR:
SHRI RAVICHANDRAN SIPPAPARAI:

Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state:

(a) the total number of urban slums/clusters developed under "National Slum Development Programme" since the launching of the Scheme, State-wise;

(b) the total amount released and spent thereon since its inception, State-wise;

(c) the targets fixed and achieved during the current financial year 2004-05 under the programme;

(d) whether the Union Government has conducted any appraisal/study of the Slum Development Programme in order to streamline its functioning; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION (KUMARI SELJA): (a) Slum Development is a State subject. However, with a view to ameliorate the living conditions of the slum dwellers, a programme known as National Slum Development Programme (NSDP) was launched at the national level by the Government in August, 1996 for the development of urban slums. Year-wise data on number of urban slums/clusters developed under NSDP is not maintained. However, the State-wise details of slum pockets covered under NSDP since the launching of the scheme are given in the Statement-I enclosed.

(b) The State-wise details of the funds released and expenditure reported by the States under the NSPD since its inception, are given in the Statement-II enclosed.

(c) Slum Development being a State subject, the State Governments formulate specific plans, programmes and schemes for development of slums in various cities as per their priorities and make necessary provisions in their respective State Plans. As such no targets are fixed by the Union Government.

(d) No, Sir.

(e) Question does not arise.

Statement-I

State-wise Details of Slum Pockets Covered under National Slum Development Programme (NSDP) since the Launching of the Scheme

Sl. No.	Name of the State	Slum Pockets Covered
1	2	3
1.	Andhra Pradesh	3597
2.	Arunachal Pradesh	15

1	2	3
3.	Assam	194
4.	Bihar	10500
5.	Chhattisgarh	327
6.	Goa	0*
7.	Gujarat	910
8.	Haryana	408
9.	Himachal Pradesh	255
10.	Jammu & Kashmir	130
11.	Jharkhand	0*
12.	Karnataka	755
13.	Kerala	682
14.	Madhya Pradesh	5800
15.	Maharashtra	3140
16.	Manipur	28
17.	Meghalaya	26
18.	Mizoram	118
19.	Nagaland	7
20.	Orissa	1873
21.	Punjab	278
22.	Rajasthan	1730
23.	Sikkim	33
24.	Tamil Nadu	1855
25.	Tripura	94
26.	Uttar Pradesh	3247
27.	Uttaranchal	333
28.	West Bengal	31627

* Not reported by the State Government.

Statement-II

State-wise Details of Funds Released and Expenditure reported by the States under National Slum Development Programme (NSDP) since Inception of the Programme

(Rs. in lakhs)

Sl. No.	Name of the State	Total funds Released	Expenditure Reported
1	2	3	4
1.	Andhra Pradesh	22160.89	19439.08
2.	Arunachal Pradesh	597.73	482.52
3.	Assam	1262.41	1038.01
4.	Bihar	14505.17	10312.80
5.	Chhattisgarh	1890.01	1412.51
6.	Goa	281.99	0.00
7.	Gujarat	14894.89	11199.91
8.	Haryana	4756.25	3828.46
9.	Himachal Pradesh	660.18	552.18
10.	Jammu and Kashmir	4289.45	3969.45
11.	Jharkhand	2806.38	0.00
12.	Karnataka	15505.82	15505.32
13.	Kerala	8320.93	5799.03
14.	Madhya Pradesh	15913.75	12140.55
15.	Maharashtra	39214.83	27045.18
16.	Manipur	371.78	366.06
17.	Meghalaya	473.98	265.98
18.	Mizoram	835.00	760.00
19.	Nagaland	633.55	528.55
20.	Orissa	2604.00	2490.48
21.	Punjab	3679.39	1413.71
22.	Rajasthan	12022.37	8513.99
23.	Sikkim	483.40	360.39
24.	Tamil Nadu	19608.57	19145.89

1	2	3	4
25.	Tripura	765.00	725.00
26.	Uttar Pradesh	37239.45	30530.44
27.	Uttaranchal	710.00	575.87
28.	West Bengal	32542.25	24333.93

Amendment in Patent Law

*19. SHRI N.N. KRISHNADAS:
SHRI ARJUN SETHI:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has promulgated Ordinance on Patents to amend the Patent Act;

(b) if so, the details thereof and the reasons therefor;

(c) whether measures have been taken to protect the interests of Indian pharmaceutical industry and others;

(d) if so, the details thereof;

(e) whether the Government has received any demand for review of the Patent Ordinance from any quarter; and

(f) if so, the details thereof and the initiatives the Government have taken in this regard?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI KAMAL NATH): (a) The Patents (Amendment) Ordinance, 2004, effective from January 01, 2005, was promulgated on December 26, 2004, to *inter-alia*, comply with India's international obligations contained in the Agreement on Trade Related Aspects of Intellectual Property Rights (TRIPS) which were due from January 01, 2005.

(b) The salient features of the amendments contained in the said Ordinance are as follows:

(a) to introduce product patent protection in all fields of technology (that is drugs, food and chemicals since product patent protection already exists for all other fields), as per Article 27 of the TRIPS Agreement;

(b) to modify the provisions relating to exclusive marketing rights (EMRs) since these were part of the transitional arrangements;

(c) to modify and clarify the provisions relating to patenting of software related inventions when they have technical application to industry or in combination with hardware;

(d) to modify the provisions relating to opposition procedure with a view to streamline system by having both pre-grant and post-grant opposition in the Patent Office;

(e) to introduce a provision for enabling grant of compulsory licence for export of medicines to countries which have insufficient or no manufacturing capacity, to meet emergent public health situations (permissible under paragraph 6 of the Doha Declaration on TRIPS and Public Health);

(f) to amend and strengthen the provisions relating to national security to guard against patenting abroad of dual use technologies;

(g) to amend the provisions relating to the Intellectual Property Appellate Board with a view to extending its jurisdiction to revocation of patents also;

(h) to amend certain provisions with a view to harmonizing them with the Patent Cooperation Treaty to which India is a signatory;

(i) to rationalize the provisions relating to time-lines with a view to reducing the processing time for patent applications, and to simplify the procedures.

The time-frame for this set of amendments was most crucial as any slippage in meeting the January 01, 2005 deadline had the potential of inviting retaliatory action under the WTO disputes mechanism, particularly since India had availed of the entire ten-year transition period provided under the TRIPS Agreement. This default would also have created a legal vacuum for the "mail box" applications (the facilities of mailbox and EMRs were established by the first amendment to the patent law notified in March, 1999 which was made effective from January 01, 1995 for a period upto December 31, 2004), as there would not have been any mechanism to deal with them from January 01, 2005. This would have amounted to a specific default on the international commitment to examine and dispose of these cases.

There would also have been a legal vacuum in respect of fresh applications after January 01, 2005, as the law was silent on whether the "mail box" provision would subsist or whether it would have ceased. Finally, there would have been an erosion of India's credibility in the international field.

(c) and (d) In order to protect the interest of Indian industry, including the pharmaceutical industry, full transition period of ten years available under the TRIPS Agreement has been utilized. In the amendment, a provision has been made that in respect of applications for drugs and medicines filed before 1.1.2005, the rights of patentee shall accrue only from the date of grant of the patent, and not with retrospective effect. The Act also contains wide and adequate provision for compulsory licensing by government, as well as for export to other countries in certain circumstances.

Further, given the importance of the issues, the Government undertook broad-based and extensive consultations involving different interest groups on aspects of the law. These included scientists, academicians, economists, representatives of various industry sectors (such as Pharmaceutical, biotech and software), chambers of commerce, private and public sector units, journalists, non-Governmental organizations, representatives of State Governments, lawyers and attorneys. During the wide ranging consultations, it emerged that not only were the amendments necessary to meet India's international legal obligations, but also that the Indian industry as a whole has remarkably transformed itself over the past few years, and would stand to gain from a strengthened and balanced patent regime.

(e) and (f) Suggestions have been received from different organisations on the provisions of the patent law. These relate to patentability criteria, opposition procedures, compulsory licence and export to other countries. All views and concerns have been taken into account and will be future considered during discussions of the Bill in Parliament to replace the Ordinance.

[*Translation*]

Sky Bus Project

*20. SHRI SAJJAN KUMAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Sky Bus Project is still under consideration of the Union Government though it was

presumed fit on economic and technical basis three years ago;

(b) if so, the details thereof and reasons therefor;

(c) whether three years back it was considered that Konkan Rail should be given this project but there was opposition by the some departments;

(d) if so, the facts thereof;

(e) whether this project was reconsidered on January 25, 2005; and

(f) if so, the details and outcomes therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): (a) to (f) The Sky Bus System is a concept developed by the Konkan Railway Corporation Limited (KRCL). The Sky Bus System is at a developmental stage. A test-track of 1.6 km has been constructed at Goa by Konkan Railway Corporation Limited. The Ministry of Urban Development has set up a Committee under the Chairmanship of Dr. P.V Indiresan, retired Director, IIT, Chennai, in December 2003, having experts on various systems like track, signalling, etc., for evaluating this system and to examine feasibility and techno-economic aspects. This Committee has held several meetings, the last being at Goa on 25th January, 2005, when a trial run of the system was carried out. The ongoing process of developing the system will have to continue for more time before a final view can be taken on the utilization of the system for urban transportation.

Admission Quota in KVS

1. SHRI RAJNARAYAN BUDHOLIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state the number of students admitted in Kendriya Vidyalayas on the recommendation of Members of Parliament during last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): Details of students admitted in Kendriya Vidyalayas on the recommendation of Members of Parliament during last three years, (2002-03, 2003-04 and 2004-05), State-wise are given in the Statement enclosed.

Statement*Academic Session 2002-2003*

	Lok Sabha	Rajya Sabha	Total
	1	2	3
Andhra Pradesh	13	08	21
Arunachal Pradesh	02	02	04
Assam	12	09	21
Bihar	35	38	73
Chhattisgarh	10	10	20
Delhi	13	17	30
Goa	01	—	01
Gujarat	11	16	27
Haryana	12	11	23
Himachal Pradesh	06	06	12
Jammu & Kashmir	02	—	02
Jharkhand	06	10	16
Karnataka	22	30	52
Kerala	27	18	45
Madhya Pradesh	49	18	67
Maharashtra	07	07	14
Manipur	02	04	06
Mizoram	02	02	04
Nagaland	02	02	04
Orissa	16	21	37
Punjab	06	08	14
Rajasthan	28	17	45
Sikkim	—	02	02
Tamil Nadu	13	42	55
Uttaranchal	05	06	11
Uttar Pradesh	62	53	115
West Bengal	26	14	40

	1	2	3
Pondicherry	02	02	4
Chandigarh	02	—	2
Andaman Nicobar Islands	02	—	2
Total	396	373	769

Academic Session 2003-2004

	Lok Sabha	Rajya Sabha	Total
	1	2	3
Andhra Pradesh	06	07	13
Arunachal Pradesh	02	02	04
Assam	10	11	21
Bihar	28	32	60
Chhattisgarh	05	03	08
Delhi	13	18	31
Goa	01	—	01
Gujarat	14	11	25
Haryana	11	03	14
Himachal Pradesh	04	06	10
Jammu & Kashmir	06	02	08
Jharkhand	06	02	08
Karnataka	22	26	48
Kerala	27	21	48
Madhya Pradesh	36	16	52
Maharashtra	09	08	17
Manipur	04	02	06
Mizoram	02	02	04
Nagaland	—	—	0
Orissa	21	15	36
Punjab	06	07	13
Rajasthan	26	16	42

	1	2	3
Sikkim	02	02	04
Tamil Nadu	09	30	39
Uttaranchal	10	06	16
Uttar Pradesh	65	53	118
West Bengal	23	22	45
Pondicherry	02	02	04
Chandigarh	02	—	02
Andaman Nicobar Islands	02	—	02
Total	374	325	699

Academic Session 2004-2005

	Lok Sabha	Rajya Sabha	Total
	1	2	3
Andhra Pradesh	08	09	17
Arunachal Pradesh	—	02	02
Assam	12	10	22
Bihar	34	39	73
Chhattisgarh	14	08	22
Delhi	06	19	25
Goa	02	—	02
Gujarat	20	17	37
Haryana	10	06	16
Himachal Pradesh	02	08	10
Jammu & Kashmir	02	02	4
Jharkhand	04	03	7
Karnataka	19	22	41
Kerala	22	20	42
Madhya Pradesh	39	19	58
Maharashtra	—	10	10

	1	2	3
Manipur	02	02	4
Mizoram	01	01	2
Nagaland	—	02	2
Orissa	22	26	48
Punjab	06	08	14
Rajasthan	30	11	41
Sikkim	—	—	0
Tamil Nadu	14	38	52
Uttaranchal	09	8	17
Uttar Pradesh	63	66	129
West Bengal	23	25	48
Pondicherry	02	02	4
Chandigarh	—	—	0
Andaman Nicobar Islands	—	—	0
Total	366	383	749

Cement Export

2. SHRIMATI KIRAN MAHESHWARI:
SHRI RATILAL KALIDAS VARMA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government proposes to export cement from the country;

(b) if so, the details thereof;

(c) the target set for export of cement during the current year, and

(d) the foreign exchange likely to be earned from the export of cement?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAR): (a) to (d) Cement is fully decontrolled and its export is not channelised

through the Government. It is determined by international market forces of demand and supply. Availability of adequate infrastructure at ports to handle the bulky item like cement and nearness to the ports also contribute to the level of exports. Based on the information made available by Cement Manufacturers' Association, the actual export of clinker/cement in 2003-04 was 9.00 million tonnes and it is expected that in 2004-05, it would touch 10 million tonnes.

100 Percent Export Oriented Units

3. SHRI KASHIRAM RANA:
SHRI V.K. THUMMAR:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether cent percent export oriented industries have been set up in Gujarat at the level of the Union Government;

(b) if so, the details thereof during the last two years;

(c) the names of the industries/firms set up or approved to be set up; and

(d) the details of the facilities provided to cent percent export oriented industries?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) to (c) Yes Sir. A list showing the names of EOUs set up/approved since April, 2002 is given in the Statement enclosed.

(d) Facilities available to EOUs include:

(i) Duty free import/local purchase of machinery, raw material, components and consumables.

(ii) Refund of Central Sales Tax.

(iii) Corporate tax holiday for a maximum period of 10 years up to 01.04.2010.

(iv) Clearance of goods up to 50% of the value of exports in Domestic Tariff Area.

(v) Supplies from domestic area to EOUs are allowed deemed export benefit, etc.

Statement

List of Export Oriented Units

S. No.	Name of the Unit
1	2
Engineering Industry	
1.	Sangrila Exports Pvt. Ltd.
2.	Sigma Corporation
3.	Ambica Recycling
4.	Apple International Enginneering
5.	Balaji International
6.	Convex Metals Inc.
7.	D&G Metal Inc.
8.	Deep Recycling Industries
9.	Everest Overseas
10.	Goldstar International
11.	Harsh International
12.	Illesh Exports
13.	Indu Overseas Pvt. Ltd.
14.	Jakap International
15.	Maheshwari Overseas
16.	Pooja Metal Industries
17.	Rajhans Impex Pvt. Ltd.
18.	Shree Super Industries
19.	Suraj Recycling Pvt. Ltd.
20.	B.C. Instruments India Pvt. Ltd.
21.	Margen Impex Ltd.
22.	Bhukhanwala Tools Ltd.
23.	Bilpower Limited
24.	Sterling Enterprises
25.	Sonam Exports
26.	Shriji Kurpa Exports
27.	Shree Sai Baba Copper Pvt. Ltd.

1	2
28.	Kemrock Industries and Exports Ltd.
	Chemical, Plastics and Allied Industries
29.	Alps Chemicals
30.	Anar Chemicals Industries
31.	Ascent Finechem Pvt. Ltd.
32.	Assish Chemicals
33.	Cadila Healthcare Ltd. (Unit-II)
34.	Dishman Pharmaceuticals & Chemicals Limited
35.	Kirl Dyes Chemicals Pvt. Ltd.
36.	Meghamani Industries Ltd. (Unit-II)
37.	Meghmani Industries Limited (Unit-II)
38.	Hikal Limited, Mumbai
39.	Universal Exports
40.	Meghmani Organics Ltd. (Unit-I)
41.	Meghmani Organics Ltd. (Unit-II)
42.	Trivedi Techtonics
43.	Ashapura Minechem Ltd.
44.	Bilag Industries Pvt. Limited
	Electronics and Software Industries
45.	Hidden Brain Infotech Pvt. Ltd.
46.	Sonic Technology (India)
47.	Computer Skill Ltd.
48.	Sameer E-Clipse (Products) Pvt. Ltd.
	Food Agriculture & Forest Products
49.	Shrikrupa Food Industry
50.	Deepkiran Foods Pvt. Ltd.
51.	Gujarat Ambuja Exports Ltd.
52.	ADF Foods Ltd.
53.	Best Roses Biotech Pvt. Ltd.
54.	Surat Sweets and Snacks Pvt. Ltd.

1	2
	Textiles & Garments
55.	Jigna Impex
56.	Prime Furnishings Pvt. Ltd.
	Service Unit
57.	Bioarch Reserach Solutions
58.	Karp Manufacturing Company

Dhyanchand Stadium, Jhansi

4. SHRI ATIQ AHAMAD: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has sanctioned hockey pavellion and the dormatory in Dhyanchand Stadium at Jhansi;

(b) if so, the details thereof;

(c) the financial assistance likely to be given for the purpose; and

(d) the time by which the construction is likely to be completed?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT): (a) The Government of India has approved Central assistance for installation of Synthetic Hockey Surface and a sports hostel at Dhyanchand Stadium, Jhansi.

(b) The approved central assistance of Rs. 1.00 crore for installation of Synthetic Hockey Surface was sanctioned on 26.5.2003. Again, the central assistance of Rs. 28.65 lakhs for construction of a sports hostel has been sanctioned on 14.5.2004. The approved assistance is considered for release only after the State Government has spent atleast 50% of the State's share and submit progress report, audited accounts etc. to this Ministry.

(c) As per communication received from Planning Commission, the centrally sponsored scheme for creation of sports infrastructure has been transferred to State sector from 1.4.2005.

(d) The completion of construction would depend on availability of funds with the State Government and progress made by the construction Agency.

*[English]***North East Coffee**

5. SHRI M.K. SUBBA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether North East (NE) Coffee has been recognized for its organic content in international market; and

(b) if so, steps the Coffee Board and the Government have taken to issue certificates guaranteeing the organic character of the coffee crops in the North East and to explore market potential offered by it in the world market?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) No, Sir.

(b) Does not arise.

Drains Under Encroachments/Silted

6. SHRI RAGHUNATH JHA: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 3992 dated August 24, 2004 and state:

(a) whether the information has since been collected;

(b) if so, the details thereof and the action taken thereon;

(c) if not, the reasons for the delay; and

(d) the time by which the information is likely to be collected?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): (a) Yes, Sir.

(b) It has been reported by Deputy Commissioner (South-West) and Deputy Commissioner (South), Government of NCT of Delhi that there are natural drains falling in the villages of Asola, Fatehpur Beri, Satbari, Neb-Sarai, Rajokari, Rangpuri, Samalkha, New Delhi. These drains are under the jurisdiction of respective Gram Sabhas. It has also been reported that in certain cases there is encroachment/siltation in these drains. However, no flood type situation has been reported during the rainy season.

(c) and (d) Does not arise.

Import of Second Hand Jute Machines

7. SHRI ADHIR CHOWDHURY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the number of second hand jute machines imported for jute mills during the last six months;

(b) the number of these are imported from China;

(c) whether there are provisions to restrict imports of second hand machines in the present EXIM policy;

(d) the mechanism adopted to evaluate the age of the second hand machines; and

(e) the details of the indigenous jute machine manufacturing units in the country and their average capacity?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) and (b) No separate trade data on import of second hand jute machinery is maintained by DGCI&S. However Jute Commissioner, Kolkatta has ascertained that 24 consignments of second hand Jute Machines have been imported during the last six months and none of the above second hand machines were made in China.

(c) and (d) As per the Foreign Trade Policy 2004-2009, import of second hand capital goods, including refurbished/reconditioned spares shall be allowed freely without any age restriction.

(e) It is estimated that there are 32 indigenous jute machine manufacturing units in the country. However their capacity is not available.

*[Translation]***Oranges Export**

8. SHRI HANSRAJ G. AHIR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has formulated any special scheme to increase the export of oranges;

(b) if so, the details thereof;

(c) the quantum of oranges in tonnes exported annually particularly from Vidharbh region of Maharashtra; and

(d) the amount of foreign exchange earned by the Government through export of oranges during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOAN): (a) Yes, Sir.

(b) The Government has set up Agri Export Zones for oranges in Maharashtra and Madhya Pradesh with the object of strengthening the infrastructure, market development and convergence of efforts of Central, State Government and private agencies for exports.

(c) and (d) State wise or region wise export figures are not maintained. The quantity and value of oranges exported from India during the last three years are given below:

Year	Quantity (in metric tonnes)	Value, Rupees in crores (million US\$)
2001-02	28588	31.87 (7.08)
2002-03	27484	28.46 (6.32)
2003-04	57247	52.27 (11.62)

Source: DGCI&S. 1 US\$=Rs. 45/-

Development of Cities in Andhra Pradesh

9. SHRI M. ANJAN KUMAR YADAV:
SHRI A. SAI PRATHAP:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the schemes proposed for the development of various cities of Andhra Pradesh alongwith the amount allocated for the purpose during this year;

(b) whether the Government of Andhra Pradesh has submitted any proposal in this regard;

(c) if so, the details thereof and the decisions being taken in this regard;

(d) whether the World Bank is providing any financial assistance for this purpose; and

(e) if so, the project-wise details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): (a) to (c)

(i) Under the IDSMT Scheme, Central assistance of Rs. 1717.00 lakh has been tentatively allocated during 2004-05 for development of towns of Andhra Pradesh. Till 21.2.2005, Government of Andhra Pradesh have submitted proposals in respect of ongoing projects in 10 towns and new projects in 17 towns, and Central assistance of Rs. 456.11 lakh has been released for ongoing projects in 3 towns and new projects in 6 towns. Townwise details of proposals received and Central assistance released are given in the Statement-I enclosed. Proposals in respect of 7 ongoing project towns (sl. nos. 10 to 16 of Statement) are under consideration. Proposals for releasing Central assistance for 9 new project towns (sl. nos. 17 to 25 of Statement) approved by the State Level Sanctioning Committee have also been received on 11.2.2005 and would be considered, subject to the proposals conforming to the Scheme guidelines.

(ii) Under Mega City Scheme, projects are sanctioned in accordance with the guidelines given by the State Level Sanctioning Committee (SLSC). As per information available, 224 projects in Hyderabad have been sanctioned by the SLSC so far at a estimated cost of Rs. 2067.05 crore out of which 104 projects have been completed, 62 projects are in progress and work on 58 projects is yet to commence. Central Share of Rs. 198.31 crore has been released to Hyderabad Mega City since inception of the scheme till 2003-04. During 2004-05, the entire amount of Rs. 43,10,20,000/-, earmarked for Hyderabad Mega City, has been released.

(iii) Under AUWSP, the allocation earmarked for the year 2004-05 in respect of Andhra Pradesh is Rs. 470.10 lakh. Detailed Project Reports of 20 towns have been received during 2004-05. Projects in these 20 towns have been sanctioned. Names of these 20 towns, project cost, etc. are given in the Statement-II enclosed.

(iv) A new Centrally sponsored Scheme of Solid Waste Management and Drainage in 10 Selected IAF Airfield Towns including Dundigal in Andhra Pradesh has been approved by Government in October, 2003 for implementation at an estimated cost of Rs. 99.34 crore. Necessary provision of funds has been made for this scheme in the 10th Five Year Plan. State Government is yet to identify suitable land for the scheme in Dundigal with clearances of the State Pollution Control Board and IAF authorities.

(d) and (e) As per information available, World Bank is engaged in advance preparation of the proposed Andhra Pradesh Urban Reform and Municipal Services Project. The project would address Urban Reforms, upgrading poor areas and infrastructure for linking slums in city networks and city wide infrastructure in a phased manner.

In December, 2004, the Government of Andhra Pradesh has forwarded a brief note on proposed Hyderabad Metropolitan Water Supply & Sewerage Project at an estimated cost of Rs. 2000 crore with a request to explore the possibility of getting financial assistance from the World Bank. This was examined and the Ministry's comments were sent to the State Government in January, 2005 for compliance. Response of the State Government is awaited.

Statement-I

Proposals received in respect of ongoing project towns and new towns submitted by Government of Andhra Pradesh under the IDSMT Scheme during 2004-05 (till 21.2.05) and Central assistance released

Sl. No.	Name of the Town	Central assistance released (Rs. in lakh)
1	2	3
1.	Nalgonda*	74.28
2.	Nandyal*	94.98
3.	Sircilla*	41.85
4.	Nirmal*	45.50
5.	Mangalgi	30.50
6.	Palasa-Kasibugga	45.00

1	2	3
7.	Narasaraopet	61.25
8.	Farooqnagar	28.25
9.	Jangaon	34.50
10.	Bapatla*	
11.	Pedana*	
12.	Sadasivpet*	
13.	Anakapalle*	
14.	Ramagundam*	
15.	Tenali*	
16.	Palakole*	
17.	Siddepet	
18.	Tadipalligudem	
19.	Vinukonda	
20.	Jaggayyapet	
21.	Bhimavaram	
22.	Ponnur	
23.	Ongole	
24.	Parvathipuram	
25.	Srikakulam	
26.	Narasannapeta	
27.	Ichapuram	
Total		456.11

* On-going towns.

Statement-II

Projects Sanctioned under AUWSP in 2004-05

State: Andhra Pradesh

As on 18.2.2005

Project Sanctioned

(Rs. in Lakh)

Sl. No.	Name of Town	District	Population (1991 Census)	Sanctioned Date Mon./Yr.	Project Cost
1	2	3	4	5	6
1.	Bandarulanka	East Godavari	11106	January, 2005	286.07
2.	Razole	East Godavari	11973	January, 2005	130.53

1	2	3	4	5	6
3.	Machavaram	East Godavari	16149	January, 2005	269.77
4.	Sompeta\$\$	Srikakulam	15783	January, 2005	59.53
5.	Pendurthy\$\$	Vishakhapatnam	9742	January, 2005	270.27
6.	Rampachodavaram\$\$	East Godavari	7844	January, 2005	67.83
7.	Bapulapadu\$\$	Krishna	10782	January, 2005	304.83
8.	Kamalapuram\$\$	Kadapa	12356	January, 2005	72.70
9.	Dornakal\$\$	Warangal	15974	January, 2005	376.77
10.	Badvel\$\$	Kadapa	13670	January, 2005	71.73
11.	Veparala\$\$	Kadapa	6811	January, 2005	57.70
12.	Nagireddypalli\$\$	Kadapa	9783	January, 2005	54.60
13.	Bugganipally\$\$	Kurnool	12694	January, 2005	112.52
14.	Kondapatem— Srirammagar\$\$	Vizinagram	18604	February, 2005	334.22
15.	Rajam\$\$	Srikakulam	14274	February, 2005	566.37
16.	Madugula\$\$	Vishakhapatnam	12000	February, 2005	194.02
17.	Gannavaram\$\$	Krishna	16339	February, 2005	356.64
18.	Shankerampet\$\$	Medak	6505	February, 2005	348.24
19.	Nellimaria\$\$	Vizinagram	18057	February, 2005	113.28
20.	Srisailam\$\$	Mahaboobnagar	3636	February, 2005	169.87
			204854		3531.12

\$\$-Financial sanction awaited.

Integrated Child Development Services Schemes

10. SHRIMATI KALPNA RAMESH NARHIRE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of Anganwadi Kendras opened all over the country under the Integrated Child Development Services Scheme;

(b) whether the posts of programme officer for those Kendras have not yet been created;

(c) if so, the reasons therefor; and

(d) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH): (a) Out of 754703 sanctioned Anganwadi Centres, 698167 Centres have become operational, as on 31.12.2004.

(b) to (d) The post of Programme Officer is sanctioned at the District level. 450 posts of Programme Officer have been sanctioned so far. Sanction of these posts in the remaining districts, which have five or more ICDS Projects, has not been approved in the X Plan due to resource constraints.

Self Sufficiency among Scheduled Tribes Community

11. SHRI BAPU HARI CHAURE: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the details of steps taken by the Government to make the Scheduled Tribes Community economically self-dependent;

(b) the details of the loans sanctioned by the Finance and Development Corporation during the last three years;

(c) the purpose of establishing tribal shops; and

(d) the achievements made thereof so far?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH) (a) The Ministry of Tribal Affairs implements several Central Sector/Centrally Sponsored Schemes/Programmes for the socio-economic development of tribals in all the States/Union Territories. The details of these schemes are available in the Ministry's Annual Report 2003-04. These schemes help in enhancement of quality of life of tribal people, infrastructure development etc. in tribal areas.

(b) The details of the loans sanctioned by the National Scheduled Tribes Finance and Development Corporation (NSTFDC) during the last three years are as given below:

(Rs. in lakh)

Year	Loan amount Sanctioned (As NSTFD's Share)
2001-02	6324.58
2002-03	9898.21
2003-04	7914.90

(c) and (d) The Tribal Cooperative Marketing Development Federation of India Ltd. (TRIFED), and apex level Cooperative Society functioning under this Ministry has set-up a TRIBES shop at 9, Mahadev Road, New

Delhi with the objective of providing remunerative prices to the tribal people through the retail marketing of their Handicrafts and development thereof. Upto October 2004, the TRIBES shop has registered sales worth Rs. 175.58.

Flesh Trade In Delhi

12. SHRI DALPAT SINGH PARSTE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the flesh trade in Delhi and other cities of India is taking a new form for the past some time;

(b) if so, whether the flesh trade has been reported to be operating particularly in Delhi through a number of organized gangs, massage centres, internet banking, phone-in-friendship and even through property dealers in real estate business and farm houses and beauty parlours etc.;

(c) if so, the number of cases reported and arrests made in this regard during the last two years and thereafter till date; and

(d) the details of the concrete steps taken by the Government to curb the menace?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) Yes, Sir.

(b) and (c) A number of cases of flesh trade being carried out through massage parlours, phone-in friendship, farm houses and beauty parlours have been detected by Delhi Police. The details of the cases detected and the number of persons arrested during 2003, 2004 and 2005 (upto 31st January) are given in the enclosed statement.

(d) Steps taken to check flesh trade include regular briefing of police personnel to keep a watch on anti-social elements suspected to be indulging in flesh trade; regular checking of hostels, guest houses, farm houses, beauty parlours, massage parlours etc. Involved or suspected to be involved in such immoral activities; collection of intelligence at local level; seeking co-operation of public and social organizations to elicit information about such activities; and keeping surveillance over criminals who were previously involved in such crimes.

Statement

	2003		2004		2005 (Upto 31st January)	
	Cases Detected	Persons arrested	Cases detected	Persons arrested	Cases detected	Persons arrested
Massage Parlour	1	7	3	18	—	—
Internet Banking	—	—	—	—	—	—
Phone-in-friendship	—	—	1	5	—	—
Property Dealer	—	—	—	—	—	—
Farm Houses	—	—	2	14	—	—
Beauty Parlour	3	15	9	49	1	4
Total	4	22	15	86	1	4

*[English]***Higher Education to Players Alongwith Sports Training**

13. DR. COL. (RETD.) DHANI RAM SHANDIL: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Sports Authority of India selects outstanding players at various centres and imparts training in various games;

(b) whether these players are provided with facilities for higher education alongwith their sports training;

(c) if so, the details thereof alongwith expenditure incurred by SAI, State-wise; and

(d) if not, the steps being taken to impart higher education to the players undergoing training at Sports Authority of India, State-wise and especially at district Shimla, Mandi and Solan in Himachal Pradesh?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT): (a) Yes, Sir. Govt of India through

Sports Authority of India (SAI) is implementing the following Sports Promotion Schemes for development of Sports in the country:

1. National Sports Talent Contest (NSTC)
2. Army Boys Sports Company (ABSC)
3. SAI Training Centre (STC)
4. Special Area Games (SAG)
5. Centre of Excellence (COX)

Under the above schemes talented sportspersons are selected based on the scheme criteria under residential and non-residential streams.

(b) The selected sportspersons admitted under the above schemes on residential basis while undergoing regular sports training also pursue their education and these trainees are provide with Rs. 1000/- per annum to meet their educational expenses.

(c) There is no State-wise allocation of funds.

(d) Funds are allocated to the Regional Centres of SAI situated at Bangalore, Gandhinagar, Bhopal, Imphal, Kokatta and Chandigarh to meet educational expenditure. During 2003-04, funds to the tune of Rs. 55.08 lakh

were released to meet the educational expenses. Presently, SAI is running two SAI Training Centres at Dharamshala & Bilaspur where talented sportspersons from the State in the discipline of Athletics, Basketball, Volleyball, Kabaddi, Boxing and Hockey are admitted for regular residential training. The residential trainees are provided with financial assistance of Rs. 1000/- per annum per trainee to meet their educational expenses.

[Translation]

Effects of WTO Agreement

14. SHRI BALESHWAR YADAV: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has made appraisal of the benefits accrued to and the losses suffered by the country after the implementation of the W.T.O. agreements a decade ago; and

(b) the details of increased imports in the country in the context of accumulation of vast amounts of foreign exchange and increase in exports during the same period?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAR): (a) and (b) Membership in WTO results in rights and obligations for its Members, including India. Such rights and obligations accruing to a Member of WTO, include national treatment and most favoured nation treatment for a Member's goods and services in other WTO Member countries. Each Member is also expected to undertake specific commitments under different agreements of the WTO. WTO Agreement have benefited India and other developing countries in as much as a rule based, transparent and predictable multilateral trading system facilitates trade. The rule-based system provided by WTO also protects Members from unilateral action by stronger trading partners.

Specific commitments had to be implemented in a phased manner by India. In respect of agricultural products, reduction of tariffs to agreed levels was to be effected in a phased manner ending in 2004. For non-agricultural products (other than textiles and clothing products), the tariff reduction commitments were to be completed over a six year period ending 2000. In respect of textiles and clothing products, the implementation was over a ten year period ending 31st December 2004.

In view of the phased implementation of the commitments in WTO and in view of the fact that trade reforms were implemented in India to a great extent on autonomous basis along with other economic reforms,

based on felt need, it is not possible to isolate the specific benefits or losses on account of liberalization based on India's membership in WTO. India's exports increased from US\$ 26.3 billion in 1994-95 to US\$ 63.8 billion in 2003-04 whereas imports grew from US\$ 28.7 billion to US\$ 78.2 billion during the same period.

[English]

Reconstitution of National Commission for Women

15. SHRI A. SAI PRATHAP: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the term of National Commission for Women has expired;

(b) if so, by when; and

(c) the time by which the Commission is likely to be reconstituted?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH): (a) No, Sir.

(b) and (c) Does not arise.

Denial of Admission in Schools

16. SHRI P. KARUNAKARAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has received any representation from organisations/State Government/individuals regarding denial of admission in schools to small children affected by the disease HIV positive;

(b) if so, the details thereof including the measures taken by the Government in this regard;

(c) whether the Government is considering to make a comprehensive legislation in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) No, Sir.

(b) to (d) Does not arise.

Standard of Sports

17. SHRI FRANCIS FANTHOME: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the standards of Sports and Games supported by the Government aid has not improved upto the desired level till now;

(b) if so, the reasons therefor; and

(c) the steps taken to ensure that Government aided sports schools, Academies and various other Institutions, exhibit accountability in terms of performance at National and International level?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT): (a) and (b) Sports is a State subject and promotion of same at the State level is the responsibility of the concerned State Governments. Also National Sports Federations (NSFs) are responsible to promote sports at national and international level. However, the Government of India provides assistance for promotion of sports to the State Government and National Sports Federations through its various schemes towards infrastructure, equipment, training (within the country and abroad), participation in international competitions, organisation of national and international championships, training by foreign coaches, international exposure to talents etc. In addition, Sports Authority of India is implementing the following schemes for promotion and development of sports in the country.

1. National Sports Talent Contest Scheme (NSTC)
2. Army Boys Sports Company (ABSC)
3. Special Area Games (SAG)
4. SAI Training Centre (STC)
5. Centre of Excellence (COX)

The performance of Indian sportspersons since the Commonwealth Games, 2002 indicates that the standard of sports & games has improved in the last few years due to the combined efforts made by various agencies including Sports Authority of India. India won a record haul of 69 medals (as against 25 in the last games) in the 2002 Commonwealth Games and secured fourth position. The tempo was sustained in the Busan Asian Games in which India secured 36 medals. Since then,

Indian sportspersons have performed creditably in a number of international competitions including the 1st Afro-Asian Games in Hyderabad and SAF Games in Islamabad in 2004. In Athens Olympics 2004, India won a first silver medal in an individual event since independence while some of the sportspersons gave their best performances. In Paralympic Games 2004 at Athens, India won 1 gold medal in athletics and 1 bronze medal in powerlifting.

(c) Sports being a State subject, the schools and institutions availing Government assistance are primarily under the Control of the State Governments. However, under NSTC scheme implemented by Sports Authority of India, the performance of the schools are monitored by Sports Authority of India.

Formation of Pharmexcil

18. SHRI RAGHURAJ SINGH SHAKYA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the reasons for relaxing the laid down rules and procedures of Department of Commerce's guidelines dated October 11, 2000, regarding restructuring of export promotion council in absence of any request received from Pharma member exporters Chemexcil;

(b) the reasons for urgently notifying formation of Pharmexcil May, 2004, prior to the formation of the new Government; and

(c) the steps taken by the Government to prevent siphoning of funds by Pharmexcil, controlled by an influential section of the industry having no support from the majority of Pharma exporters?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) While constituting Pharmexcil, a conscious decision was taken not to constitute an Export Promotion Forum (EPF), as per guidelines of 11th October, 2000, but an Export Promotion Council (EPC) to provide thrust to the growing pharmaceutical sector in the global market.

(b) The notification could have been issued earlier but since the election process was on so in consultation with the Election Commission, the Notification was issued only after the completion of polling on 10th May 2004.

(c) The Government has not received any such complaint.

[Translation]

Stadium In Rural Areas

19. SHRI BIR SINGH MAHATO: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the number of Stadium at present, State-wise;

(b) the number of Stadium constructed during the last two years, State-wise, especially in West Bengal;

(c) whether any stadium has been constructed in West Bengal especially in rural areas during the last two years; and

(d) if so, the details thereof?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT): (a) 'Sports' is a State subject. It is primarily the responsibility of the State Government to

create sports facilities including stadia in the State. Hence, the complete information regarding the number of stadia available in the States is not maintained in the Ministry. However, Central Government supplements the efforts of the State Governments for creation of various sports facilities including stadia by providing Central assistance in accordance with the approved pattern under the scheme of "Grants for Creation of Sports Infrastructure" subject to the receipt of viable proposals from the States.

(b) The State-wise details of stadia completed during the years 2002-03 to 2004-05 (as on 22-02-2005) including in West Bengal with Central assistance under the aforementioned scheme have been given in the enclosed Statement.

(c) During the last two years, i.e. 2002-03 to 2003-04, one project of Indoor Stadium at Bolpur has been approved. One project which was approved in 2001-02, which is in Urban area has been completed in 2003-04.

(d) Indoor Stadium (Category-III) at Jalpaiguri has been completed with Central assistance of Rs. 20.00 lakhs.

Statement

No. of Stadia completed under the Scheme of Grants for Creation of Sports Infrastructure from 2002-2003 to 2003-2004 (as on 22.2.2005)

Name of the State	2002-2003	2003-2004	2004-2005
1	2	3	4
Andhra Pradesh	0	7	0
Arunachal Pradesh	0	1	0
Haryana	1	0	1
Himachal Pradesh	1	0	1
Gujarat	0	0	1
Karnataka	11	3	3
Kerala	0	2	0
Madhya Pradesh	0	1	1
Maharashtra	0	1	1
Manipur	0	0	1
Mizoram	0	10	0
Nagaland	1	0	3

1	2	3	4
Punjab	1	0	0
Rajasthan	0	0	1
Tamilnadu	0	1	2
West Bengal	0	1	0
Total	15	27	14

*[English]***Tribal Population in Tamil Nadu**

20. SHRI K.C. PALANISAMY: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Union Government has recently made any survey to find out the total tribal population residing in Tamil Nadu; and

(b) if so, the details thereof alongwith the financial assistance released to the State through various agencies including NGOs to help tribal population in the State during the last three years and onwards?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH): (a) The Ministry has not made any survey. However, as per 2001 Census, the total tribal population residing in Tamil Nadu is 6,51,321.

(b) The Ministry has been implementing various schemes for the socio-economic and educational development of Scheduled Tribes in the country including Tamil Nadu. The schemes whereunder the financial assistance has been extended to the State of Tamil Nadu and the quantum of financial assistance released to the State during the last three years and onwards is contained in the Statement enclosed.

Statement

Details of Financial Assistance released to the State of Tamil Nadu during 2001-02, 2002-03, 2003-04 and 2004-05 under various Schemes

(Rs. in lakhs)

S. No.	Name of the Scheme	Financial Assistance Released			
		2001-02	2002-03	2003-04	2004-05 (As on 20.2.2005)
1	2	3	4	5	6
1.	Grant in aid to Non-Governmental Organizations for Scheduled Tribes including Coaching and Allied and Award for exemplary services	34.81	72.44	20.78	44.72

1	2	3	4	5	6
2.	Vocational Training in Tribal Areas	—	2.40	6.99	—
3.	Educational Complex in Low Literacy Pockets	—	0.30	—	—
4.	Development of Primitive Tribal Groups	49.54	—	10.00	136.50
5.	Special Central Assistance to Tribal Sub Plan	323.32	323.32	290.99	145.99
6.	Grants in aid under Art. 275 (1) of the Constitution	405.0	210.00	250.00	117.24
7.	Scheme of Post Matric Scholarship, Book Bank and Upgradation of Merit of Scheduled Tribe students	3.31 (PMS) 2.64 (Book Bank)	— 2.64. (Book Bank)	—	49.05 (PMS) —
8.	Tribal Research Institutes (TRI)	—	6.97	—	—

Misuse of CRF

21. SHRI NARAYAN CHANDRA BORKATAKY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware of large scale misuse of allocated funds for Assam under Calamity Relief Fund;

(b) if so, the details thereof and the action taken thereon; and

(c) the allocation made and utilized during 2004?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) No report of misuse of Calamity Relief Fund for Assam has been received.

(b) Does not arise.

(c) An amount of Rs. 123.36 crore has been allocated in the Calamity Relief Fund (CRF) for the year 2004-05 comprising Rs. 92.52 crore as Central Share and Rs. 30.84 crore as State Share. The entire Central share has been released to the State Government. In addition, Rs. 211.55 crore was also released from the National

Calamity Contingency Fund (NCCF) during the year 2004-05 for the management of floods 2004. Against this Rs. 278.00 crore has already been sanctioned by the State Government, as reported by them.

Commission on Tribals

22. SHRI M.P. VEERENDRA KUMAR: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Government appointed the second constitutional commission on Scheduled Tribes and Scheduled Areas under the Chairmanship of Shri Dilip Singh Bhuria;

(b) if so, the purpose of this Commission;

(c) whether before that report of the commission could be finalized the Government circulated a draft national policy on tribals;

(d) if so, the status of the Bhuria Commission; and

(e) the status of the draft national policy on tribals?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH): (a) and (b) Yes, Sir. The purpose of the Scheduled Areas and Scheduled Tribes Commission was to examine the socio-political and administrative set up, development strategies, constitutional provisions and matters connected with administration of the scheduled areas and/or the welfare of the scheduled tribes in the country and formulate an outline of a viable comprehensive tribal policy.

(c) to (e) The Draft National Policy for Tribals was circulated prior to receipt of the report of the Scheduled Areas and Scheduled Tribes Commission. The Ministry is working on the Draft National Policy for Tribals taking comments/views of the experts and also recommendations of the zonal seminars into consideration.

[*Translation*]

Construction of Houses under VAMBAY

23. SHRI RAGHUVeer SINGH KOSHAL: Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state:

(a) the number of houses sanctioned for construction under "Valmiki-Ambedkar Awas Yojana (VAMBAY)" for the benefits of slum-dwellers since the inception of the Scheme and the number of houses constructed out of them so far, State-wise, category-wise and year-wise; and

(b) the progress report of the project as on date?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION (KUMARI SELJA): (a) Since the inception of VAMBAY scheme till 31.12.2004, Government of India has released Central subsidy amounting to Rs. 749.87 crore to the States/UTs for construction/upgradation of 3,49,223 dwelling units and 49,312 toilet seats. State-wise and Year-wise details are given in the statement enclosed. Ministry monitors the State-wise data on dwelling units and toilet seats and category-wise details are not maintained.

(b) As per the reports received from the State Governments/ UTs, as on 31.12.2004, 1,60,613 Dwelling units have been completed and 33,254 are under construction while 28,320 Toilet seats have been completed and 3,327 Toilet seats are under construction.

Statement

*Details of State-wise allocations and releases for the year 2001-02 under VAMBAY
(physical progress as on 31.12.2004).*

(Rs. in Lakhs)

Sl. No.	State/UT	State-wise Allocation out of Rs. 6900.00 Lakhs (2001-02)	Funds released during 2001-02	No. of DUs covered	No. of TSs covered	Physical Progress as on 31.12.2004	
						DUs compld/in progress	TSs Compld/in progress
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	671.48	1200.00	4000	0	4000	0
2.	Arunachal Pradesh	4.19	—	—	—	—	—
3.	Assam	65.02	—	—	—	—	—
4.	Bihar	296.68	—	—	—	—	—
5.	Chhattisgarh	84.24	65.00	325	0	325	0
6.	Goa	12.73	—	—	—	—	—
7.	Gujarat	383.78	384.00	1536	0	1536	0

1	2	3	4	5	6	7	8
8.	Haryana	112.35	—	—	—	—	—
9.	Himachal Pradesh	18.01	—	—	—	—	—
10.	Jammu & Kashmir	86.86	87.00	387	0	387	0
11.	Jharkhand	98.89	—	—	—	—	—
12.	Karnataka	198.22	915.00	3333	575	3333	575
13.	Kerala	183.61	182.00	910	0	910	0
14.	Madhya Pradesh	227.74	200.75	803	0	693	0
15.	Maharashtra	1198.26	1198.00	4661	597	4661	597
16.	Manipur	12.63	—	—	—	—	—
17.	Meghalaya	12.96	—	—	—	—	—
18.	Mizoram	12.90	—	—	—	—	—
19.	Nagaland	6.80	—	—	—	—	—
20.	Orissa	125.07	—	—	—	—	—
21.	Punjab	211.33	—	—	—	—	—
22.	Rajasthan	364.40	300.00	1500	0	1500	0
23.	Sikkim	1.37	—	—	—	—	—
24.	Tamil Nadu	486.43	1172.00	2610	3000	2610	3000
25.	Tripura	9.97	10.05	45	0	45	0
26.	Uttaranchal	43.02	36.00	180	0	17	0
27.	Uttar Pradesh	817.42	443.45	2217	0	2217	0
28.	West Bengal	734.13	690.60	2529	393	2343	0
29.	A&N Islands	5.71	—	—	—	—	—
30.	Chandigarh	23.81	—	—	—	—	—
31.	D & N Haveli	0.44	—	—	—	—	—
32.	Daman & Diu	1.55	—	—	—	—	—
33.	Delhi	363.45	50.00	167	0	167	—
34.	Pondicherry	23.75	33.50	170	40	170	40
35.	Lakshadweep	0.80	—	—	—	—	—
Total		6900.00	6967.35	25373	4605	24914	4212

*Details of State-wise allocations and releases for the year 2002-03 under VAMBAY
(physical progress as on 31.12.2004).*

(Rs. in Lakhs)

Sl. No.	State/UT	State-wise Allocation for 2002-03	Funds released during 2002-03	No. of DUs covered	No. of TSs covered	Physical Progress as on 31.12.2004	
						DUs compld/in progress	TSs Compld/in progress
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	2499.55	5535.437	22268	392	18898	148
2.	Arunachal Pradesh	15.58	—	—	—	—	—
3.	Assam	242.04	—	—	—	—	—
4.	Bihar	1104.37	—	—	—	—	—
5.	Chhattisgarh	313.58	529.410	2185	462	2185	0
6.	Goa	47.40	—	—	—	—	—
7.	Gujarat	1428.62	3089.000	18776	1460	18758	1460
8.	Haryana	418.22	—	—	—	—	—
9.	Himachal Pradesh	67.05	—	—	—	—	—
10.	Jammu & Kashmir	323.34	38.320	170	0	97	0
11.	Jharkhand	368.12	—	—	—	—	—
12.	Karnataka	737.87	1967.600	6979	2215	6979	2215
13.	Kerala	683.48	2389.650	11948	0	9405	0
14.	Madhya Pradesh	847.75	934.780	4054	170	1311	0
15.	Maharashtra	4460.47	845.600	328	3900	328	3737
16.	Manipur	47.03	7.875	35	0	35	0
17.	Meghalaya	48.23	—	—	—	—	—
18.	Mizoram	48.03	—	—	—	—	—
19.	Nagaland	25.30	9.000	40	0	40	0
20.	Orissa	465.59	61.200	306	0	306	0
21.	Punjab	786.68	—	—	—	—	—
22.	Rajasthan	1356.48	900.00	4000	0	2978	0

1	2	3	4	5	6	7	8
23.	Sikkim	5.11	—	—	—	—	—
24.	Tamil Nadu	1810.70	2846.500	27226	11880	27209	11880
25.	Tripura	37.10	144.978	644	0	644	0
26.	Uttaranchal	160.15	160.150	701	100	184	0
27.	Uttar Pradesh	3042.82	1104.055	5412	0	5412	0
28.	West Bengal	2732.77	1160.850	5002	819	3910	850
29.	A&N Islands	21.27	—	—	—	—	—
30.	Chandigarh	88.61	—	—	—	—	—
31.	D & N Haveli	1.62	—	—	—	—	—
32.	Daman & Diu	5.77	—	—	—	—	—
33.	Delhi	1352.93	—	—	—	—	—
34.	Pondicherry	88.41	—	—	—	—	—
35.	Lakshadweep	2.99	—	—	—	—	—
Total		25685.00	21724.405	110074	21398	—	—
Demonstration project for Karnataka		75.000	125	0			
Grand Total			21799.405	110199	21398	98679	20300

Details of State-wise allocations and releases for the year 2003-04 under VAMBAY (physical progress as on 31.12.2004)

(Rs. in Lakhs)

Sl. No.	State/UT	Tentative Allocation for 2003-04	Funds released during 2003-04	No. of DUs covered	No. of TSs covered	Physical Progress as on 31.12.2004	
						DUs compld/in progress	TSs Compld/in progress
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	2320.97	5973.893	27627	0	14644	0
2.	Arunachal Pradesh	14.47	—	—	—	—	—
3.	Assam	224.74	—	—	—	—	—
4.	Bihar	1025.47	10.00	50	0	—	—

1	2	3	4	5	6	7	8
5.	Chhattisgarh	291.17	369.99	1850	0	1750	0
6.	Goa	44.02	—	—	—	—	—
7.	Gujarat	1326.56	—	—	—	—	—
8.	Haryana	388.35	652.60	3263	0	—	—
9.	Himachal Pradesh	62.26	—	—	—	—	—
10.	Jammu & Kashmir	300.24	99.45	442	0	149	0
11.	Jharkhand	341.82	—	—	—	—	—
12.	Karnataka	685.15	3944.10	14978	3090	14977	2640
13.	Kerala	634.64	1385.20	6926	0	1824	0
14.	Madhya Pradesh	787.18	255.22	1024	0	1013	0
15.	Maharashtra	4141.82	5286.467	22700	0	15753	0
16.	Manipur	43.67	191.92	853	0	853	0
17.	Meghalaya	44.79	—	—	—	—	—
18.	Mizoram	44.59	—	—	—	—	—
19.	Nagaland	23.49	172.35	766	0	766	0
20.	Orissa	432.32	46.40	232	0	192	0
21.	Punjab	730.48	—	—	—	—	—
22.	Rajasthan	1259.55	40.00	200	0	—	—
23.	Sikkim	4.74	—	—	—	—	—
24.	Tamil Nadu	1681.34	2073.00	14684	0	11871	0
25.	Tripura	34.45	219.60	976	0	976	0
26.	Uttaranchal	148.71	205.20	1098	0	—	—
27.	Uttar Pradesh	2825.43	1899.00	8462	0	3565	0
28.	West Bengal	2537.54	159.41	797	0	680	0
29.	A&N Islands	19.75	—	—	—	—	—
30.	Chandigarh	82.28	—	—	—	—	—
31.	D & N Haveli	1.50	—	—	—	—	—
32.	Daman & Diu	5.36	—	—	—	—	—
33.	Delhi	1256.27	—	—	—	—	—

1	2	3	4	5	6	7	8
34.	Pondicherry	82.09	77.20	408	80	-	-
	Total	23850.00	23061.00	107336	3170	69013	1620
	Funds released under various subcomponents i.e. demonstration projects, MIS, dissemination of information, training of staff etc.		793.600	1040	0	0	0
	Grand Total		23854.60	108376	3170	69013	1620

*Details of State-wise allocations and releases for the year 2004-05 under VAMBAY
(physical progress as on 31.12.2004)*

(Rs. in Lakhs)

Sl. No.	State/UT	Tentative Allocation for 2004-05	Funds released during 2004-05	No. of DUs covered	No. of TSs covered	Physical Progress as on 31.12.2004	
						DUs compld/in progress	TSs Compld/in progress
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	2731.00	3360.900	15582	-	-	-
2.	Arunachal Pradesh	17.00	-	-	-	-	-
3.	Assam	264.00	-	-	-	-	-
4.	Bihar	1207.00	-	-	-	-	-
5.	Chhattisgarh	343.00	-	-	-	-	-
6.	Goa	52.00	-	-	-	-	-
7.	Gujarat	1561.00	-	-	-	-	-
8.	Haryana	457.00	-	-	-	-	-
9.	Himachal Pradesh	73.00	-	-	-	-	-
10.	Jammu & Kashmir	353.00	-	-	-	-	-
11.	Jharkhand	402.00	718.800	3504	90	-	-
12.	Karnataka	806.00	-	-	-	-	-
13.	Kerala	747.00	-	-	-	-	-

1	2	3	4	5	6	7	8
14.	Madhya Pradesh	926.00	—	—	—	—	—
15.	Maharashtra	4873.00	11090.868	40695	10844	1261	4495
16.	Manipur	51.00	—	—	—	—	—
17.	Meghalaya	53.00	—	—	—	—	—
18.	Mizoram	52.00	—	—	—	—	—
19.	Nagaland	28.00	—	—	—	—	—
20.	Orissa	509.00	4.400	22	—	—	—
21.	Punjab	859.00	—	—	—	—	—
22.	Rajasthan	1482.00	600.000	2500	—	—	—
23.	Sikkim	6.00	—	—	—	—	—
24.	Tamil Nadu	1978.00	4515.630	33719	9050	—	—
25.	Tripura	41.00	—	—	—	—	—
26.	Uttaranchal	175.00	—	—	—	—	—
27.	Uttar Pradesh	3324.00	1991.950	8835	155	—	—
28.	West Bengal	2986.00	—	—	—	—	—
29.	Andaman and Nicobar Islands	23.00	—	—	—	—	—
30.	Chandigarh	97.00	—	—	—	—	—
31.	Dadra and Nagar Haveli	2.00	—	—	—	—	—
32.	Daman and Diu	6.00	—	—	—	—	—
33.	Delhi	1478.00	—	—	—	—	—
34.	Pondicherry	97.00	83.600	418	—	—	—
35.	Lakshadweep	0.00	—	—	—	—	—
Total		28058.00	22366.148	105275	20139	1261	4495

Construction of new Hostels in Central Universities

24. SHRI KAMLA PRASAD RAWAT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government is aware that students from abroad as well as from various parts of the country coming to pursue studies in different Central

Universities including Delhi University have to face accommodation problems;

(b) if so, whether the Government is taking any measures for construction of new hostels in all the Central Universities;

(c) if so, the time by which construction of new hostels is likely to be started; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (d) The information is being collected and will be laid on the Table of the House.

[English]

Central Social Welfare Board

25. SHRI HANNAN MOLLAH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of Border Area Projects conducted by the Central Social Welfare Board and its counter-parts in the States during the last three years and thereafter, State-wise;

(b) whether the employees and pensioners of the Border Area Projects in Tripura have not been paid their salaries and pensions for the last several months;

(c) if so, the reasons therefor;

(d) whether the Government propose to close down these Border Area Projects; and

(e) the steps taken by the Government to timely payment of salaries and pensions of these employees in the State?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH): (a) The State-wise details of Border Area Projects conducted by the Central Social Welfare Board and its counter-parts in the States during the last three years are given in the Statement enclosed.

(b) No, Sir.

(c) Does not arise.

(d) Yes, Sir.

(e) As per existing policy, concerned State Governments/UTs are providing 1/3rd share of the total Budget of the project and 2/3rd share of the Budget is provided by Central Social Welfare Board. The Budget Estimates for all the Projects are submitted by the State Boards in advance and are approved by the Central Social Welfare Board. The funds including salaries & pensions are released to the concerned State Boards for further release to Border Area Projects.

Statement

Number of Border Area Projects During The Last Three years (State-wise)

S. No.	Name of State/UT	Number of Border Area Projects		
		2001-02	2002-03	2003-04
1	2	3	4	5
1.	Arunachal Pradesh	10	10	10
2.	Gujarat	8	8	8
3.	Himachal Pradesh	3	3	3
4.	Jammu & Kashmir	11	11	11
5.	Manipur	3	3	3
6.	Mizoram	2	2	2
7.	Nagaland	6	6	6
8.	Punjab	12	9	9
9.	Rajasthan	6	6	6

1	2	3	4	5
10.	Sikkim	2	2	2
11.	Tripura	5	5	5
12.	West Bengal	12	12	12
13.	Andaman and Nicobar Islands	5	5	5
14.	Lakshadweep	2	2	2

National Manufacturing Competitiveness Council

26. PROF. M. RAMADASS: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the composition and the functions of the National Manufacturing Competitiveness Council;

(b) the impact of this Council on energizing and sustaining the growth of manufacturing enterprises in India;

(c) whether the Government proposes to persuade the State Governments to establish State Manufacturing Competitiveness Councils in due course of time; and

(d) If so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) A statement indicating the composition and the functions of the Council is attached.

(b) The Government is laying great emphasis on the growth of manufacturing sector. It is, in this context that the National Manufacturing Competitiveness Council has been established by the Government. The Council has been held a number of discussions with various sectors of industry and will continue to interact with others before making recommendations to the Government.

(c) There is no such proposal Sir.

(d) Does not arise.

Statement

COMPOSITION

Composition of the National Manufacturing Competitiveness Council consists of Chairman in the rank of Cabinet Minister. 24 Members to the Commission from various fields including senior Government functionaries, Professionals, representatives from Apex Industrial Organizations and various industrial sectors have been

appointed vide Notification dated 25th November, 2004 besides Member Secretary in the rank of Secretary to the Government of India.

FUNCTIONS

The National Manufacturing Competitiveness Council (NMCC) will advise the Government on industrial and sector specific initiatives that may be required for enhancing competitiveness of industries which would include sectoral and enterprise level initiatives, innovation and technology development (R&D), entrepreneurship promotion, infrastructure and enabling facilities, trade and fiscal policies and employment generation.

Committee for Development of Tribal Areas

27. DR. BABU RAO MEDIYAM: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Government has set up a high level Standing Committee to overhaul the existing development schemes in tribal areas;

(b) if so, the details thereof;

(c) whether the Government has received recommendations of the Committee; and

(d) if so, the details thereof alongwith the recommendations accepted by the Government?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH): (a) to (d) The Government have not set up any high level Standing Committee to overhaul the existing development schemes in tribal areas. However, the Government have constituted a high-level Standing Committee on Inter-Sectoral Issues relating to Tribal Development under the Chairmanship of Dr. Bhalachandra Munekar, Member, Planning Commission. The Committee, being a Standing Committee

is mandated to deliberate on various aspects of Tribal Development on a continuous basis.

[Translation]

Shortage of Schools

28. SHRIMATI JAYAPRADA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is a shortage of schools in the primary education sector in the country;

(b) if so, the estimated extent of shortage in each State till December, 2004;

(c) whether any amount has been allocated to the State Governments for meeting this shortage during the last three years; and

(d) if so, the average annual allocation to each State?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI) (a) to (d) According to the provisional data of 7th All India School Education Survey (Reference date 30.9.2002) conducted by National Council of Educational Research & Training (NCERT), about 87 per cent of rural habitations in India have Primary Stage Schooling facilities within a distance of 1 Km. State/UT wise primary schooling facilities in rural habitations in the country is given in the Statement-I enclosed. State/UT wise annual grant released under Sarva Shiksha Abhiyan which includes opening of new schools, during 2002-03 to 2004-05 is given in the Statement-II enclosed.

Statement-I

Availability of Schooling Facilities at Primary Stage in Rural Habitations as on September 30, 2002

S. No.	States/U.Ts	Rural Area	
		Total Habitations	Number of Habitations having Primary Stage Schooling Facilities up to 1 Km
1	2	3	4
1.	Andhra Pradesh	66528	62475
2.	Arunachal Pradesh	4200	2168

1	2	3	4
3.	Assam	67138	56622
4.	Bihar	73030	64935
5.	Chhattisgarh	37933	34346
6.	Goa	711	646
7.	Gujarat	33258	31136
8.	Haryana	8839	8123
9.	Himachal Pradesh	35844	26877
10.	Jammu & Kashmir	20877	16409
11.	Jharkhand	48465	37399
12.	Karnataka	51853	45845
13.	Kerala	6664	5295
14.	Madhya Pradesh	85149	75949
15.	Maharashtra	77800	70929
16.	Manipur	3819	3034
17.	Meghalaya	7277	6219
18.	Mizoram	746	674
19.	Nagaland	1478	1398
20.	Orissa	89682	74370
21.	Punjab	14726	13763
22.	Rajasthan	81014	64678
23.	Sikkim	1390	1083
24.	Tamil Nadu	53980	47763
25.	Tripura	7556	5732
26.	Uttar Pradesh	208932	183772
27.	Uttaranchal	25206	21193
28.	West Bengal	115685	106757
29.	A&N Islands	673	430
30.	Chandigarh	23	20
31.	D & N Haveli	480	394
32.	Daman & Diu	82	71
33.	Delhi	179	179
34.	Lakshadweep	7	7
35.	Pondicherry	187	172
India		1231391	1070863

Source: NCERT, Provisional Data of 7th All India Educational Survey.

Statement-II

State/UT-Wise Grant Released Under Sarva Shiksha Abhiyan (SSA) During 2002-03 to 2004-05 (As No. 19.2.2005)

S. No.	State/U.Ts	Grant released under Sarva Shiksha Abhiyan		
		2002-03	2003-04	2004-05 (upto 19.2.05)
1	2	3	4	5
1.	Andhra Pradesh	8226.10	9884.41	28000.00
2.	Arunachal Pradesh	1412.00	675.35	1504.50
3.	Assam	10175.92	12190.43	16654.00
4.	Bihar	7914.97	19515.75	31970.56
5.	Chhattisgarh	3639.73	6589.02	20786.76
6.	Goa	0.00	0.00	0.00
7.	Gujarat	14004.30	11660.13	14072.00
8.	Haryana	1717.62	5462.17	6144.00
9.	Himachal Pradesh	2735.87	6895.55	12696.55
10.	Jammu & Kashmir	3244.32	11474.31	16568.50
11.	Jharkhand	1948.85	5326.62	6848.28
12.	Karnataka	8270.46	10426.67	26280.70
13.	Kerala	2250.78	4966.00	5939.00
14.	Madhya Pradesh	11017.10	35237.91	44608.92
15.	Maharashtra	11000.00	20526.67	35489.79
16.	Manipur	0.00	500.00	1225.00
17.	Meghalaya	711.37	825.77	1926.00
18.	Mizoram	903.29	1182.37	1650.12
19.	Nagaland	973.28	0.00	2088.49
20.	Orissa	2214.15	13453.27	21807.27
21.	Punjab	4868.00	6492.49	3040.00
22.	Rajasthan	9995.58	15627.00	23500.00
23.	Sikkim	425.14	269.73	600.25
24.	Tamil Nadu	13526.90	10805.84	26517.00

1	2	3	4	5
25.	Tripura	1162.18	2752.39	2334.65
26.	Uttar Pradesh	2067.69	3522.02	9144.71
27.	Uttaranchal	20245.40	34043.30	87761.00
28.	West Bengal	10867.61	16748.23	46024.36
29.	Andaman and Nicobar Islands	0.00	283.96	172.58
30.	Chandigarh	0.00	224.54	447.95
31.	Dadra and Nagar Haveli	0.00	447.42	111.91
32.	Daman and Diu	12.00	0.00	0.00
33.	Delhi	161.27	1959.62	0.00
34.	Lakshadweep	19.98	28.31	12.03
35.	Pondicherry	116.46	141.06	225.53
	India	155828.32	270138.31	496152.40

*[English]***Law and Order Situation in Delhi**

29. SHRI KINJARAPU YERRANNAIDU:
SHRI SURESH CHANDEL:
SHRI SUGRIB SINGH:
SHRI NIKHIL KUMAR CHOUDHARY:
SHRI RAGHURAJ SINGH SHAKYA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the crime graph of Delhi has registered an increase during 2004 and thereafter, as compared to previous year;

(b) if so, the details of the comparative figures of various crimes registered and reported in Delhi during such period;

(c) whether the Government has made any study to find out the factors responsible for the rising trend of crimes in Delhi;

(d) if so, the details in this regard; and

(e) the steps taken/being taken by the Government to make Delhi crime free?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT):
(a) and (b) There was an increase of 13.7% in the IPC crime in Delhi in 2004 as compared to the year 2003 and an increase of 16.45% in January, 2005 as compared to January, 2004. While there is increase in some crimes, there is decline in some others. the comparative figures of crime during the years 2003 and 2004 as well as during January, 2005 are indicated below:

Crime Head	2003	2004	2004 (upto 31st January)	2005 (upto 31st January)
1	2	3	4	5
<i>Heinous Crime</i>				
Dacoity	28	30	—	02
Murder	485	481	41	29

1	2	3	4	5
Attempt to Murder	407	519	29	29
Robbery	441	461	53	41
Riot	80	67	03	05
Kidnapping for ransom	29	28	01	02
Rape	490	551	35	38
<i>Non-Heinous Crime</i>				
Snatching	532	775	18	40
Hunt	1708	1780	106	110
Burglary	1898	1875	189	164
Total Theft	15544	18994	1426	1401
Other IPc	24019	26127	1849	2173
Local/Special Laws	21910	25136	1842	2478
Total	67571	76827	5592	6512

(c) and (d) Analysis of crimes is done from time to time. Rapid urbanization; unemployment; creating an atmosphere of confidence among the people to come forward and register crimes are some of the factors.

(e) The steps taken to check crime in Delhi incl improvement in the beat system of patrolling; identification of Police Station with high rate of crime and provision of additional manpower and motorcycle patrols to such Police Stations; rationalizing the timing for patrolling to maximize its effectiveness; development of intelligence about the movement of desperate criminals; multi-tasking of Police Control Room Vans; establishment of Crime against Women Cell; setting up of Rape Crises Intervention Centres in all the nine Police Districts, association of women police officers in investigation of rape cases; constitution of three Special Courts headed by women judges, networking of Non-Governmental Organisations; deployment of staff in plain cloth at vulnerable places; starting of dedicated Telephone 'Women Helpline' in the Police Control Room, constitution of 'Women Mobile Team' to attend to distress calls from women on round-the-clock basis; setting up of 'Senior Citizens Security Cell'

at the Police headquarters; renewed emphasis on verification of antecedents of domestic servants; and closer interaction With the Residents Welfare Association.

North Bengal Development Board

30. SHRI JOACHIM BAXLA:
SHRI HITEN BARMAN:
SHRI SUBRATA BOSE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware that the North Bengal Development Board has been constituted by West Bengal Government under the chairmanship of the Chief Minister, for development of six most backward districts of North Bengal;

(b) if so, the details in this regard;

(c) whether the Union Government has allocated any special package for the six districts of North Bengal; and

(d) is so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT): (a) and (b) Yes, Sir. The Government of West Bengal constituted a Board named Uttarbanga Unnayan Parishad (North Bengal Development Board/Council) in May 2000 to tackle backwardness and for comprehensive and integrated development of the six districts of North Bengal, viz. Malda, Jalpaiguri, Darjeeling, Uttar Dinajpur, Dakshin Dinajpur and Coochbehar. The Chief Minister is the Chairman of the Parishad, one Minister elected from North Bengal is its Vice-Chairman and all MPs, MLAs, Sabhadhipathis, District Magistrates of these districts are members of the Parishad. The function of this Parishad is to formulate and implement schemes for development of the areas of these districts through Local Self Government institutions, other Government Authorities and Non Government Organisations located in North Bengal. The parishad also monitors planning as well as implementation of the Schemes.

(c) and (d) The Union Government has allocated Rs. 5 crore during 2003-04 and Rs. 10 crore during 2004-05 as one-time Additional Central Assistance to the Uttarbanga Unnayan Parishad under the Special Area Programmes. Under the Rashtriya Sam Yojana, Rs. 15 crores per district per annum has been sanctioned to the three districts of North Bengal viz. Jalpaiguri, Uttar Dinajpur and Dakshin Dinajpur, which have been included in the Backward District Initiative Component of the Rashtriya Sam Yojana.

[Translation]

Violation of Line of Control

31. SHRI HARIBHAU RATHOD:
SHRIMATI ANURADHA CHOUDHARY:
SHRI MOHD. TAHIR:
SHRI MUNSHI RAM:
SHRIMATI KIRAN MAHESHWARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received intelligence report about the increased military activities of Chinese Army in certain bordering States as reported in the *Rashtriya Sahara*, dated January 29, 2005;

(b) if so, details thereof, State-wise including the incidents of explosions/sabotage;

(c) the number of incidents of violation of actual line of control by the Chinese Army during the last three years;

(d) whether the Government has discussed this matter with the Government of China;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) and (b) Chinese road construction activities have been reported from time to time across different sectors of the Line of Actual Control (LAC).

(c) to (f) The resolution of the boundary question between India and China is outstanding. The two sides also have differences in the perception of the Line of Actual Control (LAC) in the India-China border areas. Both sides carry out patrolling activity in the India-China border areas. Chinese activities along the LAC are to be viewed in this context. Nevertheless, perceived violations of the LAC are taken up through diplomatic channels and at Border Personnel Meetings/Flag meetings.

[English]

Sarva Shiksha Abhiyan

32. SHRI HARIN PATHAK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the total number of Centres/projects running under Sarva Shiksha Abhiyan in the country, State-wise;

(b) the total number of teachers in these centres and the total number of students getting education from these centres, State-wise;

(c) the total number of building proposed to be made under Sarva Shiksha Abhiyan, State-wise;

(d) whether instead of appointing regular trained teachers Government is going for untrained casual teachers and ad-hoc appointments under SSA; and

(e) if so, the reasons therefor and the steps being taken to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (e) Sarva Shiksha Abhiyan (SSA) is being implemented in all States and Union Territories except Goa. All Government and government-aided primary and upper primary schools/sections are covered under Sarva Shiksha Abhiyan. In addition, Education Guarantee Scheme and Alternative Innovative Education (EGS & AIE) centres have been set up covering more than 82 lakh children. 80,010 school buildings have been proposed under SSA programme for the years 2001-04. Statement-I showing State-wise details is enclosed. Number of

children covered under EGS & AIE State-wise is given in the Statement-II enclosed.

310508 teachers have been appointed under the Sarva Shiksha Abhiyan upto December 2004. Statement-III showing the number of teachers appointed State-wise is enclosed. One instructor is provided for each centre under EGS & AIE and another instructor is provided if the number of children exceeds 40.

The terms and conditions for recruitment of teachers is the responsibility of the concerned State Governments. The National Council for Teacher Education (NCTE) has laid down the qualifications of elementary school teachers.

Statement-I

School buildings approved during 2001-02, 2002-03, 2003-04 and 2004-05 under Sarva Shiksha Abhiyan

S. No.	Name of State	2001-02 & 2002-03	2003-04	2004-05
1	2	3	4	5
1.	Andhra Pradesh	218	1122	1800
2.	Arunachal Pradesh	142	172	140
3.	Assam	1167	2260	20
4.	Bihar	31	1501	641
5.	Chhattisgarh	1066	1471	1291
6.	Goa	0	—	—
7.	Gujarat	575	686	97
8.	Haryana	385	271	322
9.	Himachal Pradesh	0	—	—
10.	Jammu & Kashmir	642	544	480
11.	Jharkhand	0	254	0
12.	Karnataka	0	608	352
13.	Kerala	15	194	112
14.	Madhya Pradesh	415	13148	5873
15.	Maharashtra	150	2396	2864
16.	Manipur	0	472	170
17.	Meghalaya	270	0	0

1	2	3	4	5
18.	Mizoram	44	119	297
19.	Nagaland	32	45	0
20.	Orissa	1000	1290	1929
21.	Punjab	92	—	97
22.	Rajasthan	0	2160	3004
23.	Sikkim	13	23	5
24.	Tamil Nadu	110	1768	1031
25.	Tripura	43	111	288
26.	Uttar Pradesh	1869	9489	7678
27.	Uttaranchal	76	432	370
28.	West Bengal	1547	344	120
29.	Andaman and Nicobar Islands	0	—	—
30.	Chandigarh	0	2	10
31.	Dadra and Nagar Haveli	0	78	—
32.	Daman and Diu	0	—	12
33.	Delhi	0	—	—
34.	Lakshadweep	0	—	—
35.	Pondicherry	130	—	15
Total		10032	40960	29018

Statement-II

State/UT	Total Children covered under EGS/AIE on 14.02.05
1	2
1. Andaman and Nicobar Islands	0
2. Andhra Pradesh	213088
3. Arunachal Pradesh	0
4. Assam	971982
5. Bihar	876222
6. Chandigarh	19653

1	2
7. Chhattisgarh	0
8. Dadra and Nagar Haveli	0
9. Daman and Diu	0
10. Delhi	197862
11. Goa	0
12. Gujarat	144726
13. Haryana	35750
14. Himachal Pradesh	2558
15. Jammu-Kashmir	76272

	1	2
16.	Jharkhand	300492
17.	Karnataka	14308
18.	Kerala	13801
19.	Lakshadweep	0
20.	Madhya Pradesh	1343883
21.	Maharashtra	62198
22.	Manipur	0
23.	Meghalaya	55297
24.	Mizoram	11872
25.	Nagaland	19428
26.	Orissa	654093
27.	Pondicherry	0
28.	Punjab	129223
29.	Rajasthan	1261394
30.	Sikkim	0
31.	Tamil Nadu	157998
32.	Tripura	57929
33.	Uttar Pradesh	419964
34.	Uttaranchal	21006
35.	West Bengal	1226908
	Total	8288017

Statement-III

S. No.	States/UTs	Number of Teachers appointed during the period 2001-04
1	2	3
1.	Andhra Pradesh	25181
2.	Arunachal Pradesh	1206
3.	Assam	4637
4.	Bihar	0
5.	Chhattisgarh	9664

	1	2	3
6.	Goa		0
7.	Gujarat		1662
8.	Haryana		980
9.	Himachal Pradesh		564
10.	Jammu & Kashmir		5665
11.	Jharkhand		23408
12.	Karnataka		2580
13.	Kerala		0
14.	Madhya Pradesh		49723
15.	Maharashtra		1236
16.	Manipur	Not Available	
17.	Meghalaya		1334
18.	Mizoram		20
19.	Nagaland		0
20.	Orissa		35283
21.	Punjab		0
22.	Rajasthan		24816
23.	Sikkim		191
24.	Tamil Nadu		6059
25.	Tripura		1350
26.	Uttar Pradesh		99586
27.	Uttaranchal		673
28.	West Bengal		14685
29.	A&N Islands		0
30.	Chandigarh		0
31.	D & N Haveli		0
32.	Daman & Diu		0
33.	Delhi		0
34.	Lakshadweep		3
35.	Pondicherry		0
	Total		310506

Jhuggies in Delhi

33. DR. M. JAGANNATH:
PROF. VIJAY KUMAR MALHOTRA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the total population of Delhi at present;
- (b) the number of Jhuggi-Jhonpri dwellers among them;
- (c) whether the jhuggies are coming up at the same places again in Delhi where these were already demolished;
- (d) if so, whether the Government has conducted any survey themselves or through the land owning agencies of such places;
- (e) if so, the details thereof;
- (f) the future strategy of the Government to deal with such situation in order to keep the land free from encroachments; and
- (g) the steps being taken to prevent future jhuggi erection in Delhi?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): (a) and (b) Government of NCT of Delhi has reported that as per population projection, the total projected population of Delhi as on 1.3.2005 would be around 1.56 crores, Slum & JJ Department (MCD) has estimated the number of jhuggi dwellers around 30 lakh.

(c) Slum & JJ Department (MCD) has reported that no such incident has come to notice. DDA has reported that stray incidents of re-encroachment are promptly removed as soon as detected.

(d) and (e) No specific survey has been conducted in this regard.

(f) and (g) The Government has been, from time to time, impressing upon land owning agencies to take strict measures to keep their lands free from encroachments. DDA has reported that in order to protect DDA land it has started videography of its vacant lands,

and a system of regular and periodic physical inspection has been instituted.

[Translation]

Press Note 18

34. SHRI RAJIV RANJAN SINGH 'LALAN':
DR. CHINTA MOHAN:
SHRI P.K. VASUDEVAN NAIR:
SHRI GURUDAS DASGUPTA:
SHRI ASADUDDIN OWAISI:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government has withdrawn Press Note 18 of 1998;
- (b) if so, the details thereof and reasons therefor;
- (c) whether the Government intend to withdraw restrictions imposed on foreign capital investments by withdrawing Press Note 18;
- (d) if so, the details of these restrictions to be withdrawn; and
- (e) the reasons for levying such restrictions vide Press Note 18 of 1998 and now withdrawing it?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) to (e) Government has recently reviewed the guidelines notified vide Press Note 18 (1998 series) which required prior approval of the Government for new proposals for foreign investment/technical collaboration where the foreign investor has or had any previous joint venture or technology transfer/trademark agreement in the same or allied field in India. The Government has, after careful consideration, notified fresh guidelines vide Press Note 1 (2005 series). These guidelines, *inter alia*, provide that prior Government approval for new proposals would be required only in case where the foreign investor has an existing joint venture or technology transfer/trademark agreement in the 'same' field. Even in such cases, prior Government approval will not be required in the following cases:

- a. Investment to be made by Venture Capital Funds registered with the Security and Exchange Board of India (SEBI); or

- b. where in the existing joint-venture investment by either of the parties is less than 3%; or
- c. where the existing venture/collaboration is defunct or sick.

The guidelines further provide that joint ventures to be entered into after the issue of Press Note 1 (2005 Series) might embody a 'conflict of interest' clause in their joint venture agreement to safeguard the interests of joint venture partners in the event of one of the partners desiring to set up another joint venture or a wholly owned subsidiary in the 'same' field of economic activity.

Foreign Direct Investment policy, including sectoral policies and equity caps, is reviewed on an ongoing basis with a view to removing procedural bottlenecks, to make the investment climate more attractive and to enhance FDI inflow into the country.

[English]

Indo Pakistan Cricket Series

35. SHRI N. JANARDHANA REDDY:
SHRI MOHAN SINGH:
SHRIMATI ANURADHA CHOUDHARY:
SHRI MOHD. TAHIR:
SHRI NARENDRA KUMAR KUSHAWAHA:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether there has been a dispute recently over the venues of the cricket series proposed to be held between India and Pakistan;

(b) if so, the details thereof and the reasons therefor;

(c) the objections raised by the Pakistan Cricket Board Authorities in this regard; and

(d) the remedial/corrective steps taken or proposed to be taken by the Government thereon?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT): (a) No details about any dispute about venues have been shared by the Board of Control for Cricket in India (BCCI) with the Government.

(b) However, as reported in the media, there were different perceptions of India and Pakistan Boards about

the venues. The final list of venues has been received from the BCCI by the Government and the matter has been settled mutually by both the Boards.

(c) As the matter has been settled between the Cricket Boards of both countries, there are no objections at present.

(d) Does not arise in view of (c) above.

[Translation]

Implementation of Mandal Commission's Recommendations

36. SHRI HARIKEWAL PRASAD:
SHRI GIRIDHARI YADAV:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Mandal Commission's recommendations particularly on reservation are being implemented in the undertakings of the Ministry;

(b) if so, whether the Government has reviewed the situation and taken any action appurtenant thereto; and

(c) if so, details thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S ELANGOAN): (a) to (c) The recommendations of the Mandal Commission on job reservation are implemented in the Public Sector undertakings of the Ministry as and when recruitment is made.

[English]

Foreign Direct Investment in Real Estate

37. SHRI MADHU GOUD YASKHI:
SHRI KIRTI VARDHAN SINGH:
SHRI EKNATH MAHADEO GAIKWAD:
SHRI K.S. RAO:
SHRI S.D. MANDLIK:
SHRI VIJOY KRISHNA:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government is considering to open up Foreign Direct Investment in Real Estate;

(b) if so, the details in this regard and its impact on Real Estate Market; and

(c) the norms fixed for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) to (c) Foreign Direct Investment (FDI) up to 100% with prior Government approval is already permitted for the development of integrated townships, including housing, commercial premises, hotels, resorts, city and regional level urban infrastructure facilities, etc. With the objective of catalysing investment in the infrastructure sector, the Government has decided to allow FDI up to 100% under the automatic route for the development of townships, housing, built-up infrastructure and construction-development projects. This is aimed at accelerating the growth of the construction sector, which would have multiplier effect on the economy by encouraging construction activities, improving infrastructure; giving spin off benefits to construction material industries like cement, steel and brick-making; and creating employment.

FDI in these activities would be allowed subject, *inter alia*, to the following:

a. Minimum area to be developed under each project would be:

- i. In case of development of serviced housing plots, a minimum land area of 10 hectares,
- ii. In case of construction-development projects, a minimum built-up area of 50,000 sq. mts.
- iii. In case of a combination project, any one of the above two conditions would suffice.

b. Minimum capitalization of US\$ 10 million for wholly owned subsidiaries and US\$ 5 million for joint ventures with Indian partners. The funds would have to be brought in within six months of commencement of business of the Company.

Report on Delhi Metro Rail Project

38. SHRI TUKARAM GANPAT RAO RENGE
PATIL:
PROF. VIJAY KUMAR MALHOTRA:
SHRI HARISHCHANDRA CHAVAN:
SHRI V.K. THUMMAR:
SHRI HARIBHAU RATHOD:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Metro Rail Corporation has submitted its report on Delhi Metro Rail project to the Union Government;

(b) if so, the details thereof;

(c) the total amount sanctioned and spent till date alongwith the total expenditure likely to be incurred on the entire project;

(d) the number of phases in which the work of Delhi Metro Rail Project is likely to be completed and the time limit for completion of each phase;

(e) the time by which the second phase of the project is likely to start;

(f) the names of places where construction work is going on at present and the number of passengers likely to travel daily after completion of the work;

(g) the revenue generated and expenditure incurred during January to October, 2004 and the reasons for not earning the profit; and

(h) the steps taken to make up the losses and the outcome thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): (a) Phase-I of Delhi MRTS Project, which was sanctioned by the Government in September, 1996 is presently under implementation, Delhi Metro Rail Corporation Ltd. (DMRC) has submitted Detailed Projected Report (DPR) of Phase-II of Delhi MRTS Project.

(b) Phase-II of Delhi MRTS Project envisaged extension of Phase-I network by an aggregate length of 53.02 kms at a cost of Rs. 6984 crore (June, 2004 price level), excluding taxes and duties. Phase-II of the project will comprise the following corridors:

Corridor	Length (Kms)
– Vishwavidyalaya–Jahangirpuri	6.36
– Central Secretariat–Qutab Minar	10.87
– Indraprastha–New Ashok Nagar	8.07
– Shahdara–Dilshad Garden	3.09
– Kirti Nagar–Mundka	18.47
– Yamuna Bank–Anand Vihar ISBT	6.16
Total:	53.02

- (c) (i) Total amount sanctioned for : Rs. 10571 crore
Phase I of the Project

In addition to this DMRC is executing extension of the section into Dwarka VI, as a deposit work for Delhi Development Authority at a cost of Rs. 3210 crore.

- (ii) Total expenditure incurred on : Rs. 7024.86 crore
Phase I Project till 31.1.2005

- (iii) Total expenditure likely to be incurred on the entire Delhi Metro Project (all the four phases) will be known only after the DPRs for the remaining phases are prepared.

(d) Draft Master Plan for Delhi Metro Rail Project envisages its completion in four phases:

Phase	Expected date of Completion
Phase I	March, 2008 (Presently under implementation)
Phase II	December, 2009
Phase III	2016
Phase IV	2021

(e) Phase II of Delhi MRTS Project will be taken up after the approvals are accorded.

(f) Construction work of Delhi Metro is presently in progress at the following places:

Kashmere Gate, Delhi Main, Chawri Bazar, New Delhi, Connaught Place, Patel Chowk, Central Secretariat, Indraprastha, Pragati Maidan, Mandi House, Barakhamba Road, Ramakrishna Ashram Marg, Jhandewalan, Karol Bagh, Rajendra Place, Patel Nagar, Shadipur, Kirti Nagar, Moti Nagar, Ramesh Nagar, Rajouri Garden, Tagore Garden, Subhash Nagar, Tilak Nagar, Ganesh Nagar, Janakpuri, Uttam Nagar, Prem Nagar, Nawada, Dwarka Mor, Dwarka and Dwarka sub-city.

- Expected number of daily passengers : 21.82 lakhs on completion of Phase I Project, as per DPR

(g) and (h) Revenue generated : Rs. 31.80 crore due to operation of sections commissioned so far (from January to October, 2004)

Expenditure incurred on the : Rs. 12.34 crore
operation of sections
commissioned so far
(from January to October, 2004)

It is premature, at this stage, to assess profit/losses.

Financial Assistance under Urban Renewal Mission

39. SHRI BASU DEB ACHARIA:
SHRI RAYAPATI SAMBASIVA RAO:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government has decided to provide financial assistance as viability gap funding for the proposed national urban renewal mission to select cities;

(b) if so, the details of the guidelines formulated and finalized in this regard;

(c) whether this mission proposes upgradation of cities infrastructure and transport services as well as redevelopment of slums;

(d) if so, the names of the cities that have been selected;

(e) the amount to be allocated to each city and the name of Agency/Department, who will be incharge of monitoring the expansion programme of these States; and

(f) the time by which these projects are likely to be implemented/completed?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): (a) to (f) The Central Government is considering to provide reform linked central assistance for creation and operation and maintenance of urban infrastructure in the country. Details of the proposal are yet to be finalized.

[Translation]

Admission of Foreign Students in Higher Education

40. SHRI CHANDRA MANI TRIPATHI:
SHRI GIRDHARI LAL BHARGAVA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of foreign students applied for higher education in India during the last three years;

(b) the number of foreign students given admission every year for higher education in the country along with their country-wise strength; and

(c) the names of the countries wherefrom the students visit India for higher education?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) No such statistics on foreign students applying for higher education in India is maintained by the Government of India.

(b) and (c) As per information furnished by the Association of Indian Universities (AIU), a statement showing enrolment of foreign students (country-wise and region-wise) for the last 3 years in Indian universities is enclosed.

Statement

Enrolment of foreign students (country-wise and region-wise) in Indian Universities for the years 2001-02 to 2003-04

Country	2001-02	2002-03*	2003-04
1	2	3	4
<i>Asia</i>			
<i>Eastern Asia</i>			
China (Including Hong Kong)	16	19	31
Japan	65	51	45
North Korea	94	108	84
South Korea	38	14	29
Mongolia	29	25	20
Taiwan	6	6	9
<i>Western Asia</i>			
Bahrain	108	59	160
Iraq	24	15	12
Israel	0	6	7
Jordan	92	40	51
Kuwait	30	23	85
Lebanon	2	1	0
Oman	216	94	183
Qatar	9	13	21
Saudi Arabia	31	36	108
Syria	25	32	26
Turkey	4	6	8

1	2	3	4
United Arab Emirate	58	68	233
Yemen	349	242	222
<i>South & Central Asia</i>			
Afghanistan	33	24	25
Bangladesh	545	372	320
Bhutan	254	227	174
Iran	245	336	472
Kazakhstan	8	9	5
Kyrgyzstan	14	12	7
Maldives	14	34	20
Nepal	873	801	690
Pakistan	3	3	1
Sri Lanka	504	391	355
Tajikistan	16	14	5
Turkmenistan	1	1	4
Uzbekistan	9	7	24
<i>Southeast Asia</i>			
Brunei	0	1	3
Cambodia	11	20	23
Indonesia	62	58	54
Laos	5	3	2
Malaysia	92	788	806
Myanmar	27	47	32
Philippines	0	1	0
Singapore	5	10	20
Thailand	307	293	244
Vietnam	88	142	202
<i>Australasia (Oceania)</i>			
Australia	21	11	17
Fiji	13	23	19
New Zealand	9	4	1

1	2	3	4
Papua New Guinea	0	1	0
Samoa	0	0	3
Tonga	2	1	2
<i>Africa</i>			
<i>Northern Africa</i>			
Algeria	1	1	1
Egypt	3	2	3
Libya	4	8	4
Morocco	0	3	2
Sudan	301	186	188
<i>Western Africa</i>			
Cote d'Ivoire (Ivory Coast)	1	1	2
Ghana	6	9	55
Guinea	1	1	0
Liberia	18	6	6
Mali	0	1	0
Nigeria	23	16	17
Sierra Leone	2	1	0
<i>Eastern Africa</i>			
Djibouti	9	28	27
Eritrea	73	74	49
Ethiopia	281	225	351
Kenya	548	521	454
Malawi	0	5	4
Mauritius	550	366	370
Mozambique	0	2	1
Reunion	1	1	1
Rwanda	128	45	2
Seychelles	1	11	26
Somalia	143	146	54
Tanzania	78	68	56

1	2	3	4
Uganda	132	93	53
Zambia	7	7	8
Zimbabwe	10	10	9
<i>Middle Africa</i>			
Angola	0	6	2
Cameroon	0	0	1
Congo	3	1	5
Zaire	4	2	2
<i>Southern Africa</i>			
Botswana	1	4	3
Lesotho	1	13	10
Namibia	1	11	22
South Africa	31	25	25
Swaziland	1	5	5
<i>Europe</i>			
<i>Northern Europe</i>			
Denmark	3	0	2
Finland	0	2	0
Ireland	1	0	1
Lithuania	1	0	2
Norway	1	0	0
Sweden	1	1	2
United Kingdom	96	54	55
<i>Western Europe</i>			
Austria	1	4	3
Belgium	4	5	2
France	49	15	12
Germany	19	12	10
Netherlands (Holland)	7	1	1
Switzerland	13	0	3

1	2	3	4
<i>Eastern Europe</i>			
Armenia	2	2	0
Bulgaria	10	1	1
Czech (Czech Republic)	1	2	1
Hungary	2	0	1
Poland	7	13	7
Romania	1	2	3
Russia	10	7	5
Slovakia	2	1	1
Ukraine	2	5	2
<i>Southern Europe</i>			
Bosania-Herzengovina	0	1	0
Croatia	0	0	1
Greece	6	5	3
Italy	4	4	8
Portugal	1	1	0
Slovenia	0	2	1
Spain	6	5	2
Yugoslavia	1	0	0
<i>North America</i>			
Canada	80	81	99
USA	331	244	354
<i>Central America & Caribbean</i>			
Jamaica	0	12	10
Mexico	4	2	3
St. Lucia	1	0	0
Trinidad & Tobago	2	4	2
<i>South America</i>			
Brazil	5	6	4
Columbia	1	0	0

1	2	3	4
Guyana	5	2	1
Surinam	0	1	1
Venezuela	3	1	1
Miscellaneous*	734	862	544
Total	8145	7738	7830

Miscellaneous* = Palestine, Gazastrip, PLO and Tibet

Source: International Education Cell, Student Information Services Division,
Association of Indian Universities.

Data for 2002-03 and 2003-04* includes information from only universities that are members of AIU.

Death in Police Custody

41. SHRI RAMDAS ATHAWALE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the custodial deaths in the country are on increase;

(b) if so, the total number of custodial deaths reported during the last one year, State-wise, till-date;

(c) whether any investigation has been made against the erring officers; and

(d) if so, the outcome of the investigation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a)

There has been a decline in the number of deaths in police custody during the last three years as per the reports received by the National Human Rights Commission (NHRC) from the State Governments/UTs. However, there has been an increase in number of deaths in judicial custody during the same period.

(b) A statement showing the State-wise number of custodial deaths reported to the NHRC during the year 2004-2005 (upto 18.2.2005) is enclosed.

(c) and (d) The NHRC conducts investigation in cases of custodial deaths wherever it is considered necessary. The Commission has recommended Rs. 4.00 lakh as payment of compensation in five cases of deaths in police custody and Rs. 2.50 lakh in three cases of deaths in judicial custody during the year 2004-2005.

Statement

Custodial Deaths Reported to NHRC From State Governments/UTs During the Year 2004-2005 (Upto 18.2.2005)

1 State	2004-2005 Upto 18/2/2005		
	Police Custody	Judicial Custody	Total
1	2	3	4
Andhra Pradesh	12	105	117
Arunachal Pradesh	—	2	2
Assam	3	9	12
Bihar	3	141	144
Goa	—	3	3

1	2	3	4
Gujarat	13	48	61
Haryana	2	46	48
Himachal Pradesh	—	5	5
Jammu & Kashmir	—	—	0
Karnataka	8	42	50
Kerala	4	43	47
Madhya Pradesh	2	43	45
Maharashtra	22	128	150
Manipur	—	—	0
Meghalaya	2	6	8
Mizoram	—	—	0
Nagaland	—	—	0
Orissa	1	35	36
Punjab	5	57	62
Rajasthan	—	45	45
Sikkim	—	—	0
Tamil Nadu	8	86	94
Tripura	1	2	3
Uttar Pradesh	5	189	194
West Bengal	11	60	71
Andaman and Nicobar Islands	—	1	1
Chandigarh	1	3	4
Dadra and Nagar Haveli	—	—	0
Daman and Diu	—	—	0
Delhi	3	25	28
Lakshadweep	—	—	0
Pondicherry	—	—	0
Chhattisgarh	5	22	27
Jharkhand	5	60	65
Uttaranchal	3	9	12
Total Cases	119	1215	1334

*(English)***Mahajan Commission**

42. SHRI M. SHIVANNA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Mahajan Commission constituted to settle border dispute between Karnataka and Maharashtra States has submitted its report;

(b) if so, will the Centre impress upon the Maharashtra to adhere to the recommendations of the Mahajan Commission's report;

(c) whether the Karnataka Legislative Assembly has already taken a unanimous decision to adopt the report; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT):

(a) Yes, Sir.

(b) The approach of the Central Government in the matter has consistently been that this dispute can be resolved only with the willing cooperation of the State Governments concerned and that the Central Government works only as a facilitator for amicable settlement of the dispute in a spirit of mutual accommodation and understanding.

(c) and (d) Yes, Sir. The Legislative Assembly of Karnataka passed Resolutions on 20th December 1967, 28th February 1970, 26th December 1970 and 22nd March 1988 urging the Central Government to implement the Mahajan Commission's Report.

Amendment of Anti-Dumping Laws

43. SHRI B. MAHTAB: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there is any demand from the WTO member countries to amend the anti-dumping laws to make it less-discriminatory;

(b) if so, the details thereof;

(c) the number of cases in which anti-dumping measures were taken against discriminating countries since 1995; and

(d) the number of such investigations carried out by the Government during last one year along with names of the countries?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) and (b) In pursuance of the Doha Ministerial Declaration of 14 November 2001, negotiations are being undertaken at the World Trade Organization (WTO) with a view to improving and clarifying the disciplines in respect of the Anti-Dumping Agreement. These negotiations are being undertaken in the Negotiating Group on Rules.

(c) According to WTO statistics, during the period 1st January 1995 to 30th June 2004, in 1567 cases anti-dumping measures were imposed by WTO member countries.

(d) In the year 2004, the Directorate General of Anti-dumping and Allied Duties initiated 10 Anti-dumping investigations. The countries involved in these investigations are China PR, Chinese Taipei, Indonesia, Thailand, Malaysia, European Union, Brazil, Mexico, USA and Ukraine.

Common Entrance Tests for Admission

44. DR. M. JAGANNATH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to discontinue the year old All India Master of Computer Application Common Entrance Test (AIMCET);

(b) if so, the reasons therefor;

(c) whether any guidelines/norms have been set by the Government to enable the States to conduct the common entrance tests for admission to the MCA programmes in institutions within their jurisdiction; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (d) Yes, Sir. On the pattern of All India Engineering Entrance Examination for engineering courses and five common admission tests for MBA/PGDM (or equivalent) programmes, the All India MCA Entrance Test (AIMCET) was conducted by IIT, Roorkee for admission to MCA programme for seats to be filled up on All India

basis by all institutions in the country for the year 2004-05. However, the response to the examination was not very encouraging. Respecting the autonomy of the educational institutions and also in order to avoid unnecessary expenditure, the AIMCET has been dispensed with from the year 2005-06.

As regards the guidelines/norms for the States to conduct common entrance test for admission to MCA programmes, the Government of India has not issued any guidelines in this regard. States are competent to set guidelines/norms for the examinations to be conducted within their jurisdiction.

[Translation]

Autonomy Status to J & K

45. SHRI BHUPENDRASINH SOLANKI:
SHRI M. APPADURAI:
SHRI SURESH KALMADI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to review the issue of autonomy of Jammu and Kashmir;

(b) if so, whether any steps has been taken by the Government in this regard;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL):
(a) to (d) The Jammu & Kashmir Assembly has passed a resolution on 26-06-2000, demanding that the Union/State Government take steps for the implementation of the recommendations of State Autonomy Committee (SAC). The Union Government decided not to accept the resolution passed by the J & K Assembly.

During the recent visit of Union Home Minister to Jammu & Kashmir, it was suggested that the Union Government should consider the resolution by the State Legislature relating to greater autonomy.

[English]

Development of Dharavi Slum

46. SHRI EKNATH MAHADEO GAIKWAD:
SHRI CHANDRAKANT KHAIRE:
SHRI TUKARAM GANGADHAR GADAKH:

Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether in January 2004, the Prime Minister had announced Rs. 500 crore aid to Government of Maharashtra for development of Dharavi in Mumbai, the biggest slum in Asia;

(b) if so, whether any slum clearance and development project proposal has been submitted by the Government of Maharashtra;

(c) if so, the details and cost thereof and when the same was submitted;

(d) whether the matter is bogged down in some technical controversies;

(e) if so, the details in this regard along with the steps taken to resolve the same;

(f) whether the Rs. 500 crore assistance announced by the Prime Minister or part thereof has since been released to the Government of Maharashtra;

(g) if so, the amount released so far for the purpose; and

(h) if not, the reasons for the delay?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION (KUMARI SELJA): (a) Yes, Sir.

(b) to (h) The Government of Maharashtra had forwarded project proposal in December 2003 for construction of approximately 71,000 houses, along with infrastructure, for rehabilitation of slum dwellers in Dharavi, at approximate cost of Rs. 5,000 crore. The same was examined in consultation with the Planning Commission, and some clarifications were sought from the State Government. No funds were released to the State Government against the said project. In the meantime, the Planning Commission has undertaken an exercise for

rationalization/review of the plan schemes, wherein, the scheme of "Resettlement of Slums in Dharavi", has been discontinued and no provision for the scheme has been kept for the year 2005-06. However, the proposal of the State Government on "Resettlement of Slums in Dharavi" can be considered in the proposed National Urban Renewal Mission.

Special Status to Saurashtra Region In Gujarat

47. SHRI JASHUBHAI DHANABHAI BARAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to give "Special Status" to Saurashtra Region in Gujarat;

(b) if so, the details thereof;

(c) if so, the time by which the "Special Status" will be given to this region; and

(d) the criteria adopted for giving "Special Status" to any region?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT):
(a) No, Sir.

(b) and (c) Does not arise.

(d) Special Category status is given to those States which are having a strategic location on the border with neighbouring countries, hilly terrain, inadequate economic and social infrastructure, predominantly large tribal population, limited and weak resource base compared to development needs.

[*Translation*]

Assistance to Institutions Under S.S.A

48. SHRI MOHAN SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the total number of voluntary organizations whose assistance was sought by the Ministry of Human Resource Development under the Sarva Siksha Abhiyan in the country during the last three years and the amount released to them;

(b) the names of such prominent organizations which have been given the amount of more than Rs. 10 crores;

(c) whether their activities and credibility were verified;

(d) if not, the reasons therefor;

(e) whether the amount spent by these organizations was verified; and

(f) if so, the number of such institutions which have been black listed on charges of misusing the amount?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) Forty-eight voluntary organizations received financial assistance for Innovative & Experimental Education Projects under the Sarv Shiksha Abhiyan from the Ministry of Human Resource Development, during the last three years i.e. 2001-02, 2002-03 and 2003-04. A total amount of Rs. 11.69 crores was released to them over this period.

(b) No voluntary organization was given financial assistance of Rs. 10 crores or more.

(c) to (f) Question does not arise.

[*English*]

Atrocities Against Women

49. SHRI M. RAJA MOHAN REDDY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of complaints received by National Commission for Women regarding cases of atrocities against women from each State during the last two years, year-wise;

(b) the details of action taken thereon so far; and

(c) the steps taken by the Government/National Commission for Women in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH): (a) Statement-I is enclosed.

(b) Statement-II is enclosed.

(c) (i) The complaints are referred by the Commission to the concerned Departments and organizations for necessary action and Action Taken Report is sought.

(ii) In some cases investigations are also carried out by the Commission and the report along with recommendations is sent to the concerned authorities for implementation.

(iii) Hearings/Counselling sessions are regularly conducted by the Commission in cases of matrimonial disputes.

Statement-I

State-wise Complaints Received From Jan. 2003-Dec. 2003 [Year 2003]

S.I. No.	Name of State	Jan. 2003	Feb. 2003	Mar. 2003	April 2003	May 2003	June 2003	July 2003	Aug. 2003	Sept. 2003	Oct. 2003	Nov. 2003	Dec. 2003	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1.	Andaman & Nicobar Islands	-	-	-	-	-	-	1	-	-	-	-	-	1
2.	Andhra Pradesh	2	8	1	2	-	3	-	3	2	3	-	6	30
3.	Arunachal Pradesh	-	-	1	-	-	-	-	-	-	-	-	-	1
4.	Assam	-	-	2	-	-	1	3	-	3	-	1	2	12
5.	Bihar	43	41	23	39	33	18	97	19	30	46	11	43	443
6.	Chandigarh	-	1	-	-	-	2	-	2	1	-	-	2	8
7.	Chhattisgarh	3	4	2	2	3	7	8	-	3	3	-	2	37
8.	Dadar and Nagar Haveli	-	-	-	-	-	-	-	-	-	-	-	-	-
9.	Daman and Diu	-	-	-	-	-	-	-	-	-	-	-	-	-
10.	Delhi	54	60	57	63	56	71	85	40	65	31	59	72	713
11.	Goa	-	-	1	-	-	-	1	2	-	-	-	-	4
12.	Gujarat	1	2	1	2	3	1	2	1	1	1	1	4	20
13.	Haryana	19	15	21	16	19	21	58	19	20	19	14	33	274
14.	Himachal Pradesh	1	-	-	2	1	-	6	1	2	1	-	2	16
15.	Jammu-Kashmir	-	2	-	1	-	1	1	1	2	1	1	2	12
16.	Jharkhand	7	7	5	7	3	5	18	2	3	4	8	12	81
17.	Karnataka	1	2	2	5	1	1	5	1	-	-	-	2	20
18.	Kerala	-	2	-	3	2	4	3	-	1	1	1	6	23
19.	Lakshadweep	-	-	-	-	-	-	-	-	-	-	-	-	-
20.	Madhya Pradesh	28	32	18	19	25	35	67	11	28	30	20	27	340
21.	Maharashtra	19	11	12	12	6	13	18	3	14	7	1	22	138
22.	Manipur	-	-	-	-	-	-	-	-	-	-	-	-	-
23.	Meghalaya	-	-	-	-	-	-	-	-	1	-	-	-	1

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
24.	Mizoram	-	-	-	-	-	-	-	-	-	-	-	-	-
25.	Nagaland	-	-	-	1	-	-	-	-	-	-	-	-	1
26.	Orissa	5	1	3	5	4	8	5	2	1	1	2	9	46
27.	Pondicherry	-	-	-	1	-	-	-	-	-	-	-	-	1
28.	Punjab	4	3	5	3	3	5	6	4	8	1	1	9	52
29.	Rajasthan	19	25	16	21	12	29	50	14	34	29	13	26	288
30.	Sikkim	-	-	-	-	-	-	-	-	-	-	-	-	-
31.	Tamil Nadu	2	5	2	7	4	6	3	-	5	1	1	6	42
32.	Tripura	-	-	-	-	-	-	-	-	-	-	-	-	-
33.	Uttar Pradesh	210	248	225	237	210	407	278	211	202	246	106	221	2801
34.	Uttaranchal	22	22	20	13	15	24	31	19	21	24	8	24	243
35.	West Bengal	5	8	3	5	5	3	4	1	7	1	2	8	52
	Total	445	499	420	466	405	665	750	356	454	450	250	540	5700

State-wise Complaints Received From Jan. 2004-Dec. 2004 [Year 2004]

S.I. No.	Name of State	Jan. 2004	Feb. 2004	Mar. 2004	April 2004	May 2004	June 2004	July 2004	Aug. 2004	Sept. 2004	Oct. 2004	Nov. 2004	Dec. 2004	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1.	Andaman & Nicobar Islands	-	-	-	-	-	-	1	-	1	-	-	-	2
2.	Andhra Pradesh	4	2	3	2	-	2	1	4	9	1	3	1	32
3.	Arunachal Pradesh	-	-	-	1	-	-	-	-	-	-	-	-	1
4.	Assam	-	-	2	-	-	-	-	2	1	-	-	-	5
5.	Bihar	29	6	8	52	27	37	11	28	40	22	19	90	369
6.	Chandigarh	1	2	-	-	-	-	-	-	-	1	1	1	6
7.	Chhattisgarh	3	3	-	1	2	2	3	-	2	5	6	7	34
8.	Dadar and Nagar Haveli	-	-	-	-	-	-	-	-	-	-	1	1	2
9.	Daman and Diu	-	-	-	-	-	-	-	-	-	1	-	-	1
10.	Delhi	49	44	53	55	35	65	55	64	67	50	68	68	673
11.	Goa	2	-	1	-	-	-	-	-	-	-	-	-	3
12.	Gujarat	3	1	2	-	2	1	-	4	2	3	1	1	20

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
13.	Haryana	13	8	15	12	11	15	10	26	26	17	19	26	198
14.	Himachal Pradesh	3	-	-	-	1	1	1	3	5	3	-	-	17
15.	Jammu & Kashmir	1	-	2	-	1	-	1	-	-	-	2	-	7
16.	Jharkhand	15	-	4	6	3	2	2	2	12	4	4	10	64
17.	Karnataka	1	1	1	-	-	-	-	-	1	1	-	1	6
18.	Kerala	-	-	-	-	-	-	-	-	-	-	-	-	-
19.	Lakshadweep	-	-	-	-	-	-	-	-	-	-	-	-	-
20.	Madhya Pradesh	17	13	23	47	26	22	31	23	60	22	31	31	346
21.	Maharashtra	12	5	5	3	27	5	4	8	7	1	13	12	102
22.	Manipur	-	-	-	-	-	-	-	-	-	-	-	-	-
23.	Meghalaya	-	-	-	-	-	-	-	-	-	-	-	-	-
24.	Mizoram	-	-	-	-	-	-	-	-	-	-	-	-	-
25.	Nagaland	-	-	1	-	-	-	-	-	-	-	-	-	1
26.	Orissa	4	-	-	-	-	-	-	1	8	-	-	-	13
27.	Pondicherry	-	-	-	-	-	-	-	-	-	1	-	-	1
28.	Punjab	6	2	2	1	1	2	1	6	5	4	1	1	32
29.	Rajasthan	22	16	15	48	31	25	11	38	30	19	15	57	327
30.	Sikkim	-	-	-	-	-	-	-	-	-	-	-	-	-
31.	Tamil Nadu	6	2	5	4	2	4	3	3	5	-	1	-	35
32.	Tripura	-	-	-	-	-	-	-	-	-	-	-	-	-
33.	Uttar Pradesh	305	284	69	196	126	290	358	244	248	356	238	522	3236
34.	Uttaranchal	11	6	2	22	33	4	9	26	33	10	22	18	196
35.	West Bengal	3	2	2	3	-	-	-	1	8	1	3	1	24
Total		510	397	215	453	328	477	502	483	570	522	448	848	5753

Statement-II

Year	Total Number of cases received	Total number of cases closed	Total number of cases forwarded to State Commissions & others	Total number of cases under process
2003	5700	1166	3316	1218
2004	5760	656	1261	3843

*[Translation]***Judo Players in Asian Commonwealth Games**

50. SHRI AVINASH RAI KHANNA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the number of Judo players sent in Asian Commonwealth Games by India during the last three years;

(b) the names of the States which were represented by these players;

(c) whether any player won any medal in Judo;

(d) if so, the details thereof, State-wise;

(e) whether any reward etc. were given to them by the Government;

(f) if so, whether the Government propose to send there players in the Olympics; and

(g) if not, the reasons therefor?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT): (a) Eleven Indian Judo players were sent for participation in Asian and Commonwealth Games, 2002.

(b) The players belonged to various services such as C.R.P.F. (5); B.S.F. (1); I.T.B.P. (1); Punjab Police (3); and Madhya Pradesh Police (1).

(c) Yes, Sir.

(d) Indian Judo players in the Commonwealth Games, 2002 won one silver medal and one bronze medal.

(e) Yes, Sir. Government provided Rs. 15.00 lakhs for Silver medalist and Rs. 10.00 lakhs for bronze medalist of Commonwealth Games, 2002.

(f) For participation in the Olympic Games, each player/team is required to achieve qualifying norms fixed by the concerned International Federation. The outcome will depend on the fixing of such norms.

(g) Does not arise.

*[English]***Secondary Education**

51. SHRI SURESH PRABHAKAR PRABHU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government of Maharashtra suggested a Scheme for encouraging secondary education through SSC Boards, by instituting scholarships-Olympiads in Mathematics, Physics, Chemistry, Biology and Astronomy, representing India;

(b) if so, the details of the incentive scheme; and

(c) the decision taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) No, Sir.

(b) and (c) Does not arise.

Grants for Working Women Hostels

52. SHRI N.S.V. CHITTHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of proposals cleared for construction of working women hostels during 2003-04 and 2004-05, State-wise;

(b) the reasons for delay in clearing the pending proposals, State-wise;

(c) the number of proposals pending for Grant in aid for construction of these hostels, State-wise particularly in Tamil nadu; and

(d) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH): (a) The details of proposals cleared for construction of working women hostels during 2003-04 is given in the Statement-I enclosed. Proposals for 2004-05 are under consideration.

(b) The pending proposals are mainly those which are not in accordance with the Schematic norms.

(c) Statement-II is enclosed.

being intimated to the State Governments concerned and the applicant organizations with a request for their early fulfilment/rectification.

(d) The deficiencies in the proposals have been/are

Statement-I***Details of new projects sanctioned during 2003-04 under the Scheme of Working Women's Hostels***

S. No.	Name of the Agency	Sanctioned Capacity (No. of Working Women)
Chandigarh		
1.	Chandigarh Child & Women Development Corporation	156
Haryana		
2.	Guru Jambheshwar University, Hissar	60
Karnataka		
3.	Regional Institute of English, Bangalore	100
4.	YWCA, Bangalore	74
Kerala		
5.	Nair Service Society, Changanacherry	99
6.	Mata Amritanandamayi Math, Kollam	100
7.	Muslim Educational Society, Calicut	64
Maharashtra		
8.	Bharati Vidyapeeth, Pune	100
Mizoram		
9.	Mizo Hmeichhe Tangrual, Aizwal	45
Tamil Nadu		
10.	Neo Foundation and Societal Transformation Trust, Trichy	100
11.	Rajapalam Municipality, Virudhunagar	106
12.	Gandhigram Rural Institute Deemed University, Dindigul	84
Uttaranchal		
13.	Kumayun Seva Sansthan, Bageshwar	100

Statement-II***Number of proposals pending under the Scheme of Working Women's Hostel***

	Name of State	No. of proposals pending
1.	Assam	10
2.	Karnataka	3
3.	Kerala	9
4.	Madhya Pradesh	1
5.	Manipur	11
6.	Nagaland	29
7.	Orissa	1
8.	Tamil Nadu	2
9.	Uttar Pradesh	3
Total:		69 proposals

*[Translation]***Selling of Hospitals and Trusts**

53. SHRI SANTOSH GANGWAR:
DR. LAXMINARAYAN PANDEY:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government has decided to sell off the trusts meant for social service and hospitals in their name particularly in Delhi;

(b) if so, the reasons therefor;

(c) the names of the hospitals sold till date alongwith their prices and the name of the industrial houses buying them;

(d) whether these industrial houses have bought these hospitals at a throw away price by using their influence;

(e) if so, whether they were evaluated by any committee before selling them off and any tender was

invited in this regard and any publicity to this effect given in the newspapers;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): (a) No, Sir.

(b) to (g) Does not arise, in view of (a) above.

Financial Assistance to NGOs

54. SHRI DHAN SINGH RAWAT: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the details of the Government and Non-Government Organizations and agencies which have provided financial assistance under the centrally sponsored schemes for the development of Scheduled Tribes in Rajasthan during the last one year and thereafter;

(b) whether irregularities regarding the misuse, misappropriation of the central fund by organizations/agencies have come to the notice of the Government during the last three years;

(c) if so, the details thereof; and

(d) the action taken/being taken by the Government against those organizations/agencies?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH): (a) This financial assistance provided to the State Governments and Non-Governmental Organisations for the development of Scheduled Tribes in the country including the State of Rajasthan under various schemes of the year 2003-04 is available in the Annual Report of the Ministry for the year 2003-04. The assistance provided during the current year is given in the Statement enclosed.

(b) No, Sir.

(c) and (d) Do not arise.

Statement

Financial assistance provided to State Government and Non Governmental Organisations working in the State of Rajasthan during the year 2004-05 (upto 24.02.2005)

(Rs in lakhs)

S. No.	Name of the Scheme/ Programme	Amount Released
1.	Special Central Assistance to Tribal Sub Plan	2834.69
2.	Grnat under Art. 275(1)	2200.00
3.	Grant to NGOs for ST NGOs	31.65
	Coaching	—
	Award	—
4.	Educational Complex	19.22
5.	Development of Primitive Tribal Groups	
	State Government	—
	NGOs	76.00
6.	Scheme of Post Matric Scholarships	1792.57

*[Translation]***New Industrial Policy**

55. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the names of the programmes started under new industrial policy in rural and tribal areas of Rajasthan;

(b) the names of the areas in Rajasthan where these programmes are being implemented;

(c) whether these programmes have benefited the rural and tribal people of Rajasthan: and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) to (d) Under the liberalised Industrial Policy, decision to set up industry depends upon the commercial judgement of the entrepreneur which, in turn, is also based on the initiatives taken by the State Government by way of providing basic infrastructural facilities and other incentives. Industrial Development is primarily the responsibility of the concerned State Government. The Central Government supports the efforts by providing support/incentive under its various Schemes, particularly for development of industrially disadvantageous areas.

The Central Government has, up to 31.12.2004, released Rs. 40.20 crore as assistance for setting up the following Growth Centres in Rajasthan:

S. No.	Name of the Growth Centre	Amount released by Central Government (Rupee in lakh)
1.	Abu Road (Sirohi)	1000.00
2.	Bhilwara (Bhilwara)	600.00
3.	Khara (Bikaner)	820.00
4.	Dholpur (Dholpur)	1000.00
5.	Jhalawar (Jhalawar)	600.00
Total		4020.00

The Government of India has sanctioned upgradation of infrastructure facilities at Marble Cluster Kishangarh under the Industrial Infrastructure Upgradation Scheme (IIUS) at a tentative cost of Rs. 36.80 crore. Out of this amount the share of the Central Government is Rs. 27.60 crore.

*[English]***Natural Calamities**

56. SHRI PANKAJ CHOWDHARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government propose to introduce a Bill and formulate a code of conduct in order to deal with natural calamities so as to take immediate action in the hour of need;

(b) if so, the details thereof; and

(c) the time by which the above mentioned Bill is likely to be introduced and a code of conduct formulated?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) It is proposed to introduce a Disaster Management Bill in the Parliament.

(b) and (c) The proposed Bill will, *inter alia*, provide for requisite institutional mechanisms for drawing up and monitoring the implementation of the disaster management plans, ensuring measures by various wings of Government for mitigation of the effects of disasters and for ensuring a holistic, coordinated and prompt response to any possible or actual disaster situation. The actions required to be taken by relevant Ministries/Departments of the Central and State Governments are also proposed to be covered in the Bill, which will be introduced in Parliament as early as possible.

International Market Pressure

57. SHRI BALASAHEB VIKHE PATIL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the National Manufacturing Competitiveness Council (NMCC) has submitted a Policy paper suggesting measures to take on aggressive competition of world market majors in international market; and

(b) if so, the details thereof and reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) and (b) The Government is laying great emphasis on the growth of manufacturing sector. It is, in this context that the National Manufacturing Competitiveness Council has been established by the Government. The Council has held a number of discussions with various sectors of industry to suggest measures and provide inputs for policy initiatives.

Composite Parking Policy

58. SHRI C. KUPPUSAMI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government is considering formulating a comprehensive composite parking policy for multi-level parking lots to deal with the parking woes of the National Capital;

(b) if so, whether any action plan has been prepared by the Municipal Corporation of Delhi, New Delhi Municipal Council and Delhi Development Authority for multi-level parking lots in the congested, commercial complexes in various parts of the city;

(c) if so, the details thereof; and

(d) if not, the details of any alternative plan contemplated by the Union Government for parking of vehicles?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): (a) To address the issue of parking in Delhi, the draft Master Plan for Delhi 2021 has made provisions for multi level parking with specific development control norms.

(b) and (c) The DDA has reported to have identified 29 sites which would generate 29,000 Equivalent Car Parking space in Delhi. The New Delhi Municipal Council (NDMC) and Municipal Corporation of Delhi (MCD) have also reported identification of three sites each. MCD has also reported to have engaged consultants for considering feasibility of constructing multi level parkings at 5 more sites.

(d) Does not arise.

Welfare and Reservation of Christian Tribal Community

59. SHRI TUKARAM GANGADHAR GADAKH: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Government is aware about the various tribal groups in Christian Community;

(b) if so, whether the Government has any separate list for these tribal communities;

(c) whether the tribal groups under Christian community do not get the benefits and relaxation, reservations like other Tribal communities in India;

(d) if so, the reasons therefor; and

(e) the steps taken by the Government for the welfare of Tribals amongst Christian community?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH): (a) to (e) Yes, Sir. Religion is no bar for notification of Scheduled Tribes. The procedure for notification of Scheduled Tribes is contained under Article 342 of the Constitution of India. The lists of Scheduled Tribes are State/Area specific and not religion specific. All the Scheduled Tribes including STs of the Christian Community are eligible for getting uniform benefits under various programmes being implemented by the Government.

Tapping of Telephone

60. SHRIMATI MANEKA GANDHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether telephones of certain private individuals are being tapped by the Government;

(b) if so, the basis on which the Government tap the phones of such individuals; and

(c) the name of the competent authority having powers of tapping the phones?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (c) Under the Indian Telegraph Act, 1885 and the rules made thereunder, the Union Home Secretary in the Government of India and the Secretary, in-charge of Home Department in the case of State Governments can allow interception of messages in the interest of sovereignty and integrity of India, security of the State, friendly relations with foreign States, public order and for preventing incitement to the commission of an offence. There is a strict legal and administrative regime to ensure that this power is exercised only as per the said provisions.

Setting up of a Board for National Games

61. SHRI M. APPADURAI: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has any plan to set up a Board for each games category for Hockey, Tennis, Swimming on the pattern of Board of Control of Cricket in India (BCCI) to encourage all sportsmen and improve the games in the country;

(b) if so, the details thereof; and

(c) the steps being taken by the Government to improve our National Games?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT): (a) No, Sir. Government of India does not set up such boards. The games of Hockey, Tennis and Swimming have their own National Federations which are autonomous organizations.

(b) Does not arise.

(c) Government of India gives recognition to the National Sports Federations for giving them financial assistance to encourage sportspersons and improve performance in these disciplines in the country. Under Long-term Development Plan, National Sports Federations are assisted by Government of India for holding coaching camps under Indian and foreign coaches with required scientific inputs & equipment support. They are also provided financial assistance for holding National/International Championships & competition/training abroad. Incentives in the form of awards, scholarships & exposures/training abroad are also given to national Champions & other elite sportspersons.

Besides, Sports Authority of India in addition to providing sports infrastructure in its regional and sub-regional centres implements schemes of (i) National Sports Talent Contest; (ii) Army Boys Sports Company; (iii) SAI Training Centre; (iv) Special Area Games; and (v) Centre of Excellence for encouraging excellence in various sports disciplines.

Classical Status to Some Languages

62. SHRI P. MOHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has accorded classical language status to some languages recently;

(b) if so, the languages that have been given such status;

(c) the criteria under which such recognition has been given;

(d) the name of the authority that has decided to grant such status; and

(e) the steps taken/being taken by the Government to develop such languages?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (d) Yes, Sir. Tamil has been accorded Classical Language status by the Government of India. The following criteria has been laid down for according classical status to a language:

- (i) High antiquity of its early texts/recorded history over a thousand years.
- (ii) A body of ancient literature/texts, which is considered a valuable heritage by generations of speakers.
- (iii) The literary tradition be original and not borrowed from another speech community.
- (iv) The Classical language and literature being distinct from modern, there may also be a discontinuity between the classical language and its later forms or its offshoots.

(e) The Government is taking the following steps for development of such languages:

- (i) Two major International awards for scholars of eminence in Classical Indian languages.
- (ii) Establishment of a Centre of Excellence for Studies in Classical Language.
- (iii) University Grants Commission is being requested to create, starting with the Central Universities, a certain number of Professional Chairs for Classical Languages for scholars of eminence.

Employment to Tribals

63. SHRI SANAT KUMAR MANDAL: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Government has initiated any steps to provide land and work for the jobless tribals of the Uttar Pradesh and West Bengal;

(b) if so, the details thereof; and

(c) if not, the schemes existing for the welfare of the tribals of the country, especially in Uttar Pradesh and West Bengal?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH): (a) to (c) This Ministry has no specific scheme as such exclusively for providing land and work for the jobless tribals of Uttar Pradesh and West Bengal. The Ministry of Tribal Affairs, however, implements several Central Sector/Centrally Sponsored Schemes/Programmes for the overall socio-economic development of tribals in all the States/Union Territories, including Uttar Pradesh and West Bengal. The details of these schemes are available in the Ministry's Annual Report for 2003-04. These schemes help the tribal people in enhancement of their human development indices, including infrastructure development in tribal areas.

[Translation]

Proposal from European Union

64. SHRI MUNSHI RAM: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether European Union has sought proposals in service sector from the Government;

(b) if so, reaction of the Government in this regard;

(c) whether the Government is considering to prepare any plan to liberalize trade policy;

(d) if not, the reasons therefor; and

(e) whether the European Union has given an assurance to the Government to increase the import quota of sugar for India?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) and (b) Under Doha Round of negotiations in Services, members, including the European Union (EU) have been exchanging requests for more access in the markets of their trading partners. These requests are considered in the negotiations as part of a single undertaking.

(c) and (d) The Foreign Trade Policy aims at enhancing India's share in global trade and is essentially a road map for the development of India's foreign trade. Continuous updations are made keeping in view the inevitable changing dynamics of international trade.

(e) No, Sir.

*[English]***Awards for Games**

65. DR. SATYANARAYAN JATIYA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the details of the fund sanctioned and released by the Union Government for the development of national and international games during each of last two years and thereafter till date, State-wise;

(b) the policy and programme of the Government for the promotion of sports and games in the country;

(c) whether the awards/honours at national level and international level are given equally;

(d) if so, the details thereof; and

(e) the steps being taken to assist and encourage the national sportsmen in improving their standard upto international level?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT): (a) Government of India, in addition to providing assistance for construction of sports infrastructure, provides financial assistance to National Sports Federations for development of national and international games. There is no State-wise allocation of funds. The assistance given to National Sports Federations during last two years and till 18.1.2005 are as under:

Year	Amount
2002-03	3301.99 lakhs
2003-04	3076.00 lakhs
2004-05 (till 18.1.2005)	4074.36 lakhs

(b) Government of India has launched its new National Sports Policy, 2001. The main thrust in the policy has been given on the twin objectives of "Broad basing" of sports and "Achieving Excellence in Sports at the National and International levels". Government of India through its various schemes, relating to talent scouting, training, foreign exposure, equipment and scientific support as well as infrastructure supports to promote Sports and Games in the country.

(c) Yes Sir. However, there is an additional scheme for giving awards to medal winners in international sports events.

(d) Both national and international level achievers are eligible for awards, such as Rajiv Gandhi Khel Ratna Award, Arjuna Award and Dhyanchand Award. However, under the scheme of Special Awards to winners in international sports events and their coaches, special awards are available only for winning medals in prestigious recognized international events.

(e) Government of India, in addition to providing sports infrastructure, is taking the following steps to encourage the sportspersons to improve the standards upto international level:

- (i) Finalization & Implementation of Long Term Development Plans (LTDPs) for various sports disciplines in consultation with the concerned National Sports Federations, former international sportspersons and sports scientists experts.
- (ii) Provision of equipment and scientific support to sportspersons.
- (iii) Scholarship to talented sportspersons for nutritious diet, sports equipment as well as for sports research so as to encourage them to pursue sports as career.
- (iv) Intensive coaching of the players by Indian and foreign coaches in coaching camps.
- (v) Intensive training abroad to the teams.
- (vi) Financial assistance to concerned federations for participation of sportspersons in international tournaments.
- (vii) Assistance for purchase of equipment, scientific support and training and participation within the country and abroad under the 'Scheme relating to Talent Search and Training' and the 'National Sports Development Fund'.
- (viii) With a view to broad basing of sports and scouting for talent at a young age, the Government is assisting Army under 'Army Boys Sports Company Scheme' (ABSC). In addition to eight existing ABSCs ten more ABSCs have been sanctioned during the current year. Similarly, 25 Navodaya Vidyalayas have been approved for adoption under the National Talent Search Contest (NTSC) scheme.

Higher Education

66. SHRI BHANWAR SINGH DANGAWAS:
SHRI AJIT JOGI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the policy of the Government with regard to the establishment of adequate number of degree colleges, universities and equivalent educational institutes in the field of higher education;

(b) whether the Government is contemplating to announce any separate policy for development and expansion of higher education;

(c) if so, the details thereof;

(d) if not, the reasons therefor;

(e) whether in the absence of any education policy, the higher education development has remained stagnant; and

(f) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) A University may be set up either by an Act of Parliament or State Legislature. Apart from this an Institution may be granted the status of a Deemed to be University by the Central Government on the advice of the UGC.

(b) to (f) No, Sir. The National Education Policy, 1986 as revised in 1992, is already under implementation. The Central Advisory Board of Education (CABE) has been revived to address emerging issues in all aspects of education, including Higher Education.

Community Food and Nourishment Counters

67. SHRI HEMMAL MURMU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government propose to increase the number of community food and nourishment extension units set-up under Accelerated Development Programme for SCs/STs;

(b) if so, the details thereof;

(c) whether any scheme has also been formulated by the Government to increase the number of beneficiaries under the programme;

(d) if so, the details thereof;

(e) whether the number of SC/ST beneficiaries under the schemes during 20023-04 was inadequate; and

(f) if so, the reasons therefor and the action plan formulated by Government to increase the number of beneficiaries under these schemes in future alongwith funds proposed to be spend thereunder?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH): (a) and (b) The Government had set up 43 Community Food and Nutrition Extension Units in the country in a phased manner between 1964 to 1989 after which there has been no expansion. Although all these units organize nutrition education and training programmes particularly for adolescent girls and women in backward rural and tribal areas and urban slums, covering about 50 per cent SC/ST beneficiaries, the units at Bhopal, Ranchi, Udaipur and Vishakhapatnam organize 25 per cent of their training programmes exclusively for SC/ST adolescent girls/housewives with a provision for stipend of Rs. 100/- per trainee.

(c) and (d) the nutrition programmes organised by the CFNEUs have been reoriented from time to time to meet the challenge of expanding the coverage of beneficiaries under these programmes. The units are organizing various nutrition education and training programmes, mass awareness campaigns on malnutrition, and setting nutrition exhibitions for the benefit of masses, including persons from SC/ST Community in rural, tribal and urban slums.

(e) No, Sir. The Department had doubled the targets for Fruit & Vegetable Preservation Training Programmes by the units and also revived processing facility for Fruits & Vegetable for community during the year 2003-04 and as such the coverage of SC/ST beneficiaries was not inadequate.

(f) The Department has been allocating additional funds for such programmes since the last two years. The Revised Estimates under Plan for 2003-04 were Rs. 197 lakhs and in 2004-05 were Rs. 270 lakhs. The Budget Estimates for 2005-06 is Rs. 559 lakhs.

Setting up of District Advisory Committees

68. SHRI PANKAJ CHOWDHARY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether District Advisory Committees have been set by the Nehru Yuvak Kendra Sangathan in Uttar Pradesh especially in Maharajganj District;

(b) if so, the names of its members and the number of Committees constituted; and

(c) the activities started by these Committees so far?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT): (a) 55 District Advisory Committees on Youth Programmes (DACYP) has been set up in Uttar Pradesh including Maharajganj district.

(b) A list of DACYP and the names of its members

in each DACYP in Uttar Pradesh including Maharajganj District is given in the Statement enclosed.

(c) DACYP have an advisory role and help Youth Clubs affiliated with Nehru Yuva Kendra Sangathan (NYKS) in implementing various youth related programmes.

Statement

Sl.No.	District	Official Members	Non official Members
1	2	3	4
1.	Amethi	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Additional Deputy Commissioner-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Dr. Narendra Mishra Dr. Ram Kalp Tiwari Sri Surendra Nath Srivastava Sri Satya Dev Tripathi Sri Mahendra Singh Sri Dileep Kumar Singh
2.	Raibareilly	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Govardhan Pd. Verma Sri Ali Azahar Naqavi Smt. Champa Srivastava Smt. Surekha Sri Fatte Singh Smt. Kiran Singh
3.	Mirzapur	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Director Jan Shikshan Sansthan Sri Kapoor Chandra Mourya Smt. Alka Srivastava Md. Yaseen Raza Km. Kanak Varma Km. Archana Shukla

1	2	3	4
4.	Sultanpur	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Dr. Ram Abhilash Tiwari Smt. Kesh Kumari Verma Sri Vishwajeet Mishra Sri Om Prakash Prajapati Sri Amrendra Kumar Shukla Km. Juli Singh
5.	Mathura	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Additional Deputy Commissioner-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Vishnu Singh Sisodia Sri Veer Pal Yadava Sri Bharat Singh Sri Sateesh Chandra Sharma Smt. Sarojani Kulshresth Sri Deepak Goswami
6.	Basti	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Gangadeen Dr. Akhtar Habeeb Dr. Ramesh Chandra Srivastav Sri M.P. Vishwakarma Smt. Suneeta Singh Sri Arun Kumar

1	2	3	4
7.	Gorakhpur	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Additional Deputy Commissioner-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Dr. Jamal Khan Sri Seeta Ram Prasad Sri Prakash Mani Tripathi Sri Dileep Kumar Sri Dharmendra Kumar Km. Kiran Singh
8.	Ballia	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Veerendra Shukla Dr. B.k. Vaidya Sri Gopal Jee Agrawal Sri Chandra Pratap Singh Sri Chandra Jeet Prasad Km. Sonmati
9.	Gonda	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Smt. Reeta Devi Sri Ashok Singh Sri Uma Shankar Dubey Km. Reema Srivastava Sri. Manoj Chaturvedi Km. Neelam Srivastava Km. Sudha Srivastava
10.	Gazipur	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Additional Deputy Commissioner-Member Chief Medical Officer-Member General Manager-DIC-Member	Sri Surya Kumar Singh Dr. Rama Shankar Lal Md. Kamruddin Sri. Angad Singh Yadva Km. Seema Pathak Sri Bhikhari Giri

1	2	3	4
		Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	
11.	Deoria	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri. Naval Kishor Singh Sri Hari Nath Prasad Sri Sada Nand Dubey Sri Arvind Tiwari Sri Liyakat Ahamad Sri. Manoj Kumar
12.	Azamgarh	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Smt. Ranjana Rai Smt. Madhuri Singh Sri Vijai Shankar Yadav Sri Nageshwar Yadav Sri Prem Kumar Km. Pratima Sharma
13.	Sidharth Nagar	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Rana Pratap Singh Sri Anirudh Pandey Smt. Susheela Mishra Sri Kailash Nath Dwivedi Sri Jeetendra Kumar Mishra Km. Tanveer Khan

1	2	3	4
14.	Faizabad	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Ved Goswami Sri Surya Narayan Singh Sri Jamal Ahamad Sri Jeet Bahadur Singh Sri Manees Jain Sri Surendra Kumar
15.	Etawah	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Rajeev Chouhan Sri Hari Shankar Dubey Sri Sanjai Singh Chouhan Dr. Susheel Samrat Km. Mandvi Dubey Sri Vivek Kumar
16.	Shahjahanpur	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Avadhesh Mishra Sri. Balveer Singh Sri Omkar Maneeshi Sri Vipin Mishra Sri Sarvesh Kumar Verma Sri Vishwa Kirti Mishra
17.	Pilibhit	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member	Smt. Jyoti Saxena Sri Karan Singh Sri Jasvinder Singh Sri Abhishek Awasthi Km. Surbhi Saxena Km. Kavita Gangawar

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		Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	
18.	Kanpur Nagar	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Kamal Kant Tiwari Sri Atul Prakash Trivedi Sri Pradeep Srivastava Sri Samman Singh Sri Veerendra Shukla Km. Uma Shukla
19.	Mau	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Satish Kumar Pandey Sri Ahmad Aselan Sri Ramashray Das Sri Umesh Chandra Yadav Sri Rajesh Kumar Srivastava Km. Sarita Sharma
20.	Bijnaur	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Dr. Subodh Chandra Sharma Sri Jogendra Kumar Sri Arjun Singh Sri Navneet Tyagi

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21.	Meerut	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Vishnu Sharan Bhargava Dr. Nand Kumar Sri Harishchandra Sri Akhilesh Singh Sri Ashwani Tyagi Sri Guljar Tyagi
22.	Aligarh	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Manoj Gour Dr. Narendra Tiwari Smt. Anjana Mittal Sri Sanjai Choudhari Sri Vikash Sharma Km. Hemlata
23	Hamirpur	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Jai Prakash Tripathi Sri J.P. Yadava Sri Ambika Prasad Sri Rajendra Kumar Sri Tushaf Khan Smt. Mandavi Sharma Sri Praveen Mehrotra
24.	Varanasi	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member	Dr. Nand Kishor Sri Harishchandra Verma Dr. Rishi Narayan Sri Ajai Kumar Singh Sri Babu Lal Smt. Kusum Singh

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		Distt. Public Relation Officer-Member Field. Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	
25.	Kanpur Dehat	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Manoj Katiyar Sri Sant Kumar Mishra Sri Ramji Tomar Sri Rajkumar Smt. Sarala Sharma Km. Sruti Ranjana Mishra
26.	Firozabad	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Rajesh Kumar Smt. Geeta Sharma Sri Bhagwan Das Shankhwar Sri Ved Prakash Baghel Sri Bheem Pal Singh N.S.V.
27.	Ghaziabad	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Smt. Aasha Tyagi Smt. Manjeet Bambara Sri Rup Singh Nagar Sri Narendra Pal Bhati Sri Brij Pal Singh Smt. Babita Rani

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28.	Jaloun	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Sanjai Singh Km. Vandana Singh Sri Praveen Singh Jandon Sri Durga Prasad Srivastava Sri Pramod Richharia Sri Upendra Pratap Singh Km. Priti Mishra
29.	Jhansi	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Dinesh Parasar Prof. Kanti Chandra Saxena Dr. Niti Shastri Sri Girivar Singh Gour Sri Arvind Kumar Vashieth Km. Lajvanti
30.	Bahraich	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Km. Beena Gupta Km. Nazia Saleem Smt. Basanti Devi Smt. Sazda Begum Sri Nand Kishor Verma Sri Rajendra Kumar Sonasar Km. Zeenat Khan
31.	Maharajganj	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member	Smt. Vidyawati Tripathi Sri Sadhuram Sharma Sri Suneel Kumar Tripathi Sri Digvijai Singh Sri Ram Kumar Sri Sandeep Kumar Pandey

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		Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	
32.	Unnao	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Distt. Youth Welfare & Sports Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Md. Ilyas Sri Sleendra Km. Gousia Khan Sri Kamlesh Singh Km. Aneeta Singh Sri Satya Bodh Shukla Sri Shabanam Ansari Sri Pradeep Sharma
33.	Muzaffar Nagar	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Sudhir Sharma Sri Subedar Randhir Singh Smt. Meera Sharma Sri Sanjeev Malik Sri Brajpal Singh Km. Anjali Sharma
34.	Rampur	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Yogendra Pal Sri Netra Pal Km. Fool Beby Smt. Ishrat Jahan Sri Rafik Ahamad

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35.	Buland Shahar	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Shanti Swarup Dr. P.S. Tomar Smt. Vijai Laxmi Choudhari Sri Dharm Veer Singh Sri Anil Kumar Sri Dinesh Kumar
36.	Bareilly	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Distt. Youth Welfare & Sports Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Tusar Chandra Sri Mahaveer Singh Smt. Rajni Agrawal Sri Krishna Pal Singh Sri Bhup Ram Srivastava Km. Seema Pandera
37.	Agra	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Smt. Vandana Jain Km. Uma Sharma Knl. J.C.S. Rawat Sri Denesh Babu Yadav Sri Mahaveer Singh Km. Arti Datta
38.	Hardoi	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member	Sri Alok Srivastava Sri Arun Bajpai Smt. Ranjana Singh Sri Rajkumar Singh Sri Ramakant

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		General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	
39.	Barabanki	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Ram Naresh Rawat Smt. Krishna Choudhari Km. Mamta Joshi Sri Manoj Sharma Sri Ramdev Verma Km. Renu Verma
40.	Etah	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Distt. Youth Welfare & Sports Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Abhilash Singh Chouhan Sri Babu Singh Chouhan Sri Prashant Pathak Sri Arpan Kumar Dubey Sri Ajai Kumar Sharma Smt. Aruna Jandoun
41.	Pratapgarh	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member	Sri Anarul Hasan Khan Smt. Sarita Ojha Kr. Pradeep Singh Sri Shishir Khare Sri Sher Bahadur Saroj Km. Sadhana Singh

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		Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	
42.	Badaun	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Nayeem Khan Sri Mahendra Pratap Singh Sri Gulkam Singh Sri Subhas Chandra Sri Mujahid Nafees Km. Rachana Singh
43.	Allahabad	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Dharm Raj Yadav Km. Munouvar Sultan Sri Raj Bahadur Srivastava Sri Salik Ram Patel Sri Rakesh Chandra Saroj Smt. Abhilasha Tripathi
44.	Sonebhadra	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Distt. Youth Welfare & Sports Officer-Member Field Publicity Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Dr. Arvind Mishra Dr. M.L. Sharma Dr. Arjun Das Keshari Dr. Ashwani Sri Maneesh Kumar Srivastava Sri Shyam Sundar Pandey

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45.	Banda	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Distt. Youth Welfare & Sports Officer-Member Field Publicity Officer-Member Distt. Youth Welfare & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Smt. Ruksana Hashmi Smt. Vimala Smt. Hemlata Sri Munna Lal Sri Indaraj Majhi Sri Ram Sajeevan Verma Sri Rajesh Pal Sri Jagdish Chandra Ahirwar
46.	Moradabad	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Shareef Husain Smt. Sateesh Bala Yadava Sri Vishwa Awatar Jalmini Sri Jasram Singh Sri Rayeesh Alam Km. Mehnaz Khan
47.	Lalitpur	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Mahendra Singh Bundela Smt. Anamika Silounia Sri Murari Lal Jain Sri Aasha Ram Tiwari Sri Akhilesh Ram Tiwari Km. Sraddha Jain
48.	Sitapur	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member	Sri Lallu Ram Sri Jamuna Prasad Sri Ajai Vikram Singh Km. Sarala Kumari Sri Laxman Singh

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	General Manager-DIC-Member Distt. Public Relation Officer-Member Distt. Youth Welfare & Sports Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member		Sri Arvind Pratap Singh
49.	Lakhimpur Khiri	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Smt. Sandeep Walla Sri Ashok Saxena Sri Rakesh Kumar Verma Sri Devesh Trivedi Km. Neetu Nishad
50.	Farukhabad	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Jog Raj Singh Sri Arvind Singh Gangwar Sri Murlidhar Gour Km. Preeti Mishra
51.	Fatehpur	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member	Sri Gufran Ahmad Smt. Mamta Gupta Smt. Naz Sri Kuldeep Singh Bhadouria Km. Darksh Parveen Km. Izarayal

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		Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	
52.	Lucknow	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Distt. Youth Welfare & Sports Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Smt. Mamta Dubey Sri Akhilesh Singh Smt. Suneeta Singh Sri Tej Pratap Singh Sri Ashok Kumar Rawat Sri Vikram Bahadur Mourya
53.	Mainpuri	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Sri Uma Shankar Tiwari Sri Kranti Kumar Deexit Dr. Manoj Deexit Sri Praveen Pratap Singh Km. Vandana Saxena Sri Neeraj Kumar
54.	Jaunpur	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Dr. Kamar Abbas Dr. P.C. Vishwakarma Smt. Shiv Kumari Gupta Sri Raj Kumar Mourya Km. Neela Mishra Sri Ram Janak Yadava Km. Shipra Bataria

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55.	Saharanpur	Distt. Collector-Chairperson Distt. Youth Coordinator-Member Secretary Regional Coordinator-Member Chief Development Officer-Member Chief Medical Officer-Member General Manager-DIC-Member Distt. Public Relation Officer-Member Field Publicity Officer-Member Distt. Youth Services & Sports Officer-Member Distt. Social Welfare Officer-Member Lead Bank Officer-Member Project Officer, DRDA-Member Project Officer, NSS-Member	Smt. Tamnum Sri Rajendra Atal Dr. S.K. Upadhyay Sri Sushil Sharma Sri Anil Choudhari Sri Anuj Sharma

[English]

Common Currency for Asia

69. PROF. CHANDER KUMAR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state whether the Government intends to initiate talks with the South-East and Far-East Asian countries to have a common currency for purposes of trade amongst these countries on the pattern the European Union has done, and in the background that Asia is the largest consumer and producer of goods and services in the whole world?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): At present, there is no proposal to initiate talks with the South-East and Far-East Asian countries to have a common currency for the purpose of trade amongst these countries on the pattern of the European Union.

[Translation]

Export of Diamond and Jewellery

70. SHRI HARISHCHANDRA CHAVAN:
 SHRI DUSHYANT SINGH:
 SHRI Y.G. MAHAJAN:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of export of diamonds-jewellery during each of the last three years and thereafter till date;

(b) the foreign exchange earned by export during this period;

(c) the share of each State particularly Maharashtra in the export of diamond and jewellery and there is any scope of increase in exports; and

(d) target set for export of diamond and jewellery for 2005-06 and steps taken to achieve the target?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) The details of export of diamonds and jewellery from the country during each of the last three years and thereafter till June, 2005 are as under:

Value: US\$ Million

Items	2001-02	2002-03	2003-04	2004-05 (April-June) (Provisional)
Cut & Polished Diamonds	5892.18	7384.92	8239.86	2041.45
Jewellery Studded with Diamonds	553.09	718.54	934.43	247.56

Source: DGCI&S (www.commerce.nic.in)

(b) The value of foreign exchange earned by India 2005 is as under:
on the total exports during the last three years till January,

Value: US\$ Million

Items	2001-02	2002-03	2003-04	2004-05 (April- January) (Provisional)
Total Exports from India	43827	52719	63843	60754.46

Source: DGCI&S.

(c) and (d) The share of exports of gems & jewellery years is as follows:
through the following notified ports during the last three

Portwise % share of exports of gems & jewellery during the last three years

Port	Cut & Polished Diamonds			Gold Jewellery (Plain & Standard)		
	2003-04 %	2002-03 %	2001-02 %	2003-04 %	2002-03 %	2001-02 %
Mumbai	97.31	98.30	97.91	56.74	70.19	66.16
Delhi	0.00	0.01	0.01	15.13	14.71	17.53
Jaipur	0.06	0.05	0.05	1.66	2.22	1.93
Chennai	0.03	0.03	0.05	1.34	1.71	1.59
Cochin	0.00	0.00	0.00	0.23	0.43	0.43
Coimbatore	0.00	0.00	0.00	0.28	0.48	0.88
Bangalore	0.00	0.00	0.00	20.60	4.22	5.08
Hyderabad	0.00	0.00	0.00	0.36	0.98	1.06
Kolkata	0.00	0.00	0.00	3.33	4.98	5.26
Surat	2.60	1.62	1.98	0.34	0.06	0.08
Total	100.00	100.00	100.00	100.00	100.00	100.00

Source: Gem & Jewellery Export Promotion Council (GJEPC), Mumbai.

The target set for exports of gems and jewellery for the year 2005-06 is US\$ 15434 million. In the Foreign Trade Policy effective from 1st September, 2004, export of gems & jewellery has been identified as a thrust sector and has been extended the following facilities:

- (i) Import of gold of 18 carat and above shall be allowed under the replenishment scheme.
- (ii) Duty free import entitlement of consumable for metals other than gold, platinum shall be 2% of FOB value of exports during the previous financial year.
- (iii) Duty free import entitlement of commercial samples shall be Rs. 1 lakh.
- (iv) Duty free re-import entitlement for rejected jewellery shall be 2% of the FOB value of exports.
- (v) Cutting and polishing of gems and jewellery, shall be treated as manufacturing for the purposes of exemption under Section 10A of the Income Tax Act.

Some other facilities extended to the gem & jewellery export sector include duty and licence free import of rough diamonds, exploration of direct procurement of rough diamonds from diamond mining countries, creating training infrastructure in this sector with the financial assistance from the Government to impart skills in designing in jewellery sector, participation in international fairs and organizing buyer-seller meets abroad.

[English]

Fall in Production in Infrastructure Sectors

71. SHRI EKNATH MAHADEO GAIKWAD:
SHRIMATI NIVEDITA MANE:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether production has come down in the six infrastructure sectors during December, 2004 in comparison to December, 2003;

(b) if so, the details thereof, Sector-wise;

(c) the reasons for the same; and

(d) the measure taken/proposed to be taken by the Government to prevent such shortfall?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) and (b) Of the six infrastructure sector industries, viz, crude petroleum, petroleum refinery products, coal, electricity, cement and finished steel, the production in four sectors i.e., petroleum refinery products, coal, electricity, cement has not come down in December 2004 in comparison to December 2003.

Production of two sectors decreased marginally:

(i) crude petroleum from 2893 thousand tonnes in December 2003 to 2876 thousand tonnes in December 2004, and (ii) of finished steel (carbon & alloy steel) from 3385.3 thousand tonnes (comprising carbon 3273.0 + alloy 112.3 thousand tonnes) to 3366.7 thousand tonnes (carbon 3327.0 + alloy 39.7 thousand tonnes) during the same period.

(c) and (d) Reasons for fall in production of crude petroleum were: less than anticipated production from new wells, non-revival of ceased wells, increase in water cut and environmental problems. Main reason for fall in the case of finished steel production was fall in the production of alloy steel.

The Government is committed to removing the inadequacies in the production of infrastructure. The budget 2004-05 envisaged a number of measures like reduction in customs duty, excise duty. These measures are aimed at improving the performance of industry in general and infrastructure in particular.

Impact of free Movement of Cloth

72. SHRI AJOY CHAKRABORTY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Union Government has conducted any survey to assess the impact on the domestic market following the free movement of cloth as per World Trade Organisation (WTO) agreement w.e.f. January 1, 2005;

(b) if so, the details thereof; and

(c) the remedial measures undertaken by the Government to protect the interest of the domestic market?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) and (b) Government of India has not conducted any survey to assess the impact of abolition

of quota regime on the domestic market. However, the liberalised trading regime would result in increased international trade in textiles thus providing greater export opportunities and at the same time expose the domestic industry to import penetration in the domestic market. The industry will have to improve its efficiency and productivity to meet the emerging global competition.

(c) Government has been taking a number of steps to enable the Indian textile industry to meet the emerging global competition and to project the indigenous domestic market. Some of the important initiatives taken are:

- (i) The Government has imposed a combination of ad-valorem and specific duty on "whichever is higher basis" on the imports of a number of textile items to safeguard the interests of the domestic industry.
- (ii) Government is keeping a watch on the imports and in case any unfair trade practices come to notice, action, if necessary, under WTO provisions could be taken.
- (iii) The Technology Upgradation Fund Scheme (TUFS) has been made operational from 1-4-1999 to facilitate the modernisation and upgradation of the textile sector.
- (iv) Weaving, processing and garment machinery, which are covered under TUFS, have been extended the facility of accelerated depreciation at the rate of 50%. Cost of machinery has also been reduced through fiscal policy measures. This further encourages modernisation.
- (v) With a view to making fabric production competitive, the custom duty on shuttleless looms has been brought down from 15% to 5%.
- (vi) To improve the productivity and quality of cotton, Government has launched the Technology Mission on Cotton (TMC).
- (vii) Government has launched a centrally sponsored scheme titled "Apparel Park for Export Scheme" for imparting focused thrust for setting up of apparel manufacturing units of international standards at potential growth centres to give a fillip to exports.
- (viii) For upgrading infrastructure facilities at important textile centres, a scheme titled "Textile Centre Infrastructure Development Scheme" (TCIDS) has been launched.

Special Package for Education

73. SHRI MADAN LAL SHARMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is aware that due to militancy, education in Jammu and Kashmir has been affected seriously;

(b) whether the Government is considering to provide a special package for education in Jammu and Kashmir;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI) (a) to (d) As part of the integrated approach to combat militancy in the State of Jammu and Kashmir, the Central Government has taken various measures, to offset the adverse impact of militancy in Jammu and Kashmir with emphasis on economic development, for building up physical and social infrastructure and improving the productive potential of Jammu and Kashmir. Economic packages for Jammu and Kashmir have been announced by the Prime Minister during 2003 and 2004. These include components on Education, which are at various stages of implementation.

[Translation]

Appeal of UNCTAD to Tsunami Affected Countries

74. SHRI NIKHIL KUMAR CHOUDHARY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the UNCTAD has appealed to the developed countries to provide trade concessions to the Tsunami affected countries;

(b) if so, the details thereof; and

(c) the extent of increase in export from India to its member countries as a result of it and the details of items, export of which is likely to increase?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOAN): (a) and (b) A Press Release issued on

18th January, 2005, UNCTAD has recommended the following trade measures that would help support reconstruction and development of the countries affected by the Tsunami:

- A temporary provision of duty-free treatment to imports from the affected countries, in line with rules and disciplines of the World Trade Organisation (WTO);
- An immediate suspension and/or termination of all special trade restraining measures, such as anti-dumping actions, against products originating in the affected countries, like seafood and processed agricultural products;
- Immediate measures to strengthen capacities of the affected developing countries and their businesses to restore infrastructure needed to conform with sanitary and phytosanitary standards for their exports;
- Relaxation of market access for services providers of the affected countries to help generate additional foreign exchange;
- Special measures to revive the tourism industry and infrastructure, including a more supportive approach to travel advisories and improved access to information and distribution channels;
- Actions to support the rebuilding of trade logistics and other related service infrastructure.

(c) However, no such trade concessions have been implemented so far and therefore, the extent of increase in exports from India as a result of one or any of the trade measures recommended by UNCTAD Secretariat cannot be estimated.

[English]

Opposition to Foreign Universities

75. SHRI SHRINIWAS DADASAHEB PATIL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether 'Association of Indian Universities' have opposed the entry of foreign universities to India, for imparting higher education;

(b) if so, the reaction of the Government in this regard;

(c) whether due to entry of foreign universities, the control of Indian Government on these universities would be adversely affected; and

(d) if so, the remedial steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) No, Sir.

(b) Does not arise.

(c) and (d) A Committee has been constituted to examine all relevant issues pertaining to entry of foreign universities in India.

EU Concessions to Tsunami Affected Nations

76. SHRI ASADUDDIN OWAISI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether European Union (EU) is considering a package of trade for Tsunami hit nations;

(b) if so, the details thereof;

(c) whether EU has lifted trade defence measures and advancing GSP (Generalized Scheme of Preferences) concessions to such nations;

(d) if so, the details thereof;

(e) whether some EU countries have suspended anti dumping duties from Tsunami countries especially of marine products; and

(f) if so, the details thereof and the benefit Tsunami affected areas in India are going to reap therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAR): (a) to (d) It has been reported that European Union (EU) is considering *inter alia* review of EU's anti dumping actions involving Tsunami affected exporters, technical and other trade related assistance on fisheries, land registry etc., fast track adoption of EU's new GSP scheme etc. for the tsunami affected countries.

(e) and (f) At present no exporter from these countries is reported to have sought review of anti-dumping duties.

Financial Assistance to West Bengal

77. SHRI RUPCHAND MURMU: Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state:

(a) the financial assistance given by the Union Government under the Poverty Alleviation Programme to West Bengal alongwith the amount spent by the State Government during each of the last three years;

(b) whether the Union Government has received any project from the Government of West Bengal in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION (KUMARI SELJA): (a) Under the Urban Poverty Alleviation Programme of Swarna Jayanti Shahari Rozgar Yojana (SJSRY), the Central funds released to West Bengal during the last 3 years and central funds expenditure reported by the State Government during the same period is as under:

(Rs. in lakhs)

Year	Central funds released	Central funds expenditure reported
2001-02	293.86	732.30*
2002-03	501.66	531.25
2003-04	883.26	739.08

* This includes expenditure from unspent balances available from the earlier Urban Poverty Alleviation Schemes.

(b) and (c) No project has been received under SJSRY from Government of West Bengal in this regard.

Indo-UK Trade

78. SHRI DUSHYANT SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has a proposal to go for the expansion of Indo-UK trade;

(b) if so, the areas identified therefor;

(c) the items exported to and imported from UK during last three years; and

(d) the value thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) It is Government's endeavour to expand bilateral trade relations with all its trading partners including UK.

(b) The Indo-UK Joint Economic and Trade Committee (JETCO) has identified areas such as agriculture, infrastructure (including energy), services and knowledge-based industries for increased bilateral trade.

(c) and (d) The major items exported to UK from India include textiles and clothing, gems/jewellery, machinery/instruments, transport equipments, manufactures of metals, leather footwear, drugs/pharmaceuticals/fine chemicals and electronic goods. The major items imported from UK include electric/electronic machinery, electronic goods, gold/silver, pearls, precious/semi precious stones, transport equipments and metalifers, ores and metal scraps.

The Indo-UK bilateral trade for the last three years are as under:

US\$ Million

Year	Indo-UK bilateral trade
2001-02	4717.91
2002-03	5251.22
2003-04	6209.24

(Source: Directorate General of Commercial Intelligence and Statistics).

Central Assistance for Infrastructural Development

79. SHRI VARKALA RADHAKRISHNAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Hon'ble Prime Minister has declared that one city and one town in each State wanted to be assisted by the Union Government for infrastructural development;

(b) if so, whether the Union Government make it incumbent that the State capitals which have not yet been given central assistance and having less than 10 lakhs population are selected for assistance under the scheme propounded by the Prime Minister; and

(c) if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): (a) to (c) The Central Government is considering to provide reform linked central assistance for creation and operation and maintenance of urban infrastructure in the country. Details of the proposal are yet to be finalized.

[Translation]

Schemes for Welfare of Women and Girls

80. SHRI KRISHNA MURARI MOGHE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of proposals sent by the Madhya Pradesh under the Centrally Sponsored Schemes for the protection, welfare and rehabilitation of women/girls during the three years and thereafter;

(b) the action being taken by the Government on the said proposals;

(c) the number of proposals cleared so far; and

(d) the time by which the remaining proposals are likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH): (a) During the last three years, three proposals have been sent by Madhya Pradesh under Swadhar scheme and 103 proposals under Short Stay Home (SSH).

(b) The proposals under the scheme of Swadhar and Short Stay Home are placed before the Project Sanctioning Committee of the Department of Women & Child Development.

(c) 2 proposals of Swadhar and 19 under Short Stay Home were cleared by the Project Sanctioning Committee (PSC) of the Department of Women & Child Development.

(d) 1 proposal under Swadhar and 84 under Short Stay Home (SSH) have been referred back to State Government for attending to deficiencies. Hence no proposal is pending with Department of Women & Child Development.

[English]

Deportation of Chakma and Hajong

81. SHRI TAPIR GAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has taken any steps for deportation of Chakma and Hajong refugees from the territory of Arunachal Pradesh;

(b) if not, the steps initiated by the Union Government to grant Indian citizenship to Chakma and Hajong refugees; and

(c) the time by which the issue is likely to be resolved?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) to (c) The Hon'ble Supreme Court of India by its judgment dated the 9th January 1996 in a Writ Petition (Civil) No. 720 of 1995, has directed, *inter-alia*, that individual Chakma/Hajong settled in Arunachal Pradesh will not be evicted on the ground that he is not a citizen of India until the Government of India has taken a decision on his application for citizenship. Applications of Chakmas/Hajongs settled in Arunachal Pradesh for grant of citizenship received by the Government of India have been sent to the State Government of Arunachal Pradesh for their recommendations in accordance with the Citizenship Rules 1958 framed under the Citizenship Act, 1955.

[Translation]

Indian Citizenship to Foreigners

82. SHRI PRADEEP GANDHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether several foreign nationals have applied for Indian citizenship;

(b) if so, the details thereof, country-wise;

(c) the criteria laid down by the Government for granting Indian citizenship; and

(d) the number of Indian citizenship likely to be given to member of foreign nationals in the current year?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL):

(a) Yes, Sir.

(b) No such details are maintained.

(c) Criteria have been laid down in the Citizenship Act, 1955 and the Citizenship Rules, 1956.

(d) No definite number can be specified, as the applications have to go through different stages in the State/Central Government.

Jabali Yojana

83. SHRI VIJAY KUMAR KHANDELWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Jabali Scheme of Government of Madhya Pradesh regarding all round development of Bachhada, Bedia and Shanshi communities worth Rs. 31.54 crore is pending with the Ministry of Social Justice;

(b) if so, the details thereof;

(c) whether the Union Government is contemplating to approve the said scheme; and

(d) if so, the time by which it is likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH): (a) to (d) The Government of Madhya Pradesh had submitted the project proposal on Jabali Yojana to Ministry of Social Justice and Empowerment in December 2002 and demanded funds under 'Special Central Assistance Funds'. The Ministry of Social Justice and Empowerment after examination of proposal informed State Government of Madhya Pradesh that the proposal can not be funded under 'Special Central Assistance'. The Government of Madhya Pradesh was advised to implement this scheme under 'Special Component Plan of Madhay Pradesh'.

NYKs in Maharashtra

84. SHRI DEVIDAS PINGLE: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the number of Nehru Yuva Kendras functioning in Maharastra at present, location-wise;

(b) whether the performance of these Kendras particularly in the Nasik district has been assessed in the State during the last three years and onwards;

(c) if so, the details thereof;

(d) the amount spent on the Nehru Yuva Kendras at Nasik during the said period;

(e) whether the target has been achieved by the Nehru Yuva Kendras at Nasik; and

(f) if so, the details thereof?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT): (a) At present, 30 Nehru Yuva Kendras (NYKs) are functioning in Maharashtra. The location-wise details are given in the Statement-I enclosed.

(b) Yes, Sir.

(c) The performance of these Kendras is being regularly monitored and reviewed at regional as well as at the Nehru Yuva Kendra Sangathan. During the last three years there have been assessments of NYK, Nasik by the concerned Zonal Director and Regional Coordinator. The overall performance of the Kendra was found satisfactory. District Committee was constituted and meetings were found to be regularly convened. Directions were given to expedite the work of registration of youth clubs as well as undertake more programmes and activities under State and Central Government Schemes.

(d) The details of amount spent on the Nehru Yuva Kendra at Nasik during the last three years are given in the Statement-II enclosed.

(e) Yes, Sir.

(f) The details are given in the Statement-III enclosed.

Statement-I

Details of Nehru Yuva Kendras functioning in Maharashtra at present, location-wise

1.	Aurangabad
2.	Aligah
3.	Buldana
4.	Jalna
5.	Thane
6.	Kalyan (East)
7.	Jalgaon
8.	Ahmednagar
9.	Nasik
10.	Beed
11.	Dhule
12.	Pune
13.	Bhandara
14.	Yavatmal
15.	Amravati
16.	Gadcharoli
17.	Nanded
18.	Nagpur

19.	Akola
20.	Chandrapur
21.	Wardha
22.	Parabhani
23.	Kohlapur
24.	Sholapur
25.	Sindhudurg
26.	Sangli
27.	Ratnagiri
28.	Latur
29.	Satara
30.	Osmanabad

Statement-II

Details of amount spent by NYKS on Nehru Yuva Kendra, Nasik during the last three Years

Year	Amount spent (in rupees)	
	Establishment	Programme/Activities
2001-02	3,98,577.00	1,44,858.50
2002-03	4,06,719.00	1,37,049.50
2003-04	4,29,394.00	1,44,860.00

Statement-III

Achievements during the last three years are as follows

Name of the Programme		Target set			Target achieved		
		2001-02	2002-03	2003-04	2001-02	2002-03	2003-04
1		2	3	4	5	6	7
1.	Youth Club Development Programmes	03	03	03	03	03	03
2.	Vocational Training Programmes	04	04	04	07	07	06

	1	2	3	4	5	6	7
3. Awareness Campaigns		03	03	03	03	03	03
4. Work Camps		03	03	03	03	03	03
5. Sports Promotion Programme		03	03	03	05	05	04
6. Workshops and Seminars		01	01	01	01	01	01
7. Cultural Programmes		03	03	03	03	03	04
8. Celebration of National/International Days/Weeks		12	12	12	69	53	59
9. Adventure promotion Programmes		02	02	02	02	02	02

*[English]***Policy on Tribals**

85. SHRI GIRIDHAR GAMANG: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Government has prepared separate policy for Scheduled Area and Scheduled Tribes to protect the Scheduled Tribes from general policy which is not effective for their socio-economic, cultural and development aspect;

(b) if so, the manner in which the industrial policy, education policy, economic policy, rehabilitation of project affected policy, forest and environment policy, excise policy, development policy had given desired result so far; and

(c) the detailed policy frame formulated and implemented by the Government and directions given to States in regard to said policies?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH): (a) to (c) The Ministry has circulated a Draft National Policy for Tribals which is in the process of being finalized taking comments/views

of the experts, recommendations of the zonal seminars and the lessons learnt from the separate policies existing for various sectors into consideration.

*[Translation]***Indian Hockey Federation**

86. SHRI ANANTH KUMAR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government is aware of the income and expenditure of the Indian Hockey Federation;

(b) if so, the details thereof;

(c) the expenditure incurred on the training of sportsmen during the last three years; and

(d) the total expenditure incurred by the Indian Hockey Federation during the said period?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNILL DUTT): (a) Yes, Sir.

(b) As per information received from the Indian Hockey Federation (IHF) details of its earnings and expenditure during the last three years are given below:

	Earning	Expenditure
2001-02	Rs. 4,59,95,665.55	Rs. 5,12,76,134.49
2002-03	Rs. 2,72,77,287.37	Rs. 2,55,63,320.18
2003-04	Rs. 3,62,86,163.09	Rs. 3,76,79,612.41
	Rs. 10,95,59,116.01	Rs. 11,45,19,067.08

(c) The expenditure incurred on training of hockey players by the IHF during the last three years is as given below:

2001-02	Rs. 13,93,926.00
2002-03	Rs. 14,59,157.60
2003-04	Rs. 21,89,800.00
	Rs. 50,42,883.60

(d) As in (b) above.

Setting up of Sports Academies

87. SHRI CHANDRABHAN SINGH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the details of the schemes launched by the Government to find promising players among school children and to provide them opportunities for learning sports;

(b) whether the Central Government has decided to provide 51% of the fund for setting up Sports Academies under these schemes; and

(c) if so, the details thereof?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT): (a) Sports is a State subject and promotion of the same at State level is the responsibility of the concerned State Govt. However, the Govt. of India, through its own Schemes and Schemes of Sports Authority of India (SAI), augments the efforts of the State Govt. in promotion of sports at Junior, Sub-Junior and Senior level.

At present, following schemes are being implemented to scout promising players among school children, to provide them opportunities for training and learning sports as well as to promote and develop sports in schools:

1. National Sports Talent Contest (NSTC)

2. Army Boys Sports Company (ABSC)

3. Promotion of Sports and Games in Schools

4. Rural Sports Programme

5. Sports Scholarship Scheme

6. Assistance for purchase of sports equipment and development of playgrounds

(b) No, Sir.

(c) However, Central Government has introduced a new Scheme of State Sports Academy for implementation during the Tenth Five Year Plan period. The main objective of the Scheme is to select the best available talent in sports between the age group of 10-13 years, as well as, the top performers in State/National competitions in the age group of 10-18 years and to prepare and groom them over the years for winning medals for the country at the international level.

The Scheme is to be funded jointly by the Central Government, State Government/UT Administration and a Sponsor as a co-operative venture. The financial assistance to the Academy in respect of capital, non-recurring costs with an upper cap of Rs. 8.30 crore will be shared between the Sponsor, the Central Government and the State Government in the ratio of 51:25:24. In addition, recurring cost upto Rs. 17 lakh per annum or 25% of actual expenditure, which ever is less, shall be payable for a period of three years by the Government of India. Some State Governments/UTs have indicated their desire for setting up of Sports Academy but no concrete proposal has been received from the Sponsor.

[English]

Proposals for Urban Development in Karnataka

88. SHRI G.M. SIDDESWARA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the total number of proposals relating to Urban Development sent to the Union Government for approval between 2002 to June, 2004 by the Government of Karnataka alongwith details thereof;

(b) the number and details of proposals pending so far;

(c) the main reasons for their pendency; and

(d) the time by which the pending proposals are likely to be cleared?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): (a) Under the Scheme of Integrated Development of Small & Medium Towns (IDSMT), between January, 2002 and June, 2004, proposals in respect of ongoing projects in 3 towns and new projects in 79 towns were received from Government of Karnataka out of which proposals in respect of ongoing projects in 3 towns and new projects in 66 towns respectively were approved. Townwise details of proposals received and approved are given in the Statement-I enclosed. As regards the proposed new projects in remaining 13 towns, Assessment Reports for six towns appearing at sl. nos. 67 to 72 of Statement I have been sent to the State Government for seeking the approval of State Level Sanctioning Committee and for another 7 towns appearing at sl. nos. 73 to 79 of Statement I the matter will be considered further on receipt of clarification sought from the State Government.

Under the Accelerated Urban Water Supply Programme (AUWSP), the status in respect of water supply schemes proposed by Government of Karnataka between 2002 to June 2004 is given in the Statement-II enclosed.

(b) As on date, no proposal under IDSMT or AUWSP in respect of towns in Karnataka State is pending for action with Government of India.

(c) and (d) Does not arise.

Statement-I

Town-wise Details of Proposals under I.D.S.M.T. Scheme Received from Government of Karnataka During the Calendar Year 2002-June 2004, and Approved

(Rs. in Lakh)

Sl. No.	Towns	Year of Coverage	Approved Cost
1	2	3	4
New Towns			
1.	Indi	2001-02	417.85
2.	Tumku	2001-02	817.15

1	2	3	4
3.	Konnur	2002-03	110.35
4.	Khanapur	2002-03	77.07
5.	Yadgiri	2002-03	157.10
6.	Arakalgud	2002-03	35.47
7.	Mahalingapur	2002-03	171.86
8.	Mulgund	2002-03	104.05
9.	Bhalki	2002-03	174.82
10.	Chittaguppa	2002-03	96.56
11.	Anekal	2002-03	147.22
12.	Nelamangala	2002-03	70.00
13.	Haliyala	2002-03	82.50
14.	Channarayana Patna	2002-03	135.60
15.	Bantwala	2002-03	115.50
16.	Alnavar	2002-03	100.00
17.	Annigeri	2002-03	200.00
18.	Hosadurga	2002-03	59.70
19.	Bellary	2002-03	1128.00
20.	Bagalkote	2002-03	320.33
21.	Humnabad	2002-03	206.00
22.	Kanakapura	2003-04	126.05
23.	Mudabidre	2003-04	163.33
24.	Naragunda	2003-04	171.87
25.	Kunigal	2003-04	112.22
26.	Tiptur	2003-04	220.00
27.	Gubbi	2003-04	68.00
28.	Raibag	2003-04	105.17
29.	Gokak	2003-04	364.00
30.	Turuvekere	2003-04	71.50
31.	Kuduchi	2003-04	100.00
32.	Molakalmuru	2003-04	72.00

1	2	3	4
33.	Basavana-Bagewadi	2003-04	217.64
34.	Mudhol	2003-04	190.30
35.	Sringeri	2003-04	171.10
36.	Sagara	2003-04	162.69
37.	Belur	2003-04	100.00
38.	Tarikere	2003-04	143.90
39.	Koppa	2003-04	58.30
40.	Chikkanayakana Halli	2003-04	128.00
41.	Siruguppa	2003-04	85.22
42.	Jog Kargal	2003-04	84.14
43.	Kamalapura	2003-04	125.81
44.	Ramadurga	2003-04	122.77
45.	Thirthahalli	2003-04	73.73
46.	Sulya	2003-04	73.57
47.	Narasimharajapura	2003-04	74.33
48.	Tekkalakote	2003-04	85.00
49.	Madikeri	2003-04	151.47
50.	Soraba	2003-04	55.00
51.	Jewargi	2004-05	78.80
52.	Sindhagi	2004-05	97.08
53.	Talikote	2004-05	251.77
54.	Chittapura	2004-05	92.90
55.	Hunagunda	2004-05	102.34
56.	Honnavaara	2004-05	64.60
57.	Basava Kalyana	2004-05	180.99
58.	Terdal	2004-05	73.48
59.	Yellapura	2004-05	51.85
60.	Chikmagalur	2004-05	310.23
61.	Honnali	2004-05	91.00

1	2	3	4
62.	Chikballapur	2004-05	319.00
63.	Rabkavi Banahatti	2004-05	355.50
64.	Ankola	2004-05	73.92
65.	Puttur	2004-05	149.95
66.	Hoovina Hadagali	2004-05	105.83
67.	Bagepalli*		0.00
68.	Haveri*		0.00
69.	Kumta*		0.00
70.	Gangavathi*		0.00
71.	Kgf*		0.00
72.	Shirahatti*		0.00
73.	Badami**		0.00
74.	Challakere**		0.00
75.	Kundagol**		0.00
76.	Mudigere**		0.00
77.	Siddapura**		0.00
78.	Shikaripura**		0.00
79.	Sankeshwara**		0.00
	Sub Total		10783.48
	On Going Towns		
1.	Shrimoga***	1997-98	271.68
2.	Hoskote***	1998-99	200.00
3.	Gundlupet***	1998-99	194.40
	Sub Total		666.08
	Total		11449.56

Note: * Assessment Reports have been sent to State Government to seek the approval of the State Level Sanctioning Committee.

** Clarification/requisite information sought by TCPO from the State Government.

*** Though these towns were already covered under IDSMT during 1997-98/1998-99, proposals were received from the State Government during the period calendar year 2002 upto June 2004, for further Central funding, which were approved by Govt. of India.

Statement-II

State: Karnataka

As On-18.02.2005

Projects Sanctioned

(Rs. Lakhs)

Sl. No.	Name of Town	District	Population (1991 Census)	Sanctioned Date Mon./Yr.	Project Cost
1.	Pavagada	Tumkur	19306	Dec., 2002	872.92
2.	Gudibande	Kolar	7563	Dec., 2002	598.34
3.	Mudgal	Raichur	14646	Dec., 2002	677.05
4.	Yellapur	Uttar Kannad	14456	Jan., 2003	981.67
5.	Jagalur	Davanagere	12098	November, 2003	886.96
6.	Holalkere	Chitradurga	12219	December, 2003	462.45
7.	Naregal	Gadag	14566	August, 2004	111.70
8.	Pandavapura	Mandya	16005	August, 2004	196.86
9.	Shiralakoppa	Shimoga	12216	August, 2004	592.70
10.	Chittapur	Gulbarga	19767	December, 2004	708.60
Total			142842		6089.25

**Received during 2003-04.

Coastal and Border Area Management Project

89. SHRI VIKRAMBHAI ARJANBHAI MADAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has received any project from the Government of Gujarat under coastal and border area management plan;

(b) if so, the details thereof and the status of said project; and

(c) the time by which the said project is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) to (c) Proposals obtained from the coastal States including Gujarat were taken into consideration for formulating a scheme for strengthening the infrastructure for policing and patrolling in the coastal areas. A coastal security

scheme has since been formulated and approved for implementation from the year 2005-06.

Medium Term Export Strategy

90. SHRI M. SREENIVASULU REDDY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government announced a Medium Term Export Strategy (MTES) in January, 2002 which *inter alia* included enhanced assistance to States for infrastructure development for exports, etc.; and

(b) if so, the steps taken by the Government to promote exports of Tobacco, which is grown in surplus in Andhra Pradesh, to help the growers who have been passing through bad phase?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) The Medium Term Export Strategy

announced by the Government in January, 2002 *inter-alia* stated that the new scheme for export assistance to States devised by the Department of Commerce should be widened and deepened. In March 2002, a new comprehensive infrastructure development scheme namely Assistance to States for the Development of Export Infrastructure and other activities (ASIDE) was launched to involve State Governments more intensively in the export effort. The earlier infrastructure development schemes viz. Critical Infrastructure Balancing Scheme (CIB), Export Promotion Industrial Park Scheme (EPIP), Export Promotion Zone (EPZ) and Export Development Fund scheme (EDF) were merged in this scheme.

At outlay of Rs. 1725 crore was made for this scheme for the 10th Five Year Plan (2002-2007) and an allocation of Rs. 425 crore has been made for the current financial year (2004-05).

(b) The Tobacco Board has initiated several major steps to improve the quality and yield of tobacco through improved package of practices at the farm level, improved curing and grading facilities, transfer of technology to the farmers and image promotion abroad. In this context, the Board has issued advertisements in the international print media about the positive attribute of Indian tobacco. In addition, it conducts extension and developmental programmes for the benefit of the growers. These efforts are expected to benefit the growers well as the exporters.

Grant of Advance Increments to Lecturers

91. SHRI DAHYABHAI VALLABHBHAI PATEL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a proposal for grant of advance increments to lecturers of Government Colleges in the U.T. of Daman and Diu have been pending for approval with the Union Government;

(b) if so, the details thereof alongwith the reasons for delay in giving necessary approval; and

(c) the time by which proposal is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI) (a) to (c) No, Sir. However, a reference has been received from Development Commissioner, Daman

& Diu in the month of February, 2005 seeking clarification as to whether Ph. D would be an essential qualification for the post of Reader or whether a Lecturer with Ph. D will be entitled to draw two advance increments when he/she moves into Reader scale.

Insurgency in North East

92. SHRI NAVJOT SINGH SIDHU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether insurgents in North East are lying low to hoodwink the authorities;

(b) if so, the details of insurgency accidents took place during the last six months, State-wise; and

(c) the number of insurgents held/killed during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) No, Sir.

(b) and (c) State-wise details of incidents and insurgents arrested/killed, during the last six months (August 2004 to January 2005) are given below:

State	Incidents	Insurgents	
		Arrested	Killed
Arunachal Pradesh	10	7	7
Assam	150	72	50
Manipur	137	197	44
Meghalaya	15	12	12
Mizoram	1	8	3
Nagaland	87	31	27
Tripura	99	58	18

Inclusion of Tribal Communities of Assam In List of Scheduled Tribes

93. DR. ARUN KUMAR SARMA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Government propose to bring some tribal communities including tribes of Assam into the list of Scheduled Tribe as recommended by Select Committee of Parliament;

(b) if so, when the Bill for amending the Constitution is likely to be introduced in the Parliament;

(c) if not, the communities which have fulfilled all the criteria for enlistment as Scheduled Tribes in the State; and

(d) the policy adopted for extending ST status to communities irrespective of their place of residence?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH): (a) to (d) The proposals received from the State Government of Assam have been processed as per the approved modalities which involve consultation with the State Government, Registrar General of India and National Commission for Scheduled Tribes. Therefore no specific time schedule can be indicated at this stage. The lists of Scheduled Tribes are State/Area specific.

Incentives for Industrial Development

94. SHRIMATI PRENEET KAUR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether any impact analysis of special package of incentives to the States of Himachal Pradesh, Uttaranchal and Jammu & Kashmir has been done;

(b) if so, outcome thereof;

(c) whether the study has revealed any adverse impact of this package on the neighbouring States; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) to (d) The special package of incentives for the State of Himachal Pradesh and Uttaranchal was announced on 7th January, 2003 and for Jammu & Kashmir on 14th June, 2002. Since these packages have been announced only recently, no impact analysis has been carried out by the Government.

Rank of Indian Universities

95. SHRI CHANDRAKANT KHAIRE:
SHRI RAGHUVVEER SINGH KOSHAL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any of the Indian University is in the list of world's top 100 universities as per recent report of Institute of Higher Education, Jiao Tang University, Shanghai;

(b) if not, the measures taken by the Government to bring Indian Universities to World Standard;

(c) whether a list of Asia's top 100 universities has also been issued by the said institute;

(d) if so, the details thereof;

(e) whether majority of the students going to US for higher education are Indians;

(f) if so, measures taken by the Government to curtail the students going abroad for education; and

(g) the details of our higher education system and the progress report regarding its upgradation?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (d) The Government is not aware of the authenticity of the said Survey.

(e) The Government does not maintain information on students from various countries going to the United States for higher education.

(f) There is no such proposal to curtail students going abroad for education.

(g) There are 335 Universities and Institutes of higher education in the country. Two Committees of the Central Advisory Board of Education (CABE) have been constituted to address issues of autonomy and financing the higher education.

Grant of EMR

96. MOHD. MUKEEM: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether EMRs were applicable only upto 31st December, 2004;

(b) the details of the products and companies to which Exclusive Marketing Rights (EMR) was granted by the Patent Office;

(c) the Status of these products after the expiry of EMRs;

(d) whether they would automatically come under the new product patent; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVA) (a) The Patents Act, 1970 contained provision for grant of exclusive marketing rights (EMRs) in the fields of pharmaceutical and agricultural chemicals, on fulfilment of certain conditions, for a period of five years or till the product patent is granted or patent application is rejected, whichever is earlier. These provisions have been omitted with effect from January 01, 2005 by the Patents (Amendment) Ordinance, 2004.

(b) The details of the companies and products for which EMRs were granted are as under:

1. United Phosphorus Ltd., India—Syneqistic Fungicidal Composition comprising of carbendazim and Mancozeb (Antifungal Insecticide).
2. Novartis AG, Switzerland—Imatinib Mesilate (Anti tumour agent)
3. Wockhardt Ltd., India—Nadifloxacin. 1% Cream (Antibacterial)
4. Eli Lilly Company, USA—Tadalafil Tablet (for Erectile Dysfunction)

(c) After the expiry of the term of the EMR or from the date of grant of patent or rejection of the product patent applications, whichever is earlier, the EMR shall have no effect.

(d) and (e) As per the provisions of the Patents (Amendment) Ordinance, 2004, the application in respect of which exclusive rights have been granted before the 1st day of January, 2005 are required to be examined. This is being done by the Patent Office as per the law.

Incursion by the Myanmar Security Forces

97. SHRI D. VITTAL RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has communicated to Myanmar the recent incidents of incursion by the Myanmar

security forces into Indian territory along the Manipur border;

(b) if so, the details thereof;

(c) whether the Myanmar authorities have furnished details of the incursions occurred along the border few months ago;

(d) if so, the details thereof; and

(e) the steps taken/to be taken by the Government to stop such incursions in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) and (b) Yes, sir. Whenever any incident of incursion by the Myanmar Security forces takes place into Indian territory, the Government of India takes it up with the Myanmar Government and advice them to desist from such incursions.

(c) and (d) On 10th December 2004 and again on 28th December 2004, the Myanmar Army personnel made incursions in the bordering villages of Mizoram, not Manipur, in hot pursuit of Chin National Party activists of Myanmar as Myanmar Army has started operations against Myanmar insurgent groups and appears to have entered Indian territories in hot pursuit of Myanmar insurgents.

(e) Apart from the matter being taken up with Myanmar authorities at different foras, the Assam Rifles have been directed to intensify vigil all along the India-Myanmar Border.

[Translation]

Development of Cities in Chhattisgarh

98. SHRI AJIT JOGI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the proposals/schemes sent by the Government of Chhattisgarh for central assistance for the development of various cities;

(b) the number and the names of cities proposed to be developed;

(c) the reasons for delay in approving the said proposals/schemes; and

(d) the time by which the pending proposals/schemes are likely to be cleared?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): (a) and (b) Under the Integrated Development of Small and Medium Towns (IDSMT) Scheme, project proposals of 10 towns in Chhattisgarh, duly approved by the State Level Sanctioning Committee, were received during the year 2004-05. All these 10 towns have been covered under IDSMT and a total Central assistance of Rs. 333.00 lakh was released to the State Government as per details given below:

(Rs. in Lakh)			
S. No.	State/town	Approved project cost	Central Assistance Released
1.	Tilda-Neora	236.22	45.00
2.	Shakti	83.33	24.00
3.	Dongargaon	136.49	20.00
4.	Bilaspur	721.76	70.00
5.	Ramanujganj	129.54	20.00
6.	Jagdulpur	577.45	44.00
7.	Kondagaon	203.85	35.00
8.	Patthalgaon	128.06	20.00
9.	Manendragarh	239.46	35.00
10.	Sarangarh	127.55	20.00
Total:		2583.41	333.00

Under the Accelerated Urban Water Supply Programme (AUWSP), during 2004-05, the Ministry has accorded technical approval to the Detailed Project Report (DPR) of Dantewara town in Chhattisgarh at an estimated cost of Rs. 127.17 lakh, and financial sanction is under process. However, DPRs of Bade Bacheli and Charcha Shivpur towns in Dantewara and Korea districts of Chhattisgarh could not be accorded technical approval as the schemes were not conforming to AUWSP guidelines. Hence, the schemes in respect of these two towns were returned to the State Government.

(c) and (d) As on date no proposal/scheme in respect of any town in Chhattisgarh State either under IDSMT or AUWSP, is pending with Government of India.

[English]

Indian Hockey Federation

99. SHRI G.V. HARSHA KUMAR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Indian Hockey Federation (IHF) is taking serious measures towards setting up of the IHF Development Centre at Gachibowli complex in Hyderabad;

(b) if so, the details thereof;

(c) whether the Federation has formed an ad-hoc committee to study the suggestion of having a separate pool of competition for associate members before they join the final round of Senior Nationals;

(d) if so, the details thereof;

(e) whether the Government has received the recommendations in this regard; and

(f) if so, the action taken thereon?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT): (a) Yes, Sir.

(b) The matter is in a very preliminary stage. The project funds have not been arranged.

(c) Yes, Sir.

(d) As per information received from the IHF, it has been decided that Associate members will play their preliminary matches in separate pools and will join the pre-quarter final stage of the Senior National alongwith other teams.

(e) No recommendation in this regard has been received.

(f) Does not arise.

Marble Import

100. SHRI PAWAN KUMAR BANSAL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has received representations against the adverse impact of import of marble on Indian industry;

(b) if so, the details thereof;

(c) whether import licences are issued only to those parties who have imported marble earlier;

(d) if so, whether this has not led to the creation of monopoly;

(e) whether entrepreneurs are shifting base of Sri Lanka as a result of the present import policy; and

(f) if so, the steps taken to correct the situation?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) and (b) Marble Industry being an unorganized industry, there is no authorized Association to represent it. Therefore such representations have been received from different quarters on many occasions in the past such as from Marble Processors Industrial Association, Dadra and Nagar Haveli, Rajasthan Marble Association, Kishangarh Marble Association, Chittorgarh Marble Association, Federation of Indian Mineral Industries, Precision Granites (P) Ltd, All India Granites Stone Association and Udaipur Marble Processors Association etc.

(c) and (d) In terms of Import policy of rough marble blocks/slabs, only those applicants who have set up manufacturing/processing units in the country and have made imports of these items in the preceding years when these items were under Special Import License (SIL) list during 1999-2000 and 2000-2001 are eligible for import of rough marble blocks/slabs.

(e) and (f) No such report has come to the notice of the Government.

Dispute Between Assam and Nagaland Regarding Encroachment

101. SHRI M.K. SUBBA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Chief Minister of Assam during his January 15, 2005 visit to New Delhi called on the Prime Minister, and sought the intervention of the Central Government to defuse the latest crisis and tension

escalating along the Assam-Nagaland borders arising out of the fresh encroachments into the Assam territories along the disputed Assam-Nagaland borders;

(b) if so, the details of encroachments; and

(c) the reaction of the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) Assam and Nagaland border dispute has been continuing since the formation of Nagaland State in 1962 with Nagaland claiming some area of Assam territory bordering Nagaland. Reports have been received from time to time from Governments of Assam and Nagaland about incursions in each others territory.

(b) In the latest instance, Nagaland Police was reported to have made certain constructions in Lakshmiyan village, PS Geleky, Sub-Division Nazia, District Sibsagar, Assam.

(c) Government of Nagaland was advised to ensure that the status-quo is maintained.

Pathalic Anhydride Export

102. SHRI ADHIR CHOWDHURY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(b) whether China has initiated anti-dumping investigations against export of pathalic anhydride from India;

(b) if so, whether this investigation also covers exports from South Korea and Japan;

(c) whether India is likely to evolve a joint strategy with Korea and Japan to counter the dumping charges; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) and (b) Yes Sir. The investigation also covers exports from Japan and Korea.

(c) and (d) A proposal has been received from the Korean Trade Commission (KTC) to enter into a Memorandum of Understanding (MoU) for setting-up a discussion mechanism between the Department of Commerce and KTC to discuss anti-dumping and countervailing duty measures. There is no proposal to counter dumping charges with reference to Korea RP or Japan.

National Commission for Children

103. SHRI SURESH KALMADI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is considering to set up a National Commission for Children to safeguard and protect the rights of children;

(b) if so, the details thereof alongwith the functions of the Commission; and

(c) the time by which it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH): (a) and (b) The proposal to set up a National Commission for Children is under consideration and the details are being finalized.

(c) The Bill to set up the National Commission for Children is likely to be introduced in the Parliament.

[*Translation*]

Performance of Indian Players In Olympic Games

104. SHRI BAPU HARI CHAURE:
SHRI SURESH CHANDEL:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the number of sportsmen of different discipline and other officials participated in recent olympic games;

(b) the expenditure incurred over the whole delegation;

(c) whether any analysis has been carried out for poor performance of the Indian players;

(d) if so, the details thereof; and

(e) the steps taken by the Government to improve the performance of sportsmen in future?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT): (a) The strength of the Indian Contingent in Athens Olympics, 2004 was 121 persons i.e., 75 sportspersons and 46 supporting officials. The

Indian sportspersons participated in 14 disciplines. Besides, Government had also approved the participation of 2 youth campers & 2 personal coaches/training partners.

(b) Government has so far sanctioned an amount of Rs. 66.08 lakhs to Indian Olympic Association towards participation of Indian contingent in the Olympic Games. In addition, expenditure towards excess baggage, etc. will also be borne by the Government.

(c) and (d) After Athens Olympic 2004, meetings with office bearers of the major National Sports Federations were held to analyze their past performance and discuss their future plans of action for achieving excellence in international events. The Federations were advised to ensure transparency in selection and improvement in quality of training so that performance of the Indian sportspersons improved further in the forthcoming regional and international events.

(e) Government of India, in addition to providing sports infrastructure, is taking following steps to improve the performance of sportspersons in the international games:

- (i) Finalization & implementation of Long Term Development Plans (LTDPs) for various sports disciplines in consultation with the concerned National Sports Federations, Former international sportspersons and sports/scientists experts.
- (ii) Provision of equipment and scientific support to sportspersons.
- (iii) Intensive coaching of the players by Indian and foreign coaches in coaching camps.
- (iv) Intensive training abroad to the teams as well Indian Coaches.
- (v) Financial assistance to concerned federations for participation of sportspersons in international tournaments.
- (vi) The outstanding boys and girls are provided scholarships so that they can have nutritious diet, sports equipment support and be able to pursue sports as a career. Scholarships are also given for research in sports.
- (vii) Assistance for purchase of equipment, scientific support and training and participation within the country and abroad under the 'Scheme relating to Talent Search and Training' and the 'National Sports Development Fund'.

- (viii) With a view to broad basing of sports and scouting for talent at a young age, the Government is assisting Army under 'Army Boys Sports Company Scheme' (ABSC). In addition to eight existing ABSCs, ten more ABSCs have been sanctioned during the current year.

[English]

Allotment of Land by DDA

105. SHRI PRABHUNATH SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the replies given to Unstarred Question Nos. 1826 & 3967 dated 20.7.2004 & 24.8.2004 respectively and state:

- (a) whether the information has since been collected;
- (b) if so, the details thereof and action taken;
- (c) if not, the reasons for the delay; and
- (d) the time by which the information is likely to be collected?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): (a) Yes, Sir.

(b) Detailed information in respect of Lok Sabha Unstarred Question No. 1826 dated 20.7.2004 is given in the Statement-I enclosed. Detailed information in respect of Lok Sabha Unstarred Question No. 3967 dated 24.8.2004 is given in the Statement-II enclosed.

(c) Does not arise.

(d) Does not arise.

Statement-I

Question

- (a) whether the DDA has provided land to various welfare and Cultural Organisations in Delhi;
- (b) if so, the details of those provided with land during the last three years;
- (c) the criteria fixed for allotment of land to such organisations;

(d) whether a number of applications are laying pending for approval;

(e) if so, the number thereof as on date along with the names of organizations to whom the allotment of land has not been made even after obtaining clearance in all respects from the Government of NCT of Delhi and other agencies;

(f) the reasons for not according approval to those organizations; and

(g) the time by which the pending applications are likely to be cleared?

Reply

(a) and (b) 369 societies as per details indicated below were allotted institutional land during the years 2001-02, 2002-03 & 2003-04:

Purpose	2001-02	2002-03	2003-04
Educational institutes (Schools)	111	55	38
Social & Cultural Organisations including hospitals, Religious Institutes, Clubs & Community Halls	75	70	20
Total	186	125	58

(c) The allotment of lands is made, at rates fixed by the Government, as per provisions of Delhi Development Authority (Disposal of Developed Nazul Land) Rules, 1981 as amended from time to time to societies registered under the Societies Registration Act, 1860, which are of non-profit making character and sponsored by Department of Government of National Capital Territory of Delhi or a Central Ministry, subject to fulfilment of other terms and conditions of allotment. However, the policy regarding disposal of land for hospitals, higher & technical educational institutes, clubs and partly for community halls has been revised and as per revised policy allotment for such purposes can be done on tender/auction basis without requirement of sponsorships from a department of GNCTD or a Central Ministry.

(d) to (g) About 511 applications were pending as on June, 2004. As per existing procedure, the proposals for allotment of institutional land to such societies are placed before the Institutional Allotment Committee (IAC) DDA on completion of all codal formalities that includes

the sponsorship from concerned department of GNCTD/ Government of India, confirmation of financial status of the society, furnishing of 80-G certificate regarding income tax exemption under IT Act, detailed project report etc. for consideration and recommendation. However, pending applications have not been taken up since the Delhi Development Authority has taken up review of the procedure of institutional allotment.

Statement-II

Question

(a) whether the Delhi Development Authority has made allotment of lands to some ineligible institutions for various purposes at concessional institutional rates instead of at commercial rates in contravention of the extant guidelines depriving revenue of nearly Rs. 39 crore to DDA and Rs. 100 crore to the Government:

(b) if so, the reasons therefor;

(c) the action taken against the officials for allotting land to ineligible institutes;

(d) the steps taken to either recover market value or to get land vacated; and

(e) if not, the reasons therefor?

Reply

(a) and (b) CAG in its Report 4 of 2004 (Civil) had included a Para (No. 3.1) which referred to allotment of land made to three ineligible institutions which deprived DDA of revenue of Rs. 38.54 crore.

The position in respect of three institutions is as under:

Arya Viadyashala Kottakal:

The eligibility of the Trust for allotment of land by the DDA, keeping in view the provisions of the Nazul Rules, was considered at the highest level in the Delhi Development Authority. Considering the fact that the particular trust was a public and charitable trust which runs a renowned Ayurvedic Centre in Kottakal, Kerala and its status was considered to be of the nature of public duty and at variance with the objectives of a commercial enterprise, a conscious decision was taken in 1995 by the competent authority in DDA for allotment of land in their favour. Thus, the matter was considered in totality and a decision was taken by the competent authority to consider an one-time exemption and permit allotment of land to the public Trust.

Dharmshila Cancer Foundation and Research Centre:

The Dharmshila Cancer Foundation and Research Centre, which was a Trust, had been allotted land on provisional rates. Subsequently, the Dharmshila Cancer Foundation and Research Centre was registered as a 'Society' under the same name and title and the Trust merged with the Society through its resolution passed in governing body meeting held on 1.4.1991. No unearned increase was charged on merger of the trust to the society as the same was to facilitate the achievements of the trust and the society. A decision to this effect was taken by Delhi Development Authority in its meeting held in June 1993 vide Item No. 95/93.

Unique Hospital and Research Institute:

A Society by the name of Unique Hospital and Research Institute was registered in February, 1997 and had applied for allotment of land accordingly. An allotment of 8,097 sqr. mtrs. of land was made to the Institute in December, 1997. The contention is that this Society had been existing as a company prior to 1997 and had registered itself as a society only to avail the concessional rates of land by DDA. On date of allotment of land it was functioning as a society, well covered under the provisions of the Nazul Rules, 1981 for allotment of land. It's previous character, in this case a company, did not make it ineligible or debar it from allotment of land. The affidavit of 'no profit no loss' character of society had also been furnished.

(c) to (e) In view of the above position and as the matter is under scrutiny/examination by Public Accounts Committee, the question of action against officials or recovery of market value or getting land vacated does not arise.

Quota of Sports Players

106. DR. COL. (RETD.) DHANI RAM SHANDIL: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the criteria fixed for appointment of sports players in all Ministries/ Departments including Public Sector Undertakings;

(b) whether the Government propose to set up a Sports Academy to encourage and provide training to the poor but talented youth free of cost in the country;

(c) if so, the department-wise quota fixed for the same, State-wise, and

(d) if not, the reasons therefor?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT): (a) Under the existing order of Department of Personnel and Training 5% vacancies are filled up by outstanding sportspersons in Group 'C' and 'D' posts after relaxing the recruitment rules in various Government Ministries/Departments/Undertakings.

(b) Government has introduced a new Scheme of State Sports Academy for implementation during the Tenth Five Year Plan period. The main objective of the Scheme is to select the best available talent in sports between the age group of 10-13 years as well as the top performers in State/National competitions in the age group of 10-18 years and to prepare and groom them over the years for winning medals for the country at the international level.

The Scheme envisages collaboration by the Central Government, State Government/UT Administration and a Sponsor. The financial assistance to the Academy in respect of capital and non-recurring costs is to be shared between the Sponsor, the Central Government and the State Government in the ratio of 51:25:24 subject to the Central Government contribution being restricted to (i) a maximum of Rs. 218 lakhs or 25% of the capital/non-recurring cost whichever is less and (ii) recurring grant being restricted to 25% of actual recurring cost subject to maximum of Rs. 17 lakhs per annum for a period of three years.

(c) There is no Department-wise/State-wise quota fixed.

(d) The department and State wise cadres are not feasible keeping in view the varied geographical presence and the combined cadres in various Ministries/Departments/PSUs.

[Translation]

Maintenance of Dignity of Padamshri Award

107. SHRI BALESHWAR YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken any steps to maintain the dignity of Padamshri Awards in view of recent incidence of refusals to accept the Padamshri Awards and criticisms in declaration/selection of these honours;

(b) if so, the details thereof;

(c) whether the Government has taken any steps in compliance of directives given by Supreme Court in this regard;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT):

(a) and (b) Padma Awards are the highest civilian awards in the country, which an aura of their own. Selection for Padma Awards is made on the recommendations of a broad based committee of eminent persons. No awards are conferred except on the recommendation of the Padma Awards Committee.

Criticisms in relation to the process of selection, the choice of individuals chosen for the awards and the methodology of presentation of awards to those who cannot attend the investiture ceremony have appeared in the print and electronic media or have been conveyed to government through letters. These are looked at in a positive manner to maintain the dignity of the Awards. Some persons do decline the awards on grounds of their principles or personal convictions. Refusals on such grounds cannot be considered to be lowering the dignity of the Awards.

(c) and (d) In pursuance of the directions of the Supreme Court, the Government had constituted a High level Review Committee in 1996 under the Chairmanship of the then Vice-President of India to look into the system of granting awards. The recommendations made by the committee were accepted by the Government and have been implemented.

(e) Does not arise.

[English]

Import of Agricultural and Cash Crops

108. SHRI P. KARUNAKARAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether violation of Indo-Sri Lankan Accord/Sri Lanka Free Trade Agreement (SAFTA) with regard to import of agricultural/cash crops has adversely affected our domestic agriculture/cash crops; and

(b) if so, the measures taken to protect our domestic agriculture/cash crops?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) and (b) Bilateral trade between India and Sri Lanka is governed by Indo-Sri Lanka Free Trade Agreement (ISFTA) 1998. It has been observed that, while there has been no instance of violation of ISFTA, imports of pepper and cloves from Sri Lanka into India, under the duty-free facility of ISFTA, have shown an increasing trend. Representations have been received in the Ministry of Commerce and Industry expressing concerns of its adverse effects on domestic products.

Action has already been initiated by the Government in this regard, through the process India-Sri Lanka bilateral discussions, to find an early solution.

Funds for Export Promotion

109. SHRI RAGHURAJ SINGH SHAKYA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of funds sanctioned to various export promotion councils/Apex chambers/Registered trade bodies/Indian missions abroad and State Governments, project-wise;

(b) whether the Government is aware that the projects approved under the above sanctions are not being conducted in consultation with export members and are being arbitrarily approved; and

(c) if so, the steps taken by the Government to ensure that project sanctioned/approved are got approved from the panel of export members?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) A statement is enclosed.

(b) No Sir.

(c) Does not arise.

Statement

Projects approved during last two years (2003-04 and 2004-05) to Various Export Promotion Councils/State Govt./ Indian Missions/Registered Trade bodies under Market Access Initiative Scheme

(In rupees)

S. No.	Name of Projects/activities	Amount Approved
1	2	3
1.	Assistance to the Seafood Exporters Association of India for defending Anti-Dumping suit in USA through Marine Products Export Development Authority	2,40,00,000
2.	Study on Trade Impact of EU Enlargement on India	3,90,922
3.	Study on various aspects of Market Access for non-agricultural products in the WTO round of negotiations (WTO) Committee)	10,00,000
4.	Study regarding PTA/FTA between India & Countries of Gulf Co-operation Council	4,80,000
5.	Upgradation of Trade Analysis Study of Global Trade of LAC countries by National Centre for Trade Information (NCTI)	4,50,000
6.	Market potential studies for select LAC countries for Handloom items by National Centre for Trade Information (NCTI)	15,000

1	2	3
7.	Study regd. PAT with Uruguay by NCTI	45,000
8.	Study of Columbia and Chile as an investment destination by NCTI	12,84,000
9.	(a) Study of identification of items for Preferential Tariff Agreement with MERCOSUR by NCTI	3,10,000
	(b) Two Additional parts of the MERCOSUR study	
10.	Study of Russian Market by Council for Leather Exports	13,95,000
11.	(i) Footwear Programme in USA by Council for Leather Exports (CLE)	49,40,000
	(ii) Footwear business show in US in Feb. 2004	34,00,00
12.	Proposal for countering Adverse campaign against Indian leather industry—Council for Leather Exports (CLE)	20,50,000
13.	Proposals from the Govt. of Andhra Pradesh	63,22,000
14.	Study for Indo-South Africa PTA/FTA	45,000
15.	Market Studies of eleven markets in Cotton Textiles sector by Cotton and Textiles Export Promotion Council	31,18,000
16.	Study regd. Trend in India's import for items where anti-dumping duty has been levied	65,000
17.	Introduction of a language related Market Access Facilitation Initiative in the Japan IT Market (LRMAFI-G)	20,00,000 + 3,75,000
18.	Introduction of a language related Market Access Facilitation Initiative in the German IT Market (LRMAFI-G)	24,00,000 + 3,75,000
19.	ESC Proposal for taking up two studies in lieu of three studies which were approved earlier	2,20,00,000
20.	Study of CIS Region develop strategy for export growth of Shellac products—Shellac Export Promotion Council	12,00,000
21.	Negotiations on the Anti-Dumping Agreement—Study on Injury margins	1,00,000
22.	Programme on WTO-related issues with a focus on Trade & Environment	15,00,000
23.	Study by RITES on Transport Optimization for International Linkages of North Eastern Region of India	10,50,000
24.	Study on prospects of Making India's Manufacturing Sector Export Oriented by Research and Information System (RIS)	34,00,000
25.	Setting up of Warehouse in Uruguay—proposal by Central Warehousing Corporation (CWC)	60,70,220

1	2	3
26.	Russia Focus Market Promotion Programme-2004-05-Leather Footwear, Goods and Garments by Council for Leather Exports	74,47,000
27.	US Focus Market Programme—Leather Garments and Leather Goods—by Council for Leather Exports	80,33,000
28.	Third year US Footwear Programme	89,14,000
29.	FDI in the Export Sector—A Survey of Prospects and Problems by World Trade Centre, Mumbai, in association with Academy of Business Studies, N. Delhi.	38,50,000
30.	India's Exports of Selected BPO Services: Understanding Strengths and weaknesses by the Institute for Socio-Economic Change, (ISEC), Bangalore	14,50,000
31.	Shellac Proposal for "Export Enhancement Plan"—by Shellac Export Promotion Council	22,50,000
32.	Proposal of Basic Chemicals, Pharmaceuticals and Cosmetic Export Promotion Council (Chemexcil) on market study on patent expiry drugs to European Union	56,25,000
33.	Proposal of Plastic Export Promotion Council's on Plastic consumer items	1,96,00,000
34.	Reverse BSM in India for business negotiation between Buyers from Australia & Indian engineering exporters by Engineering Export Promotion Council	48,00,000
35.	Market study for export development of Wind Energy Projects in Germany, Spain, Austria by Engineering Export Promotion Council	50,00,000
36.	Opening of Showrooms, warehouses etc. by Engineering Export Promotion Council	1,45,00,000
37.	Study on logistics and competitiveness of coffee Exporting Companies—India, Brazil & Vietnam by Coffee Board	44,00,000
38.	Export Enhancement plan under MAI Market Study on Menthol—Confederation of Indian Industry's (CHEMEXCIL)	56,25,000
39.	Market study on Anti-Aids Drugs—Anti retroviral drugs—Basic Chemicals, Pharmaceuticals and Cosmetic Export Promotion Council (CHEMEXCIL)	56,25,000
40.	Market & media campaign in USA for increasing exports of marine products to USA-MPEDA	5,07,29,000

1	2	3
41.	Proposal relating to the marketing study for finding out the customer profile, demographics and target market and potential for expansion in the export of Ahimsa Peace Silk by People for Animals. (through HEPC)	15,00,000
42.	Market study of USA in Wind Sector by Engineering Export Promotion Council (EEPC)	25,87,500
43.	Feasibility studies for inclusion of 'Investment' and 'Services' Sectors in the proposed FTA between India & Gulf Co-operation Council	(I) 6,00,000 (II) 5,94,000
44.	An overall study of Chhattiegarh on Export Promotion & Prospects with WTO implications and also to formulate appropriate export strategy for the State	10,50,000
45.	Proposal for study on India-China Trade in Goods & Services: Possibilities for increased Trade by ICRIER	13,50,000
46.	Proposal from Andhra Pradesh Chamber of Commerce & Industry for participation in International Trade Fair in Rome, Italy from 9th to 18th July, 2004	29,00,000
47.	Confederation of Indian Industry's (CII) Proposal for Enhancing Exports of Organic Chemicals to China-2004/05 to 2006/07	40,89,000
48.	Confederation of Indian Industry's (CII) Proposal for Pharmaceuticals (including biotechnology products)—Market penetration in Malaysia and Singapore	33,19,000
49.	Confederation of Indian Industry's (CII) Proposal for enhancing Exports of Machinery to China-2004/05 to 2006/07	28,50,000
50.	Confederation of Indian Industry's (CII) Proposal for Machinery Market penetration in ASEAN 5 Countries	15,46,000
51.	Confederation of Indian Industry's Proposal for Pharmaceutical Industry Market penetration in Expanded EU and Applicant Countries—Bulgaria, Czech Republic, Hungary, Poland, Romania, Slovakia & Turkey	28,42,000
52.	Federation of Indian Exports Organisation's Proposal on conducting "International Congress on Trade-in-Services"	53,73,000
53.	Federation of Indian Chambers of Commerce and Industry's (FICCI) Proposal for enhancing India-GCC Trade Linkage in Pharmaceutical & Healthcare	96,00,0000

1	2	3
54.	Federation of Indian Chambers of Commerce and Industry's (FICCI) Proposal for Export Promotion Strategy for India in the EU Accession Countries	1,63,000
55.	Federation of Indian Chambers of Commerce and Industry's Proposal for promotion and higher value generation for the Indian Mining Sector	3,00,000
56.	Federation of Indian Chambers of Commerce and Industry's Proposal for enhancing Indian Drugs & Pharmaceuticals exports to the ASEAN Region—Thailand, Indonesia and Philippines	62,89,000
57.	India Promotion event on the theme of "Modern India" in the GALERIES LAFAYETTE STORE, FRANCE for a period of one month in April 2005	65,00,000
58.	Electronics and Software Export Promotion Council (ESC) Proposal for setting up of an Export Facilitation and Business Support Centre in New Jersey, USA	7,41,00,000 + 1,08,000
59.	Study of the Process Reengineering at Chennai Port (Ex-post facto)	4,00,000
60.	Study on trilateral trade and economic cooperation among India Brazil and South Africa (IBSA) by RIS-(Ex-post facto)	10,00,000
61.	Market Survey in Armenia in the Sectors of Cut& Polished diamond, Information Technology, Tea, Coffee, Meat & Processed food	4,50,000
62.	Market Study on export of Chemicals to Taiwan by India-Taipei Association	4,30,000
63.	Making use of International Media in boosting Indian Exports in Russia, South Africa and USA	31,33,000
64.	Expanding India's share in the Chemical market of Mexico (BSM) by CII	53,60,000
65.	Expanding India's share in the Pharmaceutical market of Mexico by CII	88,30,000
66.	Market Penetration of pharmaceuticals products in USA by CII	34,00,000
67.	Proposal from Madhya Pradesh Hastshilp Evam Hathkargha Vikas Nigam Ltd. for participation of craftsmen, SHG's and SMEs from MP in Sharjah & Dubai Festival in Oct.-Nov. 2004.	34,20,000

1	2	3
68.	Study on "Export Promotion of Consultancy & Management Services from India" by Consultancy Development Centre	5,00,000
69.	Extension of Language related Market Access Facilitation Initiative in the Japanese Language for a period of 4 years 2004-05 to 2007-08	80,00,00 + 14,00,000
70.	Extension of Language related Market Access Facilitation Initiative in the Japanese Language for a period of 3 years 2005-06 to 2007-08	72,00,000 + 11,25,000
71.	Establishing an "Indian Leather Desk" at Milan, Italy by Council of Leather Exports (CLE)	37,50,000
72.	Proposal for countering Adverse campaign against leather export industry by Council of Leather Exports (CLE)	18,72,000
73.	Setting up of a design station for shoe designing and design intelligence	37,50,000
74.	Mega show for Indian leather products in Spain during Feb. 2005 by Council of Leather Exports (CLE)	95,00,000
75.	Opening of Showroom, Warehouse, publicity and direct marketing USA by Export Promotion Council for Handicrafts (EPCH)	3,08,00,000
76.	Market Facilitation Centre for Cut flower, fruits and vegetables to Europe	60,00,000
77.	Study on Import Intensity of India's exports in Liberalized trade policy regime	10,00,000
78.	Promotional activities for export enhancement of Agarbattis by Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council (Chemexcil)	67,75,000
79.	Proposal for participation in various film festivals in India and abroad by Confederation of Indian Industries (CII)	52,00,000
80.	Market study of drugs for which patent protection is nearing end to maximize India's share of generics in USA market by Basic chemicals, Pharmaceuticals and Cosmetics Export Promotion Council (Chemexcil)	5,00,000
81.	Study on Export enhancement plan on Therapeutic proteins by using Phytopharming by Chemexcil	5,00,000
82.	Study for export enhancement plan on defining strategies to position India as a global biotechnology hub and identifying action point for various stake holders	5,00,000

1	2	3
83.	Expanding India's share in the pharmaceutical market of West Africa	1,67,00,000
84.	Proposal for engaging consultants for analysing the submissions made by WTO member countries to the negotiating Group on rules and the implications for India	4,50,000
85.	RIS Study on Rules of origin issues in India's economic partnership agreements with other countries viz. ASEAN, BIMST-EC	5,00,000
86.	Study on "Impact of Exports on Employment" by the Institute for Studies in Industrial Development (ISID)	9,83,000
87.	Study on "Some Dimensions of Employment in the Export Sector of India" by Research and Information System (RIS)	10,00,000
88.	Study on India's Trade in Audio Visual Services under GATS by RIS	4,95,000
89.	Study on Rules of Origin in order to frame the Unilateral Tariff Preferences (UTP) to be granted by India for Least Developed Countries (LDCs) by Mr. P.V. Ramanan	4,25,000
90.	Study by NCTI on India's exports to USA on 2003 trade data to avail benefits under the USA's GSP Scheme	50,000
91.	Seminar on Forecasting of Jewellery Trends and Merchandising on 4th & 5th December 2004 by Gems and Jewellery Export Promotion Council	6,32,000
92.	Country specific survey for Handicrafts sector vis-a-vis commercial intelligence report of Handicrafts product lines as per HS code in USA	18,00,000
93.	Diagnostic study of identified handicrafts cluster on supply chain of Jaipur and Jodhpur by Export Promotion Council for Handicrafts	14,80,000
94.	International Marketing Linkages for Handicrafts & Allied Products—Reverse BSM and Publicity campaign	3,37,36,000
95.	Study of trends and evolving marketing strategy of enhancing the sale of Indian Handmade Carpets in USA	18,00,000
96.	Study of trends and evolving marketing strategy of enhancing the sale of Indian Handmade Carpets in LAC	18,00,000
97.	Display of Indian Handmade Carpets in Departmental Stores in USA for three years	1,41,00,000
98.	Opening of warehouses-cum-showrooms in USA	50,00,000

1	2	3
99.	Extension of newly developed Backing technology for Hand tufted Carpet by All India Carpet Manufacturer's Association (AICMA)	50,00,000
100.	Expanding India's share in Pharmaceutical market of Russia and CIS Countries	1,29,00,000
101.	Deptt. of Scientific and Industrial Research (DSIR) to promote high technology Co-operation and Trade between India and CIS Countries	20,00,000
102.	Participation in International apparel & textile exhibition in Cape Town in Nov. 2004 by High Commissioner of India Cape Town	2,50,000
103.	Enhancing Participation of India in Project Opportunities in Africa—by Confederation of Indian Industries	51,50,000
104.	Study for market development strategy for man-made fiber textiles in USA by Synthetic Rayon Textiles Export Promotion Council	3,75,000
105.	Study for market development strategy for man-made fiber textiles in CIS by Synthetic Rayon Textiles Export Promotion Council	3,75,000
106.	India-ASEAN Health Summit in Bangalore, followed by Reverse Buyer Seller Meet—by Federation of Indian Chambers of Commerce and Industry	49,86,000
107.	Organising Reverse visits of two delegations from select UK buyers of BPO/ITES—by Electronic and Software Export Promotion Council	39,27,000
108.	Madhya Pradesh Export Corporation Ltd. Proposal relating to exploration & penetration of Herbal & Natural Products in European Markets	3,82,000
109.	Study on "Enhancing India-Israel Partnership-Convergence & Constraints—by Federation of Indian Chambers of Commerce and Industry	3,75,000
110.	Proposal from Govt. of A.P. for market study on Medicinal and Aromatic Plants	3,75,000
111.	Federation of Indian Exports Organisation's proposal for Study on "Restructuring export benefits—a perspective of small and medium enterprises"	15,00,000

Marketing Development Assistance grants released to Export Promotion Councils/Organizations etc. for their export promotion activities abroad for the years 2003-04 and 2004-05 (upto date)

(Rupees in lakhs)

S. No.	Name of Export Promotion Council/organizations etc.	2003-04		2004-05	
		For Code activities	For individual exporters	For Code activities	For individual exporters
1	2	3	4	5	6
1.	Cashew Export Promotion Council	19.00	3.20	—	0.46
2.	Carpet Export Promotion Council	20.00	64.50	64.65	48.50
3.	CAPEXIL	89.91	33.28	145.00	120.00
4.	CHEMEXCIL	58.74	115.00	85.38	244.60
5.	Engineering Export Promotion Council	227.61	500.00	173.42	1160.21
6.	Electronics & Computer Software Export Promotion Council	135.72	161.50	84.27	62.08
7.	Gem & Jewellery Export Promotion Council	70.63	—	61.50	—
8.	Handloom Export Promotion Council	52.22	170.00	33.99	66.63
9.	Export Promotion Council for Handicrafts	77.10	500	74.20	—
10.	Indian Silk Export Promotion Council	12.61	91.52	20.00	33.77
11.	Council for Leather Exports	133.52	184.55	87.92	264.24
12.	Project Export Promotion Council of India (erstwhile Overseas Construction Council of India)	19.00	10.26	2.50	1.32
13.	Plastics Export Promotion Council	91.39	138.00	90.00	—
14.	Sports Goods Export Promotion Council	21.73	43.00	26.30	96.19
15.	Synthetic & Rayon Textiles Export Promotion Council	53.29	230.00	32.59	168.18

1	2	3	4	5	6
16.	Shellac Export Promotion Council	55.09	33.60	46.66	—
17.	Export Promotion Council for EOU/SEZ Units	—	9.32	14.07	8.36
18.	Wool & Woollens Export Promotion Council	10.92	42.37	17.13	—
19.	Pharmaceuticals Export Promotion Council	—	—	35.19	—
20.	Apparel Export Promotion Council	—	185.00	—	97.61
21.	Wool Industry Export Promotion Organisation	0.94	—	4.25	—
22.	Cotton Textiles Export Promotion Council	—	60.00	—	—
23.	Agriculture Product Export Development Authority	—	—	—	34.38
24.	Marine Product Export Development Authority	—	1.55	—	—
25.	India Trade Promotion Organisation	416.28	—	261.77	—
26.	National Center for Trade Information	2.55	—	1.44	—
27.	Federation of Indian Export Organisations	2.75	950.00	—	650.00
28.	Federation of Karnataka Chamber of Commerce	1.00	—	—	—
29.	Federation of Indian Chamber of Commerce & Industry	9.33	—	4.14	—
30.	Punjab & Haryana Development Chamber of Commerce & Industry	2.31	—	—	—
31.	Associated Chamber of Commerce & Industry	0.38	—	—	—
32.	Confederation of Indian Industry	34.91	—	1.72	—

1	2	3	4	5	6
33.	Spices Board	—	10.00	—	3.44
34.	Coir Board	—	16.84	—	—
35.	Tobacco Board	—	2.10	—	—
36.	Coffee Board	—	12.55	—	—
37.	Solvent Extract's Association of India	—	11.70	—	—
38.	Indo-German Project	—	—	20.00	—

NGOs Engaged under Education to Girl Child

110. SHRI K.C. PALANISAMY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the names of NGO's working in Tamil Nadu for imparting basic and elementary education to girl child in the State: and

(b) the details of funds released to these NGOs for this purpose during the last three years, alongwith their activities?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) A Statement is enclosed

(b) The State Government has released an amount of Rs. 1148.507 lakhs to Non Government Organisations during the last three years for running Alternative and Innovative Educational Centres and for Integrated Education of the disabled children, under the Sarva Shiksha Abhiyan.

Statement

Sl. No.	Name of the NGOs
1	2
District: Chennai	
1.	World Vision of India, New Hope ADP
2.	Young Women's Christian Association of Madras (YWCA)
3.	Vision for Social Development

1	2
4.	Mazzarello Magalir Nalvazhvmalaiyam Marialaya Magalir Manram, Social Service society
5.	Krithialaya Centre for Integrated Community Development
6.	Karunalaya Centre for Street and Working Children
8.	Ashanivas Social Service Centre
9.	Indian Council for Child Welfare
10.	Don Bosco Social Service Society
11.	Sangamam (Ext. Unit of Stella Maris College)
District: Coimbatore	
1.	Imayam Social Welfare Association
2.	Royal Educational Trust
3.	NERD Society
4.	National Rural Development Project Service Society
5.	Sri Maathaa Charitable Trust
6.	World Vision of India, Kangayam ADP
7.	Children's Education and Awareness Development
8.	Social Awareness and Voluntary Education (SAVE)
9.	Weed Trust

1	2
10.	Rural Extension Service Trust
11.	Grameeya Makkal Abivirudhi Lykkam (GMAI)
12.	Community Health and Development Programme
13.	Seva Bharathi
14.	Sneha Social Service Society
15.	Vidya Vikasini Opportunity School
16.	Good Shepherd Health Education Centre and Dispensary
17.	Society for Integrated Development of Tribals (SIDT)
18.	Good Will Social Development Organisation
19.	Mother Theresa Society for the Handicapped
20.	Don Bosco Anbu Illam Social Service Society
21.	Coimbatore Rural Development Association
22.	Siruvani Magalir Membattu Sangam
23.	Swami Vivekanda Gurukulam
24.	Sruti Seva Trust Arsha Vidhya Gurukulam
25.	Matha Amritanandamayi Math
26.	Don Bosco NEST
27.	Irugur Iliangnar Narpani Mandram
28.	Nesakkarangal
29.	High class Women Welfare Social Centre
30.	Presentation Covent Rehabilitation Centre for Disabled
31.	Deepam Social Education Trust
32.	World Children Education Development
33.	Annai Theresa Educational Trust
34.	Public Welfare Trust
35.	Action For Social Awareness and Development (ASAD)
36.	Tamilnadu Plantation Workers and Staff Union

1	2
37.	Sangamithina Environmental Educational Department Society (SEEDS)
38.	Community Awareness and Development Educational Trust (CADET)
	District: Cuddalore
1.	Award
2.	BWDA
3.	Sri Lakshmi Hayagriva Trust
4.	Community Reconstruction Organisation of Social Service
5.	Nehru Yuvakendra Santhi Thoppu (Chidambaram)
6.	Prakriti
	District: Dharmapuri
1.	Jayam Educational Health and Charitable Trust
2.	Sri Sairam medical & Educational Centre Trust
3.	Gandhiji Sevalayam
4.	Bharathi Vidyalaya Educational Trust
5.	Rural Economical Educational Development & Social Co-ordination Movement Society (REEDSCO)
6.	HELP NGO
7.	Society for Education and Village Action (SEVA)
8.	Gandhiji Kuzhandhaikal Palli Sangam
9.	Orphans and Poor Tribal Children's Home
	District Dindigul
1.	Network of Education Environment Development Society
2.	Bharatha Matha Mahalir Sangam
3.	Society for People's Action for Change of Education (SPACE)
4.	Rural Integrated Development Organisation

1	2
5.	Vivekananda Educational Trust
6.	Association for Rehabilitation for Village and Impairment (ARVI)
7.	Society for Women Integrated Family Development (SWIFD)
8.	Rural Education and Development Association
9.	Sadhana Trust
10.	Leed Trust
	District: Erode
1.	District Raval Social Welfare Sangam
2.	Surabi Foundation
3.	M.M.A. Educational Trust
4.	M.M.C. Corporation
5.	Dhanasekaran Education Trust
6.	Kalai Charitable Trust
7.	Action for Water and Rural Development
8.	Aid at Action
9.	Vivekananda Malaivazh Makkal Membadu Niruvanam
10.	Institute of Social Service
11.	Murugan Educational Medical Trust
12.	Anthiur Rural Community, Empowerment Organisation (ARCEO)
13.	St. Thomas Educational Charitable Educational Trust
14.	Rajendra Foundation for Agricultural Research and Rural Development
15.	Poonthalir Awareness Social Action Movement
16.	Human Integrated Life and learning
17.	Association for Women Awareness and Rural Development
18.	Centre for Action Rural Education (CRRE)
19.	Society for Women and Youth Development

1	2
	District: Kancheepuram
1.	Arivoli Iyakkam
	District: Karur
1.	Gramiyam
2.	Centre for Awareness Rural Education
3.	Bharivalaya Rehabilitation Centre
	District: Perambalur
1.	Dawan Trust
2.	OSAI-Organisation for social action and improvement
3.	M/s. Public Welfare Trust
4.	World Vision India, Perambalur ADP
5.	Subiksha
6.	Gandhi Gramodhaya Society (GGS)
7.	Rural Education And Action Development (READ)
8.	Society of DMI
	District: Ramanathapuram
1.	Anbalaya Trust
2.	Society for Community Organisation and Rural Education (SCORE)
3.	Socio Education and Economic Development Society (SEEDS)
4.	Raise India Trust
	District: Kanyakumari
1.	Centre for Human Resource and Rural Development Programme
2.	Centre for information Technology on Rural Development (CITRD)
3.	Oral School for the Hearing Impaired
4.	Voluntary Health Association of Kanyakumari (VHAK)
5.	Human, Education and Action for Liberation on Trust
6.	Human Education for Liberation on Trust

1	2
7.	Kumari Organisation for Development
8.	Mahalir Association for Literacy Awareness & Rights
9.	Gandhi Kamaraj Education Rural Development Trust
10.	Kotlar Social Service Society
	District: Krishnagiri
1.	Myrada Plan
2.	Kingsley Community Centre
3.	St. Paul Educational Trust
4.	Trust
5.	Rural People Development Trust
6.	VSEDP
7.	SWORD
8.	Visalam Educational Charitable Trust
9.	CDS
	District: Namakkal
1.	Rural Education and Development Society (REDS)
2.	Community Services Trust
3.	Doctor Typhagne Memorial Charitable (D.T.M.C.) Trust
4.	Rural Education and Environment Protection Trust (REEP)
5.	CDO—Community Development Organisation
6.	All India Dr. Ambedkar Trust
7.	Health and Education Alternative Development Service (HEALDS)
8.	Kandasamy Kandar's Trust Board
9.	CIRD, Council for Integrated Rural Development
10.	WORD—Women's Organisation for Rural Development

1	2
11.	WORD, Women's Organisation in Rural Development
12.	YARDS—Youth Awareness and Rural Development Society
	District: Pudukkottai
1.	Kissan Association For Social Action (KASA)
2.	DMI, Daughters of Mary Immaculate and Collaborators
3.	La Salles Neera Vani, Mess
4.	The Society for Development of Human abilities and Environment (OAZONE)
5.	CARD Community Action for Rural Development
6.	Venture
7.	Renaissance CA Trust for Socio Economic Development
8.	Grama Suyaraj
9.	Pudukkottai Multipurpose Social Service Society (PHSSS)
10.	Bharat Environment Seva Team
11.	Rural Education For Community Organisation (RECO)
12.	NEED National Environment and Education Development Green House
	District: Salem
1.	Welfare Centre for Women and Children
2.	District Rural Social Welfare Sangam (DRSWS)
3.	Action for Development of Unreached
4.	MASS
5.	People's Voluntary Integral Service Organisation (PEVISO)
6.	ECOMWEL Orthopaedic Centre
7.	Community Service Trust
8.	Salem Social Service Society

1	2
9.	Alternate India for development
	District: Sivagangai
1.	St. Annes Karunalya Rehabilitation Centre for the Disabled
2.	Society of Emancipating No. Social Education (SENS)
3.	Rural Education and Development Society (REDS)
4.	Social Education For Rural Development (SEEDS)
5.	Tirupputtur Rural Uplift Project Association (TRUPA)
6.	Association For Sarva Seva Farms (ASSEFA)
7.	Annai Kasthuribai Mahalir Mandram
8.	Community Health Organisation for Rural Development (CHORD)
	District: Thanjavur
1.	Women Welfare Trust Committee
2.	Kumbakonam Multipurpose Social Service Society
3.	Durga Women's Organisation
4.	Gawdesy
5.	Priyar Organisation for Women Empowerment and Renaissance
6.	Chadra Trust, Free Home and School for the Physically Handicapped Deaf & Dumb
7.	Thava Jeevan Trust
8.	Society for Human Service
9.	Thanjavur Multipurpose Social Service Society
10.	Mahathama Educational Trust
11.	Sardjini Mother Sanga. Kalvi Kazhagam
12.	Chinnaiyah Education Society
13.	Seva Bharthi Thirupuvanam
14.	Time Organisation

1	2
	District: The Nilgiris
1.	SMYRNA Fellowship Trust
2.	CRUTCH—A Welfare Association for Disabled
3.	Rural Development Organisation
4.	Uthagamandalam Social Service Society
	District: Thirunelveli
1.	Tenkasi Makkal Nala Sangam
2.	Sister Nivedita Mission Trust
3.	St. Paul Education Society
4.	RED—Rural Education for Development
5.	Leak Trust
6.	Ilaya Bharatha Ilayor Mantram
7.	Arasu Rural Development Society
8.	SWORD—Social Welfare Organisation and Rural Development
9.	SPEED—Society for People's Education and Economic Development
10.	Devendra Kalvi Committee
11.	Sri Ramakrishna Seva Nilayam
12.	Rural Education Awareness and Development Society
13.	TRUST NGO
14.	Christy Hebribah Memorial Welfare Trust
15.	New World
16.	Sri Meenakshi Voluntary Service
17.	Women and Child Development Society (WCDS)
18.	Mahatma Gandhi Seva Mauram
19.	Victory Trust
20.	TSM-Trust
21.	Samarpan Trust

1	2
22.	Kalaimagal Kavil Sangam
23.	Sri Manonmani Rural Development Society
24.	Osaanaa Charitable Trust
25.	Sri Ganga Seva Sangam
26.	Sabari Educational Society
27.	Shadow Trust
28.	Annai Teresa Mahalir Manram
29.	Rural Women's and Educational Development Society
30.	DEEPAM
31.	Women Education for Development Society (WEDS)
32.	OREEDS Trust
33.	M. Mookkammal Sword
	District: Thiruvallur
1.	Social Association for Village Embracement
2.	Community Rural Operational Services Society (CROSS)
3.	Wisdom Educational Institution
4.	Jeeva Jothi
5.	Newlife Social Welfare Centre
6.	Cares Community Agriculture and Rural Education Society
7.	Pioneer Trade
8.	McLevy Institute of Development Services
9.	Integrated Rural Community Development Society (IRCDS)
10.	Kanniyappa Memorial Educational Trust
	District: Thiruvannamalai
1.	Poindhar Computer Systems
2.	Sarasathi Shanmugam Public Charitable Trust
3.	Social Society for Rural Development

1	2
4.	SWD—Society for Women Development
5.	SREARDS—Sriram Educational and Rural Development Society
6.	Sir Annamalaiyar Educational Society (SAES)
7.	ORE—Organisation for Rural Education
8.	Rural People Educational Development Trust
9.	Rural Social Welfare Society
10.	Gandhi Kasthuri Bai Village Development Society (GKBVDS)
11.	NEEDS—National Economic and Education Development Society
12.	Women's Action Team for Community Health
13.	VPGLS—Village People's Good Life Society
14.	LORD—Lead Organisation of Rural Development
15.	VEDS—Village Education and Development Society
16.	Rural Literacy Development Society
17.	Don Bosco Tribal Development Society
18.	Divya Educational Trust and Desam Rural Education Environmental Development Society
19.	READS—Rural Education and Development Society
20.	Association of Rural Women Welfare Society
21.	Paramedical Educational Trust
22.	Gandhiji social and Medical Service Centre
23.	Integrated Rural Development Society
24.	CFRD—Centre for Rural Development
25.	CIDA—Community Integrated Development Association
26.	DCRS—Depressed Community Rehabilitation Society
27.	Poverty Alleviatory Fraternity
28.	DANE—Development Association for Needy Elevation

1	2
29.	Multipurpose Community Development Society
30.	Human Resources Development Organisation
31.	ADDS Sir Arunashala Deliver and Development Society
32.	Arunachala Village School Trust
33.	Sinam Sadayanodai Ilanganar Narpani Manram
34.	MPMD—Movement for People Multipurpose Development
35.	POPE: People's Organisation for Planning and Education
36.	RDWA—Rural Depressed Welfare Association
37.	CODIAC Community Development Information and Action Centre
38.	CMET Christian Medical and Educational Trust
39.	MAWA Mass Welfare Association
40.	SCOPE, Social Centre of People Education Trust
41.	Siva Social Improvement Voluntary Association
42.	HOME Heaven on Mercytul Earth
43.	Society for Womens Education and Development
44.	Aiyypan Nagar Magalir Munnetr Sangam
45.	Trust for Rural Uplifment and Social Thirsty
46.	Arivoli Trust
47.	Ammayees Educational Trust
	District: Thiruvarur
1.	Sheila's Unit for Health & Social Affairs (SUSHA)
2.	Vailankanni Society for Rural Construction and Technical Education (VIRTUE)
3.	Bharatha Matha Family Welfare Foundation
	District: Vellore
1.	Centre for Urban and Rural Development (CURD)

1	2
2.	Centre for Entrepreneurship Development (CED)
3.	Association for Wqmen Awareness and Rural Development
4.	Association for People's Development Societies (APDS)
5.	Society for Rural Education and Development
6.	Gramapura Thozilalargal Membattu Sangam (GTMS)
7.	Mother Theresa Educational and Social Welfare Trust
8.	Grmaa Ealai Siruvar Manram, Thikkatur Nalasangam
9.	Peace Trust
10.	PUSHES Poors Uplift in social Health and Education Society
11.	Nature Environment Education and Development Society (NEEDS)
12.	Rural Education and Community Health (REACH)
13.	Socio-Economic Establishment for Development (SEED)
14.	Welfare Centre for Women Children
15.	Society for People Education and Rural Development (SPERD)
16.	Self Help Association for Rural Education and Employment
17.	Student Partnership Worldwide-India—Project Trust
18.	Women Organisation for Rural Development (WORD)
19.	T.N. Science Forum
20.	Rural Education and Clean Health Trust
21.	Science Education Resource Centre
22.	RRKEF-Trust
23.	C.S. Educational Trust

1	2
24.	Wealth Social Service Organisation
	District: Villupuram
1.	Bullock Cart Workers Development Association
2.	People's Organisation For Welfare Education in Rural
3.	Rural Community Trust
4.	Annai Theresa Samuga Sevai Sangam (ATSSS)
5.	Shanthi Nilayam
6.	South Arcot Multi purpose Social Service Society
7.	Vela Institution for Social Action and Development
8.	People's Multipurpose Development Society
9.	Gandhiji Social and Medical Service Centre
10.	Amena Women Education Trust
11.	World Visions of India (Kalrayam Hills)
12.	World Vision of India (East Shanmugappuram)
13.	Seed Trust
14.	CRHSE
15.	M. Mother
	District Virudhunagar
1.	Nehruji Seva Centre
2.	Promotion of Grass Root Education Service Society (PROGRESS)
3.	Rural Integrated Development Organisation
4.	Blossom Trust
5.	Deepam Trust
6.	Organisation of Development Action and Maintenance (ODAM)
7.	Tamilnadu Rural Environment Eco-Development Organisation (TREE)

1	2
8.	Women Organisation for Mass Action (WOMAN)
9.	Rajiv Gandhi Memorial Trust
10.	Society for Amaraar Rajiv Gandhi Rural Women and Children Development
11.	Society For Rural Reconstruction
12.	Meenakshi Illam Potunalla Kalvi Sangam
13.	Consortium for Social Care and Development (CONSOCAD)
14.	Community Development Organisation
15.	Urban and Rural Institute of Social Education
16.	Mission for Social Welfare Youth Society
17.	Jeevakkal Social Welfare Youth Society
18.	Sri Vivekanantha Seva Sangam
19.	Rajiv Gandhi Rural Women and Children Development Scheme
20.	Amutham Educational Charitable and Trust
21.	Society for participatory Research and Integrated Training (SPRIT)
22.	Social Education Economical Development Society (SEEDS)
23.	Virutcham Magalir Munnetra Kalanjiam (VMMK)
	District: Madurai
1.	Thirumangalam Rural People Awareness Association
2.	JVP Technical Education Trust
3.	Tamilnadu Human Welfare Service Society
4.	Social Awareness and Development Organisation for Women (SADDOW)
5.	Development of Human Reinstatement Guidance and Assistance
6.	Education Communication and Development Trust (EDUCATAR)

1	2
7.	Service Land
8.	Gulamangalam Golden Jubilee Seva Sangam
9.	Voluntary Organisation for Training and Education (VOTE)
10.	Mangaiyarkarasi Educational Trust
11.	Annai Kasthuribai Mahalir Munetra Sangam
13.	Integrated Rural People Development Society (IRDS)
14.	PACHE Trust
15.	Santhanam Foundation
16.	Technical Education Awareness & Movement (TEAM)
17.	SACRED (Social Amination Centre for Rural Empowerment & Development)
18.	SOURCE
19.	Tamilnadu Rural Environment Eco Development Organisation (TREE)
20.	CRESA (Centre for Rural Socio Economic Cultural Empowerment Academy)
21.	POWER PROJECT
22.	Development Justice and Peace Trust (DJPT)
23.	Madurai Non Formal Education Centre (MNEC)
24.	Malligai Social Society
25.	Meenakshi Illam Pothunala Kalvi Sangam
26.	Bharathi Children Edn. Campaign
27.	Othakkadai Rural Health Social Welfare Society
	District: Thiruchirappalli
1.	Sevai
2.	Vinmathee Educational & Rural Development Society
3.	Human Upliftment Social Activities
4.	Grama Seva Sangam

1	2
	District: Theni
1.	Centre for Educational and Communication Trust (CENDECT)
2.	Literate Welfare Association (LAW)
3.	Integrated Development of Education for Action and Liberation Trust (IDEAL)
	District: Nagapattinam
1.	Avvai Village Welfare Society
2.	Vairam Telesis Education Centre
3.	Gandhi Peace Keeping Centre
4.	Society for Rural Development
	District: Cuddalore
1.	Centre for Rural Education and Economic Development
	District: Thoothukudi
1.	Agriculture, Water and Action for Rural Development
2.	Arivoli Valarkalvi Iyakkam
3.	Chitharanjan Das Organisation for Women
4.	Shirley Educational Society
5.	Empower
6.	Chevaliar J.L.P. Roche Victoria Memorial Trust Society
7.	Ezhil Sangam for Community Development
8.	Awareness for Women and Action for Rural Development
	NGOs for IED
1.	Vidya Sagar
2.	Sri Ramakrishna Mission Vidyalaya
3.	Integrated Education Promotion Council, Service Centre for the Disabled
4.	Association for Rehabilitation of Village & Impairment

1	2
5.	Vidya Prakasam
6.	Oral School for the Hearing Impaired
7.	St. Louis Institute for the Deaf and Blind
8.	Sadana School for the Deaf and Mentally Retarded
9.	Anbagam, Thiruvaduthurai Adheenam Gardens
10.	SERVICE
11.	Shri Gowthamabuther Trust
12.	Ecomwell Orthopaedic Centre
13.	UDAVI
14.	G.V. School for the Disabled
15.	Bala Gnana Illam
16.	Cheran Region Christian Society for Disabled
17.	Keelvottivakkam Gramma Sangam
18.	Barivalaya School for Mentally Retard
19.	Leonard School for the Hearing Impaired
20.	People's Movement for Rights Approach
21.	Nehru Social Education Centre
22.	National School for Deaf and Mentally Retarded
23.	Vijay Human Services
24.	Welfare Centre for Women & Children
25.	St. Anne's Karunalaya Rehabilitation Centre for the Disabled
26.	SUDAR, School for Mentally Retarded
27.	Integrated Education Promotion Council, Service Centre for the Disabled
28.	CRUTCH, Hope Park
29.	Sadana School for the Deaf and Mentally Retarded
30.	District Society for the Disabled (Formed by the Collector)
31.	Bharatha Matha Family Welfare Foundation

1	2
32.	The Spastic Society of Tamilnadu
33.	Amar Seva Sangam
34.	Navajeevan Trust
35.	Victory Trust
36.	Pallava Council for Integrated Education CSI Central Higher Secondary School
37.	TRUE
38.	"NESAM"
39.	Clarke School for the Deaf & MR
40.	Uphar Madurai, Multi Rehabilitation Centre
41.	V. Excel Education Trust

[Translation]

FDI Investment vis-a-vis China

111. SHRI RAGHUVeer SINGH KOSHAL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the East Asian countries like China, Hong Kong, Korea, Malaysia, Singapore and Indonesia have better F.D.I inflow and export rate than that of India;

(b) if so, the details thereof;

(c) whether the Government of India is making any efforts to enhance the commercial and industrial work efficiency of its workforce through higher literacy rate and quality education;

(d) if so, the details thereof;

(e) whether the B.I.F.R. plays any role in the restructuring process;

(f) if so, the details thereof;

(g) whether any action plan is in operation together with other Ministries and Departments to take remedial measures in order to enhance the industrial efficiency; and

(h) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) and (b) According to World Investment Report 2004 by United Nations Conference on Trade and

Development (UNCTAD), FDI Inflows & outflows of China, Hong Kong, Korea, Malaysia, Singapore and Indonesia as compared to India are as under;

(FDI in millions of dollars)

Country	2001		2002		2003	
	Inflow	Outflow	Inflow	Outflow	Inflow	Outflow
China	46878	6884	52743	2518	53505	1800
Hong Kong	23775	11345	9682	17463	13561	3769
Republic of Korea	3683	2420	2941	2617	3752	3429
Malaysia	554	267	3203	1904	2474	1370
Singapore	15038	17063	5730	3699	11409	5536
Indonesia	-2977	125	145	116	-597	130
India	3403	1397	3449	1107	4269	913

(c) to (h) Under the liberalized economic environment, investment decisions are taken by the entrepreneurs based on their commercial judgment and other considerations. Government's policy initiatives, including the policy on Foreign Direct Investment, are aimed at creating an enabling environment promoting modernisation and technological upgradation, productivity, efficiency and enhancing export competitiveness. These provide opportunities to Indian industry for technological upgradation, gaining access to global managerial skills and practices, optimizing utilization of human and natural resources, and competing internationally with higher efficiency.

Government's initiatives in the area of technical and professional education have played a significant role in enhancing the availability of high-quality manpower and establishing strong linkages between technical institutions and industry.

Board for Industrial and Financial Reconstruction (BIFR) has been set up with a view to tackle the issue of industrial sickness in an effective manner, to secure timely detection of sick and potentially sick companies owning industrial undertakings, speedy determination of the preventive, ameliorative, remedial and other measures

which are required to be taken with respect to such companies and the expeditious enforcement of the measures so determined.

The Government has set up the National Manufacturing Competitiveness Council (NMCC) to identify the manufacturing sectors having potential for global competitiveness, problems and constraints in such sectors and to evolve sector-specific strategies for enhancing competitiveness of the manufacturing sector.

[English]

ULFA Training Camps in Myanmar

112. SHRI K.S. RAO:
SHRI MADHU GOUD YASKHI:
SHRI EKNATH MAHADEO GAIKWAD:
SHRI S.D. MANDLIK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether ULFA rebels getting trained by NSCN as reported in the *Times of India* dated February 14, 2005;

(b) if so, whether it has come to the notice of security agencies that ULFA has outsourced training of its new recruits to the Khaplang Faction of the insurgent group the National Socialist Council of Nagaland at its camp at Leinong in Myanmar;

(c) if so, the details in this regard; and

(d) the corrective steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) to (c) The Government have received reports that United Liberation Front of Asom (ULFA) has established camps in the Myanmar Naga Hills and forged links with National Socialist Council of Nagaland (Khaplang).

(d) The Government has taken various steps to control the insurgency in North Eastern States. These include, inter alia, deployment of Para-military Forces and Army in the State, coordinated action by Army, Para Military Force and State Police for counter insurgency operations, declaration of insurgent groups as unlawful association under the Unlawful Activities (Prevention) Act 1967, declaration of "disturbed area" under the Armed Forces (Special Powers) Act, 1958, reimbursement of security related expenditure to the State Government and modernization/up-gradation of State Police Force. Regular review of the situation both at State and Central Government level is being made.

Recognition of Tribal Communities in Pondicherry

113. PROF. M. RAMADASS: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the tribal population in Pondicherry at present;

(b) whether these communities are not declared as tribal communities;

(c) whether the Government of Pondicherry has requested to the Union Government to recognize some of the communities as tribal communities in the Union Territory;

(d) if so, the details thereof;

(e) the steps taken by the Government to include such communities in the List of Scheduled Tribes; and

(f) if not, the reasons therefor?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN

REGION (SHRI P.R. KYNDIAH): (a) As per 2001 Census, there is no tribal population in Pondicherry.

(b) to (f) The Union Territory of Pondicherry has submitted a proposal for inclusion of some communities in the list of Scheduled Tribes in the Union Territory of Pondicherry. The proposal has been processed as per the approved modalities.

[Translation]

Corruption Prevention Machinery in DDA

114. SHRI SUNIL KUMAR MAHATO:
SHRI TUKARAM GANPAT RAO RENGE
PATIL:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government has conducted a review of the functioning of the corruption prevention machinery put in place by the Delhi Development Authority; and

(b) if so, the outcome thereof along with the details of steps taken in the light of the said outcome?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): (a) and (b) The review of the functioning of Delhi Development Authority (DDA) including its corruption prevention machinery, is a continuous process. Several long-term measures have been initiated by DDA to train its work force, introduce computerization and increase transparency, as well as exercising strict vigilance at all levels.

[English]

Tsunami Disaster in A&N Islands

115. SHRI PRABODH PANDA:
SHRI HARIBHAU RATHOD:
SHRI ANANDRAO VITHOBA ADSUL:
SHRI BRAJA KISHORE TRIPATHY:
SHRI BASU DEB ACHARIA:
SHRI MOHAN SINGH:
SHRI RAJNARAYAN BUDHOLIA:
SHRI Y.G. MAHAJAN:
SHRI JUAL ORAM:
SHRI AJOY CHAKRABORTY:
DR. BABU RAO MEDIYAM:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Tribal Communities of Andaman and Nicobar Islands have been affected badly by the Tsunami disaster;

(b) if so, the details of losses suffered by tribals in terms of life and property;

(c) the steps taken by the Government to protect the life and rehabilitate these tribals in the Islands;

(d) the names of tribal communities/primitive tribal groups alongwith their population living in the Islands before and after the Tsunami;

(e) whether some tribal communities have rejected the Government rehabilitation plan after Tsunami waves in the Islands;

(f) if so, the reasons therefor; and

(g) the remedial steps proposed to be taken thereon?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH): (a) to (g) The information is being collected and shall be laid on the Table of the House.

[Translation]

Conference of Education Ministers

116. SHRI RAMJI LAL SUMAN:
SHRI MADHU GOUD YASKHI:
DR. CHINTA MOHAN:
SHRI RAYAPATI SAMBASIVA RAO:
SHRI K.S. RAO:
SHRI P.K. VASUDEVAN NAIR:
SHRI C.K. CHANDRAPPAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a meeting of all the State Ministers of Education with Union Human Resource Development Minister was held in Bangalore in the month of January, 2005;

(b) if so, the details of the subjects discussed therein and the decisions arrived at;

(c) the final decision taken, if any, particularly in regard to functioning of foreign universities in the country;

(d) whether the Government has laid down any comprehensive set of guidelines to ensure accountability and regulate the quality of education they offer; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (e) A Conference of the State Ministers of Higher and Technical Education was held at Bangalore on January 10-11, 2005 mainly to discuss (i) admission and fixation of tuition fee for professional education through self-financing private institutions; (ii) regulation of private universities; and (iii) entry of foreign universities in India. There was a general consensus among the states for a Central Legislation regarding the issue relating to admission and regulation of fee. However, any consensus on the contents of the proposed Legislation, as well as the issue relating to the regulation of private universities needs wider discussions. As regards the issue relating to entry of foreign universities, the Government has constituted a Committee of Experts to;

(a) examine the need, relevance, terms and scope of the entry and operations by foreign universities including the options of collaboration between Indian Universities and foreign universities; and

(b) suggest an appropriate mechanism relating to access and quality in respect of foreign universities, if permitted to operate in India.

[English]

Vocational Training Institutes

117. SHRIMATI SUMITRA MAHAJAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of 10+2 vocational training institutes running in the country, State-wise;

(b) whether the Government is planning to upgrade the 10+2 vocational training institutes to international standards;

(c) if so, the details thereof; and

(d) the time by which such steps are likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) A Statement is enclosed.

(b) to (d) The existing scheme of Vocationalisation of Secondary Education at +2 level is being revised to formulate a modified scheme of Vocational Education Training (VET). While revising the scheme, recommendations of various Review Committees/Study Groups will be considered.

Statement

State-wise number of Schools conducting Vocational Education at + 2 level

(As on 1.4.04)

S. No.	Name of the State/UTs	No. of Vocational Schools
1	2	3
1.	Andhra Pradesh	668
2.	Arunachal Pradesh	4
3.	Assam	225
4.	Bihar	251
5.	Chhattisgarh	*
6.	Goa	43
7.	Gujarat	364
8.	Haryana	170
9.	Himachal Pradesh	40
10.	Jammu & Kashmir	270
11.	Jharkhand	*
12.	Karnataka	564
13.	Kerala	363
14.	Madhya Pradesh	465
15.	Maharashtra	1141
16.	Manipur	19
17.	Meghalaya	10
18.	Mizoram	17

1	2	3
19.	Nagaland	8
20.	Orissa	281
21.	Punjab	382
22.	Rajasthan	155
23.	Sikkim	7
24.	Tamil Nadu	700
25.	Tripura	12
26.	Uttar Pradesh	1010
27.	Uttaranchal	*
28.	West Bengal	39
	Union Territories	
29.	A&N Islands	3
30.	Chandgarh	17
31.	D & N Haveli	2
32.	Daman & Diu	2
33.	Delhi	38
34.	Lakshadweep	Nil
35.	Pondicherry	12
	Total	7282

* Information not available.

[Translation]

Naxalitem

118. SHRI KAILASH MEGHWAL:
SHRI HANSRAJ G. AHIR
SHRI BHUPENDRASINH SOLANKI:
SHRIMATI ANURADHA CHOUDHARY:
SHRI RAMSWAROOP KOLI:
SHRI MOHD. TAHIR:
SHRI MUNSHI RAM:
SHRI HEMMAL MURMU:
SHRI JUAL ORAM:
SHRI TAPIR GAO:
SHRI BRAJESH PATHAK:
SHRI G.V. HARSHA KUMAR:
SHRI JAI PRAKASH:
SHRI K.S. RAO:
SHRI MADHU GOUD YASKHI:
SHRIMATI NIVEDITA MANE:
SHRI KIRTI VARDHAN SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether naxalites have established their links with those organizations which are indulging in terrorist, separatist and anti-social activities;

(b) if so, the details thereof;

(c) the details of Naxalite incidents reported and the casualties of civilians, Security Personnel and property damaged recorded during each of the last three years and thereafter, State-wise;

(d) the details of the issues discussed and the decisions arrived at in the meeting of Naxalite affected States held in Raipur recently;

(e) whether the Government proposes to hold talks with some Naxalite Organisations;

(f) if so, the details thereof;

(g) whether the Government had incurred expenditure in order to assist the Naxalite and Terrorist affected States to establish peace in the country; and

(h) if so, the details of the expenditure incurred during each of the last three years and thereafter, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL):

(a) and (b) Some reports about naxalites having links with some of the extremist groups have come to the notice of the Government.

(c) The details of Naxalite incidents reported, casualties of civilians, security personnel and property damaged in the last three years are as under:

State	2002				2003				2004			
	Naxalite incidents	Civilian killed	SFs killed	Property damaged	Naxalite incidents	Civilian killed	SFs killed	Property damaged	Naxalite incidents	Civilian killed	SFs killed	Property damaged
Andhra Pradesh	346	84	12	17,17,28,466	577	128	12	9,32,77,120	310	68	6	2,29,92,800
Jharkhand	353	94	63	6,35,15,000	342	101	16	41,61,000	376	127	41	89,20,000
Chhattisgarh	304	46	9	3,07,91,669	256	44	30	71,19,760	352	75	8	1,15,84,550
Bihar	239	111	6	1,21,75,000	250	102	26	1,75,87,000	323	166	5	74,05,000
Maharashtra	83	26	3	78,10,000	75	23	8	1,06,98,417	84	9	6	33,92,575
Orissa	68	4	7	58,14,599	49	3	12	69,55,000	35	4	4	2,00,000
Uttar Pradesh	20	6	-	4,00,000	13	8	-	-	15	9	17	-
Madhya Pradesh	17	3	-	46,000	13	1	-	56,00,000	13	4	-	1,83,500
West Bengal	17	7	-	-	6	-	1	-	11	2	13	1,00,00,000
Kerala	11	-	-	1,28,500	12	-	-	-	5	-	-	-
Karnataka	-	-	-	-	4	-	-	-	6	1	-	40,000
Tamil Nadu	7	1	-	-	-	-	-	-	-	-	-	-
Total	1465	382	100	29,24,09,097	1597	410	105	14,53,98,297	1530	485	100	6,47,18,427

(d) During the second meeting of the Task Force on Naxalism held at Raipur on 10.1.20045, the naxal situation in the 9 naxal affected States was reviewed and a suitable strategy arrived at to deal with the naxal menace.

The important decisions taken in this meeting inter-alia include preparation of Action Plans by States to

neutralize the naxal threat, undertaking of anti-naxalite operations across the State bordering etc.

(e) and (f) The Central Government has adopted a multi-pronged strategy to tackle the problem of naxalism which inter-alia includes having a peace dialogue by the affected States, wherever feasible, with the naxal group which are willing to shun violence.

(g) and (h) To enable the 9 badly affected States to undertake more effective anti-naxalite action, the Ministry

of Home Affairs has been administering the Security Related Expenditure (SRE) Scheme.

The expenditure reimbursed to the naxal affected States during the last three years

(Rs. in lakhs)			
State	2002-2003	2003-2004	2004-2005
Andhra Pradesh	217.35	221.00	282.00
Bihar	180.00	43.68	60.41
Madhya Pradesh	82.37	139.82	23.52
Maharashtra	—	81.42	125.55
Orissa	168.00	86.85	65.77
Chhattisgarh	223.49	160.87	200.00
Jharkhand	54.00	98.07	341.27
Uttar Pradesh	29.17	—	—
West Bengal	—	—	—
Total	954.38	831.71	1098.52

[English]

Encroachments on Government Land

119. SHRI RAGHUNATH JHA:
PROF. VIJAY KUMAR MALHOTRA:
SHRI HEMMAL MURMU:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the area of the Government land under encroachment in Delhi;

(b) the area of land belonging separately to L&DO, DDA, Municipal Corporation of Delhi, New Delhi Municipal Council and Government of NCT of Delhi under encroachment;

(c) the total market value of such entire land; and

(d) the steps being taken by the Government to get such Government land free from encroachment?

THE MINISTER OF PARLIAMENTARY AFFAIRS
AND MINISTER OF URBAN DEVELOPMENT (SHRI

GHULAM NABI AZAD): (a) to (c) The Details of Govt. land under encroachment in Delhi belonging to different departments/local bodies have been reported as under:

Land & Development Office	: 24.64 acres (approx.)
Delhi Development Authority	: 1947 acres (approx.) of land owned by or transferred to the authority.
New Delhi Municipal Council	13,550 sq. mtrs. (approx.)
Irrigation & Flood Control Deptt. (Govt. of NCT of Delhi)	: 24.034 hectares (approx.)
Delhi Jal Board (Govt. of NCT of Delhi)	: 21 acres (approx.)

The value of the land shall depend upon the location, prescribed land use and site conditions and has not been assessed.

(d) The Government has been, from time to time, impressing upon land owning agencies to take strict

measures to keep their lands free from encroachments. DDA has reported that in order to protect DDA land it has started videography of its vacant lands, and a system of regular and periodic physical inspection has been instituted.

Tea Export to Libya

120. SHRI SARBANANDA SONOWAL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Libya has opened its doors for import of Indian tea;

(b) if so, the details of total export of tea from India prior to levy of ban by Libya; and

(c) total tea likely to be exported to Libya this year?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOAN): (a) Yes Sir.

(b) No tea was exported from India to Libya during 2001-02 to 2003-04 in view of a dispute which arose on the quality of tea exported to Libya during 2000-01. Details of tea exports to Libya prior to 2001-02 are given below:

Year	Quantity (million Kgs.)	Value (Rs. in crores)
1997-98	1.65	5.99
1998-99	6.98	76.54
1999-2000	1.40	9.63
2000-01	2.23	15.14

(c) According to available information, contracts have been signed for export of 3 million kgs of tea to Libya during 2004-05.

Special Examination for Students of Secondary Education

121. DR. M. JAGANNATH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to conduct any special examination for those students, who were to

appear for the Central Board of Secondary Education class 10th and 12th examination this year, but could not do so due to recent tsunami disaster;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (c) Yes, Sir. Central Board of Secondary Education (CBSE) has decided to reschedule its class X and XII examinations for the tsunami-affected students of Andaman & Nicobar Islands. The rescheduled examinations would be held between 17th May to 6th June, 2005.

[*Translation*]

Trade with Chile

122. PROF. MAHADEORAO SHIWANKAR:
SHRIMATI ANURADHA CHOUDHARY:
SHRI MOHD. TAHIR:
SHRI MUNSHI RAM:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government of India has signed any trade agreement with the Government of Chile;

(b) if so, the sectors in which the negotiations have been successful;

(c) the details of the items having been exported so far to the above country;

(d) whether there has been a decline in the import and export between the two countries during the last three years;

(e) if so, details and reasons therefor; and

(f) the remedial steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOAN): (a) Yes, Sir. On 20th January, 2005, India and Chile have signed a Framework Agreement to promote Economic Cooperation.

(b) This Framework Agreement only provides a structure to start negotiations for a Preferential Trade Agreement between India and Chile and it also provides for a Joint Study Group, which would examine the feasibility of a Comprehensive Economic Agreement between the two countries.

(c) Some of the major items of Indian exports to Chile are articles of leather textiles, apparel & clothing, vehicles and their parts/accessories and articles of iron and steel.

(d) Yes, Sir.

(e) The export from India to Chile declined by 23.19% in 2001-02 and by 13.65% in 2002-03 compared to the previous year. The import from Chile to India also declined by 6.14% in 2003-04 compared to the previous year. The main reason of this decline has been slowing down of Chilean economy during the said period.

(f) As a part of Focus LAC programme, exporters/export promotion councils/trade chambers are being sensitized to carry out export promotion activities in Chile.

[English]

Theft/Robbery Cases in Delhi

123. SHRI S.K. KHARVENTHAN:
SHRI THAWAR CHAND GEHLOT:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware that incidents of theft/robbery are frequently occurring in Delhi particularly in North Avenue, South Avenue MPs flats and other VIP areas;

(b) if so, the number of such incidents reported during each of the last three years, and the value of stolen goods;

(c) efforts made by the Government to recover the stolen goods/money/jewellery etc; and

(d) the steps taken/being taken by the Government to curb such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) and (b)

The details of cases of theft and robbery reported during the last three years in Delhi are given below;

Theft cases

Year	Number of theft cases in Delhi	Value of stolen property (in Rs.)
2002	16,646	1,21,19,75,193
2003	15556	87,42,75,980
2004	19020	1,27,08,48,737

Robbery cases

Year	Number of theft cases in Delhi	Value of stolen property (in Rs.)
2002	503	6,73,53,602
2003	444	4,66,58,950
2004	461	4,63,72,766

The number of theft cases in the VIP areas, out of the theft cases, mentioned above are as follows:

Year	Number of theft cases in Delhi	Value of stolen property (in Rs.)
2002	24	1,41,050
2003	22	3,43,500
2004	26	2,67,900

There were no cases of robbery in VIP areas.

(c) The steps taken to recover stolen/robbed property include inspection of the scene of the crime by the crime team comprising of trained officers; utilization of the services of dog squad, finger print experts and forensic experts; collection of information from Crime Record Office for similar modus operandi; close supervision of investigation of cases by senior officers; collection of intelligence about the stolen property and suspected persons; interrogation of bad characters, ruffians and other active criminals of the area concerned; taking help of local jewellers to verify the sketches of stolen jewellery; and use of information and software technology in solving theft/robbery cases.

(d) The steps taken to check crime in Delhi include improvement in the beat system of patrolling; identification of Police Stations with high rate of crime and provision of additional manpower and motorcycle patrols to such Police Stations; rationalizing the timing for patrolling to maximize its effectiveness; development of intelligence about the movement of desperate criminals; multi-tasking of Police Control Room Vans; verification of the antecedents of domestic servants; and closer interaction with the Residents Welfare Associations.

The following additional measures have been taken by Delhi Police to prevent theft/robbery in North Avenue, South Avenue and other VIP areas:

- (i) In addition to one Sub-Inspector, four Head Constables and 16 Constables already deployed in South Avenue, one Section of outside force has been deployed in the area for patrolling;
- (ii) Back lanes have been secured by using mobile barricades;
- (iii) Entry and exit points are being limited to ensure better access control of the area;
- (iv) The Police personnel deployed in the area have been briefed;
- (v) House to house verification in servant quarters and garages has been restarted;
- (vi) The contractor of the Central Public Works Department has been asked to remove his labour from the area and to bring them in the morning and take them back in the evening; and
- (vii) Movement of vendors and hawkers in the area has been curtailed.

IIT, Roorkee

124. SHRI ANANDRAO VITHOBA ADSUL:
SHRI ADHALRAO PATIL SHIVAJIRAO:
SHRI BRAJA KISHORE TRIPATHY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether IIT, Roorkee is the only technical institute in the country having department of earthquake engineering;

(b) if so, whether a team of IIT, Roorkee has visited Andamans and other Tsunami affected States/UTs to prepare out a blueprint for the reconstruction of the Island and other affected areas;

(c) if so, the details thereof;

(d) the details of the assessment made by the team in regard to estimate the structural damage in Andaman and other affected areas;

(e) whether the Government has taken note of the above assessment; and

(f) if so, reaction thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) As per the information furnished by IIT Roorkee, there is the only technical institute in the country having Department of Earthquake Engineering.

(b) A team from IIT Roorkee (Department of Earthquake Engineering) participated in the team of Experts deputed by Ministry of Home Affairs to Andaman & Nicobar Island from January 14-17, 2005.

(c) The team met the Officers of Andaman and Nicobar Administration for discussion regarding (i) temporary shelters and (ii) long term permanent housing for the tsunami affected populations of A&N Islands. The requirement of temporary shelters were assessed and it was estimated that about 14,000 total dwelling units may be required. Decisions were also taken on the following issues:

- (i) Plan of temporary shelter units for Non-Tribal Area;
- (ii) Materials of construction of the temporary shelter units;
- (iii) Shelters in Tribal Temporary Areas;
- (iv) Approach for reconstruction of housing for rehabilitation purpose;
- (v) Finalisation of Specification for Permanent Houses;
- (vi) Types and Details of Construction;
- (vii) Other amenities; and
- (viii) Project Implementation.

(d) to (f) Information is being collected and will be laid on the Table of the House.

[Translation]

Activities of Pak Nationals

125. SHRI RATILAL KALIDAS VARMA:
SHRI CHANDRA MANI TRIPATHI:
SHRIMATI KIRAN MAHESHWARI:
SHRIMATI KARUNA SHUKLA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Pakistani nationals are purchasing land and property in Jammu and Kashmir after obtaining the Indian citizenship;

(b) if so, the number of such complaints received by the Government; and

(c) the action taken by the Government on such complaints?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL):
(a) to (c) The Government of Jammu & Kashmir have reported two instances of Pakistani nationals purchasing land and property in the State. In one case, a Pakistani national purchased a plot of land at Jammu after obtaining a forged Permanent Residential Certificate. A case was registered against him and cash involved in the deal seized and the attempt to obtain Indian citizenship was foiled. In the other case, another Pakistani national purchased a house in Jammu city for carrying out subversive activities. He and his associates were arrested and case under POTA registered against them.

[English]

Scheme for Compensating Exporters

126. SHRI IQBAL AHMED SARADGI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government is working on a scheme to provide compensation to exporters bearing multiple duties and taxes on exports;

(b) if so, details thereof;

(c) whether the Government plans to draw up the scheme in consultation with exporters to compensate for central levies such as customs and excise duty and also State taxes; and

(d) if so, the time by which the scheme is likely to come in place?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) to (d) Yes, Sir. Based on the feedback from the exporters, Government is formulating a Scheme in consultation with the National Council of Applied Economic Research (NCAER) and Rajiv Gandhi Foundation/Economic Law Practice to neutralize un-refunded duties and levies. The details of the duties/levies to be refunded are being worked out at the earliest.

State Reorganisation Committee

127. SHRI B. VINOD KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to set up a second "States Reorganisation Committee" (SRC) in view of demands for creation of small States;

(b) if so, the details thereof; and

(c) the time by which it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT):
(a) The matter is under consideration of the Government.

(b) Details can be given after the final decision is taken.

(c) Intra State imbalances and people's aspirations are complex issues and require consultations and consensus. No time limit can be set up for this purpose.

Draft Master Plan, 2021 for Delhi

128. SHRI MADHU GOUD YASKHI:
SHRI KIRTI VARDHAN SINGH:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority has prepared Draft Master Plan, 2021 for Delhi;

(b) if so, the salient features thereof;

(c) The projected population proposed to meet the needs in the Master Plan;

(d) whether various sections of the society are expressing their unhappiness with the documents;

(e) if so, the details in this regard;

(f) whether the DDA has consulted the Government of NCT of Delhi before finalising the draft;

(g) if not, the reasons therefor;

(h) whether the DDA has received any objections/suggestions from the Government of NCT of Delhi in regard to the Master Plan; 2021;

(i) if so, the details thereof; and

(j) the final decision taken by the Union Government thereon?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD) (a) Yes, Sir.

(b) The draft Master Plan for Delhi-2021 has laid down detailed policies on various aspects like Shelter, Trade & Commerce, Wholesale Trade, Transportation, Social and Physical Infrastructure, etc. It has also laid emphasis on provision of population; redensification along Metro corridors and major transport networks; emphasis on closer linkage and synergy with the National Capital Region; involvement of the private sector in land assembly and development as well as housing; setting up of a high level committee for periodic review and monitoring of the plan, etc.

(c) The estimated population projected for the year 2021 is 230 lacs.

(d) to (j) The draft Master Plan 2021 has been prepared by the Delhi Development Authority (DDA) in consultation with various concerned agencies including the Government of National Capital Territory of Delhi. Their observations/suggestions have been appropriately incorporated in the draft.

The Delhi Development Act, 1957 provides for inviting objections/suggestions from the public on the draft Master Plan and consider them before its finalization. Accordingly, the Union Government has permitted DDA to notify the

draft Master Plan for Delhi-2021 for inviting objections/suggestions from the public within a period of 90 days.

[Translation]

Curtailment of Admission Capacity in Engineering Colleges

129. SHRI HANSRAJ G. AHIR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the All India Council for Technical Education has decreased the admission capacity of engineering and pharmacy colleges in Maharashtra particularly in Chandrapur Engineering College;

(b) if so, the details thereof alongwith the reasons therefor; and

(c) the steps taken/likely to be taken by the Government to restore the admission capacity of the said engineering colleges?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) and (b) On the whole, the All India Council for Technical Education (AICTE) has approved increase in intake for technical institutions in Maharashtra during the last three years. However, eight institutions have been placed under reduced intake category during 2004-05 including Government College of Engineering, Chandrapur as it lacked both physical and human resources as per AICTE norms and requirements.

(c) If the institutions rectify deficiencies resulting in fulfillment of the norms of AICTE, they will be considered for restoration of intake.

[English]

Manufacturing Industry Share in GDP

130. SHRI SUGRIB SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the share of manufacturing industry in GDP has registered sharp decline;

(b) if so, whether the Government has prepared any long term action plan for the manufacturing sector;

(c) if so, the details in this regard;

(d) the details of the issues put forward by a council headed by Dr. V. Krishnamurthy to the Government in this regard; and

(e) the reaction of the Government on such issues?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAR): (a) and (b) No Sir. As per the Quick Estimates and Advanced Estimates of the Central Statistical Organisation (CSO), the share of manufacturing sector in GDP (at factor cost) increased from 17.0 per cent 2003-04 to 17.3 per cent in 2004-05.

(c) to (e) The Government is laying great emphasis on the growth of the manufacturing sector. It is in this context that the National Manufacturing Competitiveness Council headed by Dr. V. Krishnamurthy has been established recently by the Government. The Council has held a number of discussions with various sectors of industry and will continue to interact with others before making recommendations to the Government.

Development of Mumbai

131. SHRI ADHALRAO PATIL SHIVAJIRAO:
SHRI PRAKASHBAPU V. PATIL:
SHRIMATI NIVEDITA MANE:
SHRI S.D. MANDLIK:

Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether Mumbai is likely to develop on the line of Shanghai as reported in The Hindustan Times dated February 14, 2005;

(b) if so, the facts thereof and reaction of the Union Government thereto;

(c) whether the Government of Maharashtra had sent any plan to the Union Government and has also lately revised it;

(d) if so, the salient features thereof indicating the changes proposed and cost of the revised project;

(e) the action taken by the Union Government thereon;

(f) whether all the requisite clearances have been taken from the Union Government;

(g) if so, the details thereof;

(h) whether due notice was given to the slum dwellers and others before undertaking clearance drive;

(i) if so, the number of slum dwellings and other houses/buildings demolished/to be demolished;

(j) whether the project includes a plan for resettlement and rehabilitation of displaced people; and

(k) if so, the steps taken to monitor the development plan and to safeguard the interests of the affected people?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION (KUMARI SELJA): (a) to (k) The information is being collected and will be laid on the Table of the Sabha.

[Translation]

Migration of Minority Community from J&K

132. PROF. VIJAY KUMAR MALHOTRA:
SHRI SANTOSH GANGWAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of people belonging to the minority community have migrated from the terrorism affected areas of Jammu and Kashmir due to the withdrawal of troops of para-military forces from those areas;

(b) if so, the details thereof;

(c) whether the people belonging to minority community of the State are being threatened by the terrorists for conversion of their religion; and

(d) the details of the action taken for the security of the minorities in the terrorism affected area of Jammu and Kashmir?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (c) No, Sir. There are no reports that the people belonging to the minority community have migrated or are being

threatened by terrorists. There has been no withdrawal of Central Para Military Forces from the State of Jammu & Kashmir.

(d) Various steps have been taken for the security of the minorities in J&K which include:

- (i) Pickets of Security Forces (SFs) have been established in the villages/clusters inhabited by minority community in Kashmir valley.
- (ii) Adequate weaponry and communication facilities are provided at these pickets with the nearest SF units entrusted with the task of area sanitation around the pocket.
- (iii) Village Defence Committees (VDCs) have been established at far-flung areas inhabited by minority community members in Jammu province.
- (iv) The Security Forces conduct frequent patrolling in the hinterland and areas inhabited by minority community members at these locations.

[*English*]

Submission of Report by Yogesh Chandra Committee

133. SHRI BASU DEB ACHARIA:
SHRI MAHBOOB ZAHEDI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Yogesh Chandra Committee has submitted its report to the Union Government as reported in the Indian Express, dated January 11, 2005;

(b) if so, the facts thereof and reaction of the Union Government thereto;

(c) the recommendations made by the Committee in its report; and

(d) the action taken/proposed to be taken by the Union Government in this regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): (a) The Committee has since submitted first part of its report.

(b) and (c) Out of the 100 cases of allotment of land made from 1998-99 onwards by Land and Development Office to various religious, socio-cultural organizations, school and educational institutions, political parties etc., in 32 cases, the Committee has felt that allotments were made without due regard to the procedure and/or to the merits of the case. The Committee has not made any comments in 68 cases.

The Committee has not suggested any general action in respect of the cases where deviation has been observed. It has indicated that, based on its findings action may be taken in each case separately after taking legal opinion on the merits of individual allotment.

(d) All the 32 cases in respect of which the Committee has made some observations, have been referred to the Ministry of Law for advice.

[*Translation*]

Illegal Construction in Delhi

134. SHRI CHANDRA MANI TRIPATHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a large number of illegal construction is taking place in the capital;

(b) if so, the number of illegal constructions that are taking place annually;

(c) the steps taken by the Government to check the illegal constructions;

(d) whether the Government is considering to bring about amendment in Scheduled Building bye-laws; and

(e) if so, the details thereof and the time by which it is likely to be concluded?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): (a) to (c) The Delhi Development Authority (DDA), Municipal Corporation of Delhi (MCD) and New Delhi Municipal Council (NDMC) have reported that on detection of unauthorized construction, action is taken under the provisions of the relevant statute by the concerned authority under whose jurisdiction such constructions take place which include sealing of the property and launching of prosecution apart from demolition. The DDA has reported that 1268 cases of

unauthorized constructions were detected in 2004, while MCD has reported 4362 cases. NDMC has intimated that no major unauthorized constructions have been reported.

(d) and (e) The Government has approved a study for review of the Building Bylaws for Delhi, to be conducted by MCD and to be completed within six months of commissioning of the study.

Central Universities

135. SHRI RAMDAS ATHAWALE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of teaching/non-teaching staff working in Central Universities at present, university-wise;

(b) whether the strength of teaching/non-teaching staff working in these universities is in accordance with the reservation policy;

(c) if not, the detail of those Central Universities and their colleges in which the number of teaching/non-teaching staff belonging to scheduled castes and scheduled tribes is not employed as per the reservation policy;

(d) the reasons therefor; and

(e) the steps being taken/proposed to be taken by the Government to appoint teaching/non-teaching staff in Central Universities and their colleges as per the reservation policy?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) As per the information given by the University Grants Commission (UGC), a statement showing the number of teaching and non-teaching staff working in the Central Universities as on 31.3.2004 is enclosed.

(b) to (d) According to the information furnished by the University Grants Commission, which is the nodal agency for implementation of the reservation policy in the Central Universities, all Central Universities are following reservation policy for Scheduled Castes and Scheduled Tribes except the Aligarh Muslim University which has reported in the meeting of Standing Committee on SC/ST held on October, 5-6 2004 that the matter regarding implementation of reservation policy for SC/ST is still pending before Executive Council and Court of the University.

(e) Does not arise.

Statement

The number of Teaching and Non-Teaching Staff working in the Central Universities (As on 31.3.2004)

S. No.	Name of the University	No. of Teaching staff	No. of Non-Teaching staff
1	2	3	4
1.	University of Delhi, Delhi	700	2751
2.	Jawaharlal Nehru University, New Delhi	399	1283
3.	Jamia Millia Islamia, New Delhi	352	961
4.	Indira Gandhi National Open University, New Delhi	299	1167
5.	Banaras Hindu University, Varanasi	1162	4871
6.	Aligarh Muslim University, Aligarh	1792	5501
7.	Visva-Bharati Santiniketan, Kolkata, West Bengal	539	1413
8.	Hyderabad University, Hyderabad	252	1168

1	2	3	4
9.	Pondicherry University, Pondicherry	143	526
10.	North-Eastern Hill University, Shillong	242	934
11.	Assam University, Silchar, Assam	123	194
12.	Tezpur University, Tezpur, Assam	84	165
13.	Nagaland University, Kohima, Nagaland	159	567
14.	Babasaheb Bhimrao Ambedkar University, Lucknow	13	68
15.	Maulana Azad National Urdu University, Hyderabad	7	47
16.	Mahatma Gandhi Antaraashtriya Hindi Vishwavidyalaya, Wardha, Maharashtra	3	38
17.	Mizoram University, Aizawal	126	212

Extension of Metro Rail Project

136. SHRI SAJJAN KUMAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government proposes to extend Metro Rail Project upto National and International Airports to provide transportation facilities to the sports persons and sports loving persons during the Commonwealth Games, 2010; and

(b) if so, the areas through which metro rail will pass and the likely date of implementation of this project?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): (a) and (b) Delhi Metro Rail Corporation Ltd. (DMRC) has recently been engaged by the Airports Authority of India to prepare a Detailed Project Report (DDR) for Metro rail connection to Domestic/ International Airports. Investigations and studies for the DPR have begun. Details concerning the areas and the likely date of implementation will be known after the DPR is ready.

[English]

Delhi University

137. SHRI BHUPENDRASINH SOLANKI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a large number of students in Delhi University affiliated colleges fared better in last year final after the recheck;

(b) if so, the number of results declared in December and January well after 4-5 months and the reasons for playing with future of such students;

(c) the number of students who were supposed to have failed, but actually passed; and

(d) the action proposed by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (d) The information is being collected and will be laid on the Table of the House.

Arms lying in Government Stores

138. SHRI EKNATH MAHADEO GAIKWAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a huge consignment of sophisticated arms, including 245 AK-56 rifles and piles of handgranades have been allowed to rust in Government stores causing financial losses to the Government ;

(b) if so, the details of the estimated loss suffered thereby;

(c) whether any inquiries have been made into the lapses;

(d) if so, the details in this regard; and

(e) the outcome of the probe?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL):

(a) No Sir.

(b) to (e) Do not arise.

Grants to Gujarat under SJSRY

139. SHRI JASHUBHAI DHANABHAI BARAD: Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether the Government of Gujarat has urged the Union Government to increase the allocation of grant under the Swarna Jayanti Shahari Rozgar Yojana (SJSRY) as the financial assistance to Gujarat has been drastically reduced since 2001-2002;

(b) if so, the amount allocated by the Union Government to Gujarat during the current year i.e. 2004-2005;

(c) the main reason for reducing the financial allocation by the Union Government to the State;

(d) whether the Government of Gujarat has urged the Union Government to release additional funds to the State; and

(e) if so, the time by which a final decision for releasing the amount is likely to be taken?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION (KUMARI SELJA): (a) No such request from Government of Gujarat has been received in the Ministry of Urban Employment and Poverty Alleviation.

(b) The tentative allocation to Gujarat under Swarna Jayanti Shahari Rozgar Yojana (SJSRY) for the year 2004-2005 is Rs. 356.82 lakhs.

(c) The State-wise allocation under Swarna Jayanti Shahari Rozgar Yojana (SJSRY) is made on the basis of total funds made available for the Scheme by the Planning

Commission/Ministry of Finance and on the basis of number of urban poor in the States/Union Territories as estimated by the Planning Commission through NSSO Survey.

(d) and (e) No such request for release of additional funds under Swarna Jayanti Shahari Rozgar Yojana (SJSRY) has been received from Government of Gujarat.

[Translation]

Adivasi Vikas Kendras

140. SHRI ATIQ AHAMAD: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the details of the funds allocated by the Advasi Vikas Kendras to States during the last three years; State-wise;

(b) whether any audit is undertaken in regard to utilization of this fund;

(c) if so, the details thereof; State-wise;

(d) if not, the reasons therefor; and

(e) the steps taken by the Government to set up a sub office of the National Scheduled Tribe Commission in every State to check the misuse of grant by the local officers?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH): (a) There are no Adivasi Vikas Kendras under the Ministry of Tribal Affairs. Therefore, the question of allocating funds does not arise.

(b) to (e) Questions do not arise.

[English]

Regulatory Structure of Gold Industry

141. SHRI ARJUN SETHI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the composition of the Committee set up to examine regulatory structure of the Gold industry;

(b) whether the Committee has held any meeting so far;

(c) if so, the details thereof; and

(d) the time by which the Committee is likely to submit its report?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) The composition of the committee to examine the regulatory structure of the Gold Industry to make India a gold trading hub is as under:

(1)	Secretary, Department of Commerce, Ministry of Commerce & Industry	Chairman
(2)	Joint Secretary, Ministry of Finance, Department of Economic Affairs	Member
(3)	Joint Secretary, Department of Consumer Affairs.	Member
(4)	Representative from Reserve Bank of India.	Member
(5)	Representative from Security Exchange Board of India (SEBI)	Member
(6)	Representative from Forward Market Commission.	Member
(7)	Representative from One Bullion Association.	Member
(8)	Representative from A nominated agency.	Member
(9)	Representative from National Commodity and Derivative Exchange.	Member
(10)	Representative from ASSOCHAM.	Member
(11)	Representative from Gem & Jewellery Export Promotion Council	Member
(12)	Representative from Directorate General of Foreign Trade	Member
(13)	Representative from Multi Commodity Exchange of India Ltd.	Member
(14)	Representative from The Bank of Nova Scotia	Member
(15)	Any other person/institution as and when required.	

(b) to (d) The first meeting of the Committee was held on 10th December, 2004 under the chairmanship of Commerce Secretary. After detailed deliberations, Members of the Committee were requested to furnish

their inputs for subsequent deliberations in the next meeting. The Committee will furnish its report after receipt of inputs from its Members and consideration thereof.

World Bank Credit/Loan for Slum Sanitation Programme

142. SHRI SURESH PRABHAKAR PRABHU: Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether a proposal received from the Government of Maharashtra for grant of credit/loan from the World bank for Slum Sanitation Programme with a total outlay of Rs. 4800 million is under consideration of the Union Government;

(b) if so, at what stage the matter stands, and the action taken thereon so far; and

(c) the time by which a final decision is likely to be taken in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION (KUMARI SELJA): (a) Yes, Sir.

(b) and (c) The proposal has been examined by the Ministry and certain clarifications has been sought from the Government of Maharashtra and the same are awaited.

[Translation]

Paper Mills

143. SHRI GIRDHARI LAL BHARGAVA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the total number of paper mills in the country, State-wise;

(b) the number of mills operating and those lying closed out of the above, State-wise; and

(c) the quantity of paper produced in these mills during each of the last three years, mill-wise?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) and (b) Paper Industry which includes Pulp, Paper and Paper Board and Newsprint is a de-licensed one. The data regarding the number of paper mills in the country is not centrally maintained. However, there are about 667 paper mills in the country out of

which 96 mills are either sick or closed. Statement Showing State-wise number of mills set up and number of sick/closed mills is enclosed.

(c) The Government do not maintain mill-wise production data. However, production of paper and paper board and newsprint during the last 3 years is given below:

<i>Production</i>		
(lakh Tonnes)		
Year	Paper & Paper Board	Newsprint
2001-02	49.50	6.20
2002-03	52.39	6.27
2003-04	55.57	6.84

Source: CMIE

<i>Statement</i>			
S. No.	Name of the state	Number of Paper Mills	No. of Paper Mills closed/sick
1	2	3	4
1.	Andhra Pradesh	38	3
2.	Assam	03	1
3.	Bihar	04	1
4.	Chhattiegarh	10	—
5.	Gujarat	121	24
6.	Himachal Pradesh	09	2
7.	Haryana	17	6
8.	Jammu & Kashmir	01	—
9.	Jharkhand	02	—
10.	Kerala	13	2
11.	Karnataka	21	3
12.	Maharashtra	112	13
13.	Madhya Pradesh	26	3
14.	Nagaland	01	1
15.	Orissa	07	1
16.	Punjab	74	9

1	2	3	4
17.	Rajasthan	08	1
18.	Tamil Nadu	48	5
19.	Uttaranchal	12	—
20.	Uttar Pradesh	115	15
21.	West Bengal	25	6
Total		667	96

*(English)***Target for Poverty Alleviation**

144. SHRI G. KARUNAKARA REDDY:
PROF. M. RAMADASS:

Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state:

* (a) whether the Union Government has achieved the target with regard to poverty alleviation;

(b) if so, the details thereof;

(c) if not, the main reasons for the same;

(d) the total amount spent by various States particularly by Karnataka during each of the last three years till date for this purpose, State-wise;

(e) whether the Union Government is considering to establish a specialised National Bank for self-employment of urban unemployed in the country; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION

(KUMARI SELJA): (a) to (c) In order to alleviate the urban poverty, Ministry of Urban Employment and Poverty Alleviation is implementing on all India basis, a centrally sponsored scheme namely Swarna Jayanti Shahari Rozgar Yojana (SJSRY), with effect from 1.12.1997. This Programme is specially meant for urban poor living below poverty line and seeks to provide gainful employment to the urban unemployed or under employed poor through (i) encouragement to setting up of self employment ventures by the urban poor, and (ii) through provision of wage employment by utilizing their labour for construction of socially and economically useful public assets. During the 9th Five Year Plan, no physical targets were prescribed under the Scheme and this was left to be decided by the States/UTs as per their needs. However, in the 10th Five Year Plan, target for setting up of micro-enterprises and skill up-gradation of 5 lakh Below Poverty Line persons have been fixed. During the first three years of the 10th Plan the Targets/Achievements on annual basis is as under:

	Number of Micro-enterprises set up		Number of persons given skill development training	
	Target	Achievement	Target	Achievement
2002-2003	80000	127880	100000	53411
2003-2004	80000	100903	100000	121594
2004-2005	80000	57705*	100000	77389*

* (as on 31.1.05)

(d) The total expenditure (both Centre and State included) as reported by the States/Union Territories including Karnataka under the Swarna Jayanti Shahari Rozgar Yojana (SJSRY) during the last three years is enclosed as Statement

(e) No, Sir.

(f) Not applicable.

Statement

The amount spent by various States/Union Territories under Swarna Jayanti Shahari Rozgar Yojana (SJSRY) during the last three years

Sl. No.	States/Union Territories	Expenditure during 2001-02	Expenditure during 2002-03	Expenditure during 2003-04
1	2	3	4	5
1.	Andhra Pradesh	406.41	1137.27	4113.45
2.	Arunachal Pradesh	72.33	132.68	209.49

1	2	3	4	5
3.	Assam	52.55	253.94	669.94
4.	Bihar	899.01	575.54	0.00
5.	Chhattisgarh	259.07	307.58	91.91
6.	Goa	12.27	0.00	0.00
7.	Gujarat	937.22	447.39	226.73
8.	Haryana	357.99	155.99	580.70
9.	Himachal Pradesh	54.56	34.84	80.22
10.	Jammu & Kashmir	302.53	295.41	309.49
11.	Jharkhand	0.00	0.00	0.00
12.	Karnataka	3348.13	617.10	1676.07
13.	Kerala	406.93	451.99	361.61
14.	Madhya Pradesh	1411.47	1250.63	875.43
15.	Maharashtra	2614.04	2493.87	1843.71
16.	Manipur	158.07	309.48	561.98
17.	Meghalaya	0.00	0.00	0.00
18.	Mizoram	116.58	151.47	536.39
19.	Nagaland	168.03	54.00	264.27
20.	Orissa	376.85	398.67	382.65
21.	Punjab	263.42	81.60	280.58
22.	Rajasthan	712.27	581.81	213.56
23.	Sikkim	41.28	64.77	73.59
24.	Tamil Nadu	380.44	1001.62	358.91
25.	Tripura	290.17	55.18	189.76
26.	Uttaranchal	0.00	0.00	0.00
27.	Uttar Pradesh	2736.14	1648.18	2576.96
28.	West Bengal	1057.28	763.35	893.53
29.	A&N Islands	77.76	31.97	7.17
30.	Chandigarh	20.57	20.75	73.90
31.	D & N Haveli	138.05	228.92	298.21
32.	Daman & Diu	0.00	0.00	0.00
33.	Delhi	45.03	55.08	26.50
34.	Pondicherry	47.85	113.64	197.89
Total		17764.30	13714.72	17974.60

*[Translation]***Home Secretary Level Talks with Nepal**

145. SHRI RAJNARAYAN BUDHOLIA:
SHRI Y.G. MAHAJAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Home Secretary level talks were held recently between India and Nepal;

(b) if so, the details thereof; and

(c) the details of the action taken by both the countries according to the decisions taken in the said talks?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) to (c) Yes Sir. During the talks both sides discussed modalities for strengthening cooperation in combating activities of terrorists, criminals and other hostile elements engaged in activities prejudicial to security of India and Nepal and to further intensify cooperation through regular meetings between authorities of adjoining border districts etc. Both sides also finalized and initialed the text of the Agreement on Mutual Legal Assistance in Criminal Matters and the Extradition Treaty between India and Nepal.

Implementation of decision taken during the talks is a continuing process.

*[English]***Primary Education**

146. SHRI BALASAHEB VIKHE PATIL:
SHRI SHRINIWAS DADASAHEB PATIL:
SHRI NAVJOT SINGH SIDHU:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether United Nations Children's Fund (UNICEF) report "State of the world's Children-2005" has concluded that 33 million children in various States of India are still deprived of Primary education;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether according to United Nations Educational Scientific and Cultural Organisation's (UNESCO's) finding the targeted achievements under the Sarva Shiksha Abhiyan would take a very long time for universalisation of Primary education in India;

(d) if so, the facts thereof; and

(e) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) and (b) States/Union Territories have reported an estimated 81 lakhs children out of school in the 6-14 age group in September, 2004.

(c) to (e) UNESCO's EFA Global Monitoring Report 2005 measures progress of countries on an Education for all Development Index (EDI) which includes several parameters other than Universalisation of Primary Education.

In 2002-03, the Gross Enrolment Ratio (GER) in India was 95.39 at the primary level.

The Sarva Shiksha Abhiyan (SSA) programme of Government of India has been launched with the aim to achieve universal primary education by 2007 and elementary education by 2010.

Allocation of Funds for Youth Development

147. SHRI P. MOHAN: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the details of funds allocated under various schemes for the development of youth during 2004-2005, Scheme-wise and State-wise;

(b) the names of NGOs/Organisations who benefited under this scheme for the last three years;

(c) whether youth are ensured of protection from all types of exploitation as assured in the National Youth Policy, 2003;

(d) if so, the details of the mechanism available; and

(e) if not, the time by which it is likely to be enforced?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT): (a) The details of the funds allocated under various schemes for development of youth during 2004-05 have been given in the Statement-I

No state-wise allocation of funds is made under any of the schemes.

(b) List of NGOs/Organisations who have been given grant-in-aid under the schemes during the last three years have been given in the Statement-II enclosed.

(c) A National Plan of Action under the National Youth Policy is being formulated in consultation with various stakeholders. A National Inter-ministerial Committee has been constituted to prepare this plan for empowerment of youth.

(d) The following schemes are being utilised for spreading awareness among the youth and improving their capabilities to face social and economic problems:

1. Nehru Yuva Kendra Sangathan (NYKS).

A large number of initiatives has been taken to strengthen Youth Clubs under NYKS. These include expanding their membership to cover adolescents, launching of Gandhi Gramodaya Sankalp Abhiyan introduction of the concept of Rural Conductivity through Information Technology, emphasis on Vocational Training etc. In this regard, convergence with other Ministries/ Departments like Human Resource Development, Rural Development, Health and Family Welfare, Women and Child Development and Culture to promote youth

development and their involvement in National development has been sought.

2. National Service Scheme.

Under the scheme the spirit of social service is inculcated amongst the students. Currently the scheme is in operation in the Universities, Colleges and +2 section of Senior Secondary Schools. Under the scheme, there are 15 Regional Centres, 14 Training and Orientation Centres (TOCs) and 4 Training, Orientation and Research Centres (TORCs).

3. Funding NGOs for youth development with special focus on adolescents.

Adolescents have been recognised as a major segment under the National Youth Policy. The Ministry has formulated and launched a Scheme for Development and Empowerment of Adolescents, in the age group of 10-19 years. Under this scheme, non-governmental organizations, educational institutions etc. are being assisted to undertake projects and programmes relating to issues such as environment building, seminars and workshops, life skill education, counselling, career guidance, meals, residential camps, research and technical resource development.

NGOs are also eligible for seeking assistance for youth programmes like national integration, vocational training etc.

(e) Does not arise.

Statement I

Details of Plan funds allocated under various schemes for development of youth during 2004-05.

(Rs. in crores)

Sl. No.	Name of the Scheme	Budget Estimates (BE)
1	2	3
1.	Nehru Yuva Kendra Sangathan	32.75
2.	National service Scheme	28.00
3.	National Service Volunteers Scheme	6.00
4.	Financial assistance to Rural Youth and Sports Clubs and Evaluation	3.50

1	2	3
5.	Development & Empowerment of Adolescents	7.00
6.	National Integration Scheme	5.50
7.	Promotion of Adventure	3.00
8.	Financial Assistance for Promotion of Youth Activities and Training	10.00
9.	Youth Hostel	3.00
10.	Rajiv Gandhi National Institute of Youth Development	2.00
11.	Promotion of Scouting & Guiding	1.50
12.	National Reconstruction Corps	12.00
13.	Common Youth Programmes & Exchange of Youth Delegations at International Level	0.75
14.	National and State Youth Centres	5.00

Statement-II**List of NGOs—Grant-in-aid released during 2001-2002**

Sl. No. Name and Address of the organization

1 2

I. Promotion of National Integration**Andhra Pradesh**

1. People's Educational Society, Karim Nagar.

Bihaar

1. Nalanda Samaj Sewa Ashram, Nalanda
2. Kosi Pudit Mahila Vikas Mandal, Distt. Supaul
3. Keshav Manav Seva Kendra, Dist. Deoghar
4. Garib Mahila Sangathan, Bhojpur
5. Gramin Samagra Vikas Parishad, Dist. Madhubani
6. Surangma Kala Kendra, Muzaffarpur.

Delhi

1. YWCA, New Delhi

1 2

2. Rajyoga Education & Research Foundation Karol Bagh, New Delhi
3. Servants of the People Society, New Delhi
4. Jangariti Educational Society, New Delhi
5. IIRCC, New Delhi
6. Aurobindo Education Society, New Delhi
7. R.K. Mission, New Delhi
8. Balkanji Bari International, Delhi
9. AIU, New Delhi
10. National Youth Project, 22 DD Upadhyay Marg, New Delhi
11. Delhi State Girls and Boys Scouts Association, New Delhi
12. SPIC MACAY, New Delhi
- Haryana**
1. Rural Education and Development Society, Jhajjar

1	2
2.	Modern Education Society, Sonapat
3.	Haryana Yuva Shakti, Rohtak
4.	Akhil Bhartiya Dehat Vikas Society, Jhajjar
5.	All India Youth Welfare Society, Jind
6.	Karambhoomi, Kurukshetra
7.	Lok Kalyan Foundation, Distt. Panipat
8.	Ghomer Academy
9.	Surya Foundation, Sonapat
	Jammu & Kashmir
1.	Kasturba Gandhi National Memorial Trust, J&K
	Jharkhand
1.	Bhartiya Gramothan Avam Janhit Seva Sansthan, Bokaro
2.	R.K. Mission Ashram, Ranchi
3.	Santhal Adivasi Kalyan Parishad, Bokaro
4.	Mahila Kalyan Samiti, Bokaro
5.	Nirsa Vikas Organisation, Dhanbad
	Karnataka
1.	Sri Renuka Devi Women's and Children Welfare, Chitradurga
2.	Raj Rajeshwari Mahila Mandali, Bangalore
	Madhya Pradesh
1.	Nehru Yuva Mandal, Khirija, Mandla, Damoh
2.	Sarojini Education Society, Sagar
3.	Mahila Bal Vikas Shiksha Samiti, Bhopal
4.	Mahila Jagriti Kala Manch, Sagar
5.	Nehru Yuva Narsingh Club, Damoh
6.	Mukesh Shrivastava Memorial Samaj Kalyan Samiti, Bhopal
7.	Registrar, Jiwaji University, Gwalior
	Maharashtra
1.	Community Environmental Development Trust, Jetna

1	2
2.	Chandan Yuvak Shikshan Vyayam Vikas Krira Mandal, Aurangabad
3.	Pravartan Pratisthan, Beed
4.	Sankrutayan Shikshan Prasarak Mandal, Chandanpur
5.	Chankya Mandal, Pune
	Orissa
1.	Manav Sewa Sadan, Dhenkanal
2.	Society for Universal Rural Technology Implementation, Cuttack
	Punjab
1.	Karandas Youth Club, Bhatinda
2.	Punjab School Education Board, Ropar
	Tamil Nadu
1.	Gandhi Darshan Kendra, Chennai
2.	Gnathi Gram Rural Institute, Dindigul
3.	Human Mirror Trust, Namakkal
	Uttar Pradesh
1.	Keshav Gramodyog Sewa Sansthan, Barabanki
2.	Samarpit Utthan Samiti, Saharanpur
3.	Nath Seva Sansthan Mathura
4.	Dau Dayal Shiksha Avam Gramin Vikas Sansthan, Agra
5.	Adarsh Yuva Samiti, Mathura
6.	R.K. Mission, Allahabad
7.	Shyama Prasad Mukerjee Pravidhik Sansthan, Allahabad
8.	All India Shantipath Education Handicapped Rehabilitation, Mathura
9.	Rashtriya Jan Sahyog Avam Lok Kalyan Sansthan, Allahabad
	West Bengal
1.	Mirzapur Mahabharat Mission, Murshidabad
2.	Sri Aurobindo Amisitan Society, Birbhum
3.	Nandikar, Calcutta

1	2
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II. Promotion of Adventure**Andhra Pradesh**

1. Adventure Club of Andhra Pradesh, Secundrabad

Chandigarh

1. Youth Adventure & Mountaineering
2. National Adventure Club

Delhi

1. Ramjas Sports & Mountaineering Institute, Patel Nagar
2. National Adventure Foundation, New Delhi
3. Indian Adventure & Mountaineering Association, New Delhi
4. Kuldeep Singh Mudgal & Party, Seelampur, Delhi
5. Aurobindo Education Society New Delhi

Gujarat

1. Aravali Adventure Association, Sabarkanta

Haryana

1. Gramin Vikas Vigyan Kendra, Yamuna Nagar

Jammu & Kashmir

1. Udhampur Development Society.
2. J&K Mountaineering Association
3. Sir Syed Memorial Muslim Instt. of Education.

Jharkhand

1. Society for Environment & Social Awareness, Jharkhand
2. Bihar Adventure Academy, Sheelcom, Jharkhand

Karnataka

1. Association of Women for Awareness

Orissa

1. Suprativa, Cuttack

Rajasthan

1. Adventure Academy of Rajasthan

Uttar Pradesh

1. Maharishi Shiksha Sansthan, Noida

1	2
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West Bengal

1. Himalayan Mountaineering Instt., Darjeeling
2. Sea Explorer Institute
3. Himalayan Beekon, Kolkatta
4. Girdoot, Hoogly

Assam

1. Tressa Samaj Kalyan Himalaya Samiti

III. Financial Assistance for Promotion of Youth Activities and Training**Andhra Pradesh**

1. Chittoor Zila Vadda Karmika Sangam, T.V. Puram.
2. Rural Organisation for Social Education, Chittoor Distt.
3. Devi Mahila Mandali, Nellore
4. Swarana Rural Dev. Service Society, Nalgonda
5. Gagan Welfare Society, Hyderabad
6. Vikas Niketan Society, Anantapur
7. Pratibha Educational Society, Hyderabad
8. Health Rural Development Society, Anantapur
9. SVSS Mahila Vidya Sanstha, Godawari
10. Mithapalli Youth Association, Anantapur
11. Help, Mahabubnagar
12. Ladies Welfare Club, Vizianagram
13. Vikas Niketan Society for Rural Development, Anantapur
14. Surya Rural Development Society, Anantapur
15. Sri Sai Pawan Educational & Health Welfare Society, Hyderabad

Assam

1. Bajali Gaon Unnayan Samiti, Barpeta.
2. Conversation Forum, Silchar.

1	2
	Bihar
1.	GRAMYA, Patna.
2.	Sushila Mahila Bal Vikas Kendra, Muzaffarpur.
3.	Camp Bihar, Sitamarhi.
4.	Bahudeshiya Prashikshan Kendra, Muzaffarpur.
5.	Shantidoot, Biharsharif.
6.	Distt. Youth Coordinator, NYK, Darbhanga.
7.	Bihar Institute of Commerce, Samastipur.
8.	Daroga Pd. Rai Mahila Prashikshan Avom Audyogik Kendra, Kishanganj
9.	Nehru Yuva Kendra, Muzaffarpur
10.	Samajik Kalyan Vikas Sanstha, Darbhanga
11.	Mahila Ashray Vikas Sanstha, Deoghar
12.	Urmila Mahila Ayam Shishu Vikas Kendra, Dhanbad
13.	Koylanchal Shramik Jan Kalyan Kendra, Bokaro
14.	Sarvangin Mahila Unnayan Sanstha, Bokaro
15.	Binoba Sewa Ashram, Begusarai
16.	Nalanda Samaj Sewa Ashram, Nalanda
17.	Rural Development Society, Jehanabad
18.	Swami Vivekananda Anath Surksha Ashram, Nalanda
19.	Yuva Kalyan Parishad, Dhanbad
20.	Jan Jagran Sewa Sanstha, Begusarai
21.	Darpan Samaj, Sitamarhi
22.	Nutan Vikas Samaj, Darbhanga
23.	Gautam Vihar, Sitamarhi
24.	Gram Vikas Kendra, Chapra
25.	Vasundhara Seva Sansthan, Muzaffarpur
26.	Bihar Muslim Alpsankhyak Harijan Vikas Parishad, Sitamarhi
27.	Mahila Sewa Niketan, Darbhanga

1	2
28.	Anjuman Farozs-E-Millat, East Champaran
29.	Sarvpriya Lokhit Sewa Sansthan, Samastipur,
30.	Jeevan Kalyan Samiti, Muzaffarpur
31.	Dalit and Bal Utthan Sansthan, Motihari
32.	Khadi Vikas Trust of India, Nawada
33.	Ekta Gram Sewa Sansthan, Vaishali
34.	Chapra Mahila Bal Sudhar Evam Kalyan Samiti, Muzaffarpur
35.	Divya Jyoti, Jamui
36.	Ojhaul Sewa Ashram, Darbhanga
37.	Gram Nirman Samiti, Nawada
38.	Nutan Vikas Vihar, Samastipur
39.	Gramodaya Kendra, Katihar
40.	Murtikala Prashikshan Sansthan, Shedhar
	Delhi
1.	Nari Utthan Samiti, Maujpur
2.	Nehru Yuva Kendra Sangathan, Delhi
3.	Dehat Vikas Society, Bawana
4.	New Dimensions Tallentor Welfare Society, Laxminagar
5.	Salum Dehat Manav Uthan Samiti, Palam
6.	Mahilayan Pragati Ki Ore, Tilaknagar
7.	Shri Santoshi Mahila Avam Bal Kalyan Samiti, Kotla
8.	Bhartiya Samajik Sewa Sansthan, Khera Khurd
9.	Green Age, Mohmadpur
10.	Sri Aurobindo Education Society, New Delhi
11.	Akhil Bhartiya Grameen Sewa Sangh, Rohini
	Haryana
1.	Govt. of Haryana, Chandigarh
2.	Gram Sudhar Sabha, Sonipat

1	2
3.	Rashtriya Sadbhav Sewa Samiti, Distt. Rohtak
4.	Gargi Foundation, Ambla
5.	Bhartiya Grameen Vikas Avam Shikshan Sansthan, Karnal
6.	Hans Khadi Gramodyog Samiti, Karnal
7.	Gargi Foundation for Development & Research, Ambla
8.	Janjagrati Sangathan, Kurukshetra
9.	Modern Education Society, Sonapat
10.	Bhartiya Grameen Vikas Parishad, Kaithal
11.	Rajhans Samajik Evam Shashanik Samiti, Pipli
	Jharkhand
1.	Help Vihar, Deoghar
2.	Bhartiya Gramothan Evam Gramodyog Sewa Sansthan, Dhanbad
3.	Vineeta Bai Mandal, Dhanbad
4.	Bhartiya Gramothan Evam Janhit Sewa Sansthan, Bokaro
	Karnataka
1.	N.M.E. Society, Bijapur
2.	Citizen Mahila Mandali, Hassan
3.	Youth for Action in Farmers Dev. & Training Organisation, Kolar
4.	Shri Krishna Integrated Rural Development Society, Kolar
5.	Deendayal Jan Sewa Samiti, Chickballapur
6.	Jeevan Jyoti Mahila Mandali, Kolar
7.	Bhartiya Vikas Trust, Udupi
	Kerala
1.	Nehru Yuva Kendra, Pathanamitha
2.	Nehru Yuva Kendra, Idukki
3.	Nehru Yuva Kendra Sangathan, Thiruvanthapuram

1	2
	Madhya Pradesh
1.	Jagat Shiksha Prasas Samiti, Tikamgarh
2.	Shiksha Prasas Kalyan Samiti, Mandla
3.	Nehru Yuva Kendra, Raisen
4.	Samenta Shiksha Samiti, Mandla
5.	Shiv Shakti Mahila Adimjati Janjati Kalyan Samiti, Jabalpur
6.	Grameen Mahila Uthhan Samiti, Tikamgarh
7.	Richha Mahila Mandal, Bhind
8.	Nehru Yuva Kendra, Dewas
9.	Sanjay Bai Vikas Mandir Samiti, Tikamgarh
10.	Poor Women & Child Welfare Society, Tikamgarh
11.	Takshashila Shiksha Samiti, Bhopal
12.	Nehru Yuva Kendra, Sehore
13.	Jagrati Mahila Samiti, Jabalpur
14.	Mahila Bai Kalyan Samiti, Tikamgarh
15.	Maa Ashapura Darbar, Bhopal
16.	Nehru Yuva Kendra, Ujjain
17.	Gyanvardhan Evam Samaj Uthan Shiksha Samiti, Narsinghpur
18.	Priti Gramin Mahila Vikas Samiti, Jabalpur
19.	Shri Adarsh Shiksha Samiti, Tikamgarh
20.	Romit Shiksha Samiti, Rajgarh
21.	Maha Kaushal Mahila Shiksha Samiti, Jabalpur
22.	Mohjini Mahila Mandal Shiksha Samiti, Jabalpur
23.	Sadbhavana Shiksha Samiti, Balaghat
24.	Nehru Yuva Kendra, Bhopal
25.	Nehru Yuva Kendra, Rajgarh
26.	Naveen Chetan Sewa Samiti, Mandla
27.	Ujjawal Mahila Mandal, Jabalpur
28.	Shubhanjali Shiksha Kendra, Jabalpur

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29.	Pramod Adiwasi Vikas Parishad, Jabalpur
30.	Prakalp Yuva Mandal, Bhind
31.	Nehru Yuva Kendra, Bhopal
32.	Nehru Yuva Kendra, Dewas
33.	Gayatri Shakti Shiksha Kalyan Samiti, Jabalpur
34.	Amit Shiksha Prasar Samiti, Jabalpur
35.	Mangla Shiksha Vikas Samiti, Raisen
36.	Aryika Gyanmati Mata Mahila Evam Bal Kalyan Samiti, Bhind
37.	Grameen Vikas Shiksha Samiti, Rajgarh
38.	Samanta Shiksha Samiti, Mandla
39.	Gulfisha Mahila Jan Kalyan Samiti, Bhopal
40.	Gayatri Vidya Mandir, Tikamgarh
	Maharashtra
1.	Sushila Bahudeshiya Shikshan Sansthan, Nagpur
2.	Centre for Tribal & Rural Development, Aurangabad
	Manipur
1.	Youth & Women Volunteer Organisation, Imphal
	Orissa
1.	Regional Development Centre, Puri
	Rajasthan
1.	Brij Kalyan Sansthan, Bharatpur
2.	Shri Krishna Vikas Sansthan, Alwar.
3.	Shri Jan Jeevan Kalyan Sansthan, Bharatpur
	Sikkim
1.	Nehru Yuva Kendra, Namchi
	Tamil Nadu
1.	Nehru Yuva Kendra, Shivganga
2.	Nehru Yuva Kendra, Thiruvannamalai
3.	Nehru Yuva Kendra, Vellore

1	2
4.	Kendra for Integrated Rural & Urban Peoples Action, Dindigul
	Uttar Pradesh
1.	Network for Integrated Development, Thakuraganj, Lucknow
2.	Dewanpur Gramodyog, Mau
3.	Gram Vikas Samiti, Bulandshar
4.	Bhartya Jan Kalyan Gramodyog Sansthan, Kanpur
5.	Shri Hublal Jan Sansthan, Allahabad
6.	Adarsh Jan Kalyan Sewa Samiti, Basti
7.	Devta Khadi Gramodyog Seva Sansthan, G.B. Nagar
8.	Swami Vivekanand Vidyapeeth Shiksha Samiti, Meerut
9.	Purwanchal Audyogik Sewa Sansthan, Maharajganj
10.	Budha Jan kalyan Sewa Samiti, Ballia
11.	Gramya Vikas Sewa Samiti, Gonda
12.	Jan Kalyan Samiti, Gonda
13.	Vikas Prashikshan Kendra, Gorakhpur
14.	Lakshmi Gramodyog Samiti, Raibareilly
15.	Grameen Vikas Sewa Ashram, Allahabad
16.	Grameen Vikas Sansthan, Barabanki
17.	Chender Shekhar Azad Shiksha Samiti, Aligarh
18.	Gayatri Gram Seva Samiti, Sultanpur
19.	Shri Purushotam Pd. Dubey, Mirzapur
20.	Shiksha Mahila Samiti, Basti
21.	Gange Mau Gram Vikas Samiti, Sultanpur
22.	Aragami Seva Sansthan, Lucknow
23.	Adarsh Vikas Sansthan, Barabanki
24.	Samie Welfare Institute, Allahabad

1	2
25.	Safi Udyog Vikas Seva Sansthan, G.B. Nagar
26.	Pragatisheel Udyog Samiti, Lucknow
27.	Dr. Ambedkar Swasthya Vikas Sewa Samiti, Lucknow
28.	Bhartiya Shiksha Prasara Samiti, Aligarh
29.	Ganga Katri Gramodyog Sewa Sansthan, Unnao
30.	Saryu Gramodyog Sewa Samiti, Sultanpur
31.	Gramin Krishak Vikas Samiti, Sultanpur
32.	Adarsh Jan Kalyan Sewa Samiti, Basti
33.	Gramya Vikas Sansthan, Maharajganj
34.	Bhartiya Shiksha Sudhar Samiti, Agra
35.	Navodit Lok Kalyan Sewa Sansthan, Pratapgarh
36.	Akhil Bhartiya Jan Sewa Sansthan, Aligarh
37.	Ajit Singh Uchchardhyamik Vidyalaya Samiti, Sant Ravidas Nagar
38.	Gram Vikas Samiti, Bahraich
39.	Women's Career Institute, Etah
40.	Krishi Evam Gramodyog Vikas Sansthan, Allahabad
41.	Dalit Gramodyog Samiti, Aliganj
42.	Rashtriya Jan Sahyog Kalyan Sansthan, Allahabad
43.	Gramin Mahila Evam Bai Vikas Sansthan, Sultanpur
44.	Adarsh Gramodyog Sewa Samiti, Barabanki
45.	Kisan Majdoor Avam Mahila Utthan Samiti, Gonda
46.	Adarsh Janta Shiksha Sansthan, Farukhabad
47.	Jai Karam Bind Gram Vikas Sewa Sansthan, Allahabad
48.	Kalyanam, Hardoi
49.	Vikasdeep Sansthan, Muzaffarnagar
50.	Lok Niyog Ashram, Aligarh

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51.	Yog Sadhana Avam Yuva Vikas Sansthan, Ghazipur
52.	Surya Gramodyog Vikas Samiti, Faizabad
53.	Tharu Janjati Mahila Vikas Samiti, Balrampur
54.	Jan Sewa Samiti, Pratapgarh
55.	Agra Rural Development Association, Agra
	West Bengal
1.	Kalyachak Netaji Subhash Sangha, Midnapore

List of NGOs Given Grants during the year 2002-03

Sl.No.	Name of the Organization
1	2

I. PROMOTION OF NATIONAL INTEGRATION

Andhra Pradesh

1. Society for Human Awareness & Rural Development, Dist-Krishna.
2. Sri Sai Social Organisation, Dist-Guntur.
3. Rural Development Society, Dist-Cuddapah.
4. Old Students Association, Hyderabad.
5. Jagruthi, Dist-Khammam.

Bihar

1. Sarv Priya Khadi Gramodyog Samiti, Dist-Khagaria.
2. Shantidoot, Udantpuri, Dist-Nalanda.
3. Manav Seva Ashram, Dist-Aurangabad.
4. Yuva Kalyan Parishad, Dist-Siwan.
5. Mahila Vikas Evam Jan Jagriti Manch, Dist-Gopalganj
6. Anjuman Faroz-E-Millat, Dist-East Champaran.
7. Khandagdhari Gramin Vikas Sansthan, Dist-Jehanabad

1	2
8.	Swami Vivekananda Anath Suraksha Ashram, Dist-Nalanda.
	Chhattisgarh
1.	Youth Forum for Social Action, Dist-Surguja.
	Delhi
1.	Bharat Kalyan Pratishthan, Delhi.
2.	Shri Santoshi Mahila Avam Bal Kalyan Samiti, Delhi
3.	All India Konark Educational & Welfare Society, New Delhi.
4.	Secretary, Mahila Bal Uthan Avam Kala Manch, Delhi.
5.	Sri Aurobindo Education Society, New Delhi
6.	All India Dalit Development Research Institute, Delhi.
7.	Gramothan Kalyan Parishad, Delhi.
8.	Jawaharlal Nehru National Youth Centre, Delhi.
9.	Hindustan Scouts & Guides Association, Delhi.
10.	Sarv Dharam Avam Jan Paropkari Sansthan, Delhi
11.	Mahilayen Pragati Ki Ore, Delhi.
12.	Vasundhara, Delhi.
13.	All India Women's Welfare Association, Delhi.
14.	Green Age, Delhi.
	Haryana
1.	Rai Sahib Pt. Basant Lal Education Society, Dist- Jhajjar.
2.	Harijan Sevak Sangh, Dist-Panipat.
3.	Friends Gram Udyog Samiti, Dist-Ambala.
4.	National Education & Welfare Society, Dist- Panipat.
5.	Vikas Sewa Samiti, Dist-Gurgaon.
6.	Adarsh Saraswati Shiksha Samiti, Dist-Sonepat.

1	2
7.	Bharti Gramin Vikas Samiti, Dist-Kurukshetra.
8.	Pardhan, Balaji Gramodyog Mandal, Dist-Panipat.
	Jammu & Kashmir
1.	Lakhri Yuva Sangathan Society, J&K.
2.	Modern Cultural Club, Rajouri.
	Karnataka
1.	Dharmathama Educational & Rural Development Society, Bangalore.
2.	Jeevan Vikas Society for Rural Development, Chitradurga.
	Madhya Pradesh
1.	Maa Rewa Mahila Mandal, Dist-Hoshangabad.
2.	Parshu Ram Samaj Kalyan Shiksha Samiti, Dist- Gwalior.
3.	Mahila Utkarsh Sansthan, Dist-Mandsaur.
4.	Vivekananda Shiksha Avam Seva Samiti, Bhopal.
5.	Shri Shanti Shishu Mandir Samiti, Dist-Morena.
	Maharashtra
1.	Centre for Tribal & Rural Development, Dist- Aurangabad.
2.	Mahya Bharat Education Society, Dist-Bhandara.
3.	Shree Natraj Shaikshanik Sanskritik Wa Karida Sansthan, Dist-Amravati.
	Orissa
1.	Sri Ramakrishna Seva Ashrama, Dist-Khurda.
2.	National Mahila Institute, Dist-Dhenkanal.
3.	Mahila Vikas Samiti, Dist-Cuttack.
4.	Utkal Yuva Sanskrutik Sangh, Cuttack.
5.	R.K. Mission Ashrama, Dist-Kalahandi.
	Rajasthan
1.	Rajasthan Navchetna Samiti, Dist-Nagour.
2.	Utkarsh Sansthan, Dist-Alwar.

1	2
	Uttar Pradesh
1.	Bal Kalyan Sangathan, Dist-Aligarh.
2.	Purvanchal Social Development Society, Dist-Ghazipur.
3.	Swargiya Sivadhar Jan Kalyan Samiti, Dist-Shahajahanpur.
4.	Shiva Audyogik Vikas Seva Sansthan, Dist-Gorakhpur.
5.	P.I. Grmodyog Society, Dist-Sultanpur.
6.	Bairagi Shiksha Sansthan, Dist-Varanasi
7.	Sarvodaya Gram Vikash Sansthan, Dist-Aligarh
8.	Mantri Gramin Mahila Seva Sansthan, Dist-Allahabad.
9.	Jan Kalyan Seva Samiti, Dist-Pilibhit.
10.	R.K. Mission, Dist-Allahabad.
11.	Mahamantri, Samaj Kalyan Avam Bal Vikas Parishad, Dist-Maharajganj.
12.	Nehru Yuva Club, Bijnor.
13.	Viraj Gramodyog Vikas Samiti, Dist-Aligarh
14.	Akhil Bhartiya Samajothan Vikas Sewa Samiti, Allahabad.
15.	Radha Shiksha Prasara Samiti, U.P.
16.	Shri Kaila Devi Shikshan Samiti, Dist-Firozabad.
17.	Rajeev Yuva Vikas Sansthan, Varanasi.
	West Bengal
1.	Ambagan Karmi Sangh, Dist-Howrah.
2.	Kadlagora Kherowal Gounta, Dist-Purulia.
3.	R.K. Mission, Vidyamandira, Dist-Howrah.
4.	Baruipur Bharat Shaili Janakalyan Samiti, South 24 Parganas.
	Assam
1.	Gram Vikas Parishad, Nagaon.

1	2
	Tripura
1.	Village Development Team, Tripura
II.	PROMOTION OF ADVENTURE
	Chandigarh
1.	Natinal Adventure Club, Chandigarh
	Delhi
1.	Delhi Adventure Sports Associations, New Delhi
2.	Ramjas Sports & Mountaineering Institute, New Delhi
3.	Sri Aurobindo Education Society, New Delhi
	J & K
1.	Modern Cultural Club, Rajouri
	West Bengal
1.	Indian Red Cross Society, Murshidabad
III.	FINANCIAL ASSISTANCE FOR PROMOTION OF YOUTH ACTIVITIES AND TRAINING
	Andhra Pradesh
1.	Shivaji Yuvajana Sangham Rural Development Society, Plot No. 80, Model Colony, Hindupur
2.	KSR Memorial Charitable Trust for Rural Development, Bazar Street, Naidupet, Nellore
3.	Association of Mercy Civilian Organisation (AMCO), Gantivir Street, Vijayawada
4.	Sri Sai Pawan Educational and Health Welfare Society, Balaji Swarnpuri Colony, Motinagar, Barabanda, Hyderabad
5.	Nandivardhana Bhembhai Mahila Mandali, Madhavarayanapet, East Godavari
6.	Nehru Yuva Kendra, Cantonment, Near Collectorate, Vizianagaram
7.	Vermani Rural Development Society, D. No. 2-16, Gundugolanu, Bhimaole Mandal, West Godavari
8.	Prayer for Health Ashrama, Chikkadapally, Hyderabad

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9.	A. Rama Krishna Old Students Association, Annapu Enclave, Anand Nagar, Khairathabad, Hyderabad
10.	Siddhartha Institute for Educational Needs Srinivasanagar, Cluru, West Godavari
11.	Rural Tribal Development Society, Adeni Road, Opp. R.C.M. Church Pattikonda, Kumool
12.	Sri Rama Yuvajana Sangham, Perdalya Nidadavolu Mandal, West Goadavari
13.	Sneha Youth Association, New Indira Nagar, Chandrayan Gutta, Hyderabad
14.	Visions Voluntary Organisation, Dollar Chamber, Apartments, A-C, Guards, Lakadikapool, Hyderabad
15.	Arundathi Yuvajana Seva Sangam, Wood House Sagam, Nellore
16.	Spandana Rural Development Society, Kumool Road, Done, Kumool
17.	Mass action for Social Service, Anicut Road, Santhapet, Nellore
18.	Seva Bharthi Behind, Z.P.P. High School, Tiruchanoor, Chittoor
19.	International Education Society, Velpur Road, Tanuku, West Godavari
20.	Chandrakala Mahila Mandali, Bhaskar Nagar, Kumool
21.	Chaitanya Women Welfare Association, Nasa Street, Peapully, Kumool
22.	Rajeshwari Arts Academy, Rajeev Gandhi Road, Chittoor
23.	Pragathi Mahila Mandari, Chittepalli, Nellore
24.	Krusha Voluntary Organization, Hyderabad
25.	Kalpitharuvu Harijana Nirudyoga Yuvajana Samakya, Near Church, West Godavari
26.	Sri Dhara Laxmi Mahila Mandali, Hyderabad
27.	National Environmental & Educational Development, Vizianagaram

1	2
28.	Vishanui Educational Society, Raishana
29.	Venugopala Education Society, Rajahmundry
30.	Health Care and Social Welfare Society, Nellore
	Assam
1.	NERIM (North Eastern Regional Institute of Management) Education Society, Nabin Nagar, Guwahati
2.	Inyam Depti Sangha, Darang
3.	North East Council for Educational Promotion, Padearatna
4.	Karaimbari Youth Club, Goalpara
5.	Sarbangin Unayan Samiti, Nalbari
6.	SAI Aastha, Gowahati
7.	Centre for Youth & Rural Development, Kohrajhar
8.	Andialika Gram Unnayan Parishad, Barpeta
9.	Bonjar Sports Club Cum Library, Kokarjhar
10.	Dr. Ambedkar Mission, Kamrup
11.	Bather Club & Library, Bongai Gaon
12.	Dahara Bagbori Navajyoti Sangha, Kamrup
13.	Well wisher, Gopalpur
14.	Posy Club, Momoi Gaon
15.	Nolouga Uzpanpara Mahila Samiti, Goalpara
16.	Nilanchal Unayan Sanskriti Parishad, Nagaon
17.	Rural Women Upliftment Association, Guwahati
18.	East Development Organisation, Barpeta
19.	Assam Socio Economic Health Association, Barpeta
20.	Matri Bhumi Baldamini, Goalpara
21.	Kalalarder Gaon Unnayan Samiti, Nalbari
22.	Assam Gandhi Samark Nidhi, Kamrup
23.	National Institute of Computer, Naogaon

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24.	Assam Association of the Deak Gopinath, Guwahati
25.	Institute Community Development Network, Barpeta Bihar
1.	Amradeep Samaj Kalyan Sansthan, Vill.-Inayatnagar, P.O.—Gorole, Distt.-Vaishali
2.	Brightway Commercial Institute, Kamla Press Campus, Aander Dhala Road, Siwan
3.	Dadhichi Sewa Sanstha, At/P.O.—Basuara, Via-Aayaghat, Distt. Darbhanga
4.	Nari Kalyan Sansthan, At/P.O.—Jhanjharpur, Distt.-Madhubani
5.	Gram Vikas Sangh, Vill.-Ashinpur, P.O.-Dhurlakh, Distt.-Samastipur
6.	Firhut Lok Sewa Sansthan, Bapu Chowk, Near Naka No. 1, P.O.-Lalgabh, Distt.-Darbhanga
7.	Yuva Kalyan Parishad, Ghurghat, P.O.-Chainpur, Distt.-Siwan
8.	Vikas Vihar, 1st Floor of Chapra, X-Ray Clinic, Gopeshwar Nagar, Chapra, Saran
9.	Rajendra Sewa Sansthan, Sarchachiya Niwasi, Balughat, Muzaffarpur
10.	Shantidoot, Gadhpur, Udantipuri, Bihar Sharif, Nalanda
11.	Paryavaran Vikas Sansthan, Vill.-Baika, P.O.—Baghauni, Madhubani
12.	Chandrashilp Kala Vidya Kendra, At-Agrail, P.O.—Champaran, Vaishali
13.	Darbhanga Zila Vikas Parishad, At & P.O.—Narauch, Darbhanga
14.	Jivan Kalyan Samiti, near Sanjay Cinema Brahampura, Muzaffarpur
15.	Mahila Ashraya Vikas Sansthan, Circular Road, Stasang, Deoghar
16.	Bihar Vav Jeevan Jyoti Pratisthan, Lakhisorai Road, Jammui

1	2
17.	Jan Jagaran Samiti, Bhatubigha, Circular Road, Deoghar
18.	Mithila Sewa Samiti, Vill-Nartali, Madhubani
19.	Shubha Social Welfare Society, Kankarbagh Colony, Patna
20.	Manav Chetna Sansthan, Vill. & P.O.—Deoghar, Via-Andrathadi, Madhubani
21.	Antodaya Chetna Kendra, Bhaurwarm, Distt.-Begusarai
22.	Ankur Gramin Mahila & Samaj Kalyan Samiti, Vill.-Bambhai, Block-Karpi, Distt.-Jehanabad
23.	Gramin Samagra Vikas Parishad, Gram/P.O.-Shibipatti, Block-Rajnagar, Distt.-Madhubani
24.	Mithilanchal Samagra Vikas Sanstha, Magolpura (Nortia Total) Darbhanga
25.	Naggarjuna Boddhist Welfare Society, Near Electricity Board, Lalbagh, Darbhanga
26.	Territorial Upliftment of Labours & Lowers Institute, Ram Pratap Bhawan, Near China Kothi, South Mandir, Patna
27.	Shiv Laxmi Grameen Sewa Ashram Shiv Laxmi Gramau Sewa Ashram, At-Patubelwa, P.O.—Mehsi, East Champaran
28.	Rameshwar Sewa Sansthan, Kanhauli, P.O.—Ramna, Muzaffarpur
29.	Daroga Prasad Ray Mahila Prashikshan Avam Audyogik Kendra, Vill.—Navada, P.O.—Suthiar, Saran
30.	Jai Mangla Vikas Kendra, Ramna, Muzaffarpur
31.	Adarsh Mahila Shilp Kala Kendra, Amirganju, Samastipur
32.	Manav Sewa Ashram, Sanbarsa Chawk, Hari Anand Bhawan, Samastipur
33.	Bhojpur Smagra Vikas Sansthan, Ara Bojpur
34.	Raj Lakshmi Rastra Seva Sansthan, Madhubani
35.	Swami Dayanand Arya Samiti, Bhaipur

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36.	Samaj Sewa Sansthan, Darbhanga
37.	Laxmi Kala Avam Arthik Vikas Sansthan, Patna
38.	Sarvjan Kalyan Samiti, Madhubani
39.	Collective Rural Operation for the Poor, At & P.O.—Koil
40.	Lokayatan India, Darbhanga
41.	Bhagwan Buddha Vikas Sewa Samiti, Patna
42.	Yshoda Gram Sheri Kalyan Sansthan, Darbhanga
43.	Mahila Chetna Samaj, Araria
44.	Sidartha Gyan Kendra, Samastipur
45.	Muskan, Jahanabad
46.	Amod Prababhi Seva Sansthan, Vaishali
47.	Dalit Gram, Lakhisarai
	Chhattisgarh
1.	Akshara Gramothan Samiti, Satipara, Near Primary School, Ambikapur, Surguja
2.	Ambikapur Vikas Samiti, Old Bhatli Road, Kedarpur, Ambikapur, Distt.-Surguja
	Delhi
1.	Bihar Vav Yuvak Parishad, Rohini
2.	All India Saraswati Education Welfare Society, Budh Vihar
3.	Community Welfare Organisation, Gokulpuri
4.	Slum Dehat Manav Uthan Samiti, Palam
5.	Sri Aurobindo Education Society, Sri Arobindo Marg
6.	Urivi Vikram Charitable Trust, Vishal Enclave
7.	All India Social Human Development Association, Near Post Office, Delhi
8.	Pracehta Shiksha Samiti, Shakurpur, Delhi
9.	Sarva Dharam Avom Jan Propkari Sansthan, Paschim Puri
10.	I.D. Research Centre, Paschim Vihar

1	2
11.	Shri Santoshi Mahila Avom Bal Kalyan Samiti, Mayur Vihar
12.	Smt. Subhash Rani Gramothan Kalyan Parishad, Jahangirpuri
13.	Nari Utthan Samiti, Maujpur
14.	All India Matrcy Society, Rohini
15.	Maa Ratni, Gokulpuri
16.	Gramin Vikas Avom Nav Nirman Samiti, Rohini
17.	Computer Education Development Organisation, Chander Nagar
18.	Indian Human Welfare Society, Shahdra
19.	Mahila Bal Utthan Avom Kala Manch, Dr. Ambedkar Nagar
20.	New Opportunity for Women, Siddharatha Enclave
	Gujarat
1.	Sagar Khadi Gramodyog Sangha, Ahmedabad
2.	Shri Navchetan Kalvani Mandal, Ahmedabad
3.	Vivekanand Gram Vikas Pratishthan, Ahmedabad
4.	Swamy Vivekanand Kelvani Mandal, Ahmedabad
5.	Late Patel Shivbhai Dwarkadas Education Trust, Gandhinagar
	Haryana
1.	Laxmi Gram Udyog Mandal, Kaithal
2.	Rashtriya Vikas Yuvati Mandal, Karnal
3.	Yuva Netertva Jyoti, Sonapat
4.	All India Mahila Sewa Samiti, Rohtak
5.	Adarsh Saraswati Shiksha Samiti, Gurgaon
6.	Balraja Khadi Gram Udyog Samiti, Gurgaon
7.	The Youth Development Association for Environment, Rewari
8.	Manav Avom Jan Kalyan Educational Society, Jhajjar

1	2
9.	Society for All Round Human Development, Rewari
10.	Gramin Yuva Vikas Mandal, Kaithal
11.	Sheri Shamsheer Rana Amar Jyoti Foundation, Jind
12.	Rashtriya Yuva Sansthan, Karnal
13.	Arya Kanya Gurukul, Faridabad
14.	Hans Khadi Gram Udyog, Karnal
15.	Shanti Yuva Mandal, Karnal
16.	Gram Vikas Yuva Mandal, Karnal
17.	Shivam Gram Udyog Mandal, Karnal
18.	Natraj Theatrical Group, Sonapat
19.	Hari Om Gramodyog Mandal, Hissar
20.	Centre for Education & Social Welfare, Rohtak
	Himachal Pradesh
1.	Bal Bharti Public School, Kangra
	J. & K
1.	Woulare Welfare Education Society, Jammu
2.	Motehr Women Welfare Organisation, Srinagar
3.	Human Chain Welfare Society, Anantnag
	Jharkhand
1.	Gramin Samaj Kalyan Vikas Manch, Palamu
	Karnataka
1.	Dharmashri Yuvathi Mandali, Hassan
2.	Shri Renukandevi Women & Child Development Foundation, Davangers
3.	Action for Environment Association, Mysore
4.	Society for Training and action in Rural Development, Chitrdurga
5.	Divya Jyoti Vidya Kendra, Bangalore
6.	Dr. B.R. Ambedkar Educational Society, Kolar

1	2
7.	Harihara Graminabhiwrudhi Sangha, Kolar
8.	Bhartiya Vikas Trust, Udupi
9.	Pragati Rural Development Society, Chickballapur
10.	Grama Vikas Sewa Samiti, Bellari
11.	Navachaitanya Urban & Rural Development Society, Kolar
12.	Kishan Welfare Society, Devangere
13.	Janjagruthi Yuvaka Sangha, near Natrajh Lodge Bubl
14.	Gowan Education Trust, Bidar
15.	All India Muslim Educational Society, Bidar
16.	Citizen Educational Society, Kolar
	Madhya Pradesh
1.	Sewa Bharti, Bhopal
2.	Asha Society for Development & Promotion, Jabalpur
3.	Amar Asha Shiksha Kalyan Samiti, Mandla
4.	Ekta Educational Society, Hoshangabad
5.	Rural Development Society, Gwalior
6.	Yuva Bharat Bhartiya Samajik March, Damoh
7.	Sewa Bharti, Bhopal
8.	Ams Shiksha Kalyan Samiti, Jabalpur
9.	K. Shrikatn Nehru Yuva Mandal, Damoh
10.	Abhiprerana, Bhopal
11.	Nehru Yuva Kendra, Bhopal
12.	Safal Sadhua Shiksha Samiti, Jabalpur
13.	Paramount Shiksha Kalyan Samiti, Rajgarh
14.	Sewa Bharti (Madhya Bharat Matrichhaya (Shishu Kalyan Centre), Bhopal
15.	Sri Sainath Educational Society, Guna
16.	Renu Shiksha Samiti, Sehore

1	2
17.	Snehil Shiksha Kalyan Samiti, Katni
18.	Safni Shiksha Samiti, Seoni
19.	Shiksha Darshan Kalyan Samiti, Mandla
20.	Navsangam Shiksha Samiti, Narsinghpur
21.	Gopal Mahila Mandal, Rajgarh
23.	Suvichar Shiksha Samiti, Katni
24.	Rani Mahila Evam Bai Kalyan Samiti, Raisen
25.	Parwati Mahila Kalyan Shiksha Samiti, Jabalpur
26.	Shiksha Vikas Kalyan Samiti, Mandla
27.	Suman Mahila Kalyan Shiksha Samiti, Balaghat
28.	Shradha Mahila Mandal, Raisen
29.	Sahyog Shiksha Samiti, Katni
30.	Mansi Shiksha Samiti, Rajgarh
31.	Raaj Jyoti Mahila Kalyan Shiksha Samiti, Mandla
32.	Gajendra Shiksha Prasar Samiti, Bhind
33.	Madhurima Mahila Kalyan Shiksha Samiti, Mandla
34.	New Vikas Shiksha Samiti, Jabalpur
35.	Laxmi Uyen Ketesh Jan Kalyan Samiti, Sagar
36.	Dr. Ambedkar Vikas Sansthan, Sagar
37.	Vichaar Shiksha Samiti, Mandla
38.	NYK, Dhar
39.	Sheetalchaya Shiksha Prasar Samiti, Balaghat
40.	Satkar Shiksha Samiti, Mandla
41.	Samaj Vikas Shiksha Samiti, Balaghat
42.	Powan Roop Lok Kalyan Evam Jagran Samiti, Morena
43.	Gyanvordhan Gram Samaj Utthan Shiksha Samiti, Narsinghpur
44.	Milan Sathya Shiksha Kalyan Samiti, Seoni
	Maharashtra
1.	Ahilya Bahuuddeshiya Shikshan Prasarak Mandal, Latur

1	2
2.	Jogai Mata Sanskritik Samajik Shakshanik Mandal, Dhule
	Manipur
1.	Eastern Star Association, Imphal East
2.	National Association of Fisherman, Imphal
3.	Upliftment of Human Research & Vocational Training Institute, Wangjing
	Mizoram
1.	New Millenium Computer Centre, Aizawl
	Nagaland
1.	Association for Remedial Teaching in School, Phabe
2.	Youth Ministry, Phak
	Orissa
1.	Jenamani Youth Club, Cuttack
2.	Vasudha Institute for Development Work Training & Rehabilitation, Bhubaneswar
3.	Samanwita Gramaya Unnayan Samiti, Kardhamat
4.	Bharat Jyoti, Cuttack
	Punjab
1.	Social Work & Rural Development Centre, Ropar
2.	Centre for Training & Employment of Punjab Youth, Chandigarh
	Rajasthan
1.	Nehru Yuva Kendra, Bharatpur
2.	Anjuman Sansthan, Jaipur
3.	Nehru Yuva Kendra, Jhunjhunu
4.	Navchetana Samiti, Nagaur
5.	Adivasi Sanskritik Sewa Sansthan, Jaipur
	Dadra & Nagar Haveli
1.	Centre for Tribal and Rural Development, Silvassa
	Sikkim
1.	Gharelu Swag Club, South Sikkim

1	2
2.	Bajadung Jan Jabatee Samaj, West Sikkim
3.	Nehru Yuva Kendra, Gyalshind, (West Sikkim)
4.	Nehru Yuva Kendra, Ganglob, East Sikkim
5.	Sangam Club, Namchi
	Tripura
1.	Village Development Team, Tripura West
	Tamil Nadu
1.	Organization of Rural Development Economic Education & Community Society, Sivaganga
2.	Kalaimangal Kalvi Sangam, Tirunelveli
3.	Rehabilitation Awareness Guidance and Action, Madurai
4.	Development Education of Rural Mass, Pudukkottai
	Uttaranchal
1.	Parvtiya Jan Kalyan Avom Shiksha Sansthan, Pithoragarh
2.	Uttarakhand Grameen Vikas Samiti, Chamoli
3.	Uttaranchal Yuva Kalyan Samiti, Nainital
	Uttar Pradesh
1.	Mahila Gramodyog Sewa Samiti, Mau
2.	Gramin Sarvdaliya Manav Utthan Samiti, Bijnaur
3.	Gram Vikas Samiti, Barabanki
4.	Uttar Pradesh Gramin Mahila Avom Bal Kalyan Society, Barabanki
5.	Gramin Mahila Udyozik Prashikshan Kendra, Barabanki
6.	Fairdeal Gramodyog Sewa Samiti, Barabanki
7.	Akhil Bhartiya Adiwasi Samaj Uthhan Parishad, Pratapgarh
8.	Shri Ambikeswar Seva Sansthan, Gonda
9.	Vivekanand Gramothan Sansthan, Raibareilly
10.	Shri Baba Bhimrao Ambedkar Mahila Utthan Salai Kadhai Prashikshan Sansthan, Barabanki

1	2
11.	Amethi Mahila Evam Bal Kalyan Samiti, Sultanpur
12.	Shivam Yuva Vikas Samiti, Budaun
13.	Manav Vikas Sansthan, Lucknow
14.	Khadi Sewa Ashram, Gazipur
15.	Social Work & Research Institute, Sitapur
16.	Gramin Audyogik Sansthan, Gorakhpur
17.	Shri Sardar Seva Sansthan, Etah
18.	Adarsh Shiksha Prasara Samiti, Aligarh
19.	Kavita Sewa Samiti, Bulandshahar
20.	Shri Sanjay Gandhi Bal Vikas Kendra, Gonda
21.	Rajwanti Devi Mahila Sewa Sansthan, Ghazipur
22.	Saurabh Seva Sansthan, Lucknow
23.	Manav Vikas Evam Seva Samiti, Lucknow
24.	National Gram Udyog Seva Samiti, Bulandshahar
25.	Seema Seva Sansthan, Lucknow
26.	Human Neen, Barabanki
27.	Purwanchal Udyogik Sewa Sansthan, Maharajganj
28.	Samajothan and Bal Vikas Sansthan, Allahabad
29.	Poorwanchal Vikas Sansthan, Sidharth Nagar
30.	Raju Gramodyog Seva Samiti, Gonda
31.	Grameen Samaj Kalyan Samiti, Unnao
32.	Gramin Samaj Kalyan Samiti, Saharanpur
33.	SMIRTI, Lucknow
34.	Autrauma Gramin Vikas Samiti, Sultanpur
35.	Prayas, Barabanki
36.	Rahul Khadi Gramodyog Samiti, Firozabad
37.	Gaurav Education & Welfare Society, J.P. Nagar
38.	Champa Devi Nari Vikas Sansthan, Gorakhpur
39.	Mahila Chiken Evam Katai Silai Prashikshan Samiti, Lucknow
40.	Jan Kalyan Sansthan, Maharajganj

1	2
41.	Raju Gramodyog Sewa Samiti, Barampur
42.	Pal Ekta Alp Sankhyak Sewa Samiti, Siddharth Nagar
43.	Shivam Sewa Sansthan, Maharajganj
44.	Buddha Jan Kalyan Sewa Samiti, Balia
45.	Akanksha Women's and Child Development, Ghaziabad
46.	Basoya Gramodyog Sewa Sansthan, G.B. Nagar
47.	Yuva Kalyan Samiti, Lucknow
48.	Mangla, Lucknow
49.	Sandeep Gramodyog Samiti, Mainpuri
50.	Gorakh Nath Sorvoday Ashram, Ballia
51.	Sheetal Ganj Gramodyog Sewa Samiti, Gonda
52.	Sheri Mahinder Singh Samaj Kalyan Shiksha Samiti, Etah
53.	Shaleen Electronics Training Institute, Etah
54.	Lal Ji Gramodhyog Seva Samiti, Bulandshahar
55.	Samagra Mahila Vikas Samiti, Gazipur
56.	Social Action for Youth Awareness, Saharanpur
57.	JP Sewa Samiti, Kannauj
58.	Samta Seva Samiti, Deoria
59.	Manav Unnayan Samiti, Bijnor
60.	AK Model Public School, Bijnor
61.	Adarsh Yuva Samiti, Mathura
62.	Bhortiya Jan Kalyan Gramodyog Sansthan, Kanpur
63.	Jyoti Sewa Sansthan, Gorakhpur
64.	Trai Audogik Vikash Sansthan, Maharajganj
65.	Adarsh Jan Kalyan Samiti, Gorakhpur
66.	Sun Vision, Lucknow
67.	Adarsh Jan Kalyan Sewa Samiti, Basti
68.	Baba Gorakhnath Jan Kalyan Sewa Samiti

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69.	Bal Kalyan Kendra, Deoria
70.	Prema Vision, Lucknow
71.	Amit Gram Vikas Sewa Sansthan, Jalaun
72.	National Youth Talent Society, Deoria
73.	Keshav Gramodyog Vikas Samiti, Ghaziabad
74.	Shiksha Mahila Samiti, Basti
75.	Sri Nageswar Jan Kalyan Samiti, Allahabad
76.	Prabhat Kumar Vikas Samiti, Gazipur
77.	Parhlad Shikshan Samiti, Ghazipur
78.	All India Welfare Society, Unnao
79.	Sahayog Sansthan, Deoria
80.	Jan Kalyan Vikas Sewa Samiti, Srawasti
81.	Kamla Sewa Samiti, Ghaziabad
82.	Daraganj Gramodyog Vikas Sansthan, Allahabad
83.	Bhoot Purva Sainik Sansthan, Jyotiba Pholai
84.	Bhartiya Mahila Avom Bal Vikas Sansthan, Mainpuri
85.	Dr. B.R. Ambedkar Vikas Samiti, Hamirpur
86.	Awadh Memorial Society, Barabanki
87.	Madarsa Anwarul Uloom Talimi Society, Lucknow
88.	Upkar Dixa Sansthan, Firozabad
89.	Gramin Vikas Samiti Kushinagar
90.	Bhartiya Buddhijius Seva Samiti, Lucknow
91.	Satyam Yuva Vikas Samiti, Unnao
92.	Adarsh Vikas Sansthan, Barabanki
93.	Rastriya Vikas Sewa Samiti, Sultanpur
94.	Sri Bhulai Baba Gram Vikas Pustakalaya, Gonda
95.	Yuva Mahila Vikas Kendra, Azamgarh
96.	National Social Welfare Academy, Barabanki
97.	Gramodyogik Siksha Prasar Samiti, Gonda
98.	Gungemau Gram Vikas Samiti, Sultanpur

1	2
99.	Youth Carrier Institute, Lakhimpur Kheeri
100.	Keshav Gramodyog Seva Sansthan, Barabanki
101.	Samaj Sudhar Avam Aman Samiti, Meerut
102.	Lok Kalyan Sewa Sansthan, Deoria
103.	S.K.D. Shiksha Samiti, Aligarh
104.	Jan Kalyan Samiti, Gonda
105.	Sheri Shiksha Prasara Samiti, Badaun
106.	Purwanchal Gramin Seva Sansthan, Gorakhpur
107.	Manav Vikas Parishad, Lucknow
108.	Samaj Kalyan Sansthan, Sant Kabir Nagar
109.	Astha Sewa Sansthan, Lucknow
110.	Chandra Shekhar Sewa Sansthan, Sultanpur
111.	Meenakshi Nari Sewa Sansthan, Firozabad
112.	Sri Sukhdev Singh Samaj Kalyan Sewa Samiti, Aligarh
113.	Pragatisheel Manav Kalyan, Kanpur
114.	Budh Jan Kalyan Sewa Samiti, Ballia
115.	Shashi Khadi Gramodyog Ashram, Lucknow
116.	Yogendra Gram Vikas Samiti, Bulandshahar
117.	Awadh Seva Sansthan, Lucknow
118.	Navven Prashikshan Sansthan, Barabanki
119.	Maa Ganga Charitable Society, Kanpur
120.	Centre for Educational Technological Research & Extension, Kanpur
121.	Sarvodaya Gram Vikas Samiti, Jaunpur
122.	Gram Seva Sadan, J.P. Nagar
123.	Kalawati Mahila Vikas Jan Kalyan Samiti, J.P. Nagar
124.	Gram Vikas Samiti, Mau
125.	Sahyog Vikas Sansthan, Kushinagar
	West Bengal
1.	ETR for the Disabled, Kolkata

1	2
2.	R.K. Mission Ashram, South 24 Parganas
3.	Child & Social Welfare Society, Paschim Medinipur
4.	Kanpur Seba Sangha, Howrah
5.	Ichapur Brahmonpara Silpa Niketan, North 24 Parganas
6.	All Backward Class Relief & Development Mission, Kolkata
7.	Kamina Social Welfare Society, Howrah
8.	R.K. Mission Ashram, Narendrapur
9.	Kalitala Sishu and Mahila Kalyan Kendra, North 24 Parganas

List of NGOs given Grants during the year 2003-04

Sl.No.	Name of the Organisation
1	2
I.	PROMOTION OF NATIONAL INTEGRATION
	Andhra Pradesh
1.	Subhodaya Yuvajana Sangam, VIII.—Banjore Nagar Colony, Plot No. 34, Kumool
2.	Chandra Kala Mahila Mandali, No. 12, Bhasker Nagar, Kumool-518002
3.	Priyadarshini Mahila Mandali, Hyderabad, 8-1-206/A, Mylardevpally, Rajendranagar, Hyderabad-500005
4.	Sri Sai Social Organisation, D. No. 7-6-888/2, 1st Lane, Sanjeevavah Nagar, Distt. Guntur
5.	Institute of Human Study, 2-2-4/1, Aurobindo Marg, University Road, Hyderabad-500055
	Biher
1.	Bhartiya Kala Niketan, M.O.—Stadium Road, Nawada, Bihar
2.	Samaj Seva Prangan, At & P.O. Rani, Via-Bachhwara, Distt. Begusarai, Bihar
3.	Gramin Samagra Vikas Parishad, Vill. & P.O.—Shibipatti, PS & Tech.—Rajnagar, Distt.-Madhubani
4.	Naari Utthan Kendra, Saidpur, Dighwara, Saran, Chhapra

1	2
5.	Simant Gandhi Alpa Sankhyak Vikas Samiti, House of R.D. Singh, Will. & P.O.—Gara, Via-Snghara, Distt. Vaishali
6.	Samagra Manav Seva Samiti, At. Bhalnana, P.O. Chandu, PS. Charpokhari, Bhojpur
7.	Akhil Lok Vikash Sansthan, Vill. & PO. Jeohili, Distt. East Champaran
8.	Shantidoot, Udanpur, Nalanda
9.	Swami Vivekananda Anath Suraksha Ashram, Kanta Par, Murarpur, Nalanda-803101
10.	Hedgevar Samajothan & Kalyan Samiti, Parsando, Haveli Kharagpur, Munger-811213
11.	Savitri Bal Vikas Kendra, Village-Kataru, P.O.-Chhop, Distt.-Muzaffarpur-843107
	Chhattisgarh
1.	Ramakrishna Mission Ashrama, Narainpur, Bastar, Chhattisgarh-494661
	Delhi
1.	All India Centre for Urban and Rural Development, 16, Bhai Veer Singh Marg, Gole Market, New Delhi
2.	Sarva Dharam Avam Jan Paropkari Sansthan, 365/3, Paschim Puri, New Delhi
3.	Shri Santosh Mahila Avam Bal Kalyan Samiti, 116, Kotla, Mayur Vihar, Delhi-11091
4.	Ramakrishna Ashram, New Delhi-110055
5.	India International Rural Cultural Centre, 7 Nelson Mandela Road, C-1, Vasant Kunj, Delhi
6.	Association of Indian Universities, AIU House, 16, Kotla Marg, New Delhi
7.	National Youth Project, 221, D.D. Upadhyay Marg, New Delhi
8.	Mahilayen Pragati Ki Ore, 5-1/77, Old Mahavir Nagar, Tilak Nagar, New Delhi
9.	The Secretary, Vasundhara, 118-B, Street No. 6, East Bagh, Sarai Rohilla, Delhi
10.	Sri Aurobindo Education Society, Sri Aurobindo Marg, New Delhi

1	2
11.	Gramin Swabhimani, At-Kadipur, P.O. Alipur, Delhi
12.	All India Women's Welfare Association, C-4-E/301, Janakpuri, New Delhi-110058
13.	Servants of the People Society, Lajpat Nagar-IV, New Delhi-110024
14.	Sarva Dharam Evam Jan Paropkari Sanstha, 363/3 Paschim Puri, New Delhi-110063
15.	Bharat Kalyan Pratisthan, Sankat Mochan Hanuman Mandir, R.K. Puram, Sector-6, New Delhi-110062
16.	Welfare Organisation, T-19, Baba Farid Puri, West Patel Nagar, New Delhi-110008
17.	Bharat Scouts & Guides, National Headquarters, 16, Mahatma Gandhi Marg, I.P. Estate, New Delhi-2
	Gujarat
1.	Shree Excellent Yuvak Mandal, Soshiya, Opp. Plot No. 162, Soshiyaship Breaking Yard, Tehsil-Talaja, Distt. Bhavnagar-364120
	Haryana
1.	Hans Khadi Gramudyog Samiti, Kothi No. 280, Sector-8, U.E.
2.	Rashtriya Vikas Yuvti Mandal, Takkar Chowk, Main Bazar, Gharaunda, Karnal
3.	Lok Kalyan Foundation, Blue Jay Road, Samalkha, Panipat
4.	All India Youth Welfare Society, House No. 422, Ward No. 15, Shiv Colony, Safidev, Distt. Jind
5.	Akhil Bhartiya Nav Yuvak Kala Sangam, 94/22, Laxmi Nagar, Rohtak
6.	Khel Yuva Sangthan, Kandela, Jind
7.	Society for Awareness Welfare Education & Rural Advancement, Jind-126112
8.	Haryana Yuva Shakti, Mahem, 41/1, Sainik Colony, Near Hisar Road, Rohtak
9.	Rai Sahib Pt. Basant Lal Educational Society, Distt. Jhaffar Silani Gate

1	2
	J & K
1.	Patnitop Development Authority, PDA, IIQ, KUD, Distt. Udhampur-182142
2.	Shining Star Border Area's Sports & Youth Welfare Association, Drass, Kargil (Laddakh)
	Jharkhand
1.	Mahila Kalyan Samiti, Dhori, Distt. Bokrao, Jharkhand
2.	Gramin Kalyan Samiti, Netaji Subhash Colony, Near St. Josheph Academy, Sahebganj
3.	Yuva Kalyan Vikas Kendra, Jodhadin More, Chas, Bokaro, Steel City
4.	Bhartiya Gramothan Evam Gramodyog Seva Sansthan, Shangi, Rowan, Dhanbad
5.	Buddha Pragyan Mandal, At & P.O.-Maheshpur, Pakur
6.	Mahila Ashray Vikas Sanstha, Circular Road, Deoghar
	Karnataka
1.	Royal Educational Social Technical Cultural Organisation, 834, 15th Main 3rd Block, Rajaji Nagar-600010
2.	Pragathi Rural Development Society, C/o. Shri Lakshmi Narayanappa (H), Pellengeri, Thiruvalli Camp, Shimoga
	Madhya Pradesh
1.	Darpan Kala Sahitya Krida Evam Mahila Bal Yuva Samiti, H.P. 30, Chambal Colony, Morena, M.P.-476001
2.	Sarojini Education Society, 53, Ravi Shankar Ward, Bada Bazar, Distt. Sagar, M.P.-470072
3.	Youth Welfare of India Society, 95 A/9, Tulsi Nagar, Bhopal, M.P.-462003
4.	Haibanti Bai Mahila Mandal, 12/16, Police Line, Laxman Taliya, Ganeshpura, Morena, M.P.-476001
5.	Parshuram Samaj Kalyan Shiksha Samiti, Hastinapur, Murar, Gwalior, M.P.

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6.	The Secreary, New Krishna Shiksha Prasar and Samaj Kalyan Samiti, Near Kothi No. 28, Madhav Nagar, Fatehpur Road, Shivpuri, M.P.
7.	Manorma Swasthya Shiksha Sanskriti Avam Samajik Samiti, MIG 29/8, Geetanjali Complex, T.T. Nagar, Distt. Bhopal, M.P.
8.	Shri Ramswaroop Singh Shiksha Prasar Samiti, H. No. 45, Vill. & P.O. Nunhad (Gormi), Teh.-Mehgaon, Bhind, M.P.-477660
	Orissa
1.	Adivasi Harijan Integrated Mass Social Agency, P.O. Phulbani, Kandhamal-762001
2.	SOPTURA, At/P.O. Anlo, vi-Bairoi, Distt. Cuttack-754010
3.	Ratnakar Rural and Urban Bikash Institution, PO & PS-Gondia, Vill. Kabara, Distt. Dhenkanal
4.	AHINSA (Adivasi Harijan Institute & National Social Action), Kapilas Block Road, Kokelda, Gondia, Raftala, Dhenkanal
5.	Natural Institute for Social Welfare, Al-New Jamuposi, P.O. Sukinda, Distt.-Jajpur
6.	Integrated Women & Child Development Centre, Banasing Gondia, Sadar, Dhenkanal, Orissa-759014
7.	Centre for Rural Reconstruction and Social Solidarity, Vill. Adaapur, Cuttack-754011
8.	Natiolnal Youth Integrated Centre, B.N. Dash Sona Building, 1st Floor, Behind Municipality Market, Puri-752001
9.	Voluntary Organisation for Rural & Social Welfare (VORSW), PO. Mangraipur, Via-Battipara, Distt. Kendrapara, Orissa-754218
10.	Tribal Education & Rural Orphan Development Institute, Village-Chirulei, PS. Gondia, Dhenkanal
	Punjab
1.	Progressive Youth Forum, VPO. Ghagga, The.-Samara, Distt. Patiala
2.	Youth Foundation, 338, IInd Floor, Zail Singh Nagar, Rup Nagar

1	2
	Rajasthan
1.	Creative Development Action Society, Jaipur
2.	Bhartiya Shiksha Soudh Avam Nirdeshan Sansthan, 52/529, Pratap Nagar, Sananer, Jaipur
3.	Royal Sports Society, Mori Char Bagh, Bhratpur-321001
4.	Navodaya Bal Vidyalay Samiti, I-G-4 Mahavir Nagar Extn., Kotla, Rajasthan-324009
5.	Mother India Shiksha Samiti, 25 A, Gayatri Nagar, Sodala, Jaipur-320006
6.	Sardar Patel Yuva Gramin Vikas Sansthan, V.P. Khuri Kalan, Distt. Dausa, Rajasthan
	Tamil Nadu
1.	SEVVA Trust Post-Vennavalkudi, vi-Arimalam, Distt. Pudukkottai-522205
2.	Gandhi Darshan Kendra
3.	Street, Sarvamangala Nagar, Chennai-600064
	Uttar Pradesh
1.	Janta Kalyan Sansthan, 54 Sarajaeewa, Near Police Station, Meerut, U.P.-250002
2.	Bhartiya Jan Kalyan Gramodyog Sansthan, Village-Bargadiyapur, Kanpur, U.P.
3.	Sarvhit Gram Sudhar Samiti, Hathras, U.P.
4.	Narain Shiksha Prasar Bharti, Bilariyaganj, Azamgarh, U.P.
5.	Aggarwal Khadi Gramodyog Sanstha, Village-Moonda, Sultanpur, Post, Sahaspur, Thakurdwara (Moradabad), U.P.
6.	Bairagi Shiksha Sansthan, Shri 1/121-1, Narayanpur, Sheopur, Varanasi, U.P.-221003
7.	Prayas Bharti Vigyan Avam Manav Vikas Sansthan, 121, HIG, Nitikhand III, Indrapuram, Ghaziabad, U.P.
8.	The Secretary, Pratap Sewa Samiti, 1529, Shastri Nagar, Distt. Sultanpur, U.P.
9.	Himanshu Social Welfare Society, Vill. & P.O.-Galamee, The.-Shikohabad, Distt. Firozabad, U.P.

1	2
10.	Lalji Gramodyog Sewa Samiti, (Vasudev Road), Alijan Manzil, Amroha, Jyotiba Phuley Nagar, U.P.
11.	The Secretary, Women's Career Institute, H. No. 303, Pulia, Etah, U.P.
12.	The Secretar, Braj Lok Sansthan, 302, Gurukul Road, Vrindavan, Mathura, U.P.
13.	Keshav Gramodyog Vikas Samiti, K-970, Sanjay Nagar, Sector-23, Ghaziabad, U.P.
14.	Bhartiya Jan Kalyan Sansthan, Azadpura, VJI College Road, Lalitpura, U.P.
15.	Ankur Sansthan, Shahavabad, Jagatpur, Varanasi, U.P.
16.	Yuva Lok Kalyan Samiti, Vill. & P.O. Amapur, Distt. Etah, U.P.
17.	The President, Bharti Gramothan Samajik Vikas Sansthan, Ekta Nagar (Prakash Nagar) Near Ramilla Ground, Line Par, Muradabad, U.P.
18.	Nav Jagriti Sewa Sansthan, 10/116, Radha Nagar, Bulandshahar, U.P.
19.	Pyare Lal Sewa Sansthan, Vill. N. Gol. P.O. Barhan, Tehsil & P.S.-Etmadpur, Distt. Agra, U.P.
	West Bengal
1.	Himalayan Mountaineering Institute, Darjeeling, W.B.
2.	Ramakrishna Mission Vidyamandir, Belur Math, Howrah, West Bengal
3.	Parul Sarat Gram Bkash Samity, Vill. Parula, P.O. Hati, PS & Block-Parsurah, Distt. Hooghly, W.B.
4.	Jirakpur Sister Nivedita Sewa Mission, Vill. Jirakpur, P.O. Basirhat Railway Station, Distt. 24-Parganas (N), W.B.-743414
5.	Kultikari Mother Teresa Social Welfare Society, Plot No. 610, Vill. & PO. Kultakari, Shyampur, Howrah, W.B.
6.	Baruipur Bharat Shaili Janakalyan Samity, Vill. Duttapara, PO & PS. Baraipur, South 24 Parganas, W.B.
7.	Nandikar, 47/1, Shyambazar Street, Kolkata-700004

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8.	Sri Aurobindo Anusilan Society, House No. X, P.O. Suri, Birbhum
9.	Kaikala Rural Development Society, Vill.-Kaikala, Distt. Hooghly, W.B.
10.	Centre for Tribal & Rural Development, Type-IV, Q. No. 25, Behind Power House, Zanda Chouk, Silvassa, Dadra & Nagar Haveli-396230
North Eastern States	
1.	Gram Vikas Parishad, Vill. Rangaloo, P.O. Jumarmur, Distt. Nagao, Assam
2.	Council of Youth Development & Cooperation, Keibi, S.P.O. Lamlong, Imphal, Manipur-795010
3.	United Rural Development Service, P.O. Wangjing, H.O. Heirok Heituppokpi, Thoubal Distt., Manipur
4.	The Secretary, Chingamathak Nameirakpam Makha Leikai Development Centre, Road, Imphal, Manipur-795001
5.	National Association of Fishermen, Manipur State Unit, Assembly Road, Imphal-795001
6.	Integrated Rural Development Agency, Hangul, B.P.O.-Santhel, P.O. & P.S.-Mayang, Imphal
7.	All India Women's Conference Manipur State Branch, Sagolband, Nepra Major Leikai, Imphal
8.	Sangam Club, Upper Polok, South Sikkim-737126
9.	Nari Kalyan Sansthan, Chuba Prebing, Namchi, South Sikkim-737126
10.	Gharelu Samaj (Club), Purano Namchi, South Sikkim-737120
11.	Village Development Team, PO-Sekerkote, PS-Amtali, Hatileta, Chowmuhan Bazar, West Tripura-799130
II.	PROMOTION OF ADVENTURE
1.	Indian Mountaineering Foundation, 6, Jaurez Road, New Delhi
2.	Delhi Adventure Association, 1132 A, Gali No. 27, J.N. Stadium, New Delhi
3.	National Adventure Foundation, Gate No. 23, 3rd Floor, J.N. Stadium, New Delhi-110003

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4.	Ballooning India Association, C-123, Defence Colony, New Delhi
5.	Sri Aurobindo Education Society, Sri Aurobindo Marg, New Delhi
6.	Shri Santoshi Mahila Avom Bal Kalyan Samiti, 116, Kotla, Mayur Vihar Phase-I, New Delhi-110091
7.	Akhil Bhartiya Poojniya Sumitra Mataji Gramin Vikas Sansthan, VPO. Rithala, Rohini, Delhi
8.	Sarva Dharam Avam Jan Propkari Sansthan, Harijan Basti, Near G. Block, Kanjawala Road, Mangolpur Kalan, Delhi-110085
9.	Gramin Swabhiman, VPO. A-1, Kadipur, Alipur, Delhi-110036
10.	The Programme Officer, NSS, Aditi Mahavidyalaya, Bawana, Delhi
11.	Bhartiya Yuva Kalyan Samity, SCO-2, Kanch Bhawan, Kamal Road, Distt. Kamal, Haryana
12.	Gramin Yuva Vikas Mandal, Vill. Kalai Majra, Thansar, Kurukshetra, Haryana-136131
13.	Society for Awareness, Welfare, Education and Rural Advancement, Ghimran Colony, Ward No. 7, Hazia Wala Kuwa, Safidon City, Haryana-126112
14.	Centre for Education and Social Welfare, 665/20, Prem Nagar, Rohtak, Haryana
15.	Haryana Yuva Shakti, 41/1, Sainik Colony, Rohtak, Haryana
16.	Gramin Vikas Samiti, Near Moti Atta Chakki, Pipli, Bhagwan Nagar Colony, Kurukshetra, Haryana-136131
17.	Hans Khadi Gram Udyog Samiti, Kamal, H. No. 280, Sector-8, Urban Estate, Kamal, Haryana-132001
18.	Deepika Rural Development Society, VPO. Lasrawan, Teh.-Bahadurgarh, Distt. Jhajjar, Haryana
19.	Modern Cultural Club, Ward No. 2, Rajouri, J & K
20.	Winter Games Association, 87, Gali Kalijam, Pacca Danga, Jammu, J&K-180001

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21.	Jammu-Ski-Club, Gali Kali Jani, Pacca Danga, Jammu, J&K-180001
22.	Winter Games Association, 87, Gali Kalijam Pacca Danga, Jammu, J&K-180001
23.	Himalayan Voice, Ward No. 2, Rajouri, J&K-185131
24.	Kamalnishtha Sansthan, Dholi Mandi Chomu, Jaipur, Rajasthan
25.	Bhartiya Shiksha Shodh Avam Nirdeśhan Sansthan, 52/529 Pratap Nagar, Sanganer, Jaipur, (Raj.)
26.	Maharishi Shiksha Sansthan, Gautam Budh Nagar, Noida, U.P.-201304
27.	Social Action for Youth Awareness, Sarak Doodhli, Dehradun Road, Saharanpur, U.P.-247001
28.	The Secretary, Grammen Vikas Sanstha, VIII & P.O.-Murlipur Phool, PS. Mudhall, Teh/Distt.-Meerut, U.P.
29.	The Secretary, Prayas Bharati Vigyan Avam Manav Vikas Sansthan, 121, HIG Duplex, Nitikhand III Indrapuram, Ghaziabad, U.P.
30.	Ambedkar Shiksha Prachar Prasar Samiti, Raja Yakubpur, Distt. Gautambudh Nagar, U.P.
31.	Dalit Mahila Avam Bal Vikas Society, D-Block, Govind Nagar, Moradabad, U.P.
32.	Himalayan Mountaineering Institute, Darjeeling, West Bengal
33.	Sea Explorers Institute, Outram Ghat, Kolkata, West Bengal
34.	Palsa Pally Unnayan Samity, VIII. Palsa, P.O. Gorara, Murshidabad, West Bengal-742184
35.	Sea Explorers Institute, Outram Ghat, Kolkata, West Bengal-700021
36.	National Adventure Club, Room No. 13, 2nd Floor, Karuna Sadan, Sector-11, Chandigarh
37.	Warden, Youth Hostel, Naharlagun, Distt. Papum Pare, Arunachal Pradesh-791110
38.	Village Development Team PO. Sekerkote, Choemuhani Bazar, West Tripura, Tripura-799130
III.	FINANCIAL ASSISTANCE FOR PROMOTION OF YOUTH ACTIVITIES AND TRAINING
	Andhra Pradesh
1.	Bharti Rural Dev. Society, East Mulri Nagar, Vishakapatnam

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2.	Sri Padmini Mahila Mandali, Dwarka Tirumala Mandalam, W.G. Distt.
3.	Sri Sanjeevini Educational Society, Denduluru Mandal, W.G. Distt.
4.	Santhi Mahila Mandali, Tirumala Mandalam, W.G. Distt.
5.	K.S.R. Memorial Charitable Trust for Development, Dilaukhnagar, Hyderabad
6.	Bharata Ratna Foundation Deepti Uplift Society, Undrajavaram Mandalam, W.G. Distt.
7.	Disabled Welfare & Child Development Rural Youth Association, Srikakulam
8.	Sri Rama Krishna Educational Society, Nodadavole Mandal, W.G. Distt.
9.	Adarsha Educational Society, Saidabad, Hyderabad
10.	Navodaya Yuvajana Sangam, Nallajerla Mandal, W.G. Distt.
11.	Health Education Agricultural Dev. Society, Atmakur Mandal, Anantapur
12.	Jyothi Welfare Society, Vijayawada, Krishna Distt.
13.	Chandra Shekhar Educational Society, Jadecherla, Distt. Mahaboobnagar
14.	Palakurthy Education Society, Banjara Hills, Hyderabad
15.	Sri Venkateshwara Mahila Mandali, Brodipet, Guntur
16.	Chaitanya Yuvajana Sangham, Eluru, W.G. Distt.
17.	Chaitanya Mahila Mandali, Polavaram Mandal, W.G. Distt.
18.	Rajeshwari Mahila Mandali, Dhond (v), Kumool
19.	Shubhodaya Yuvajana Sangham, Banjara Nagar Colony, Kumool
20.	Shree Vijaya Women Welfare Dev. Society, Hanamkonda, Warangal
21.	Venkata Bhanu Rural & Urban Dev. Educational Welfare Society, Eluru, W.G. Distt.

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22.	Teja Rural & Urban Welfare & Education Dev. Society, Palakullu, W.G. Diott.
23.	Sri Venkateswara Rural Dev. Society, Hindupur Mandal, Anantapur
24.	Rural Org. Society Economic Education for Women, Hindupur, Anantapur
25.	Vikas Society for Rural Development, Puttaparthi Mandal, Anantapur
26.	Swatantra Bharti Mahila Mandali, Penumantra Mandalam, W.G. Diott.
27.	Grama Jyoti Mahila Mandali, Tirupati Rural, Chittoor
28.	Village Environmental and Dev. Society, Gudipala Mandal, Chittoor
29.	babu Education Economic Dev. Organization, Eluru, W.G. Diott.
Assam	
1.	Bahumukhi Krishi Aur Samaj Kalyan Samiti, Nagaon
2.	NYK, Dibrugarh
3.	Global Health Immunization & Population Control, Nagaon
4.	SP Mewamorial Shiksha Niketan Samiti, N.C. Hills
5.	Morigaon Mahil Mehfil, Morigaon
6.	Jagriti, Sonitpur
Bihar	
1.	Lok Parivartan Kendra, Patna
2.	Bhartiya Gramodhya, Jamui
3.	Youth Federation, Muzaffarpur
4.	Jan Utthan Sansthan, Jamui
5.	Navchetna Vikas Kendra, Naripur, Madhubani
6.	Khadidhari Gramin Vikas Sansthan, Jahanabad
7.	Samajik Kalyan Society, Bharwara, Darbhanga
8.	Gram Swaraj Abhijan Sansthan, Bejha, Vaishali

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9.	All Round Dev. Society, Motihari
10.	Gram Prodyogik Vikas Sansthan, Patna
11.	Yuva Vikas Manch, Rajendra Nagar, Patna
12.	Gram Vikas Parishad, Madhubani
13.	Sumitra Mahila Shilp Vidyalaya, Lakhisarai, Munger
14.	Shantidoot, Udantpuri, Biharsharif
15.	Ram Tahal Singh Jan Chetna Samiti, Dulhin Bazar, Patna
16.	Samaj Kalyan Vikas Sansthan, Krishna Patti, Jamui
17.	Surabhi Mahila Vikas Sansthan, Shubhankarpur, Darbhanga
18.	Kailash Sewa Ashram, PO-Ramna, Muzaffarpur
19.	Lok Sewa Sansthan, Anandipur, Darbhanga
20.	Khadi Vikas Trust of India, Mirza Toli, Nawada
21.	Sewa Sankalp Evam Vikas Samiti, Muzaffarpur
22.	Bapu Bal Vikas Mahila Kalyan Society, Rajnagar, Madhubani
23.	Harijan Mahila Bal Kalyan Samiti, Betiah, West Champaran
24.	Aditi Welfare Foundation, Laheriasarai, Darbhanga
25.	Mahila Shilp Kala Kendra, Bhojpur
26.	MONITOR, Hajipur, Vaishali
27.	Niramn Samiti, Akauna Bazar, Nawada
28.	Nirashrit Mahila Sewa Sadan, Bhagwan Das Mohalla, Darbhanga
29.	Antyaj Sewa Samiti, Saran
30.	Gramathan Parishad, Belthwar, Madhubani
31.	Kosi Anchal Samagra Vikas Evam Kalyan Parishad, Madhubani, Purnia
32.	Kranti Shri Sewa Samiti, Rajnagar, Madhubani
33.	Mahila Samajik Chetna Evam Bal Vikas Kendra, Jalalpur, Vaishali
34.	Muzaffarpur Samiti Karyakram Nyas, Muzaffarpur

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35.	Mahila Bal Utthan Kendra, Muzaffarpur
36.	Chotanagpur Vikas Sansthan, Hirapur, Dhanbad
37.	Vasundhara, a Chakand, Gaya
38.	Chapra Mahila Bal Sudhar Evam Kalyan Samiti
39.	Sanchar Evam Gramin Vikas Sansthan, Maharajganj, Siwan
40.	Centre for Sanitation and Rural Dev. Society, Sapta, Madhubani
41.	Bihar Anti Exploitation Society, Dilawarpur
42.	Seva Sansthan, Ramna, Muzaffarpur
43.	Sarvangin Vikas Samiti, Mehas, Shikhpura
44.	Jan Shikshan Vikas Parishad, Nazirpur, Madhubani
45.	Mahila Janswasthya Shishu Kalyan Kendra, Khagaul, Patna
46.	Janoday Vikas Parishad, Buniyadganj, Gaya
47.	Nari Utthan Kendra, Dighwara, Chapra
48.	Foundation for Development Alternative, Sahebganj
49.	Bhartiya Kala Niketan, Stadium, Road, Nawada
50.	Gramya Vikas Aarti, Rajnagar, Madhubani
51.	Mahila Vikas, Surat Ganj, Madhubani
52.	Shaheed Parmeshwar Yuva Mandal, Suggapatti, Madhubani
53.	Bharat Ratna Jai Prakash Narayan Welfare Memorial Trust, Rajendra College Campus, Saran
54.	Manav Utthan Samiti, Nawada
55.	Ramwati Prashikshan Kendra, Kharia, Jamui
56.	Savitri Bal Vikas Kendra, Muzaffarpur
57.	Vikas Mandal, Bewno, Nalanda
58.	Samaj Punarjagaran Sewa Sansatha, Ramtaul, Darbhanga
59.	Vaishali Kshetra Sarvangin Vikas Sansthan, Jandaha, Vaishali

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	Gujarat
1.	Shri Jankalyan Trust, Sabarkantha
2.	Navchetan Education Trust, Gandhinagar
3.	DN Politechnic Education Trust, Ahmedabad
4.	Excellent Yuvak Mandal, Bhavnagar
5.	Swami Vivekanand Education Trust, Ahmedabad
6.	Dr. Ambedkar Education Trust, Bhavnagar
7.	Ashapura Khadi Gramodog Aur Khet Vikas Sewa Mandal, Ahmedabad
	Haryana
1.	Modern Education Society, Mandora, Sonapat
2.	Rastriya Sadbhav Sewa Samiti, Gohana, Sonapat
3.	Shiv Yuva Mandal, Sanghwari, Rewari
4.	Adarsh Gram Udyog Samiti, Raisina, Kaithal
5.	Akhil Bhartiya Dehat Vikas Society, Tehsil Camp, Panipat
6.	Jan Chetna Sangathan, Urban Estate, Jind
7.	National Education & Welfare Society, Tehsil Camp, Panipat
8.	AADHAR, Near Old Court, Namaul
9.	Youth Federation, Sector-4, Karnal
10.	Shankar Gramodyog Mandal, Anjanthali, Karnal
11.	AI India Youth Welfare Society, Jind
12.	Gulshan Gram Udyog Samiti, Adars Colony, Faridabad
13.	Annapurna Herbal & Social Welfare Society, Mehar, Yamuna Nagar
14.	Nari Parmarth Chetna Samiti, Near Bansal Nursing Home, Faridabad
15.	Indian Youth Club, Ballabgarh, Faridabad
16.	Samaj Sudhar Yuvati Manch, Gohana, Sonapat
17.	Khel Yuva Sansthan, Kandela, Jind
18.	Akhil Bhartiya Nav Yuvak Kala Sangam, Laxmi Nagar, Rohtak

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19.	Gramin Yuva Vikas Mandal, Sangal, Kaithal
20.	Arya Kvaiddic Shiksha Samiti, Rewari
21.	NYK, Hlsar
	Himachal Pradesh
1.	Women Welfare Organisation, Kullu
	Jharkhand
1.	NYK Sangathan, Ranchi
2.	Shri Amar Sanskar Kalyan Kendra, Bokaro
3.	Nand Kishore Foundation, Godda
4.	Sarvangin Mahila Unnayan Sansthan, Bokaro
5.	Society for Environment & Social Awareness, Palamu
6.	Amamath Gramodaya Vikas Vidyalaya, Ambedkar Nagar, Ranchi
7.	Gramin Chetna Vikas Samiti, Palamu
8.	Janakdeo Rajkumari Sewa Sadan, Bokaro
9.	Manav Samaj Kalyan Sanstha, Godda
10.	Akhil Bhartiya Mahila Evam Bal Kalyan Sansthan, Sahebganj
11.	Buddha Progyan Mandal, Sahebganj
	J & K
1.	Society for SC/ST/OBC & Women Dev. of India, Jammu
2.	Woular Welfare Orgn., Jammu
3.	Kashmir Greeh Peace & Women Welfare Society, Kupwara
4.	Modern Cultural Club, Rajouri
5.	Kashmir Women & Child Welfare Society, Srinagar
6.	Akash Rural Dev. Society, Jammu
	Karnataka
1.	Navodaya Education & Health Rural Development Society, Kolar

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2.	Karnataka Education & Rural Dev. Society, Humanabad, Bidar
3.	Satyaharishchandra National Integrated Dev. Society, Gandhinagar, Bangalore
4.	Sir Chodeswari Rural Dev. Society, Guidbande, Kolar
5.	Society for Promotion of Rural Development Chintamani, Kolar
6.	Sree Krishnadevraya Educational Society, Ramamohanakuam, Bangalore
7.	Arunodaya Rural Dev. Society, Bagepalli, Taluk
8.	Nehru Yuva Jana Sangam, Mudigere, Chik Mangalore
9.	Chaithanya Mahila Samaja, Jagaluru, Davangere
10.	St. John Educational Society, Vidya Nagar, Chintamani
11.	Kalyani Rural Dev. Society, Guidbande, Kolar
12.	Sree Ananta Grameena Dev. Society, Vijayapur Ext. Chickmangalur
13.	Community Action for Rural Development, Chennarayapatna, Hassan
14.	Sri Venkateswara Educational and Rural Dev. Service Society, Hindupur, Anantapur
15.	Ashirward Rural Dev. Trust, Gudibande, Kolar
16.	Integrated Rural Dev. Society, Goranatta, Anantapur
17.	Sri Venkateshwara Integrated Rural & Urban Welfare Association, Chitradurga
18.	SC/ST Dev. Asociation, Mysore
19.	Gnana Deepika Mahila Mandali, Bellary
20.	Rural Dev. Association, Chitradurga
21.	Vinayaka Didya Samastha, Mandya
22.	Parivarthana the Rural Dev. Society, Shimoga
23.	Ikhara Arabic Educational Trust, Kolar
24.	Women Welfare Society, Kolar

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25.	Kamal Rural Dev. Society, Belgam
26.	Swaran Deepika Mahila Mandali, Mysore
27.	Arunodaya Mahila Seva Samiti, Mysore
28.	Koppal Yuvak Sangha, Hubli
29.	Pragathi Educational Training Society, Bellary
30.	Lakshmi Mahila Mandali, Bellary
31.	Sri Manjunatha Rural Dev. Society, Belgaum
32.	Farmers Dev. Project, Hubli
33.	Margdarshi Youth Welfare Association, Kolar
34.	Shri Vidyaranya Vidya Sansthan, Davengere
35.	Shree Bhagya Lakshmi Mahila Mandali, Davangere
36.	Jhansi Rani Mahila Samiti, Kolar
37.	Vidya Liberation through Cultural Action, Shimoga
38.	Janajaguruthi Mahila Mandali, Hassan
39.	Dr. Ambedkar Yuvajana Sangham, Bidar
40.	Dr. Ambedkar Shyobhivrudhi Samastha, Chitradurga
41.	Grama Jeevan Youth Association, Bijapur
42.	Cauvery Rural Dev. Society, Hassan
43.	Integrated Dev. Society, Hassan, Karnataka
44.	Ganapati Yuva Jan Sangha, Bidar
Kerala	
1.	Vayalar Memorial Youth Club, Thiruvananthapuram
2.	Institute for Rural Dec., Kannanore
3.	Kerala Asson. For Rural Dev. and Peace, Trivandrum
4.	Abhaya Charitable Society, Kollam
Madhya Pradesh	
1.	Hope and Faith Welfare Society, Bhopal
2.	Saptswar Samaj Kalyan Society, Raisen

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3.	Vinset Kalyan Samiti, Khandwa
4.	Bonnie Foi Society, Bhopal
5.	Deepti Prabha Shiksha Evam Kalyan Samiti, Bhopal
6.	Children Welfare & Education Society, Gwalior
7.	Gyan Raksha Shiksha Samiti, Bhopal
8.	Harsh Chaya Shiksha Samiti, Katni
9.	Annapurna Vikas Samiti, Bhopal
10.	Lohia Shiksha Prasar Samiti, Chatarpur
11.	Ram Navyuvak Mandal, Mandla
12.	Gyandeep Mahila Samiti, Hoshangabad
13.	Ankur Sanskar Evam Shiksha Utthan Samiti, Mandla
14.	Sonali Public Shiksha Samiti, Guna
15.	Sadbhawana Shiksha Samiti, Seoni
16.	Gayatri Gramin Mahila Bal Vikas Samiti, Tikamgarh
17.	Susanskar Shiksha Samiti, Jabalpur
18.	Samanta Shiksha Samiti, Mandla
19.	Sanjay Shiksha Prasar Samiti, Datia
20.	Gurudev Samaj Seva Sansthan, Datia
21.	Geeta Shiksha Prasar Samiti, Sagar
22.	Jai Durga Shiksha Prasar Samiti, Gwalior
23.	Adarsh Mahila Evam Bal Kalyan Society, Vidisha
24.	Shubhanjali Shiksha Kendra, Jabalpur
25.	Mangla Shiksha Vikas Samiti, Raisen
26.	Bal Mitra Evam Gramin Utthan Samiti, Jabalpur
27.	Parwati Murti Mahila Evam Shiksha Prasar Samiti, Jabalpur
28.	Jan Sewa Shiksha Samiti, Tikamgarh
29.	NYK, Dhar
30.	People's All Round Welfare & Development Assistance Council, Narsinghpur

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31.	Amit Shiksha Prasar Samiti, Katni
32.	Maruti Gramin Jan Kalyan Samiti, Morena
33.	Abhinav Shiksha Kalyan Samiti, Jabalpur
34.	Parsuram Samaj Kalyan Shiksha Samiti, Gwalior
35.	Gram Vikas Sewa Samiti, Rewa
36.	Mahila Vikas Evam Bal Kalyan Samiti, Bhopal
37.	Kalpna Mahila Mandal, Morena
38.	Jila Adivasi Evam Harijan Kalyan Sangh, Tikamgarh
39.	Swami Vivekanand Kalyan Samiti, Vidisha
40.	Anamika Mahila Kalyan Shiksha Prasar Samiti, Balagha
41.	Nehru Yuva Kendra, Hoshangabad
42.	Gramin Vikas Parisad, Bhopal
43.	Smt. Harkunwar Shiksha Samiti, Shivpuri
44.	Nehru Yuva Mandal, Datiya
45.	Balav Shiksha Prasar Samiti, Bhind
46.	Nav Jagrati Mahila Mandal, Hoshongabad
47.	Women Dev. Society, Katni
48.	Shaktisar Shiksha Samiti, Mandla
49.	Arti Mahila Kalyan Samiti, Bhopal
50.	Sabhyata Mahila Kalyan Shiksha Samiti, Narsinghpur
51.	MP Prakritik Chikitsalya Tatha Mahavidyala Samiti, Gwalior
52.	NYKS, Jabalpur
53.	Nari Shishu Vikas Parisad, Tikamgarh
54.	Kshiltiz Samaj Kalyan Samiti, Tikamgarh
55.	Shivam Shikshan Evam Prashikshan Sansthan, Shajapur
56.	Bharti Bal Pragati Sansthan, Chhatarpur
57.	Navven Disha Shiksha Evam Gramin Utthan Samiti, Jabalpur

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58.	NYK Hoshangabad
59.	Mahila Jagriti Kala Manch, Sagar
60.	Amarlal Manav Vikas Samiti, Shivpuri
61.	Nikita Shiksha Evam Samaj Kalyan Samiti, Shivpuri
62.	Deendayal Manav Kalyan Samiti, Sagar
63.	Dadroora Shikshan Evam Prashikshan Sansthan, Bhind
64.	Mahakaleshar Samaj Kalyan Sansthan, Rajgarh
65.	Malwa Vikas Samiti, Rajgarh
66.	Write Solution Documentation & Resource Centre, Bhopal
67.	Lochandras Gramin Vikas Samiti, Sagar
68.	Lata Grameen Mahila Samiti, Morena
69.	Shriram Prashikshan Sansthan, Bhind
70.	Ashish Samaj Sewa Samiti, Chhatarpur
	Maharashtra
1.	Snehdeep Education Society, Aurangabad
2.	Nice Technical Institute, Ahmadnagar
3.	Manav Vikas Shikshan Sansthan, Aurangabad
4.	Maharashtra Tantrik Shikshan Mandal, Ahmednagar
5.	Nalanda Bal Vikas & Magaswargiy Mahila Vikas Mandal, Dhule
6.	Gyan Deep Jan Kalyan Foundation, Pune
7.	Kranti Social & Cultural Club, Dhule
8.	Madhya Bharat Education Society, Gondia
9.	Gramin Jansewa Shikshan Sansthan, Dhule
10.	Priyadarshini Mahila Tantra Shikshan Mandal, Ahmednagar
11.	Jailaxmi Mahila Mandal, Nanded
12.	Navbharat Seva Pratishthan, Latur
13.	Chatrapati Shivaji Maharaj Apekshapruva Kendra, Osmanabad

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14.	Jai Bajranj Bahuddeshiya Vikas Sanstha, Wardha
15.	Sonali Shikshan Sanstha, Bhandara
16.	Suryodaya Bahuddeshiya Sanstha, Osmanabad
17.	Balaji Shikshan Sanstha, Nanded
18.	Ekta Yuva Mandal, Latur
19.	Jeevan Rekha Pratishthan, Beed
20.	Lok Kalyan Shikshan Sansthan, Gondia
21.	Nehru Yuva Mandal, Dhule
22.	Omkar Unnati Mandal, Dhule
23.	Sourabh Bahuddeshya Kalyankari Sanstha, Nagpur
24.	Shanu Bahuddeshya Sevabhavi Sanstha, Latur
25.	Jagai Mata Kadi Aur Gramodyog Sanstha, Dhule
26.	Adiwasi Kalyan Seva Sanstha Dhule
27.	Sakharai Samajik Shaikshanik Sanskritik Krida Mandal, Nasik
28.	Jan Kranti Shikshan Prasarak Mandal, Nanded
29.	Chetna Krishi Gramin Vikas Sewabhav Sanstha, Dhule
	Manipur
1.	Rural Social and Educational Development Association, Thoubal
2.	Manipur Border Area Dev. Society, Chandel
3.	Rural Health Organization, Imphal
4.	Lairenjam Leikari Women's Welfare Association, Imphal
5.	Centre for Resource Development, Thoubal
6.	Rural Area Social Dev., Association, Imphal
7.	Nongmaiching Welfare Association, Tensil Road
8.	Peoples Foundation, Moirang
9.	Rural Women's Dev. Association, Bishnupur
10.	SC/ST and Backward Women and Children Dev. in Rural Areas, Thoubal

1	2
11.	Society for Progressive Development, Leikai
12.	The Youth Union for Voluntary Action, Bishnupur
13.	Hangal United Development Association, Imphal
14.	Lenlai Dev. Organisation, Churachandpur
15.	People Dev. Society, Thoubal
16.	Integrated Rural Dev. Agency, Thoubal
17.	The Poiner Women's Welfare Asson, Imphal
18.	Women's Income Generation Centre, Thoubal
19.	Konthonjam Kendra, Imphal West
	Mizoram
1.	International Poor Children Champhai Computer Institute of Technology, Aizawal
2.	NYK, Lunglei
	Nagaland
1.	Naga Cultural Society, Kohima
2.	Visalie-U Dress Making Society, Kohima
3.	Nehru Yuva Kendra, Kohima
4.	Sunrise Welfare Society, Kokochung
5.	Terhuneke Women Society, Kohima
6.	Vave Society, Phek
7.	Nagaland Weavers Association, Kohima
	Orissa
1.	New Lite, Khurda
2.	AGGARGAMI, Rayagada
3.	Social Welfare & Rural Dev. Organization, Khurda
4.	Thanapally Milita Jubak Sangha, Khurda
5.	VARASA, People Action Cell, Khurda
6.	Udaya Bhanu Club, Dhenkanal
7.	BIRDA, Dhenkanal
8.	Upkaar, Ganjam
9.	ASHA, Dhenkanal

1	2
10.	Naba Jyoti Jubak Sangha, Khurda
11.	Social Org. for Voluntary Action, Dhenkanal
12.	Udaynath Pathagara, Koraput
13.	Rural Dev. and Social Service, Cuttack
14.	Gandhi Sansthan, Angul
15.	Voluntary Organization for Integrated Development, Ganjam
16.	Saheed Yuba Sangha, Khurda
17.	Bairabi Club, Khurda
18.	Centre for Rehabilitation Service and Research, Bhadrak
19.	SAPATH, Khurda
20.	Palli Bikash Samiti, Dhenkanal
21.	Nageswari Foundation, Khurda
22.	Perpetual Reconstructive Instt. of Youth Activities, Bhubaneswar
23.	Swaraj Bharti, Dhenkanal
24.	Bal Jagruti Association, Bhubaneswar
25.	Uma Mahesh Club, Khurda
26.	Chachakhi Yubak Sangha, Jagatsinghpur
27.	World, Dhenkanal
28.	Jiban Bikash, Khurda
29.	Palee Mangla, Cuttack
30.	Voluntary Org. for Rural Improvement, Keonjhar
31.	Bose Scientific Technological Socio-Cultural Organization, Puri
32.	Adarsh Shishu Mandir, Sambalpur
33.	Jana Bikash Parishad, Ganjam
34.	Social Action for Rural Community, Sambalpur
35.	Narayani Mahila Mandal, Khurda
36.	RUPAYAN Society, Cuttack
37.	Adivasi Harijan Integrated Mass Social Agency, Khandhamal

1	2
38.	Utkaliya Ahinsa Mancha, Cuttack
39.	Human Dev. Centre, Bhubaneswar
40.	Jana Vikas, Puri
41.	Gandhian Association for Rural Development, Kendrapara
42.	Vishwa Chetna, Dhenkanal
43.	Baji Rout Memorial Yubak Sangha, Dhenkanal
44.	SOPUTRA, Cuttack
45.	Mother Teresa Seva Pratishthan, Khurda
46.	Radha Madhaba Seba Sanstha, Dhenkanal
47.	Sucheta Mahila Kahdi & Gramodyog Samiti, Cuttack
48.	Council for Rural Service, Kandhamal
49.	Khandual Shelter, Khurda
50.	AHINSA (Adibasi Harijan Instt. & National Social Action), Dhenkanal
51.	SAHAYOGA, Cuttack
52.	Jana Kalyan Seva Sansthan, Kendrapara
53.	Jeevan Jyoti Chirly Mission, Kendrapara
54.	National Instt. for Social Welfare, Jaipur
55.	MEDIA (Management of Mass Equity and Development Institute Accessary), Dhenkanal
	Punjab
1.	Guru Angad Dev Sewa Society, Ludhiana
2.	Mahila Kalyan Samiti, Mansa
	Rajasthan
1.	Kamalnishtha Sansthan, Jaipur
2.	Kamalnishtha Sansthan, Jaipur
3.	Kota Shikshan Sansthan, Kota
4.	Rural Environment Awareness Training Institute, Dausa
5.	Harijan Backward Mahila Mandal, Nagaur
6.	Azad Navyuvak Mandal Sansthan, Dausa

1	2
7.	Jan Jagrati & Gramothan Sansthan, Jaipur
8.	Bhartiya Shiksha Shodh Evam Nirdeshan Sansthan, Jaipur
9.	Pavishkriti Sansthan, Jaipur
10.	Shri Dharma Bal Vidya Peeth Sanstha, Bikaner
11.	NYK, Bharatpur
12.	Mother India Shiksha Samiti, Jaipur
13.	Sardar Patel Yuva Gramin Vikas Sansthan, Dausa
14.	Divya Jyoti Vidya Mandir, Kota
	Sikkim
1.	Youth Federation of India, Sikkim
2.	NYK, North Sikkim
3.	NYK, Gyalshing West Sikkim
4.	NYK, Namchi
5.	NYK, Gangtok
	Tamil Nadu
1.	Centre for Dev. & Communication Trust, Theni
2.	Rural Welfare Organisation, Perumbalur
3.	Annai Indira Pengal Munnetra Sangam, Sivaganga
4.	Network of Education Environment Dev. Society, Dindigul
5.	Organisation for Rura Dev. Ambedkar Distt.
6.	Women & Child Dev. Society, Tirunelveli
7.	Mother Theresa Educational Trust, Virudhunagar
8.	Arasen Rural Dev. Society, Tirunelveli
9.	Singumpatti Grama Munnetra Sangam, Sivaganga
	Tripura
1.	NYK, North Tripura
2.	Village Development Team, West Tripura Distt.
	Uttar Pradesh
1.	Satyamev Seva Sansthan, Aliganj, Lucknow

1	2
2.	Alok Gram Vikas Jan Hitkar Sansthan, Kanpur Road, Lucknow
3.	Mahila Evam Gram Vikas Sewa Sansthan, Allahabad
4.	Janpriya Mahila Kalyan Society, Almora
5.	Allama Iqbal Educational Society, Kirawali, Agra
6.	Safi Gramodyog Vikas Samiti, Moradabad
7.	Rural Dev. & Educational, Noida
8.	Priya Gramodyog Samiti, Barabanki
9.	Shri Purushottam Prasad Dubey Balwari Evam Bal Niketan, Mirzapur
10.	Gayatri Gramodyog Sewa Sansthan, Kamarup, Ballia
11.	Hanumant Krishi Balwari Jr. High School Shiksha Samiti, Mirzapur
12.	Dwarika Gramodyog Sansthan, Aligarh
13.	Lok Kalyan Evam Gramin Sanskritik Utthan Samiti, Agra
14.	Deen Dayal Shiksha Evam Gramin Vikas Sansthan, Agra
15.	Bhawana Gram Evam Manav Vikas Sansthan, Fatehpur
16.	Pratibha Bal Kalyan Unnayan Samiti, Sonabhadra
17.	Mangla Shiksha Prasar Samiti, Etawah
18.	Akhil Bhartiya Lok Kalyan Parishad, Moradabad
19.	Graia Vikas Evam Shiksha Sansthan, Allahabad
20.	Manav Dev. Society, Azamgarh
21.	Gramin Jan Vikas Samiti, Kanpur
22.	Chandra Gramin Vikas Sansthan, Pratapgarh
23.	Master Zari Art Sewa Sansthan, Farrukhabad
24.	Janhit Vikas Sewa Sansthan, Sultanpur
25.	Premna Shiksha Samiti, Gonda
26.	Viraj Gramodyog Vikas Sansthan, Aligarh

1	2
27.	Dr. Ambedkar Swasthya Vikas Sewa Samiti, Lucknow
28.	Suraj Samaj Sewa Samiti, Firozabad
29.	Sun Vision, Azamgarh
30.	Excellent Educational Social Society, Bulandshahar
31.	Veerangana Rani Avantibal Mahila Evam Bal Kalyan Samiti, Aligarh
32.	Janata Vikas Sewa Sansthan, Lucknow
33.	Five Star Welcome Society, Hathras
34.	UP Foundation, Lucknow
35.	Yuva Kalyan Samiti, Moradabad
36.	Anubhuti Jan Kalyan Samiti, Balrampur
37.	Mitra Mandal Samaj Vikas Samiti, Mathura
38.	Gramin Vikas Sansthan, Gorakhpur
39.	Shanti Samaj Sevi Samiti, Farrukhabad
40.	Rashtriya Khadi Evam Gramodyog Sansthan, Firozabad
41.	Ajay Seva Samiti, Bulandshahar
42.	Shiksha Vikas Sabha, Aligarh
43.	Sarvangin Mahila Evam Bal Vikas Samiti, Bhadohi
44.	Navodaya Prashikshan Evam Vikas Sansthan, Bareilly
45.	Jan Sewa Samiti, Raibareilly
46.	Shahari Evam Gramin Vikas Samiti, Bijnor
47.	Samaj Seva Sansthan, J.P. Nagar
48.	Bhartiya Jan Kalyan Sansthan, Agra
49.	Janta Samaj Sewa Sansthan, Unnao
50.	Balaji Gramodyog Sewa Sansthan, Hardoi
51.	Mahila Sewa Sansthan, Pratapgarh
52.	PRAYAS, Lucknow
53.	Sahyogini, Lucknow

1	2
54.	Navchetna Jan Kalyan Sansthan, Maharajganj
55.	Parivartan Samiti, Etawah
56.	Kailashi Devi Prashikshan Sansthan, Mau
57.	Shiv Graminathan Sewa Sansthan, Unnao
58.	Shivam Yuva Vikas Samiti, Bijnor
59.	Pragatisheel Udyog Samiti, Lucknow
60.	Shri Ram Gramodyog Sewa Sansthan, Pratapgarh
61.	Adarsh Mahila Utthan Sansthan, Barabanki
62.	Shree Meera Saraswati Shiksha Samiti, Kanpur Nagar
63.	Bharat Gram Vikas Samiti, Ghaziabad
64.	Vivekanand Yuva Vikas Sansthan, Deoria
65.	Saroj Shiksha Samiti, Mau
66.	Jeevan Jyoti Vikas Samiti, Aligarh
67.	BAHIN, Lucknow
68.	Manav Seva Ashram, Shikohabad
69.	Shanu Shiksha Prasari Samiti, Etawah
70.	Adarsh Grain Vikas Sansthan, Unnao
71.	Raj Narayan Smarak Shiksha Samiti, Sonabhadra
72.	Younik Social & Cultural Society, Lucknow
73.	Sabitra Mahila Kalyan Samiti, Etawah
74.	Naveen Gramodyog Sewa Samiti, Gonda
75.	Utthan Sewa Sansthan, Sultanpur
76.	Laxmi Gramodyog Samiti, Raibareilly
77.	Manav Kalyan Evam Prashikshan Sewa Samiti, Unnao
78.	Adarsh Shiksha Samiti, Pratapgarh
79.	Arpan Samajik Utthan Samiti, Agra
80.	Maa Shakuntala Gramodyog Sewa Sansthan, Maharajganj
81.	Gramin Mahila Utthan Samiti, Etawah
82.	Kavita Khadi Gramodyog Sansthan, Bulandshahar

1	2
83.	Dalit Samaj Sewa Sansthan, Aligarh
84.	Venus Vikas Sansthan, Lucknow
85.	Nidhi Vikas Sansthan, Jaunpur
86.	Shanti Niketan Montessori Evam Jr. High School Samiti, Farrukhabad
87.	Akhil Bhartiya Kalyan Sansthan, Agra
88.	Shri Santosh Gramodyog Sewa Sansthan, Firozabad
89.	Panchsheel Social Welfare Society, Agra
90.	Pathak Gramodyog Vikas Sanstha, Bulandshahar
91.	Shanti Bal Niketan Shiksha Samiti, Meerjapur
92.	Devi Sahai Samwati Sewa Sansthan, Hardoi
93.	Gram Vikas Sansthan, Badaun
94.	All India Apex Computer Education Society, Allahabad
95.	Pooja Udhmita Vikas Parishad, Lucknow
96.	Krishna Nand Sarvodaya Sewa Samiti, Mirzapur
97.	Jyoti Vidya Mandir, Gonda
98.	Samaj Kalyan Balika Vidyalyaya Samiti, Pratapgarh
99.	Alha Sanskritik Evam Samaj Kalyan Sansthan, Sultanpur
100.	Pratapgarh Mahila Kalyan Evam Shiksha Samiti, Pratapgarh
101.	Shadab Sansthan, Lucknow
102.	Om Saraswati Yuva Vidya Sewa Samiti, Aligarh
103.	Satyen Bhartiya Gramin Samajothan Samiti, Siddharthnagar
104.	Kalyan Sansthan, Lucknow
105.	Anshul Jan Vikas Parishad, Mainpuri
106.	Guruji Samaj Kalyan Sansthan, Firozabad
107.	Chandra Bhaga Gramodyog Seva Samiti, Gonda
108.	Yuva Lok Kalyan Samiti, Firozabad
109.	Yuva Jan Sewa Sansthan, Mainpuri

1	2
110.	Poor Help Gramodyog Sansthan, Aligarh
111.	Gramin Audyogik Sansthan, Gorakhpur
112.	Kshetra Vikas Evam Jan Kalyan Samiti, Lucknow
113.	Shanu Shiksha Prasar Samiti, Mathura
114.	Tarai Environment Awareness Samiti, Lucknow
115.	Om Madadgar Samiti, Lucknow
116.	Rural Education and Development, Hardoi
117.	Awadh Sewa Sansthan, Lucknow
118.	Nari Prashikshan Kendra, Kanpur Nagar
119.	Gramya Evam Gramin Vikas Samiti, Fatehpur
120.	Sanjay Gramodyog Sansthan, Bulandshahar
121.	Marden Bharti Shiksha Academy Samiti, Mathura
122.	Centre for Action Research and Development, Pratapgarh
123.	Azad Prashikshan Kendra, Ambedkar Nagar
124.	Institute for Regional Dev. and Training, Kanpur
125.	Sodh Evam Sewa Sansthan, Balrampur
126.	Bhartiya Sarvodaya Sansthan, Raibareilly
127.	Mirza Ghalib Shiksha Evam Samaj Kalyan Samiti, Moradabad
128.	Bhartiya Bal Evam Mahila Kalyan Samiti, Sultanpur
129.	Rohan Shiksha Prasar Samiti, Agra
130.	Samagra Gramin Vikas Seva Sansthan, Mirzapur
131.	Vikas Sansthan, Deoria
132.	Gramin Krishak Vikas Samiti, Sultanpur
133.	Prayas Bharti Vigyan Evam Manav Vikas Sansthan, Ghaziabad
134.	Nirbal Utthan Samiti, Ambedkar Nagar
135.	Sai Gramodyog Seva Sansthan, Kanpur
136.	Vivekanand Yuva Mahila Evam Bal Seva Sansthan, Deoria
137.	Samudayik Vikas Kendra, J.P. Nagar

1	2
138.	Shri Darasingh Smarak Shiksha Prasar Samiti, Meerut
139.	Shivam Yuva Vikas Samiti, Badaun
140.	Krishna Shiksha Prasar Samiti, Hathras
141.	Society for Education and Welfare Awareness, Kanpur
142.	Bhartiya Manav Utthan Samiti, Agra
143.	Jyotirgamy Sansthan, Lucknow
144.	Shri Sadhusharan Singh Bal Vidya Niketan, Fatehpur
145.	Shailesh Kumar Singh Lalita Manav Seva Evam Shiksha Samiti, Chitrakoot
146.	Adarsh Laghu Madhyamik Vidyalaya Samiti, Kushinagar
147.	Lok Vikas Kendra, Gorakhpur
148.	St. Hamedia Minority Education and Welfare Society, Moradabad
149.	Smt. Margshree Welfare Society, Aligarh
150.	Gramin Mahila Evam Bal Vikas Sansthan, Sultanpur
151.	Human Need, Barabanki
152.	Sumit Seva Sansthan, Kannoj
153.	Kamla Seva Samiti, Ghaziabad
154.	Fare Deal Gramodyog Seva Samiti, Barabanki
155.	Bhartiya Gram Samiti, Mau
156.	Bharti Gramodthan Samajik Vikas Sansthan, Bijnor
157.	Faiz Seva Sansthan, Lucknow
158.	Uttar Pradesh Gram Seva Sansthan, Raibareilly
159.	Adarsh Shiksha Prasar Samiti, Mahamayanagar
160.	Jagriti Samaj Kalyan Samiti, Lucknow
161.	Sambhav Samaj Kalyan Sansthan, U.P.
162.	Gaurav Seva Sansthan, Barabanki
163.	Mahila Utthan Kalyan Samiti, Bahraich

1	2
164.	Ashray Welfare Institute, Lucknow
165.	Samarpan Jan Kalyan Sansthan, Deoria
166.	Narayan Shiksha Prasar Samiti, Azamgarh
167.	Navven Pragati Sansthan, Mau
168.	Mahila Utthan Samiti, Azamgarh
169.	Amethi Mahila Evam Bal Kalyan Samiti, Sultanpur
170.	Jawaharlal Nehru Sewa Sansthan, Deoria
171.	Network for Integrated Development, Lucknow
172.	Saurabh Seva Sansthan, Lucknow
173.	Gramin Mahila Vikas Evam Shishu Kalyan Samiti, Sant Kabir Nagar
174.	Akhil Bharti Madhuravi Gangadhar Seva Sansthan, Barabanki
175.	Kavita Seva Samiti, Bulandshahar
	Uttaranchal
1.	Martolia Hastkala Gramin Mahila Anusuchit Jati Evam Janjati Vikas Samiti, Almora
2.	Mayavi Gramodyog Vikas Samiti, U.S. Nagar
3.	Society for Promotion of Hills Environment and Rural Empowerment, Haldwani
4.	Kishan Gramodyog Vikas Samiti, U.S. Nagar
5.	Shiv Samajik Sanstha, Garhwal
6.	Archana Manav Vikas Sansthan, Dehradun
7.	Uttaranchal Yuva Kalyan Samiti, Nainital
	West Bengal
1.	Participatory Peace Mission for Humanity, Midnapore
2.	Kolaghat Lok Shiksha Niketan, Hoogly
3.	Tajpur Maa Sardamayee Nari Kalyan Samiti, Medinipur
4.	Cossipore Mahila Udyog, Kolkata
5.	Kaikala Rural Dev. Society, Hoogly
6.	Basirhar Women Dev. Society, North 24 Parganas

1	2
7.	Behala Pipilika, Kolkata
8.	Badkulla Luna Silk Khadi Society, Nadia
9.	Rajibpur Youth Union, Howrah
10.	Ranapara Gram Vikas Kendra, Howrah
11.	Jirakpur Sister Nivedita Seva Mission, 24 North Parganas
12.	Rupahar Yuva Sangham, Dinazpur
13.	Tikashi Asson of Social Welfare, Purba Midnapore
14.	Kalyachak Netaji Subhas Sangha, Purba Midnapore
	Delhi
1.	Gramin Swabhimani, Alipur
2.	Resource Development Centre, Katwaria Sarai
3.	International Rural Cultural Centre, Vasant Kunj
4.	All India Sarswati Educational Welfare Society, Budh Vihar
5.	Integrated Society Dev. Org., Paschim Vihar
6.	Mahilayen Pragati Ki Ore, Tilak Nagar
7.	DAV Computer Education Society, Tilak Nagar
8.	Destitute Welfare Trust, Nangloi
9.	All India Women's Welfare Asson, Janakpuri
10.	Priyadarshini Mahila Mandali, Prem Nagar
11.	Welfare Association for Downtrodden, Jangpura
12.	Nari Chetna Sangathan, Mayur Vihar Phase-I
13.	All India Konark Educational & Welfare Society, Uttam Nagar
14.	NYK, Mehrauli
15.	Garib Sewa Udyog Samiti, Rajendra Place
16.	Sri Aurobindo Education Society, Sri Aurobindo Ashram
	Dadra & Nagar Haveli
1.	Gram Vikas Mandal, Silvassa

Foodgrain Export Policy

148. SHRI SANAT KUMAR MANDAL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- the details of new foodgrain export policy;
- the incentives given to exporters under the new policy; and
- the formula proposed giving special thrust to wheat, rice and pulses exports?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) to (c) A new foodgrain export policy is being formulated. It is at an advanced stage of consideration in the Government of India.

*[Translation]***Involvement of Persons in ISD Phone Calls Racket**

149. SHRI HEMMAL MURMU: Will the Minister of HOME AFFAIRS be pleased to state:

- whether the Delhi Police have apprehended the persons involved in I.S.D. phone calls racket;
- if so, the details thereof;
- the number of cases reported during the last three years, year-wise, till date; and
- the steps taken/being taken by the Government to curb such cases in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) to (c) Yes, Sir. The details of the cases registered and the persons arrested by Delhi Police in connection with I.S.D. phone calls racket during the years 2002, 2003, 2004 and upto 31st January, 2005 are given below:

Year	Cases	Persons arrested
2002	14	38
2003	6	11
2004	10	15
2005 (upto 31st January)	3	10
Total	33	74

(d) The steps taken by the Government to curb incidents of such cases include:

(1) Issuing instructions by the Department of Telecommunication of the field units from time to time for:

- (i) Setting of technical parameters in exchanges;
- (ii) Password Management in exchanges;
- (iii) Monitoring of Calling Line Identification at the Provisions of Interconnection;
- (iv) Periodic monitoring of traffic handled at Provisions of Interconnection.

(2) Issuing instructions by the Department of Telecommunication to all the service providers to strictly monitor illegal routing of international calls and ensure active participation in successfully curbing grey traffic, which cover the following:

- (i) Monitoring of Bulk Connection' Users;
- (ii) Call Data Recording analysis in respect of heavy callers;
- (iii) Mandatory transmission of calling line identification by all service provider without tempering;
- (iv) Lease line customers premises inspection and verification.

(3) Creation of Vigilance Telecom Monitoring Cells in Delhi, Mumbai, Calcutta and Chennai for curbing such grey market operations;

(4) Opening of Public telephone numbers—1600-110-420 and 011-23731100 to enable general public to provide information of receiving local numbers as Calling Line identification when they receive international calls and thus helping in detection of such cases;

Bonafide checking of addresses of customers before providing the service;

(5) Verification of identity of subscribers;

(6) Publicity through newspaper for creating general awareness among public so that they actively help in providing information of receiving local number as Call Line Identification when they received international calls;

(7) Sensitisation of public through the print and visual media;

(8) Close interaction with the concerned authorities for exchange of information and action as required;

(9) Sensitisation of police officials and other security personnel; and

(10) Regular surveillance over criminals indulging in this type of crime.

Border Area Development Scheme

150. SHRI PANKAJ CHOWDHARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether under border development plan, schemes for development of Indo-Nepal border areas have been chalked out by the Government;

(b) if so, the names of the districts of bordering States where these schemes are likely to be implemented; and

(c) the amount allocated during the last three years, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) to (c) Border Area Development Programme (BADP) are being implemented in those districts of Bihar, Sikkim, Uttaranchal, Uttar Pradesh and West Bengal which share the international border with Nepal. As per the information furnished by the concerned State Governments, the amount allocated to the concerned districts during the last three years is as under:-

1. SIKKIM

Name of the district	Amount allocated during 2002-03 to 2004-05 (Rs. in lakhs)
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West District	570.40
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2. UTTARANCHAL

Name of the district	Amount allocated during 2001-02 to 2003-04 (Rs. in lakhs)
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1	2
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Pithoragarh	527.12
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Champawat	151.00
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Udhamsingh Nagar	146.53
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1	2
Chamoli	223.63
Uttarkashi	98.72

3. UTTAR PRADESH

Name of the district	Amount allocated during 2002-03 to 2004-05 (Rs. in lakhs)
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Pilibhit	324.54
Kheri	684.12
Baharaich	462.93
Shrawasti	434.86
Balrampur	696.10
Sidharthangar	451.50
Maharajganj	355.18

4. WEST BENGAL

Darjeeling	288.00
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5. BIHAR

BADP is being implemented in Madhubani, Sitamarhi, Kishanganj, Supaul, Araria, East Champaran and West Champaran district of Bihar. The Govt. of Bihar has intimated that the amount under BADP in Bihar State is allocated department-wise. Details are given as under:

Name of the district	Amount allocated during 2002-03 to 2004-05 (Rs. in lakhs)
----------------------	---

1	2
Road Construction Department	934.357

1	2
Primary & Adult Education Department	294.639
Energy Department	197.91
Health Department	269.264
Art, Culture & Youth Department	141.00
Animal Husbandry & Fisheries Deptt.	103.83

[English]

Death of PMF Personnel in Himachal Pradesh

151. PROF. CHANDER KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of Para Military Forces Personnels in Himachal Pradesh origin, died while serving in the forces, for the last three years;

(b) if so, the details thereof, force-wise and Post wise;

(c) whether the dependents of the deceased employees were provided employment on compassionate grounds;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPAKASH JAISWAL): (a) and (b) Force-wise and post-wise details of deaths in Central Police Forces (CPF) during the last three years are as under:-

Rank/CPFs	AR	BSF	CRPF	CISF	ITBP	SSB	Total
Dy. Comdt.	-	1	-	-	-	-	1
AC	-	-	1	-	-	-	1
Sub/Insp.	1	-	-	-	3	1	5
Sub Insp.	-	2	5	2	8	-	17
ASI (RO)	-	2	-	-	-	-	2
Nb Sub	3	-	-	-	-	-	3
Hav (HC)	5	4	28	10	20	2	69
NK	-	-	-	-	-	1	1
L/NK	-	3	-	-	-	1	4
Rfn/const	8	9	14	10	19	5	65
Follower	2	3	3	2	-	2	12
Total	19	24	51	24	50	12	180

(c) to (e) 58 requests were received for compassionate appointment, out of which 17 appointments have been made, and 32 cases are under process. Rest of the request could not be accepted as per norms.

[Translation]

Schemes for Women and Child Development

152. SHRI Y.G. MAHAJAN:
SHRIMATI KIRAN MAHESHWARI:
SHRI HARISHCHANDRA CHAVAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government is implementing to formulate any special schemes for the development of women and children in the country;

(b) if so, the details thereof;

(c) the allocation likely to be made by the Government for the implementation of these schemes; and

(d) the time by which these schemes are likely to be launched?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH): (a) No, Sir.

(b) to (d) Does not arise.

[English]

Trafficking of Tsunami affected Children and Women

153. SHRI DALPAT SINGH PARSTE: Will the Minister of HUMAN RESOURCES DEVELOPMENT be pleased to state:

(a) whether the National Human Rights Commission has expressed concern that women and children in the Tsunami affected areas may become victims of trafficking; and

(b) if so, the steps taken or being taken by the Government to ensure that these helpless people are not exploited?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH): (a) and (b) This Ministry has not received any advisory from NHRC. However, the Government has made State Police vigilant on the issue. Concerned Secretaries of the affected states looking after Women and Child Affairs have been requested to ensure that the vulnerability of the affected children should not result in their trafficking. Regular advertisements on local network of Doordarshan and other channels in Tsunami affected states have been broadcast giving helpline numbers for the persons who have any information relating to trafficking of children.

[Translation]

Activities of Pak

154. SHRI SHIVRAJ SINGH CHOUHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the government has been drawn to the news regarding 'Pak's new pin code: Islamistan in N.E.' appeared in 'the Pioneer' dated January 15, 2005;

(b) if so, the facts in this regard;

(c) whether there is an increase in the population of Muslims and a fall in the population of Hindus because of the infiltration of Bangladeshis in North Eastern States; and

(d) if so, the steps taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) and (b) Government have seen the media report. However, there are no reports to confirm the same.

(c) and (d) There has been increase in population of both the communities in most of the North Eastern States as recorded in the 2001 census vis-a-vis the 1991 census. The increase in population cannot be attributed entirely to infiltration.

The Government has taken various measures to check infiltration, which includes raising of additional Battalions of Border Security Force; reduction of gaps between the border outposts; intensification of patrolling, both on the land and the riverine borders, accelerated

programme of construction of border roads and fencing; increase in the number of outposts watch towers, provision of surveillance equipments, etc.

Allotment of Land to Small Industrial Units

155. SHRI RAMDAS ATHAWALE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government is considering on any proposal to allot land to the small industrial units closed down in Delhi as per orders of the Supreme Court;

(b) if so, the details thereof;

(c) whether any representation or request has been received by the Government from the Federation of Small Scale Industries in this regard;

(d) if so, the details thereof, till date; and

(e) the action taken by the Government thereon so far and the time by which the land is likely to be allotted to these small industrial units in some new industrial areas and the reasons for the delay?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): (a) and (b) The Government of National Capital Territory of Delhi (GNCTD) has reported that in pursuance of Hon'ble Supreme Court's order dated 19.4.96, it is already implementing a scheme to allot industrial plots/flats to industrial units, functioning in residential and non-conforming areas of Delhi prior to 19.4.96. Under the scheme, 18360 eligible industrial units have been allotted plots/flats at present to allot land to small industrial units closed down in Delhi as per the orders of the Hon'ble Supreme Court. The Delhi Development Authority has also reported to have offered 610 vacant industrial plots to GNCTD for use in the relocation process.

(c) to (e) GNCTD has reported that it has not received any request from Federation of Small Scale Industries in this regard.

[English]

Movement of Foreigners in North Eastern States

156. SHRI AJOY CHAKRABORTY:
SHRI GURUDAS DASGUPTA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any demand for easing restrictions on the movement of foreigners in the North Eastern States to boost the tourism in these areas;

(b) if so, the details in this regard; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (c) A reference was received from the Ministry of Tourism suggesting lifting of restriction on the entry and stay of Foreigners in the North-Eastern region in a phased manner. That Ministry has since been requested to send a specific proposal after consultations with the concerned State Governments.

Floriculture Trade

157. SHRI MADAN LAL SHARMA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government is considering enhancement of floriculture production and export thereof in the country;

(b) if so, the details of the steps taken in this regard; and

(c) the measures being taken by the Government for enhancing production and export of flowers from Jammu and Kashmir?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) Yes, Sir.

(b)(i) Six Agri export zones have been set up in the following States to promote export of floriculture products: (1) Uttaranchal (2) Sikkim (3) Maharashtra (4) Karnataka (5) Tamil Nadu

(ii) Other steps taken by Agricultural & Processed Food Products Export Development Authority (APEDA) include financial assistance for setting up of flower auction centers at Bangalore, Mumbai and Noida (Uttar Pradesh), cold storage facilities to handle perishable cargo and transport assistance to exporters.

(c) APEDA has extended financial assistance for a feasibility study for development of floriculture, in the State of Jammu & Kashmir, for exports.

Policy of Hostage Takers

158. SHRI SHRINIWAS DADASAHEB PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is planning strategy of "No compromise with hostage takers" on the lines of US policy of denying hostage takers benefits of prison releases, ransoms or policy changes;

(b) if so, the details thereof; and

(c) the details of hostage incidents, wherein the government had to concede to the demands of hostage takers in the past?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL):

(a) and (b) A policy of "No compromise with hostage takers" is under consideration of the Government.

(c) The Government has not conceded to the demands of any hostage takers in the past four years.

Freedom Fighter Pension In West Bengal

159. SHRI RUPCHAND MURMU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the total number of freedom fighters in the country who are receiving the Freedom Fighter's Samman Pension and 'Tambra falak' as on date, State-wise/UT;

(b) the details of struggles in West Bengal which are considered part of the freedom struggle and the number of participants eligible for pension under Swatantrata Sainik Samman Pension Scheme;

(c) the number of applications for pension from these participants rejected alongwith the grounds on which such rejections made;

(d) whether the Government proposes to take a liberal view in the matter of producing certificates, documents etc., as most participants already had died and documents are not available due to passage of long time; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT):

(a) Government of India has sanctioned pension to about 1.69 lakh freedom fighters & their dependent, since the inception of the central pension scheme in 1972. Pension to Freedom Fighters is disbursed through Treasuries and Public Sector Banks throughout the Country, and the power to transfer dependent family pension to eligible dependents of deceased freedom fighters has been delegated to the disbursing authorities. This Ministry does not have the exact number of freedom fighters and their eligible dependents presently living and drawing pension.

The Scheme to issue '*Tamrapatras*' to Freedom Fighters was operated through Central as well as State Governments. The statistics relating to the same are not maintained. The said Scheme has been held in abeyance since 1988.

(b) The names of movements specifically recognized for the purpose of pension under the Swatantrata Sainik Samman Pension Scheme, 1980, as also those specifically not recognized for pension (*i.e.*, the 'Negative list') are given in the Statement enclosed. However, whosoever fulfils the eligibility criteria as prescribed in the Swatantrata Sainik Samman Pension Scheme, 1980 (provided the concerned movement is not listed in the 'Negative' list) is eligible for pension, irrespective of whether or not the movement is specifically recognized for the purpose of pension under the Swatantrata Sainik Samman Pension Scheme, 1980. This Ministry does not have the exact number of eligible freedom fighters and their eligible dependents.

(c) Whosoever does not fulfill the eligibility criteria or does not furnish the requisite primary or secondary evidence as per the provisions of the Swatantrata Sainik Samman Pension Scheme, 1980, gets his claim rejected.

(d) and (e) The Swatantrata Sainik Samman Pension Scheme, 1980 already has provision for acceptance of secondary evidence (*i.e.*, Personal Knowledge Certificates in the case of underground suffering and Co-Prisoner Certificates in the case of the jail suffering, accompanied with a Non-availability of Records Certificate) if primary evidence (*i.e.*, contemporary official records) are not available. There is no proposal to further liberalize the provisions of the Swatantrata Sainik Samman Pension Scheme, 1980, under consideration of the Government.

Statement**List of Movements recognised for grant for Swatantrata Sainik Samman Pension Scheme, 1980**

1. Suez Canal Army Revolt in 1943 during Quit-India Movement & Ambala Cantt. Army Revolt in 1943.
2. Jhansi Regiment Case in Army (1940).
3. Rani Jhansi Regiment and Azad Hind of INA (1943-45).
4. Hollwell Monument Removal Movement conducted by Netaji in 1940 at Calcutta.
5. Royal Indian Navy Mutiny, 1946.
6. Khilafat Movement.
7. Harsha Chhina Mogha Morcha (1946-47).
8. Mopla Rebellion (1921-22).
9. Arya Samaj Movement in the erstwhile Hyderabad State (1938-39).
10. Madurai Conspiracy Case (1945-47).
11. Border Camp Cases in erstwhile Hyderabad State (1947-48).
12. The Ghadar Movement.
13. The Gurudwara Reform Movement (1920-25) including:—
 - (a) Taran Taran Morcha.
 - (b) Nankana Tragedy of February (1920).
 - (c) The Golden Temple Ke Affairs (Morcha Chabian Sahab).
 - (d) Guru ka Bagh Morcha.
 - (e) Babar Akali Movement.
 - (f) Jaito Morcha.
 - (g) Bhai Pheru Morcha; and
 - (h) The Sikh Conspiracy (Golden Temple) of 1924.
14. Praja Mandal Movement in the erstwhile Princely States (1939-49).
15. Kirti Kisan Movement (1927).
16. Navjavan Sabha (1926-31).

17. Quit India Movement (1942).
18. INA and IIL (1942 to 1946).
19. Merger Movement in the former French and Portuguese possessions in India.
20. Peshawar Kand in which members of the Garhwal Rifles took part.
21. Red Leaf Conspiracy Case (1931).
22. Chauri Chaura Kand (1922).
23. Aranya Satyagraha of Karnataka (1939-40).
24. Goa Liberation Movement.
25. Kalipattanam Agitation (1941-42).
26. Kallara-Pangode case.
27. Kadakkal Riot case.
28. Chengannur Riot case.
29. Vattiyoorkavu Conference.
30. Anti-Independent Travancore.
31. Punnapara-Vayalar Movement.
32. Kartvelloor Movement.
33. Kuvambal Movement.
34. Kayyur Movement.
35. Morazha Movement.
36. Malabar Special Police Strike (MSP Strike).
37. Dadra and Nagar Haveli Movement.

List of Movements/Mutinies not recognised for Swatantrata Sainik Samman Pension ('Negative list')

- A. MUTINIES
1. 21st Central India Horse Mutiny.
2. M.T. Loading/Unloading case in Egypt.
3. Steel Helmet case at Hong Kong.
4. Madras Artillery Mutiny.
- 5.* Punjab Regiment Army Revolt, at Jhansi.
6. 3/12 Punjab Regiment case; 7. Ganga Din Film Shooting case.

B. STRUGGLES/PLOTS

1. Malappattan Struggle
2. Punnapara Vayalar Plot.
3. Changanur Riot of 1938-39.
4. Kallara Pangoda Case.
5. Kadakkal Riot.
6. Vattiyoorkkava Conference.
7. Anti Independence Travancore Movement 1946-47.

C. STRIKE

1. Bihar Police Strike.
2. Cochin Police Strike.
3. Malabar Special Police Strike.
4. Disbandment of Jodhpur Army personnel.

D. CONSPIRACY

1. Meerut Conspiracy case.
2. Delhi Conspiracy case.
3. Calcutta Conspiracy case.
4. Madras Conspiracy case.
5. Nellai Conspiracy case.

*Recognised for grant of special pension under the Special Pension Scheme for ex-Army personnel who revolted against the British authorities.

TRIFED

160. SHRI DUSHYANT SINGH: Will the Minister of TRIBAL AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 997 on December 7, 2004 and state:

(a) the reasons for not procured minor forest produce and Agriculture produce by TRIFED from Rajasthan during 2003-04;

(b) whether any procurement has been made from that State during 2004-05; and

(c) if so, the details thereof alongwith the training imparted/proposed to be imparted to take the benefit of the schemes of the Central Government?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH): (a) to (c) As per the provisions of the new Bye-Laws of TRIFED, which came into force with effect from 02.04.2003, TRIFED's role and function is to act as a service provider and facilitator for marketing development of tribal produce. As a result of this direct procurement of minor forest produce and agricultural produce in Rajasthan as well as in other States has been stopped from 2003-04 onwards. TRIFED has not organized any training programme in Rajasthan during 2003-04 and 2004-05.

[Translation]

Grants to NGOs for Creches

161. SHRI KRISHNA MURARI MOGHE:
SHRI VIJAY KUMAR KHANDELWAL:

Will the Minister of HUMAN RESOURCES DEVELOPMENT be pleased to state:

(a) whether the Government of Madhya Pradesh has forwarded the proposals to the Government to provide grants to voluntary organizations for running creches;

(b) if so, the details thereof;

(c) whether the Government has also sanctioned the proposals of the State Government for financial assistance for construction/expansion of hostel building for working women with Day Care Centre for children; and

(d) the time by which this is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH): (a) Yes, Sir.

(b) A Statement is enclosed.

(c) No, Sir.

(d) Does not arise.

Statement

Details of the NGOs whose proposal have been received

1. Chitranshi Shiksha Prasar Samiti, 18 Manik Vikas Colony, Jhansi Road, Gwalior (MP).

2. Chetna Mahila Mandal, Mandsore, 906, Bohrabarbal Mandsore, Madhya Pradesh
3. Sarvangin Mahila Mandal Jabadabara, Bilaspur, MP
4. S.N.S. Mahila Vikas Sansthan, Khursipar, Bhillai, Durg (MP).
5. Ojaswini Samadarshi Nyas, Head Office, 115/38, Shivaji Nagar, Bhopal, (MP).
6. Manglam Shiksha Prasar Samiti, Datia, MP
7. Star School Samiti, Indore, M.P.
8. Shri Sangam Maharaj Shikshan Avam Samajik Vikas Samiti, Vimay, M.P.

[English]

Allocation of Funds for Higher Education

162. SHRI RAGHUNATH JHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether schemes for higher education are suffering due to non-utilization of the available resources;

(b) if so, the quantum of funds allocated to State Governments/NGOs during the last five years indicating the details of funds lying unspent with State Governments/NGOs; and

(c) the measures taken by the Government to ensure cent per cent utilization of funds?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (c) The information is being collected and will be laid on the Table of the House.

Public Functions at Samadhis of National Leaders

163. SHRI M. RAJA MOHAN REDDY:
SHRI S.K. KHARVENTHAN:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government has decided to undertake all public functions at the Samadhis of national leaders around the Raj Ghat complex;

(b) if so, the details thereof;

(c) whether most of the memorials of national leaders around the Raj Ghat, Delhi have neglected and targeted by vandals and encroachers;

(d) if so, whether the Union Government proposes to take over the responsibility for the maintenance, beautification, security and upkeep of the samadhis;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): (a) to (f) With a view to improving the Samadhis-Complex, an integrated concept plan has been prepared that aims at making the Complex aesthetically and functionally better befitting the sanctity of the place and to meet the requirements of visitors to the Complex. It has been decided to redevelop/upgrade the entire Complex.

The Security of the Complex has recently been handed over to Central Industrial Security Force. Instructions have been issued to the CPWD to hold functions henceforth at the Samadhis-Complex.

[Translation]

Development of Metropolitan Cities

164. SHRI DEVIDAS PINGLE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the criteria fixed to develop the metropolitan cities of the States as world class cities;

(b) the names of the metropolitan cities situated in Maharashtra which have been selected to be developed as world class cities on the basis of this criteria;

(c) whether the city Nasik has been included in such a list; and

(d) if so, the time by which that city could be developed as a world class city?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): (a) to (d) Urban Development is

a State subject. As such, it is for State Governments to evolve criteria and select cities for development as world class cities.

[English]

Hosting of International Sports by States

165. SHRI ANANTH KUMAR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the number of states which are eligible for hosting international events;

(b) the reasons for hosting a very few international sports event in India;

(c) the number of coaches of international level in the country at present; and

(d) the details of grants issued for infrastructure development at international level during each of the last three years and thereafter?

THE MINISTER OF YOUTH AFFAIRS AND SPORT (SHRI SUNIL DUTT): (a) There is no eligibility criteria in this regard. The hosting of international sports events is decided by the concerned national/international sports federations at the places where international standard sports infrastructure, accommodation and other related facilities are available.

(b) The decision of awarding international sports events to a country is taken by the international federation of the concerned sport.

(c) As per reports available about 1479 coaches have been engaged by Sports Authority of India (SAI) and about 2000 coaches by State Governments and other organisations, some of whom are of international level.

(d) The details of centrals assistance released for infrastructure development at international level during the last 3 years and the current year till date under the schemes of Grants for Installation of Synthetic Surfaces and Creation of Sports Infrastructure are given in the enclosed Statement I and II respectively.

Statement I

Central Assistance released under the scheme of grants for Installation of Synthetic Surfaces from 2001-2002 to 2004-2005 (As on date)

(Rs. in lakhs)

Sl.No.	Details of proposals	Central assistance approved	Central assistance released	Balance assistance payable	Status
1	2	3	4	5	6
2001-2002					
1.	Installation of two Synthetic Hockey Surface at SAI sports Centre, Bhopal	200.00 (Rs. 100.00 lakh each)	144.945	35.055	Utilization Certificate (UC) / Completion Certificate (CC) are to be submitted by SAI.
2.	Laying of 8 lane athletic track at warm up area of JN Stadium, New Delhi	62.50	62.50	0.00	Project completed
2002-2003					
1.	Installation of 8 lane Synthetic Athletic Tract at Athletic Stadium Gachibowli, Hyderabad	100.00	100.00	0.00	Project completed

1	2	3	4	5	6
2.	Relaying to Synthetic Athletic Track at J.R.D. Tata Sports Complex, Jamshshdpur, Jharkhand	100.00	100.00	0.00	Project completed
3.	Relaying of Synthetic Hockey Surface at Hockey Stadium of Pimpri Chinchwad Municipal Corporation, Pune	100.00	65.00	35.00	UC/CC are to be submitted by the grantee
2003-2004					
1.	Installation of Synthetic Hockey Surface at Govt. Sr. Sec. School, Shahbad (Markanda) Haryana	100.00	50.00	50.00	PR to be submitted by the user agency
2.	Installation of Synthetic Hockey Surface at STC, SAI Centre, Medikiri, Karnataka	100.00	20.00	80.0	PR to be submitted by the user agency.
2004-2005					
Nil					

Statement II

Grants released under the scheme of grants for creation of Sports Infrastructure for 2001-02 to 2004-05 (As on date)

(Rs. in lakhs)

Sl.No.	Project	Amount approved	Amount released	Balance amount due	Remarks
1	2	3	4	5	6
2001-2002					
1.	Indoor Stadium (cat. I) at Kolar, Karnataka	60.00	23.00	37.00	Utilisation Certificate (UC)/ Progress Report (PR) to be submitted by the State Government.

1	2	3	4	5	6
2.	Indoor Stadium (cat. I) at Tawang, Arunachal Pradesh	90.00	75.00	15.00	Utilisation Certificate (UC)/ Progress Report (PR) to be submitted by the State Government.
3.	Indoor Stadium (cat. I) at Coimbatore by R.K. Mission Vidyalaya (Tamil Nadu)	90.00	90.00	—	Completed
4.	Indoor Stadium (cat. I) at Chotu Ram Stadium Rohtak, Haryana	57.825	25.00	32.825	Utilisation Certificate /Completion Certificate to be submitted by the State Government.
2002-2003					
1.	Indoor Stadium (cat. I) at Chennai by TN Squash Racket Association, Tamil Nadu	60.00	60.00	Nil	Completed
2.	Indoor Stadium (cat. I) at Rajaramnagar Sungli, Maharashtra	58.23	25.00	33.23	UC/PR to be submitted by the State Government
3.	Indoor Stadium (cat. I) at Rupa, West Kamang Distt., Arunachal Pradesh	90.00	30.00	30.00	UC/PR to be submitted by the State Government.
4.	Indor Stadium (cat. I) at Ramhlum, Aizwal, Mizoram	90.00	60.00	30.00	UC/PR to be submitted by the State Government
5.	Indoor Stadium (cat. I) at Gachibowli, Andhra Pradesh	60.00	60.00	—	Completed
6.	Indoor Stadium (cat. I) at Yousufgada, Hyderabad (Andhra Pradesh)	60.00	60.00	—	Completed
7.	Indoor Stadium (cat. I) at Fatch Maidan, Hyderabad, Andhra Pradesh	60.00	60.00	—	Completed

1	2	3	4	5	6
8.	Indoor Stadium (cat. I) at Saroor Nagar, Hyderabad (Andhra Pradesh)	60.00	60.00	—	Completed

2003-2004

NIL

2004-2005 (as on 22.2.2005)

NIL

Information and Communication Technology Scheme

166. SHRI DAHYABHAI VALLABHBHAI PATEL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a scheme for providing information and communication technology for 15 Government High School and Sr. Secondary Schools in the U.T. of Daman and Diu have been pending for approval with the Union Government;

(b) if so, the details thereof alongwith the reasons for delay in giving necessary approval; and

(c) the time by which proposal is likely to be cleared?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (c) A request seeking financial assistance for imparting computer education in 15 Government High Schools and Higher Secondary Schools has been received from the UT Administration of Daman & Diu in February, 2005. This Department has requested the UT Administration to furnish a detailed Computer Education Plan (CEP) based on the norms of the scheme of Information & Communication Technology (ICT) @ Schools.

[Translation]

National Sports Awards

167. SHRI BRAJESH PATHAK: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government has prescribed norms for selection of sports persons for National Sports Awards;

(b) if so, the details thereof;

(c) the names of the States from which youths were selected for the National Sports Awards during the last three years and thereafter;

(d) whether the Government has received complaints from the public representatives regarding the alleged irregularities in the selection process;

(e) if so, the details thereof; and

(f) the remedial action taken thereon?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT): (a) Yes, Sir.

(b) Government of India gives following national level awards every year.

(i) Rajiv Gandhi Khel Ratna Award: For spectacular and most outstanding performance in sports & games at international level. Only one award is given every year subject to availability of deserving sportsperson.

(ii) Arjuna Award: For good performance consistently for the previous three years and for showing qualities of leadership, sportsmanship and a sense of discipline. Disciplines falling under international events, indigenous games and sports for physically handicapped are considered for this award. Not more than 15 awards are

given in any calendar year and, ordinarily, not more than one award is given in one discipline subject to availability of deserving sportspersons.

(iii) Dhyanchand Award for Life Achievements in Sports and Games: Three awards are given every year to those sportspersons who have contributed by their performance and continue to contribute to promotion of sports even after their retirement from active sports career.

(iv) Special Awards to Medal Winners in International Sports Events and Their Coaches:- Cash awards are given to medal winners in international sports events in the disciplines of Olympic Games, Asian Games and Commonwealth Games and Chess under the scheme of Scheme Relating to Awards every year.

(c) The names of the States from which youths were

selected for the National Sports Awards during the last three years are given in the Statement enclosed.

(d) No, Sir, though there has been no specific complaints regarding irregularities in the selection process, however, there has been instances of grievance received from sportspersons and public representatives from time to time. These grievances mainly pertain to non-consideration of allegedly deserving sportsperson.

(e) Does not arise.

(f) Number of awards are limited as against number of aspirants from various disciplines. The process has been made more transparent by revising the scheme in April, 2002 and March, 2004 whereby the Selection Committees for Rajiv Gandhi Khel Ratna Award, Arjuna Award and Dhyanchand Award are headed by eminent sportspersons with majority of the members being sportspersons. They scrutinise and select the best elite sports persons for Awards.

Statement

Sl.No.	Awards	Name of States from which sportspersons were selected for National Awards in		
		2001	2002	2003
1.	Rajiv Gandhi Khel Ratna Award	Chandigarh	Kerala & Maharashtra	Kerala
2.	Arjuna Award	Punjab, Maharashtra, Andhra Pradesh, Goa, Orissa, Himachal Pradesh, Karnataka, Rajasthan, New Delhi, Haryana	Kerala, Punjab, West Bengal, Tamil Nadu, New Delhi, Haryana, Uttar Pradesh, Andhra Pradesh, Karnataka	West Bengal, Punjab, Karnataka, Manipur, Andhra Pradesh, Haryana, Uttar Pradesh, New Delhi
3.	Dhyanchand Award	—	Delhi, West Bengal, Maharashtra,	Rajasthan, Punjab, Maharashtra, Tamil Nadu

[English]

AIDS to CRPF Personnel

168. SHRI NAVJOT SINGH SIDHU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether AIDS have been reportedly detected among a large number of CRPF personnel;

(b) if so, the details thereof;

(c) whether such cases have also been reported from other Para Military Forces;

(d) if so, the details thereof; and

(e) the steps taken/being taken by the Government to check this disease?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL):

(a) and (b) As on date 158 AIDS/HIV-positive cases in CRPF personnel have come to light.

(c) and (d) The details of AIDS/HIV-positive cases detected in other Central Police Forces (CPFs) are as follows:-

BSF	—	100
CISF	—	79
ITBP	—	10
SSB	—	03
Assam Rifles	—	123

(e) The following steps have been taken to check the disease:-

- i. Awareness has been created amongst the CPF personnel through departmental instructions, pamphlets, video cassettes, films etc.
- ii. Medical and para-medical staff have been given training by National AIDS Central Organisation (NACO).
- iii. Preventive measures are regularly circulated for information of personnel.

Fellowships to Students

169. SHRI BADIGA RAMAKRISHNA:
SHRI BRAJA KISHORE TRIPATHY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Ford Foundations International Fellowship Programme has offered fellowships to Indian Students;

(b) if so, the details thereof;

(c) the criteria for selection of students for fellowship; and

(d) the number of students so far benefited by such programme?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) Yes, Sir.

(b) and (c) As per information available with the Government, the Ford Foundation International Fellowships Programme (IFP) between in India in the year 2001. The criteria for selection include social disadvantage, academic viability, leadership and social commitment. The Programme offers 35-42 fellowships in India every year, which are fully funded. The Government of India have no role in the selection of candidates.

(d) So far, 115 Indian candidates have been selected by the program in various universities all over the world.

[Translation]

Exports of Agro Products

170. SHRI AJIT JOGI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there has been any increase or decrease in the export to agro-products to various international markets;

(b) if so, the details thereof for the last three years and till date;

(c) whether the Government has any plan to explore new markets for the export of agro-products; and

(d) the steps the Government propose to take to ensure the increase of agro products in order to go in for competition in the international markets?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) and (b) India's agricultural exports have been steadily increasing over the last few years. Agricultural exports (excluding tea, coffee, marine products, cotton and castor oil) for the last three years are as below:

Year	Agriculture Exports	
	Rs. Crore	US\$ Million
2001-02	18,763	3,934
2002-03	22,239	4,589
2003-04	23,839	5,178
2004-05 (Apr.-Oct., 04)	20,584	2,840

Source : DGCI&S

(c) Developing a new market for exports is a continuous process for which Government through agencies such as Commodity Boards, Authorities and Export Promotion Councils constantly endeavours.

(d) In order to ensure growth of exports of agro products, the Government provides a variety of incentives in the form of financial and other assistance through the aforesaid agencies for infrastructure development, modern packaging units, quality control, research and development and market development.

[English]

Alarming Rate of Population in Delhi

171. SHRI G.V. HARSHA KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware that as many as 800 peoples are arriving and 590 peoples are born daily in Delhi thus, multiplying the population at an alarming rate;

(b) if so, the details thereabout during the last three years;

(c) whether the Government has taken/proposes to take any step to stop the immigration to Delhi; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) and (b) Yes, Sir. As per the Annual Report on registration of Births and Deaths prepared by the Government of National Capital Territory to Delhi for the year 2001, average number of births per day registered during 2001 was 812 and average number of deaths per day registered during the same year was 222. Thus the natural increase in population in Delhi was 590 per day which comes to about 2.15 lakhs during 2001. The total increase in Delhi's population during 2001 as compared to the year 2000 was 4.90 lakhs. Therefore, the remaining increase of population in Delhi (2.75 lakh) was because of migration.

The average number of births and deaths registered and natural increase in population per day in Delhi during the year 1999, 2000 and 2001 was as indicated below:

Year	Average births per day	Average deaths per day	Average natural increase per day
1999	788	216	572
2000	869	219	650
2001	812	222	590

(c) No, Sir.

(d) Does not arise.

Findings of Anti Corruption Branch, Delhi

172. SHRI PRABHUNATH SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given to USQ No. 3308 dated December 21, 2004 and state:

(a) the details of the findings of the Anti Corruption Branch and action taken thereon; and

(b) the reasons for not collecting cost of demolition despite the instruction of the Government?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): (a) and (b) It has been reported by the Divisional Commissioner, Govt. of NCT of Delhi that they have not received the findings of the Anti Corruption Branch. It has also been reported that as per existing practice, cost of demolition are not recovered.

I.I.T.

173. SHRI K.C. PALANISAMY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Johns Hopkins University, Maryland has signed a Memorandum of Understanding (MoU) with the Indian Institute of Technology (IIT) Madras, recently;

(b) if so, the details thereof;

(c) whether the Government has any plan to sign similar MoUs with other IITs of the country;

(d) if so, the details thereof; and

(e) the area of partnership identified for co-operation with Indian Institute of Technology and Science?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) Yes, Sir.

(b) to (e) A Memorandum of Understanding to promote cooperation and develop joint projects in the areas of mutual interest was signed, subject to ratification by the Senate on 08.02.2005 between Indian Institute of Technology, Madras and the University of Maryland System and the Johns Hopkins University, the United States of America. The main objective is to enhance the exchange of scientific knowledge and cultural traditions at the global level. The MoU envisages exchange of faculty and students for research, teaching and study, exchange of scholarly publications, joint research activities etc. The duration of the exchange visits will be determined by mutual consent for the period not exceeding one year. The MoU also provided for negotiations of financial arrangements depending upon the funds. The status of MoU will be reviewed at the end of each five year period to determine any modification with mutual consent. The MoU is terminable by either party by giving at least six months notice. IITs are free to sign MoU's with foreign Universities without seeking prior permission of the Government.

Promotion of Manufacturing Sector

174. SHRI RAMJI LAL SUMAN:
DR. CHINTA MOHAN:
SHRI D. VITTAL RAO:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether average contribution of manufacturing sector in gross domestic production of the country is about seventeen per cent only;

(b) if not, the facts in this regard;

(c) whether any target has been set keeping in view the potentiality of creation of maximum employment opportunities in this sector, to increase the share of said contribution;

(d) if so, the details thereof and the time limit fixed for achieving the said target;

(e) whether the performance of the manufacturing sector in the country has been satisfactory; and

(f) if not, the reasons thereof and measures taken to boost the manufacturing sector?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVA): (a) and (b) Yes, Sir. According to Central Statistical Organization (CSO), the average share of manufacturing sector in GDP at factor cost during 2002-03 to 2003-04 was 17.15 per cent.

(c) to (f) During April-December 2004-05 the growth of production in the manufacturing sector was 9.0% as against 7.2% during the corresponding period of the previous year, as per the data on Index of Industrial Production (Base: 1993-94=100) released by Central Statistical Organisation.

In order to boost industrial production several policy measures have been taken which, inter-alia, include: setting up of National Manufacturing Competitiveness Council (NMCC), launching of Industrial Infrastructure Upgradation Scheme (IIUS), passing of Electricity Act 2003, rationalization and reduction in indirect taxes.

Women Police Officer In UN

175. SHRIMATI SUMITRA MAHAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details with regard to the women police officers representing India at the UN;

(b) whether the Government proposes to increase the number of women police officers there; and

(c) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) 5 Indian Women Police Officer have been deployed in various UN Missions.

(b) and (c) On the suggestion of United Nation Department of Peacekeeping, all the States/UT/CPOs have been requested to nominate more eligible female police officers for deployment with UN Mission to Kosovo.

Schools In Chandigarh

176. SHRI PAWAN KUMAR BANSAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of Government schools in Chandigarh, Sector-wise;

(b) the area of the plot, number of students, number of teachers and other staff respectively in each of the schools;

(c) whether the students up to class-V are not provided furniture and have to sit on the floor;

(d) if so, whether there is any plan to eliminate this practice and provide the necessary furniture;

(e) whether the grounds in the schools are not maintained for sports etc.; and

(f) the amount spent on maintenance of the building, grounds and on horticulture work, respectively in each of the schools?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) As per information received from Chandigarh Admn. there are 104 Govt. Schools in UT of Chandigarh. Sector-wise details are given in the statement-I enclosed.

(b) The area of plot of each school is given in the enclosed statement-II, the total enrollment of each school is given in the statement-III enclosed and the number of teachers and other staff in each of the school is given in the statement-IV enclosed.

(c) The students of all Govt. Model Schools in Chandigarh have been provided furniture. However, 75% of the students upto class V in govt. ordinary schools have been provided with furniture and the rest sit on tats.

(d) A provision of Rs. 45.00 lacs for the purchase of furniture for Primary Classes during the year 2004-2005 and Rs. 41,47,000/- during the year 2003-2004 was made in the Plan under Elementary Education.

(e) The grounds in all Govt. schools in Chandigarh are maintained by the Horticulture Department for Sports activities.

(f) A sum of Rs. 91,71,870/- has been spent on the maintenance of Govt. school buildings and Rs. 79,500/- for Horticulture work in these schools for the period from 1.4.2004 to 15.2.2005 as per enclosed statement-V. A sum of Rs. 32,05,320/- has been spent on the

maintenance of Public Health Services for these schools during this period as per the enclosed statement-VI.

Statement-I

Sector-wise List of Govt. Schools in U.T. Chandigarh

Sl.No.	Sector	Name of School
1	2	3
1.	7	GHS
2.	8	GMSSS
3.	10	GMSSS
4.	11	GHS
5.	12	GMHS
6.	12	GPS
7.	15	GSSS
8.	16	GMSSS
9.	18	GMSSS
10.	19	GPS
11.	19	GMSSS
12.	20	GMSSS
13.	20	GSSS
14.	20	GMSS
15.	21	GMSSS
16.	22	GMSSS
17.	22	GMHS
18.	23	GMSSS
19.	23	GSSS
20.	23	GPS
21.	23	GPS
22.	24	GMHS
23.	25	GMHS
24.	26(P)	GMHS
25.	26	GMHS
26.	26(B.D.)	GHS

1	2	3
27.	26 (T.M.)	GPS
28.	27	GSSS
29.	28	GMHS
30.	28	GMHS
31.	29	GMHS
32.	29	GHS
33.	30	GHS
34.	31	GMHS
35.	32	GMSSS
36.	32	GHS
37.	33	GMSSS
38.	33	GPS
39.	34	GMHS
40.	35	GMSSS
41.	35	GHS
42.	36	GMHS
43.	37	GMSSS
44.	37	GSSS
45.	37	GMHS
46.	38(w)	GMSSS
47.	38	GMHS
48.	38	GHS
49.	39	GMHS
50.	40	GMSSS
51.	40	GHS
52.	41	GMHS
53.	41	GHS
54.	42	GMHS
55.	43	GMHS
56.	44	GMSSS
57.	45	GSSS

1	2	3
58.	46	GMSSS
59.	46	GHS
60.	46	GPS
61.	47	GMSSS
62.	47	GHS
63.	48	GHS
64.	49	GHS
65.	Col. No. 5	GPS
66.	Burail	GPS
67.	Kajheri (N.C.)	GPS
68.	Kajheri	GHS
69.	Palsora	GPS
70.	Palsora Col.	GPS
71.	Maloya	GSSS
72.	Maloya Col.	GPS
73.	Dadumajra	GHS
74.	Dhannas	GSSS
75.	Dhannas	GPS
76.	Sarangpur	GMHS
77.	Sarangpur	GHS
78.	Khuda Alisher	GHS
79.	K. Lahora	GHS
80.	Kaimbwala	GHS
81.	Kishangarh	GPS
82.	Manimajra	GMSSS
83.	Manimajra	GMHS
84.	Manimajra Town	GSSS
85.	Manimajra-I	GPS
86.	Manimajra-II	GPS
87.	Indira Colony	GPS
88.	Maulijagan Complex	GHS

1	2	3
89.	Maulijagran Complex	GPS
90.	Maulijagran Colony	GHS
91.	Daria	GHS
92.	Colony No. 4	GHS
93.	Raipur Kalan	GHS
94.	Makhan Majra	GPS
95.	Raipurkurd	GHS
96.	Hallomajra	GHS

1	2	3
97.	Karsan Colony	GSSS
98.	Karsan	GHS
99.	Behlana	GHS
100.	Railway Colony	GPS
101.	Buteria	GPS
102.	Badheri	GPS
103.	Khuda Jassu	GPS
104.	56	GPS

Statement-II***Area-wise Information of the Schools in U.T. Chandigarh***

Sr.No.	Sector	Name of School	Category	Total Area (In acres) Approx.
1	2	3	4	5
1.	7	GHS	HS	2.12
2.	8	GMSSS	SS	10
3.	10	GMSSS	SS	9.97
4.	11	GHS	HS	3.5
5.	12	GMHS	HS	2.5
6.	12	GPS	PS	2.5
7.	15	GSSS	SS	6.7
8.	16	GMSSS	SS	8.6
9.	18	GMSSS	SS	13.25
10.	19	GPS	PS	2.84
11.	19	GMSSS	SS	12.42
12.	20	GMSSS	SS	1.914
13.	20	GSSS	SS	7.8
14.	20	GMSS	SS	13
15.	21	GMSSS	SS	10.5
16.	22	GMSSS	SS	12.5

1	2	3	4	5
17.	22	GMHS	HS	2.12
18.	23	GMSSS	SS	7.0
19.	23	GSSS	SS	5.15
20.	23	GPS	PS	3.17
21.	23	GPS	PS	0.32
22.	24	GMHS	HS	5.0
23.	25	GMHS	HS	6.0
24.	26(P)	GMHS	HS	9.88
25.	26	GMHS	HS	1.73
26.	26(B.D.)	GHS	HS	1.98
27.	26 (T.M.)	GPS	PS	0.3
28.	27	GSSS	SS	7.25
29.	28	GMHS	HS	7.25
30.	28	GMHS	HS	3.63
31.	29	GMHS	HS	3.73
32.	29	GHS	HS	3.0
33.	30	GHS	HS	4.5
34.	31	GMHS	HS	6.26
35.	32	GMSSS	SS	10.0
36.	32	GHS	HS	2.2
37.	33	GMSSS	SS	7.3
38.	33	GPS	PS	2.23
39.	34	GMHS	HS	7.24
40.	35	GMSSS	SS	10.6
41.	35	GHS	HS	2.5
42.	36	GMHS	HS	5.0
43.	37	GMSSS	SS	8.4
44.	37	GSSS	SS	1.88
45.	37	GMHS	HS	5.8
46.	38(W)	GMSSS	SS	1.72

1	2	3	4	5
47.	38	GMHS	HS	6.5
48.	38	GHS	HS	1.04
49.	39	GMHS	HS	5.5
50.	40	GMSSS	SS	6.25
51.	40	GHS	HS	1.9
52.	41	GMHS	HS	2.16
53.	41	GHS	HS	8.10
54.	42	GMHS	HS	5.9
55.	43	GMHS	HS	8.77
56.	44	GMSSS	SS	7.0
57.	44	GSSS	SS	7.0
58.	46	GMSSS	SS	4.3
59.	46	GHS	HS	2.72
60.	46	GPS	PS	2.11
61.	47	GMSSS	SS	3.1
62.	47	GHS	HS	5.07
63.	48	GHS	HS	4.5
64.	49	GHS	HS	3.32
65.	Col. No. 5	GPS	PS	0.9
66.	Burail	GPS	PS	0.3
67.	Kajheri (N.C.)	GPS	PS	0.64
68.	Kajheri	GHS	HS	1.69
69.	Palsora	GPS	PS	0.22
70.	Palsora Col.	GPS	PS	3.5
71.	Maloya	GSSS	SS	1.60
72.	Maloya Col.	GPS	PS	2.8
73.	Dadumajra	GHS	HS	3.09
74.	Dhannas	GSSS	SS	3.15
75.	Dhannas	GPS	PS	0.93

1	2	3	4	5
76.	Sarangpur	GMHS	HS	0.61
77.	Sarangpur	GHS	HS	1.36
78.	Khuda Alisher	GHS	HS	0.65
79.	K. Lahora	GHS	HS	1.47
80.	Kaimbwala	GHS	HS	1.02
81.	Kishangarh	GPS	PS	0.24
82.	Manimajra	GMSSS	SS	1.0
83.	Manimajra	GMHS	HS	5.4
84.	Manimajra Town	GSSS	SS	2.31
85.	Manimajra-I	GPS	PS	1.30
86.	Manimajra-II	GPS	PS	0.27
87.	Indira Colony	GPS	PS	0.88
88.	Maulijagran Complex	GHS	HS	0.85
89.	Maulijagran Complex	GPS	HS	0.8
90.	Maulijagran Colony	GHS	PS	0.8
91.	Daria	GHS	HS	0.74
92.	Colony No. 4	GHS	HS	0.87
93.	Raipur Kalan	GHS	HS	0.18
94.	Makhan Majra	GPS	PS	0.20
95.	Raipurkuard	GHS	HS	0.95
96.	Hallomajra	GHS	HS	0.27
97.	Karsan Colony	GSSS	SS	3.43
98.	Karsan	GHS	HS	2.69
99.	Behlana	GHS	HS	0.2
100.	Railway Colony	GPS	PS	0.4
101.	Buterla	GPS	PS	0.09
102.	Badheri	GPS	PS	0.5
103.	Khuda Jassu	GPS	PS	0.86
104.	56	GPS	PS	5.39

Statement-III***School-wise total Enrolment as on 30.9.2004***

Sr.No.	Name of School	Total Enrolment
1	2	3
1.	GMSSS-8	1482
2.	GMSSS-10	1764
3.	GMSSS-16	2414
4.	GMSSS-18	1663
5.	GMSSS-19	2427
6.	GMSSS-20	1149
7.	GMSSS-21	1283
8.	GMSSS-22	1438
9.	GMSSS-23	1231
10.	GMSSS-32	1387
11.	GMSSS-33	1613
12.	GMSSS-35	2169
13.	GMSSS-37	2047
14.	GMSSS-40	2013
15.	GMSSS-44	1126
16.	GMSSS-46	2917
17.	GMSSS-47	1282
18.	GMSSS-MC.M.M.	1380
19.	GMSSS-KARSAN	1212
20.	GSSS-15	1037
21.	GGSSS-20B	1271
22.	GGSSS-23	482
23.	GSSS-27	936
24.	GSSS-37C	1042
25.	GSSS-45	2144
26.	GSSS-Dhanas	1128
27.	GSSS-38(W)	1742

1	2	3
28.	GSSS-Manimajra	1408
I.	Total	43187
29.	GMHS-12	507
30.	GMHS-20	497
31.	GMHS-22C	531
32.	GMHS-25	532
33.	GMHS-26(P)	1292
34.	GMHS-28C	832
35.	GMHS-28D	854
36.	GMHS-29	1205
37.	GMHS-31	390
38.	GMHS-34	519
39.	GMHS-36	797
40.	GMHS-37	507
41.	GMHS-38	1232
42.	GMHS-39	1433
43.	GMHS-41	894
44.	GMHS-42	625
45.	GMHS-43	645
46.	GMHS-Sarangpur	344
47.	GMHS-Manimajra	842
48.	GHS-7	691
49.	GHS-11	1236
50.	GHS-24	1245
51.	GHS-25	2264
52.	GHS-26(BD.)	1112
53.	GHS-26	1704
54.	GHS-29	595
55.	GHS-30A	654

1	2	3
56.	GHS-32D	1002
57.	GHS-35	848
58.	GHS-38B	893
59.	GHS-40	1696
60.	GHS-41A	994
61.	GHS-46C	790
62.	GHS-47A	727
63.	GHS-Kaimbwala	570
64.	GHS-K. Alisher	627
65.	GHS-K. Lahora	748
66.	GHS-Sarangpur	586
67.	GHS-Dadumajra	492
68.	GHS-Kajheri	1302
69.	GHS-Karsan	1554
70.	GHS-Hallomajra	715
71.	GHS-Behlana	601
72.	GHS-Raipurkhurd	554
73.	GHS-Mauli	1185
74.	GHS-Maulicol	2193
75.	GHS-Daria	658
76.	GHS-Col. No. 4	1043
77.	GHS-Maiyao	1015
II.	Total	44772
78.	GMMS-18	272
79.	GMMS-46	823
80.	GMSS-K. Jassu	427
81.	GMMS-Dhanas	515
III.	Total	2037

1	2	3
82.	GMPS-18	90
83.	GMPS-45	601
84.	GMPS-Palsora	482
85.	GPS-12	195
86.	GPS-26TM	713
87.	GPS-33	391
88.	GPS-Maloyacol	939
89.	GPS-Palsoracol	964
90.	GPS-Badheri	327
91.	GPS-Buteria	288
92.	GPS-Kajheri	685
93.	GPS-Col. No. 5 Burail	579
94.	GPS-Burail	801
95.	GPS-Makhanmajra	220
96.	GPS-Raipur Kalan	201
97.	GPS-Railway Col.	245
98.	GPS-Mauli Complex	391
99.	GPS-MM-1	573
100.	GPS-MM-2	285
101.	GPS-Indira Col.	770
102.	GPS-Kishangarh	301
IV.	Total	9941
Total of I, II, III & IV		99937
Vocational Stream		1827
Total Enrolment		101764

Statement IV

School-wise number of Teachers and other Staff for the Session 2003-2004

School Name	No. of Teachers	No. of other Staff	Grand Total
1	2	3	4
*GMSSS-10	77	12	89
GMSSS-16	104	22	126
GMSSS-18	76	15	91
GMSSS-19	100	22	122
GMSSS-20D	58	12	70
GMSSS-21	56	12	68
GMSSS-22	64	15	79
GMSSS-23	52	14	66
GMSSS-32	57	10	67
GMSSS-33	68	13	81
GMSSS-35	83	15	98
GMSSS-37B	78	16	94
GMSSS-40	67	10	77
GMSSS-44	47	6	53
GMSSS-46	96	10	106
GMSSS-47	56	8	64
GMSSS-M.C.M.	53	6	59
*GGSSS-8	59	15	74
GSSS-15	43	9	74
GGSSS-20B	60	11	52
GSSS-23	30	8	38
GSSS-27	41	13	54
GSSS-37C	46	7	53

1	2	3	4
GSSS-38W	65	9	74
GSSS-45	66	13	79
GSSS-Dhanas	46	9	55
*GSSS-Karsan	47	8	55
GSSS-M.M. Town	54	13	67
GMHS-12	28	4	32
GMHS-20D	28	11	39
*GMHS-25	21	2	23
GMHS-26	51	9	60
GMHS-28	40	6	46
GMHS-29	46	8	54
GMHS-34	28	7	35
GMHS-36	39	4	43
GMHS-37D	26	5	31
GMHS-38	44	7	51
*GMHS-39C	42	6	48
GMHS-41	36	5	41
GMHS-42	28	4	32
GMHS-43	29	6	35
GMHS-Sarangpur	19	4	23
GHS-7	28	8	36
*GHS-11	49	8	57
GHS-22	30	10	40
GHS-24	40	6	46
*GHS-25	63	7	70
GHS-26	58	7	65
GHS-26B.D.	30	4	34

1	2	3	4
GHS-28	33	6	39
GHS-29B	27	7	34
GHS-30	25	7	32
GHS-31	19	7	26
GHS-32D	42	6	48
GHS-35D	31	6	37
GHS-38	32	8	40
*GHS-40	61	5	66
GHS-41	50	8	58
GHS-46	32	4	36
GHS-47	28	5	33
GHS-K. Alisher	28	4	32
GHS-Lahora	36	5	41
GHS-Sarangpur	30	6	36
*GHS-Dadumajra	26	5	31
GHS-Maloya	39	6	45
GHS-Kajheri	42	5	47
GHS-Karsan	49	3	52
GHS-Hallomajra	29	4	33
GHS-Behlana	27	5	32
GHS-Raipur Khurd	20	3	23
GHS-Mauli	42	6	48
*GHS-Mauli	61	5	66
GHS-Manimajra	36	8	44
GHS-Daria	27	3	30
*GHS-Col. No. 4	30	7	37
GHS-Kaimbwala	22	3	25

1	2	3	4
GHMMS-K. Jessu	18	3	21
GMMS-Dhanas	11	1	12
GMPS-45	15	4	19
GPS-12	7	2	9
GPS-18	5	2	7
GPS-23	18	5	23
GPS-26 T.M.	19	2	21
GPS-33	14	2	16
GPS-46	25	2	27
GPS-Badheri	0	0	0
GPS-Butera	9	2	11
GPS-Burai	20	2	22
GPS-Col. No. 5	13	3	16
*GPS-N.C. Kajheri	15	2	17
GPS-Kishangarh	8	2	10
GPS-Makhanmajra	8	2	10
GPS-Maloya Col.	24	3	27
GPS-Manimajra-I	18	2	20
GPS-Manimajra-II	10	2	12
GPS-Mauli Complex	10	2	12
GPS-Indira Col.	19	2	21
*GPS-Palsora	17	2	19
*GPS-Palsora Col.	26	3	29
GPS-Railway Col.	7	2	9
GPS-Raipur Kalan	6	1	7
BEO	0	4	4
Total	3818	677	4495

Note: School marked with * are running in double shift.

Statement-V*List of Schools (Sectors/Villages/Colonies)**Falling under Maintenance Sub Division No. 3, Sector-35 (School), Chandigarh (E.E.C.P.-3)*

Sr.No.	Name of School	Sector	Village/Colony	Total Nos. of Schools	Position School Ground	Position of sports infrastructure to be given by the school authority	Remarks
1	2	3	4	5	6	7	8
GOVT. NURSERY SCHOOL							
1.	Govt. Nursery School	7-A	—	1	Available		
2.	Govt. Nursery School	16	—	1	Available		
3.	Govt. Nursery School	22-B	—	1	Available		
4.	Govt. Nursery School	22-D	—	1	Available		
5.	Govt. Nursery School	23-B	—	1	Available		
6.	Govt. Nursery School	23-C	—	1	Available		
7.	Govt. Nursery School	19	—	1	Available		
				Total-7			
GOVT. PRIMARY SCHOOL							
1.	Govt. Primary School	19	—	1	Available		
2.	Govt. Primary School	33	—	1	Available		
3.	Govt. Primary School	46	—	1	Available		
4.	Govt. Primary School	—	Colony No. 5	1	Not Available		
5.	Govt. Primary School	—	Bapu Dham Colony	1	Available		
6.	Govt. Primary School	—	Manimajra No. 1	1	Available		
7.	Govt. Primary School	—	Manimajra No. 2	1	Available		
8.	Govt. Primary School	—	Palsora	1	Available		
9.	Govt. Primary School	—	Mauli Jagran	1	Available		
10.	Govt. Primary School	—	Maloya Colony	1	Available		
11.	Govt. Primary School	—	Buteria	1	Available		
12.	Govt. Primary School	—	Badehri	1	Available		

1	2	3	4	5	6	7	8
13.	Govt. Primary School	—	Kishangarh	1	Available		
14.	Govt. Primary School	—	Raipur Kala	1	Available		
15.	Govt. Primary School	—	Makhanmajra	1	Available		
16.	Govt. Primary School	—	Raipur Khurd	1	Available		
17.	Govt. Primary School	—	Buraii	1	Available		
18.	Govt. Primary School	—	Nehru Colony Kajheri	1	Available		
19.	Govt. Primary School	52	—	1	Available		
				Total—19			
GOVT. MODEL PRIMARY SCHOOL							
1.	Govt. Model Primary School, Housing Complex	45	—	1	Available		
				Total—1			
GOVT. MODEL MIDDLE SCHOOL							
1.	Govt. Model Middle School	23-D	—	1	Available		
2.	Govt. Model Middle School	—	Khudda Jassu	1	Available		
3.	Govt. Model Middle School	—	Palsora Colony	1	Available		
				Total-3			
GOVT. HIGH SCHOOL							
1.	Govt. High School	7	—	1	Available		
2.	Govt. High School	11	—	1	Available		
3.	Govt. High School	24	—	1	Available		
4.	Govt. High School	26	—	1	Available		
5.	Govt. High School	28	—	1	Available		
6.	Govt. High School	29	—	1	Available		
7.	Govt. High School	30	—	1	Available		
8.	Govt. High School	31	—	1	Available (Ground is low lying area being developed area being developed rough cost estimate prepared)		
9.	Govt. High School	32	—	1	Available		

1	2	3	4	5	6	7	8
10.	Govt. High School	35-D	—	1	Available		
11.	Govt. High School	37-D	—	1	Available		
12.	Govt. High School	38-B	—	1	Available		
13.	Govt. High School	40-A	—	1	Available		
14.	Govt. High School	41-A	—	1	Available		
15.	Govt. High School	46	—	1	Available		
16.	Govt. High School	47	—	1	Available		
17.	Govt. High School	—	Colony No. 4	1	Available		
18.	Govt. High School	—	Bapu Dham Colony	1	Available		
19.	Govt. High School	—	Manimajra	1	Available		
20.	Govt. High School	—	Sarangpur	1	Available		
21.	Govt. High School	—	Indira Colony, M. Majra	1	Available		
22.	Govt. High School	—	Mauli Jagran	1	Available		
23.	Govt. High School	—	Mauli	1	Available		
24.	Govt. High School	—	Khudda Lahora	1	Available		
25.	Govt. High School	—	Dau Majra	1	Available		
26.	Govt. High School	—	Kajehri	1	Available		
27.	Govt. High School	—	Khudda Ali Sher	1	Available		
28.	Govt. High School	—	Kaimbala	1	Available (being extended for Sports Complex)		
29.	Govt. High School	—	Behlana	1	Available		
30.	Govt. High School	—	Hallomajra	1	Available		
31.	Govt. High School	—	Daira	1	Available		
32.	Govt. High School	—	Karsan	1	Available		
				Total-32			
GOVT. MODEL HIGH SCHOOL							
1.	Govt. Model High School	22-C	—	1	Available		
2.	Govt. Model High School	25	—	1	Available		
3.	Govt. Model High School	26(T.M.)	—	1	Available		

1	2	3	4	5	6	7	8
4.	Govt. Model High School	28	—	1	Available		
5.	Govt. Model High School	29	—	1	Available		
6.	Govt. Model High School	34	—	1	Available		
7.	Govt. Model High School	36	—	1	Available		
8.	Govt. Model High School	38-D	—	1	Available		
9.	Govt. Model High School	39	—	1	Available		
10.	Govt. Model High School	41	—	1	Available		
11.	Govt. Model High School	42	—	1	Available		
12.	Govt. Model High School	43-A	—	1	Available		
13.	Govt. Model High School	—	Sarangpur	1	Available		
				Total 13			
GOVT. MODEL SENIOR							
SECONDARY SCHOOLS							
1.	Govt. Girls Model Sr. Sec. School	8	—	1	Available		
2.	Govt. Model Sr. Sec. School	10	—	1	Available		
3.	Govt. Model Sr. Sec. School (Sr. Wing)	16	—	1	Available		
4.	Govt. Model Sr. Sec. School (Jr. Wing)	16	—	1	Available		
5.	Govt. Model Girls Sr. Sec. School	18	—	1	Available		
6.	Govt. Model Sr. Sec. School	19	—	1	Available		
7.	Govt. Model Sr. Sec. School	20-D	—	1	Available		
8.	Govt. Model Sr. Sec. School	21	—	1	Available		
9.	Govt. Model Sr. Sec. School	22-A	—	1	Available		
10.	Govt. Model Sr. Sec. School	23-A	—	1	Available		

1	2	3	4	5	6	7	8
11.	Govt. Model Sr. Sec. School	32	—	1	Available		
12.	Govt. Model Sr. Sec. School	33	—	1	Available		
13.	Govt. Model Sr. Sec. School	35	—	1	Available		
14.	Govt. Model Sr. Sec. School	37-B	—	1	Available		
15.	Govt. Model Sr. Sec. School	40-B	—	1	Available		
16.	Govt. Model Sr. Sec. School	44	—	1	Available		
17.	Govt. Model Sr. Sec. School	46	—	1	Available		
18.	Govt. Model Sr. Sec. School	47	—	1	Available		
19.	Govt. Model Sr. Sec. School	—	Karsan	1	Available		
				Total 19			
GOVT. SENIOR SECONDARY SCHOOL							
1.	Govt. Sr. Sec. School	15	—	1	Available		
2.	Govt. Girls Sr. Sec. School	20-B	—	1	Available		
3.	Govt. Sr. Sec. School (Boys) Basic School	20-D	—	1	Available		
4.	Govt. Girls Sr. Sec. School	23-A	—	1	Available		
5.	Govt. Sr. Sec. School	25	—	1	Available		
6.	Govt. Sr. Sec. School	27	—	1	Available		
7.	Govt. Sr. Sec. School	37-C	—	1	Available		
8.	Govt. Sr. Sec. School	45	—	1	Available		
9.	Govt. Sr. Sec. School	—	Manimajra (Town)	1	Available		
10.	Govt. Sr. Sec. School	—	Dhanas	1	Available		
11.	Govt. Sr. Sec. School	—	38 (West) Colony	1	Available		
12.	Govt. Sr. Sec. School	—	Maloya	1	Available		
				Total 12			

1	2	3	4	5	6	7	8
	VATIKA SCHOOL						
1.	Vatika School for Deaf and Dumb	19	—	1	Available		
				Total 1			

Total Expenditure Incurred

- Building Maintenance for Period 01.04.2004 to 15.02.2005 = Rs. 91,71,870.00
- Horticulture Maintenance for the period 01.04.2004 to 15.02.2005 = Rs. 79,500.00

Total Rs. 92,51,370.00

Statement-VI*Information regarding Expenditure on Schools in Chandigarh from 1.4.2004 to 20.2.2005*

Sr.No.	Name of School	Expenditure (in Rs.)
1	2	3
1.	Govt. High School, Sec. 7 Chd.	4139
2.	Govt. Nursery School, Sec. 7, Chd	1990
3.	Govt. Girls Model Sr. Sec. School, Sec. 8, Chd.	11065
4.	Govt. High School, Sec. 10, Chd.	9680
5.	Govt. High School, Sec. 11, Chd.	129452
6.	Govt. Model Sr. Sec. School, Sec. 15, Chd.	6457
7.	Govt. High School, Sec. 15, Chd.	1760
8.	Govt. Model Sr. Sec. School, Sec. 16, Chd.	15421
9.	Govt. Junior Wing, Sen. School, Sec. 16, Chd.	7543
10.	Govt. Girls Sr. Sec. School, Sec. 18, Chd.	1085
11.	Sai Hostel, Sec. 18, Chd.	3889
12.	Govt. Model Sr. Sec. School, Sec. 19, Chd.	75828
13.	Govt. Sr. Sec. School, Sec. 19-D, Chd.	112679
14.	O/o D.E.O. Primary School, Sec. 19, Chd.	5184
15.	Govt. Model High School, Sec. 19, Chd.	4390
16.	G. Girls Model School, Sec. 20-B, Chd.	1919
17.	B.Ed. College, Sec. 20, Chd.	85

1	2	3
18.	Govt. High School, Basic School, Sec. 20, Chd.	145794
19.	Govt. Model Sr. Sec. School, Sec. 20-D, Chd.	5977
20.	Govt. Model Sr. Sec. School, Sec. 21, Chd.	46109
21.	Govt. Sr. Sec. School, Sec. 22, Chd.	9220
22.	Govt. Model High School, Sec. 22, Chd.	17042
23.	Govt. Sr. Sec. School, Sec. 23, Chd. (Boys)	62843
24.	Govt. Sr. Sec. School, Sec. 23, Chd. (Girls)	15120
25.	Govt. Model Sr. Sec. School, Sec. 23, Chd.	1975
26.	Govt. High School, Sec. 24, Chd.	45291
27.	Govt. High School, Sec. 25, Chd.	86633
28.	Govt. Sr. Sec. School, Sec. 25, Chd.	1575
29.	Govt. Model High School, Sec. 26, Police Line	9550
30.	Govt. High School, Sec. 26, Chd. Bapu Dham Colony	17816
31.	Govt. High School, Sec. 26, Chd. Timber Market	7777
32.	Govt. Primary School, Sec. 26, Bapu Dham Colony	—
33.	Govt. Model Sr. Sec. School, Sec. 27-C, Chd.	75055
34.	Govt. Model School, Sec. 28-C, Chd.	3173
35.	Govt. Model High School, Sec. 28-D, Chd.	1469
36.	Govt. High School, Sec. 28, Chd.	22335
37.	Govt. Primary School, Sec. 28, Chd.	1170
38.	Govt. High School, Sec. 29, Chd.	6450
39.	Govt. Model High School, Sec. 29, Chd.	2372
40.	Govt. Model High School, Sec. 30-B, Chd.	2159
41.	Govt. Model Sr. Sec. School, Sec. 31, Chd.	23103
42.	Govt. High School, Sec. 31, Chd.	3890
43.	Govt. High School, Sec. 32, Chd.	7690
44.	Govt. Model Sr. Sec. School, Sec. 32, Chd.	24042
45.	Govt. Model High School, Sec. 32, Chd.	20782
46.	Govt. Model Sr. Sec. School, Sec. 33, Chd.	32599
47.	Govt. Model High School, Sec. 34, Chd.	4899
48.	Govt. Model Sr. Sec. School-35, Chd.	236316

1	2	3
49.	Govt. High School, Sec. 35, Chd.	6605
50.	Govt. Model High School, Sec. 37, Chd.	2265
51.	Govt. Sr. Sec. School, Sec. 37-C, Chd.	151198
52.	Govt. Model Sr. Sec. School, Sec. 37-B, Chd.	163329
53.	Govt. High School, Sec. 37-D, Chd.	298670
54.	Govt. Model High School, Sec. 38-A, Chd.	24393
55.	Govt. High School, Sec. 38-B, Chd.	28700
56.	Govt. Higher Sec. School, Sec. 38, Chd.	4264
57.	Govt. Model High School, Sec. 38, West, Chd.	3200
58.	Govt. High School, Sec. 39, Chd.	86928
59.	Govt. Model Sr. Sec. School, Sec. 40, Chd.	84676
60.	Govt. High School, Sec. 40, Chd.	2600
61.	Govt. Sr. Sec. School, Sec. 40, Chd.	5929
62.	Govt. High School, Sec. 41, Chd.	11898
63.	Govt. Model High School, Sec. 41-D, Chd.	62872
64.	Govt. High School, Sec. 42 Chd.	7375
65.	Govt. Model High School, Sec. 43, Chd.	34473
66.	Govt. Model Sr. Sec. School, Sec. 44, Chd.	101768
67.	Govt. High School, Sec. 44, Chd.	5687
68.	Govt. Primary School, Sec. 45, Chd.	12974
69.	Govt. Sr. Sec. School, Sec. 45, Chd.	79725
70.	Govt. Higher Sec. School, Sec. 45, Chd.	6350
71.	Govt. Model Sr. Sec. School, Sec. 46, Chd.	44013
72.	Govt. High School, Sec. 46, Chd.	29937
73.	Govt. Middle School, Sec. 46, Chd.	23802
74.	Govt. Sr. Sec. School, Sec. 46, Chd.	6652
75.	Govt. High School, Sec. 47-C, Chd.	93959
76.	Govt. Model Sr. Sec. School, Sec. 47, Chd.	46677
77.	Govt. High School, Dhanas, Chd.	4593
78.	Govt. Model Sr. Sec. School, D.M.C. Chd.	116759
79.	Govt. High School, Dadu Majra, Chd.	4138

1	2	3
80.	Govt. Primary School Indira Colony, M.M.	24818
81.	Govt. High School,/Model School, Khuda Alesar, Chd.	8350
82.	Govt. High School,/Model School, Kaimbwala, Chd.	9526
83.	Govt. High School,/Model School, Khuda Jassu, Chd.	2600
84.	Govt. High School,/Model School, Kajheri, Chd.	2100
85.	Govt. High School,/Model School, Lahora, Chd.	7613
86.	Govt. High School,/Model School, Maloya, Chd.	14800
87.	Govt. High School, Mauli Jagran, Chd.	7920
88.	Govt. Sr. Sec. School, Manimajra Town, Chd.	16270
89.	Govt. High School,/Model School, Palsora, Chd.	2900
90.	Govt. Primary School, Palsora, Colony, Chd.	34020
91.	Govt. High School, Ram Darbar	61621
92.	Govt. Model Sr. Sec. School, Ram Darbar	43087
93.	Govt. Sr. Sec. School, Ram Darbar, Chd.	10349
94.	Govt. High School,/Model School, Sarangpur, Chd.	21453
95.	Govt. High School, Colony No. 4, Indl. Area, Ph-1, Chd.	30260
96.	Govt Model High School, Colony No. 4	15000
Total		3205320

Execution of Warrant of Possessions

177. SHRI RAGHUNATH JHA: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 3828 dated August 24, 2004 and state:

- (a) whether the information has since been collected;
- (b) if so, the details thereof and action taken;
- (c) if not, the reasons for the delay; and
- (d) the time by which the information is likely to be collected?

THE MINISTER OF PARLIAMENTARY AFFAIRS
AND MINISTER OF URBAN DEVELOPMENT (SHRI

GHULAM NABI AZAD): (a) to (d) No, Sir. The information is still awaited from Government of National Capital Territory of Delhi. The matter is being pursued.

[*Translation*]

Special Economic Zone for Handicrafts

178. PROF. MAHADEORAO SHIWANKAR:
SHRI MOHD. TAHIR:
SHRI MUNSHI RAM:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government is formulating any scheme to set up 'Special Economic Zone (SEZ)' for the export of handicrafts and related products;

(b) if so, the details thereof;

(c) the total value of handicrafts and related products exported during the year 2003-04 and till date;

(d) whether special efforts have been made to increase the export of said products during the current year;

(e) whether the said export has been made at lesser rate as compared to the previous year; and

(f) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) and (b) The Special Economic Zones (SEZs) scheme provides for setting up of multi product or sector-specific SEZs in the public, private, joint sector or by the State Governments. On the basis of proposals received, the following three SEZs have been approved for export of handicrafts, which are under implementation:-

Location	Name of the Developer
Moradabad (Uttar Pradesh)	U.P. State Industrial Development Corporation Limited
Jodhpur (Rajasthan)	Rajasthan State Industrial Development and Investment Corporation Limited.
Gautam Budh Nagar (Uttar Pradesh)	Export Promotion Council for Handicrafts

(c) to (f) The exports of handicrafts have reached a level of Rs. 10,465.14 crores during 2003-04 representing a growth of 25.43% in rupee terms and 34.67% in dollar terms. Exports during 2004-05 (April-January) have touched Rs. 10,303.88 crores witnessing a growth of 29.01% in rupee terms and 33.73% in dollar terms. Special efforts which have been made to increase the export of handicrafts during the current year by the Export Promotion Council for Handicrafts include setting up of India Exposition Mart at Greater Noida for round the clock international marketing (which is under implementation), aggressive international marketing project for North Eastern

States and integrated international market project for Tripura and setting up of National Centre for photo and picture framing technology at Saharanpur and Jodhpur. Opening of showrooms and warehouses in USA and European Union is also envisaged for promoting exports of handicrafts.

[English]

Deployment of CISF in Public and Private Sector

179. SHRI S.K. KHARVENTHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central Industrial Security Force is providing security cover to industrial units in the public and private sector.

(b) if so, the total number of industrial units being given security cover in various States, particularly in Tamil Nadu;

(c) whether any charges are being collected from State Governments and private industrial units in lieu of the security cover being provided by CISF;

(d) if so, the total amount collected by CISF and amount outstanding against the State Government, private industrial units State-wise as on date; and

(e) the steps taken/being taken by the Government to recover such amount?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) Yes, Sir.

(b) to (e) The Central Industrial Security Force (CISF) is providing security to 175 Public Sector Undertakings (PSUs) (including 9 PSUs in Tamil Nadu) and on private sector unit (as ordered by Hon'ble Supreme Court), on cost reimbursement basis. The details of amount collected and outstanding are given in the Statement enclosed. The CISF and the Ministry of Home Affairs vigorously pursue with the concerned authorities to recover the outstanding amount. A system of advance payment by the PSUs and charging of penal interest in case of default, has also been introduced.

Statement

(Rs. in Crore)

Sl.No.	Organisation	2002-2003		2003-04		2004-05	
		Collected	Outstanding at end of Financial Year	Collected	Outstanding at end of Financial Year	Collected	Outstanding as on 31.1.2005
1.	Central Govt. Industrial Undertaking	616.43	567.49	814.10	407.79	607.94	371.59
2.	Private Industrial Undertaking	0.00	3.39	0.00	5.14	0.00	6.89
3.	State Govt.	78.21	17.98	80.69	22.81	56.23	23.64
Grand Total		694.64	588.86	894.79	435.74	664.17	402.12
Grand Total of collections in last three years as above:-						2253.60	
Grand Total of outstanding in last three years as above: (as on 31.01.2005)						402.12	
Outstanding Dues against PSUs in Tamil Nadu as on 31.01.2005						7.72	

Reconstruction Work in Tsunami Affected States

180. SHRI ANANDRAO VITHOBA ADSUL:
SHRI BRAJA KISHORE TRIPATHY:
SHRI ADHALRAO PATIL SHIVAJIRAO:
SHRI KHIREN RIJJU:
SHRI RAJNARAYAN BUDHOLIA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Committee set up under the Chairmanship of Urban Development Secretary to review the reconstruction work in Tsunami affected States and UTs has visited the affected areas;

(b) if so, the details thereof;

(c) whether the Government has formulated any scheme to construct dwelling units for Tsunami affected people in the country for their rehabilitation;

(d) if so, the details of low cost and anti-calamity affected houses designed and proposed for construction in the said areas;

(e) the amount likely to be spent by the Government on the implementation of the said scheme; and

(f) the steps taken by the Government for easy and early housing loan to affected people of the areas?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): (a) to (f) A Core Group has been constituted in the Planning Commission on reconstruction, management and monitoring in Tsunami affected areas. The Group will prepare Action Plan for long term rehabilitation and reconstruction of Tsunami affected areas. The rehabilitation plan being prepared by the Core Group *inter-alia* includes the housing component.

Nodal Group in WTO

181. SHRI IQBAL AHMED SARADGI:
SHRI RAYAPATI SAMBASIVA RAO:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether India is forging ties with 22 developing countries to form a nodal group to fight the increasing pressure from developed countries within the WTO;

(b) if so, whether India has decided to present the revised offer on negotiation in the general council of the WTO in 2005 relating to market access; and

(c) if so, the details of the revised offer on negotiations relating to market access?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) In the run up to the Cancun Ministerial Conference of the World Trade Organization (WTO), India, together with Brazil, South Africa and other developing countries, formed an alliance, now called the G-20, basically to ensure that the objectives of the Doha Ministerial Conference, reflected in the Doha Ministerial Declaration, for substantial reduction in the trade-distorting domestic support, elimination of export subsidies and substantial improvements in market access, while securing the food and livelihood security and rural development concerns of developing countries are fully met in the negotiations on agriculture under the Doha Work Programme.

(b) and (c) Under the request-offer phase of the ongoing Services negotiations under the Doha Work Programme, India's initial offer was circulated to WTO Members on 12 January 2004.

The decision adopted by the General Council on 1 August, 2004 provides the Framework for carrying on the negotiations under the Doha Work Programme till the Sixth Ministerial Conference of the WTO scheduled to be held in December 2005. In terms of this decision, all the negotiating bodies including the Committee on Agriculture (Special Session) and the Negotiating Group on Access for Non-Agricultural items are continuing with the

negotiations under the Doha Work Programme. No timetable has been set for finalising the modalities on Agriculture and Non-Agricultural products, while for Services, it was indicated that the revised offers should be tabled by 31 May, 2005.

Foreign Direct Investments

182. SHRI ADHIR CHOWDHURY: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of proposals for Foreign Direct Investments submitted during 2001-2002, 2002-2003, 2003-2004 and till Date State-wise with particular reference to West Bengal;

(b) whether the Government has agreed to all the proposals; and

(c) if not, the status of each of the proposals as on date?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) to (c) Government has put in place a liberal and transparent Foreign Direct Investment (FDI) policy under which FDI up to 100% is allowed under the automatic route in most sectors/activities. No prior approval of the Government is required for FDI in sectors/activities under the automatic route. Proposals requiring prior Government approval are considered under the extant FDI policy on the recommendation of the Foreign Investment Promotion Board (FIPB). State-wise details of approval/amendment granted during 2001-02 till 2004-05 (up to December) is shown in the enclosed statement. No FDI proposal for West Bengal is pending for consideration of the FIPB.

Statement

State-wise/Financial year-wise break-up for Foreign Direct Investment (FDI) approved by Government during April 2001 to December 2004

(Amount in crore)

Sl.No.	State	2001-02 Apr-Mar		2002-03 Apr-Mar		2003-04 Apr-Mar		2004-05 Apr-Dec		Total	
		FIN	FDI in Rs.	FIN	FDI in Rs.	FIN	FDI in Rs.	FIN	FDI in Rs.	FIN	FDI in Rs.
1	2	3	4	5	6	7	8	9	10	11	12
1.	Andhra Pradesh	104	358.54	114	465.57	107	526.66	69	674.15	394	2024.92
2.	Bihar	1	0.00	1	0.18	1	0.00	0	0.00	3	0.18

1	2	3	4	5	6	7	8	9	10	11	12
3.	Gujarat	64	2042.35	64	414.53	52	148.04	31	1425.37	211	4030.28
4.	Haryana	42	491.35	35	103.54	26	248.29	13	6.06	116	849.24
5.	Himachal Pradesh	2	0.54	1	810.38	1	0.10	2	52.63	6	863.65
6.	Karnataka	296	799.31	269	2260.54	257	449.41	181	993.91	1003	4503.16
7.	Kerala	44	178.06	27	5.99	31	21.22	10	229.83	112	435.10
8.	Madhya Pradesh	14	85.64	7	43.55	7	0.44	1	0.05	29	129.69
9.	Maharashtra	560	3818.00	429	1178.65	361	1527.34	263	1511.29	1613	8035.29
10.	Manipur	0	0.00	0	0.00	1	0.00	0	0.00	1	0.00
11.	Meghalaya	0	0.00	1	0.00	0	0.00	0	0.00	1	0.00
12.	Orissa	3	4.01	1	0.21	2	0.10	1	0.00	7	4.32
13.	Punjab	7	16.46	2	0.03	9	465.50	7	607.20	25	1089.18
14.	Rajasthan	14	413.05	4	0.51	15	28.03	4	4.14	37	445.74
15.	Tamil Nadu	289	1123.55	194	446.55	223	815.18	87	167.05	793	2552.32
16.	Tripura	0	0.00	0	0.00	2	2.41	0	0.00	2	2.41
17.	Uttar Pradesh	38	659.62	29	24.45	25	102.32	14	16.80	106	803.20
18.	West Bengal	49	314.37	42	283.01	36	303.45	25	59.08	152	959.92
19.	Chhattisgarh	2	16.05	1	0.03	0	0.00	1	3.53	4	19.61
20.	Jharkhand	0	0.00	1	0.50	1	0.20	1	2.00	3	2.70
21.	Uttaranchal	2	0.00	1	0.00	1	0.00	0	0.00	4	0.00
22.	Chandigarh	7	4.22	20	43.13	10	5.75	9	127.99	46	181.09
23.	Dadra & Nagar Haveli	1	0.04	0	0.00	0	0.00	0	0.00	1	0.04
24.	Delhi	352	1115.26	358	617.73	328	1163.36	187	802.09	1225	3698.43
25.	Goa	18	317.02	26	90.80	39	19.13	38	9.06	121	436.01
26.	Pondicherry	13	845.21	8	2.52	8	42.61	1	0.07	30	890.41
27.	Daman & Diu	0	0.00	0	0.00	3	0.24	1	3.57	4	3.81
28.	State Not Indicated	137	1862.54	121	1111.85	82	353.73	66	446.28	406	3774.40
Grand Total		2059	14465.18	1756	7904.25	1628	6223.52	1012	7142.15	6455	35735.11

Import of Iron Scrap

183. SHRI SUGRIB SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has recently permitted more container Depots for import of Iron Scrap;

(b) if so, the details in this regard;

(c) whether the Government has made all necessary arrangements before permitting more ICDs for import of Iron Scrap to check live cells coming into the country in the shape of scrap; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) Yes, Sir.

(b) The new ICDs which have been included for import of scrap are ICD Ludhiana, ICD Dadri, Greater Noida and ICD Nagpur.

(c) and (d) An Inter-Ministerial Committee examines the feasibility of designating an ICD as a port for import of metal scrap only on the basis of inputs from the concerned Agencies and Departments.

Seafood Exporters

184. SHRI ADHALRAO PATIL SHIVAJIRAO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Maharashtra has emerged as a major seafood exporter subsequent to the ravaging of shrimp farms on the Southern coast by Tsunami;

(b) if so, the details of various seafoods exported from Maharashtra after the Tsunami;

(c) the details of arrangements and facilities provided by the Government to the exporters of the State;

(d) whether seafood exporters have made any representations to the Government; and

(e) if so, the details of their demands and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) No, Sir.

(b) Does not arise.

(c) In order to increase the exports of marine products from India including the State of Maharashtra, Government have been taking several steps, which include schemes for extending financial assistance to the seafood processing industry; steps to upgrade processing facilities to meet international standards of hygiene and quality; expansion of aquaculture; imparting training to aquaculture farmers to adopt sound management practices to prevent outbreak of diseases; assistance to produce value-added products for export; marketing support; etc.

(d) and (e) The Seafood Exporters Association of India (SEAI) have been representing to the Government from time to time. In order to address the issue of sickness in the seafood sector, the seafood export industry has broadly proposed the following:

- (i) One time settlement for those units selecting the exit option;
- (ii) Rehabilitation package for units found to be potentially viable; and
- (iii) Consolidation or merger of 2 or more units for attaining economics of scale.

The matter had been taken up with the Indian Banks' Association (IBA) to formulate rehabilitation package for sick industries in the seafood-processing sector. The banks are prepared to consider a revival/restructuring of all those units that are potentially viable on a case-to-case basis. For exit route to promoters for non-viable sick units, the individual banks are prepared to examine this within their policy framework for compromise settlements.

[Translation]

Sati Pratha

185. SHRI RAMDAS ATHAWALE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of incidents of Sati reported during the last five years, State-wise;

(b) whether the persons responsible for those incidents have been prosecuted;

(c) if so, the details of the verdict given in each such case;

(d) the response of the Union Government thereon;

(e) whether the Government propose to enact law to prevent the practice of Sati Pratha;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH): (a) According to the data on crimes compiled by the National Crime Records Bureau, Ministry of Home Affairs, no case was registered in any part of the country during the 5 years from 1999 to 2003 under the Commission of Sati (Prevention) Act, 1987. Information for the year 2004 has not been received from the States.

(b) to (d) Does not arise.

(e) and (f) The Commission of Sati (Prevention) Act, 1987 (Act No. 3 of 1988) is already in force in the country for the prevention of commission of sati.

(g) Does not arise.

Lal Dora Area in Delhi

186. SHRI SAJJAN KUMAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the rural areas of Delhi has been declared as Development Area by the Delhi Development Authority to check the misuse of agricultural land and unauthorised constructions in Delhi;

(b) if so, the details thereof;

(c) whether the Lal Dora Area of village/extended Lal Dora Area and the area due to natural increase in population is free from the conditions stipulated for development area;

(d) if so, whether the citizens of rural area have demanded to keep the Lal Dora Area of village/extended Lal Dora Area free from the conditions of development area laid down by Delhi Development Authority/Government of NCT of Delhi/Central Government; and

(e) if so, the time by which a decision is likely to be taken thereon?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI

GHULAM NABI AZAD): (a) and (b) Some rural areas in Delhi including areas falling in Rohini Sub-city, Narela Sub-city, Dwarka, etc., have been notified as Development area under the provisions of Section 12 of Delhi Development Act of 1957 for the purposes of the said Act.

(c) to (e) The Delhi Development Authority has been advised by the Union Government to examine the matters pertaining to Lal Dora in the context of Master Plan-2021.

Skill Upgradation

187. SHRI BHUPENDRASINH SOLANKI: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the name of the States where skill upgradation scheme for the students of Scheduled Tribes is being run by the Central Government and the basis to obtain this scheme;

(b) the number of children of Scheduled Tribes benefited by this scheme during current year, State-wise; and

(c) the amount allocated for the implementation of this scheme during the said period, State-wise?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH): (a) The Scheme of Upgradation of Merit is run for all the States and Union Territories. 370 awards each for the class IX, X, XI and XII are distributed among the concerned States and Union Territories on the basis of tribal population of the respective States.

(b) As per information available with the Ministry the number of children who have availed of the benefit of this scheme during the current financial year (till date), State-wise is given below:-

S.No.	Name of State	No. of Beneficiaries
1.	Sikkim	15
2.	Tripura	16
3.	Chhattisgarh	140

(c) There is no State-wise allocation of funds under this Scheme. There is a lumpsum allocation of Rs. 99.00 lakhs for the year 2004-05 under this scheme.

*[English]***Export of Mangoes**

188. SHRI JASHUBHAI DHANABHAI BARAD: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the quantity of mangoes being exported to various countries by the Union Government annually, country-wise;;

(b) the rates fixed for exporting of mangoes; and

(c) the extent to which the farmers are benefited therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) Export of mangoes is undertaken by exporters and not by the Government. The quantity of mangoes exported to major importing countries during 2003-04 is given below:

(quantity in metric tons)

Country	Quantity
1	2
Algeria	38.40
Bahrain	635.65
Canada	116.80
France	245.05
Hong Kong	79.11
Japan	51.60
Yemen Republic	80.30
Nepal	2930.11
Democratic Republic of Korea	19.01
Reunion	34
Saudi Arabia	3845.72
Switzerland	76.91
Belgium	105.88
Brunei	12.75

1	2
China	41.85
Germany	101.14
Iran	71.20
Republic of Korea	16
Malaysia	294.23
Oman	556.73
Portugal	81
Russia	1930.80
Sudan	251
U.A.E.	21056.16
Bangladesh	23797.13
Bhutan	28
Finland	21
U.K.	1511.63
Jordan	22.91
Kuwait	438.30
Netherlands	855.94
Philippines	37
Qatar	232.23
South Africa	14.54
Singapore	238.84
U.S.A.	632.61

Source: APEDA

(b) No rate is fixed by the Government for export of mangoes.

(c) No direct measure is available to assess the extent to which the farmers are benefited from export of mangoes. However, exports do help in imparting buoyancy in the market and thereby increasing realization of the farmers.

Marine Exports to EU

189. SHRI SANAT KUMAR MANDAL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the targets fixed for the year 2004-2005 for marine products export to European Union have been achieved as of now;

(b) if so, the details thereof alongwith the details of incentives, in any have been offered to the new exporters; and

(c) if not, the reasons for not having achieved the target fixed for and measures taken thereupon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAR): (a) to (c) A target of US\$ 1300 million for the year 2004-2005 has been fixed by the Government for the export of marine products. There is no system of fixing country-wise targets in this regard.

Some of the incentives available to the new exporters are financial assistance for (i) setting up new processing plants/pre-processing plant; (ii) automatic flake/chip tube ice making machinery; (iii) purchase of generator set; (iv) acquisition of all processing machinery and equipments for production of value added products; (v) establishment of chill room facility in processing plants; (vi) installation of Water purification system, effluent treatment plants; (vii) acquisition of refrigerated truck/containers; and (viii) construction of new large cold storage; etc.

[*Translation*]

Poor Performance of Indian Hockey Team

190. SHRI SHIVRAJ SINGH CHOUHAN:
SHRI RAJEN GOHAIN:

Will the Minister of YOUTH AFFAIRS be pleased to state:

(a) whether the performance of Indian Hockey Team after Olympics is continuously declining;

(b) if so, whether frequent change of coaches by Indian Hockey Federation (I.H.F.) is the main reason behind the dismal performance of Indian Hockey Team;

(c) if so, the number of coaches replaced by I.H.F. during the last 5 years; and

(d) the steps taken/being taken by the Government to save the pride of Indian Hockey in future?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT): (a) and (b) The promotion of the game of hockey, evaluation of performance and taking corrective measures is, primarily the responsibility of the Indian Hockey Federation (IHF), which is an autonomous society registered under the Societies Registration Act, 1860. As per information received from the IHF, there is no decline in the performance after Olympics.

(c) As per information received from the IHF, it has appointed 4 National Coaches for Indian Hockey Team since the year 2000.

(d) The Government supplements the efforts of the National Sports Federations including the IHF by providing financial assistance under various schemes of this Ministry for training and participation in International sports events abroad, organization of international sports events in India, holding of National Championship at Sub-Junior, Junior and Senior levels, training/coaching of National teams under Indian and Foreign coaches, procurement of equipment and by providing requisite technical and scientific back-up.

[*English*]

Autonomous Colleges

191. SHRI DUSHYANT SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of autonomous colleges functioning in Rajasthan as on date, location-wise;

(b) whether the Government has a proposal to grant autonomy to some more colleges in various States during the current financial year; and

(c) if so, the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (c) The scheme of autonomous colleges is an on-going scheme and autonomous status is given to the colleges, from time to time, taking into consideration their academic reputation, attainments of the faculty, physical facilities, institutional management, financial resources, responsiveness of the administrative structure and involvement of faculty etc. while there are 205 autonomous colleges in the Country, out of which 73 colleges have been conferred autonomy in the current financial year 2004-05 as on date there is no autonomous college in the State of Rajasthan.

*[Translation]***Extension of VAMBAY**

192. SHRI DEVIDAS PINGLE: Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether the Government of Maharashtra has requested the Union Government to extend the Valmiki Ambedkar Awas Yojana to the slum dwellers in the Metropolitan cities to meet their residential needs; and

(b) if so, the measures being taken by the Union Government in every metropolitan city?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION (KUMARI SELJA): (a) and (b) Valmiki Ambedkar Awas Yojana (VAMBAY) is a Centrally sponsored scheme, being implemented in all the States/UTs including the State of the Maharashtra and its metropolitan cities, to facilitate construction and upgradation of dwelling units for the urban slum dwellers and provide health and enabling urban environment through community toilets. Under the scheme, State Governments nominate their nodal implementing agencies which submit project proposals for consideration of the Ministry of Urban Employment & Poverty Alleviation (UEPA) through Housing and Urban Development Corporation Limited (HUDCO). So far Central subsidy has been released in 38 schemes in Maharashtra, which include the metropolitan cities of Mumbai, Pune, Nashik and Nagpur.

*[English]***NGOs engaged in Promotion of Sports**

193. SHRI ANANTH KUMAR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the subject areas in which the Government provides grants to NGO's for work;

(b) the number of NGOs working in these subject areas as on date;

(c) the number of NGOs working in tribal areas for the promotion of sports activities; and

(d) the details of NGOs from whom Utilization Certificates are still awaited?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI SUNIL DUTT): (a) Government of India provides grant-in-aid to recognized National Sports Federations to supplement their efforts to promote various disciplines of sports. Also, NGOs who are active in the field of sports are provided Central assistance in accordance with the approved pattern for creation of various facilities viz. stadia, swimming pool, playfields, skating rink, water sports Infrastructure etc. under the Scheme of "Grants for Creation of Sports Infrastructure." Besides, under the revised scheme of Rural Sports Programme effective from 1.4.2004, NGOs are eligible for financial assistance for holding local rural tournaments at the district level.

(b) There are 63 recognised National Sports Federations working in the field of sports at national level. The record of other NGOs is not maintained.

(c) This record is not maintained.

(d) The details of NGOs from whom Utilization Certificate (U.Cs.) are pending to whom grants released under the scheme of 'Grants for Creation of Sports Infrastructure' is given in the statement enclosed. In addition, Utilisation Certificate of previous released grant is pending from Indian Body Building Federation.

Statement

Updated details of UC's pending from NGOs in respect of Grant released under the scheme of grants for creation of Sports Infrastructure as on 22.2.2005

(Rs. in lakhs)

Sl.No.	Name of project/location with implementing agency	Amount approved in principle with date	Amount released with date	Balance payable
1	2	3	4	5
ASSAM				
1.	Outdoor Stadium Sarbanda Singh Nagar, Tinsukhia by President, Sarbanda Singh Stadium Committee (NGO) No. F. 6-2/94-SP. I	18.00 (28.11.94)	16.20 (19.5.95)	1.80

1	2	3	4	5
2.	Development of playfield at Silchar by Shishu Mandir Silchar (NGO) No. F. 6-3/93-SP. I	2.61 (30.11.94)	1.30,875 (24.5.99)	1.30,875
3.	Outdoor Stadium at Sibsagar by Sibsagar Sporting Association (NGO) (F. 6-145/86-SP. I)	5.00 31.3.97	2.5 19.12.86	2.50
4.	Outdoor Stadium at Gohpur by Gohpur Kreedha Sanstha, Gohpur (NGO) No. F. 6-3/97-SP. I	31.41 (18.2.99)	23.55 (25.9.2000)	7.86
5.	Playfield at Rangia by Dakshin Pashchim Ranga Krishik Vikas Samity (NGO) No. F. 6-3/98-SP. I	1.95 (7.7.99)	1.75 (20.6.2000)	0.195
6.	Ganesh Mandir Indoor Stadium Khanpara by Khanapara Sports & Cultural Organisation Guwahati. (NGO) No. F. 6-5/97-SP. I	67.50 (1.1.2000)	30.00 14.12.2001 30.00 (18.9.2002)	7.50
7.	Indor Stadium Tezpur by Tezpur District Sports Association (NGO) No. F. 6-2/98-SP. I	30.00 (28.3.2000)	20.00 (31.3.2002) 7.00 6.6.2003	3.00
8.	Indoor Stadium cat. II-North Lakhimpur by Lakhimpur District Sports Association) (NGO) No. F. 6-4/97-SP. I	67.50 (8.9.2000)	30.00 (18.7.2002)	37.50
9.	Outdoor Stadium category-I at Biswanath Chariali, Madhupur Distt. Sonitpur by Biswanath District Sports Association (NGO) No. F. 6-4/2000-SP. I	27.00 (5.2.2001)	13.50 (18.9.2002)	13.50
10.	Indoor Stadium category III at Haikandi by District Sports Association, Haikandi F. 6-3/2001-SP. I (NGO)	30.00 (31.3.2002)	15.00 6.9.2004	15.00

1	2	3	4	5
11.	Construction of Indoor Stadium Category-III at Kolongpar, Distt. Nagaon, Assam by Educational Foundation (NGO) No. F. 6-3/2002-SP. I	30.00 27.11.2002	10.00 20.10.03 13.00 24.9.2004	7.00
12.	Indoor Stadium category-II at Chhayagaon by Chhayagaon Sports Association at Chhayagaon Distt. Kamrup (NGO) No. F. 6-5/2002-SP. I	67.50 14.5.2003	30.00 30.9.2004	37.50
HARYANA				
13.	Indoor Stadium at Chhara Distt. Jhajjar by Lala Dewan Chand Modern Wrestling & Yoga Centre No. F. 10-4/2001-SP. I	44.08 21.8.2001	22.00 20.3.2002 17.67 13.5.2003	4.41
14.	Indoor Stadium (Category-II) at Sirsa by Maharaja Agrasain Charitable Trust Sirsa No. F. 10-15/2001-SP. I	45.00 22.3.2002	22.50 12.5.2003	22.50
15.	Indoor Stadium category-I at Nidani. Distt. Jind by Ch. Bharat Memorial Education Society No. F. 10-47/2002-SP. I	60.00 29.9.2003	30.00 24.9.2004	30.00
KARNATAKA				
16.	Swimming Pool cat. II at Maniknagar by Manik Prabhu Shikshan Samity, Distt. Bidar 13-3-2000-SP. I	25.00 22.3.2002	12.50 24.5.2004	12.50
17.	Indoor Stadium category-II at Honavar by Malnad Progressive Education Society, Honavar, Distt. Uttara Kannada 13-10/2000-SP. I	67.50 23.9.2002	33.50 8.10.2004	34.00

1	2	3	4	5
	MADHYA PRADESH			
18.	Indoor Stadium at Barhampur Khanda, Distt. East Nimar by Hanuman Vyayamshala, Lalbagh (NGO) No. F. 15-66/91-SP. I	19.975 5.12.2003	17.97 8.10.99	2.005
19.	Sports Hostel at Indore by Indore Table Tennis Trust No. F. 15-7/2003-SP. I	30.00 5.12.2003	15.00 10.6.2004	15.00
	MAHARASHTRA			
20.	Multipurpose Sports Hall at Gulmohar Colony Sangli, Maharashtra by President Engineers & Architect Association Sangli. F. 16-2/92-SP. I	5.00 9.11.92	4.50 16.6.93	0.50
21.	Multipurpose hall at Mahatma Gandhi Vidyalaya Manchar, Pune by Rayat Shikshan Samithas Mahatma Gandhi Vidyalaya Manchar, Pune. F. 16-33/90-SP. I	3.31 16.12.93	2.98 22.5.95	0.33
22.	Indoor Stadium at Chiplun Ratnagiri by Chiplun Taluka Maratha Shikshan Parishad. No. F. 16-25/95-SP. I	30.00 22.11.95	15.00 22.3.99	15.00
23.	Indoor Badminton Stadium by Shiv Smarak Samiti, Pune No. F. 16-8/94-SP. I	15.65 10.3.95	14.00 21.9.95	1.65
24.	Indoor Stadium at Sawarda Chiplun, Distt. Ratnagiri Sahyadri Shikshan Sanstha Sawarde No. F. 16-3/95-SP. I	30.00 11.7.95	27.00 21.11.95	3.00
25.	Swimming Pool at Waghapur Yavatmal by Satchikitsa Prasarak Mandal No. F. 16-4/99-SP. I	36.90 7.2.2001	25.00 31.10.02	11.90

1	2	3	4	5
26.	Swimming Pool Cat. II at Akola by Shipra Pratisthan, Pune 16-12/99 SP. I	25.00 20.10.2000	20.00 27.3.2002	5.00
27.	Swimming Pool at Karveer by R.L. Tawde Foundation, Kolhapur F. 16-22/2000-SP. I	24.54 12.10.2001	20.00 8.8.2003	4.54
28.	Swimming Pool Cat. I at Chakki Khapa by Central Hindu Military Edn. Society, Nagpur 16-25/2001-SP. I	60.00 20.3.02	15.00 31.3.2004	45.00
29.	Indoor Stadium category-II at Nasik by Rachana Trust No. F. 16-16/99-SP. I	45.00 5.7.2002	22.50 2.1.2004	22.50
30.	Indoor Stadium category-I at Rajaramnagar, Sangli by Rajaram Bapu Patil Endowment Trust No. F. 16-11/99-SP. I	58.23 23.9.2002	25.00 1.11.2004	33.23
31.	Swimming Pool category-I at Kamptte, Nagpur by Sadashiva Patil Shikshan Sanstha No. F. 16-7/2001-SP. I MANIPUR	60.00 11.2.03	30.00 3.6.2004	30.00
32.	Swimming Pool at Tentha by Wanijing Tentha Farmers Development Association, Tentha, Thoubal Distt. F. 17-2/91-SP. I	30.00 9.11.95	27.00 17.11.99	3.00
33.	Outdoor Stadium (Cat. I) at Utlou by Youth Social Welfare Association, Bishnupur No. F. 17-4/2000-SP. I	27.00 7.2.2001	15.00 19.12.01	12.00
34.	Outdoor Stadium (Cat. II) at Haokha by Social Development & Education Organisation No. F. 17-5/2000-SP. I	22.50 5.1.2001	10.00 29.3.2003	12.50

1	2	3	4	5
35.	Outdoor Stadium (Cat. I) at Angtha Village by Angtha Western Panthoibi Club No. F. 17-10/2000-SP. I	27.00 7.2.2001	13.50 29.3.2003	13.50
36.	Construction of Cricket ground by Integrated Rural Upliftment Services, Thoubal, Manipur No. F. 17-13/2000-SP. I	3.38 1.6.2001	3.042 13.12.2001	0.338
37.	Outdoor Stadium Cat. II at Heirok by United Rural Dev. Services No. F. 17-8/2000 SP. I	24.72 14.12.2001	12.00 29.3.2003	12.72
38.	Indoor Stadium category-III at Khupum by Integrated Tribal Dev Society No. 17-3/2001 SP. I NAGALAND	30.00 14.12.2001	15.00 29.3.2003	15.00
39.	Indoor Stadium at Lerie Kohima by Nagaland Teakwondi Association F. 20-2/98-SP. I	90.00 31.3.99	30.00 5.10.99	60.00
40.	Indoor Stadium by Kuzhathade Women Welfare Society at Pfutsero No. F. 20-12/98-SP. I	30.00 9.7.99	20.00 5.10.99	10.00
41.	Creation of outdoor playing facilities by Teens club, Distt. Wokha No. F. 20-16/99-SP. I	6.2001 1.6.2001	4.79 20.8.2001	1.41
42.	Indoor Stadium at Chetheba Phek by Hill Pioneers No. F. 20-17/99-SP. I	30.00 18.12.2001	15.00 19.7.02	15.00
43.	Indoor Stadium at Chizami Distt. Phek by Secieku Society phok No. F. 20-6/2000-SP. I	29.85 lakh 12.7.2001	15.00 12.7.2001	14.85

1	2	3	4	5
44.	Indoor Stadium Cat. III at Zunheboto by Rhino Club No. F. 20-27/2001-SP. I RAJASTHAN	30.00 5.7.02	10.00 26.12.03	20.00
45.	Gymnasium Hall at Chirawa by Dalmia Sikshya Samity Chirawa, Jhunjhunu No. F. 23-4/91-SP. I	5.00 7.10.92	4.50 10.3.99	0.50
46.	Indoor & Open Stadium at Nathdwara Temple Board, Udaipur by Nathdwara Temple Board 6-120/87-SP. I TAMIL NADU	10.00 22.6.87	5.00 22.6.87 4.00 10.1.2000	1.00
47.	Indoor Stadium at Dharampuram Periyar Distt. by Vishnu Lakshmi Trust, Dharampuram No. F. 25-3/95-SP. I WEST BENGAL	52.50 8.5.95	47.25 (23.8.95) & 16.7.97 in two instalments respectively	5.25
48.	Playfield at Yooger Pratik P.O. Shyamnagar 24, Parganas (North) By NGO No. F. 28-31/89-SP. I	0.50 8.10.92	0.40 8.10.92	0.10
49.	Gymnasium Hall at Nandan Milan Bithi Harinavi, 24, Parganas (South), By NGO No. F. 28-4/92-SP. I	5.50 7.9.93	4.95 28.8.94	0.55

Introduction of Santhali Department in Universities

194. SHRI RUPCHAND MURMU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of central universities having separate Santhali Departments;

(b) whether there is any proposal to introduce Santhali Departments in all the Central Universities;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) No Central University is, presently, having a separate Santhali Department.

(b) to (d) No proposal from any Central University seeking establishment of a separate Santhali Department therein has been received for obtaining necessary

approval of the Visitor in terms of the statutory provisions of this behalf.

Evaluation System

195. SHRI NAVJOT SINGH SIDHU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has received representations from various quarters regarding evaluation system of CBSE for class X and XII examination to make it simple and transparent;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (c) Yes, Sir. Representations have been received from parents and students regarding evaluation system of Central Board of Secondary Education (CBSE) from time to time. The evaluation system of CBSE for class X and XII examinations has already been made simple and transparent and there is a constant endeavour to make it more reliable and objective.

Fire Fighting Equipment

196. SHRI PRABHUNATH SINGH:
SHRI UDAY SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware that several high rise buildings in the capital and in the NCR towns are not having any fire fighting equipment;

(b) if so, the details of such unsafe high rise buildings;

(c) whether the government proposes to take any immediate steps to ensure proper implementation of fire fighting equipment in those buildings; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT): (a) to (d) Yes, Sir. The position is as indicated below:

National Capital Territory of Delhi—As per the survey conducted at the time of enactment of the Delhi Fire Prevention and Fire Safety Act, 1986, there were 220 high-rise buildings in Delhi which did not have the requisite fire protection measures. Fire safety equipments were subsequently installed in 217 of these buildings. Of the remaining three, one was sealed and electricity and water supply of the remaining two were disconnected.

In pursuance of the orders passed by the High Court of Delhi on 23rd October, 2004 in CM No. 6904/2004 in CWP No. 2710/1998 titled Dr. B.L. Wadhwa Vs. Government of NCT of Delhi and others, the Chief Fire Officer conducted another survey in which it was found that 2506 high rise buildings constructed after 1983 in Lal Dora, Extended Lal Dora and Non-Lal Dora areas did not have fire protection arrangements. The owners of these buildings were advised through notices published in newspapers on 17th/18th September, 2004 to install fire safety measures in these buildings within 90 days.

Action for non-compliance of the fire safety requirements entails action including sealing of the buildings, imposition of penalty and disconnection of supply of electricity and water connections.

Haryana Sub-region of National Capital Region: The Government of Haryana has intimated that there is no approved high rise building in the Haryana Sub-region of National Capital Region in which fire fighting equipments are not provided. The Government of Haryana has adopted the provisions of the protection arrangements provided in National Building Code of India, 1983 (Part-IV Fire Protection) and amended the Building Bye Laws accordingly. It is mandatory for the owners of such buildings to get the plans approved from fire safety point of view from the competent authority and also to obtain a certificate regarding installation of fire safety equipment in the building before issuance of Occupancy Certificate.

Rajasthan Sub-region of National Capital Region: The Government of Rajasthan has intimated that there are no high rise buildings in Rajasthan Sub-region of National Capital Region.

Uttar Pradesh Sub-region of National Capital Region: As per information received from the Chief Coordinator Planner of the National Capital Region Coordination Cell of the Government of Uttar Pradesh, the position regarding high rise buildings in the towns of

Uttar Pradesh Sub-region of National Capital Region is as indicated below:

- (i) Meerut: There is no high rise building.
- (ii) Bulandshahar: There is no high rise building.
- (iii) Baghpat: There is no high rise building.
- (iv) Ghaziabad: There are 36 high rise buildings in Ghaziabad city area which lack fire safety equipment. Efforts are being made to pursue the matter with the owners of these buildings.
- (v) Gautam Budh Nagar: 20 per cent of the high rise buildings do not have fire safety equipments. Special Beat/Fire Safety Schemes are being launched for adoption of fire protection measures in these high rise buildings.

Conversion of Lease Hold Rights Into Free Hold

197. SHRI PAWAN KUMAR BANSAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the number of applications made so far for conversion of lease hold rights into free hold rights in Chandigarh;
- (b) the number of cases actually cleared and conversion effected therein;
- (c) whether the U.T. Administration has promulgated an order fixing the minimum conversion charges/fee to be equivalent to five times the annual ground rent;
- (d) if so, the reasons therefor;
- (e) whether the holders of General Power of Attorney still continue to be deprived of the right to convert leasehold tenure into freehold;
- (f) if so, whether these charges are violative of the conversion scheme; and
- (g) if so, the reasons for reintroducing lease-hold system for commercial property?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): (a) and (b) The Chandigarh Administration has reported that 4393 applications were received for conversion of lease hold rights into free hold

rights out of which, 4313 cases have been cleared and conversion effected.

(c) and (d) The conversion fee has been worked out @ Rs. 1710/- per Sq. mtr., or 4.5 times of the annual lease money, whichever is more.

(e) and (f) No, Sir. The general power of attorney holder can also apply for conversion of lease hold residential sites into freehold.

(g) The Chandigarh Administration has reported that the Union Territory has no consolidated funds of its own and revenue from sale of land is needed for financing current expenditure. This is unsustainable in the long run as the supply of land will soon be exhausted. Hence there is need for perennial source of revenue to maintain the quality of civic services and Administration has decided to sell commercial property and land to institutions only on lease hold basis.

[Translation]

Special Scheme for Export of Agricultural Products

198. PROF. MAHADEORAO SHIWANKAR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government has recently launched any special scheme to increase the export of agricultural products;
- (b) if so, the names of agricultural products included in the said scheme and incentives extended to the exporters;
- (c) the total value of the agricultural produces exported during the year 2003-04 and till date and the export expected to increase in response to the launch of new scheme;
- (d) whether there has been successive decline in the export of agricultural products during the last three years; and
- (e) if so, the reasons therefor and details thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOVAR): (a) Yes, Sir. In the Foreign Trade Policy 2004-09 announced on 31st August 2004, Vishesh Krishi

Upaj Yojana has been introduced with an objective to promote export of Fruits, Vegetables Flowers, Minor Forest Produce and their value added products.

(b) Export of Items, as given in Para 3.8.2.1. of the Foreign Trade Policy 2004-09 qualify for duty Credit Scripts equivalent to 5% of FOB value of exports.

(c) As per DGCIS Data the total value of Agricultural products (excluding Tea, Coffee, Marine, Cotton & Castor Oil) exported during 2003-04 is to the extent of Rs. 23,839/- Crores. It would however not be possible to predict expected increase as it depends on various factors including demand and supply position, Domestic and International prices, Consumer preferences, etc.

(d) and (e) As per DGCIS export data there has not been any decline in export of Agricultural products during the last three years.

[English]

Export Target 2005-2006

199. SHRI IQBAL AHMED SARADGI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether there is practice of fixing annual export target;

(b) if so, outcome of preceeding three years and action taken in case where target could not be achieved;

(c) whether the Government has fixed export target of \$88 billion for 2005-2006; and

(d) if so, the concrete steps and measures the Government is considering to take to achieve this export target?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) Yes, Sir.

(b) An export target of 3%, 12% and 12% was fixed for 2001-02, 2002-03, and 2003-04 respectively in dollar terms. As against these targets, export growth was (-)01.65%, 20.3% and 21.10% respectively. Exports fell short of the target only in 2001-02 following the September 11, 2001 event which was unforeseen and for which no action could be taken.

(c) Yes, Sir.

(d) A New Foreign Trade Policy (FTP) was announced in August, 2004 with the objective of doubling India's share of global merchandise trade within the next five years. Some of the key strategies adopted in the FTP include: simplification of procedures, reduction in transaction cost, neutralisation of incidence of all levies and duties on inputs used for exports and identification of special focus areas like agriculture, handlooms, handicrafts, gems and jewellery, leather and footwear for further promotion. In addition, Export Promotion Schemes like 'Vishesh Krishi Upaj Yojana' (Special Agricultural Produce Scheme) and 'Target Plus' have been introduced to further accelerate growth of exports.

Special Package for Tea Industry

200. SHRI SUGRIB SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government propose to announce a special package for sick tea industry in the country;

(b) if so, the details in this regard;

(c) whether the Government also proposes to declare Darjeeling tea zone as Agri-export zone;

(d) if so, the details of the incentives given under AEZ scheme to farmers of the Darjeeling; and

(e) the time by which the infrastructure for such zone will be developed?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) and (b) Tea Board has proposed a programme for replantation and rejuvenation of the old tea bushes in various tea gardens across the country. The detailed costing and modalities of funding such a large programme are under examination.

(c) The proposal for setting up of an Agri Export Zone (AEZ) for Darjeeling tea was approved in principle by the Steering Committee on Agri Export Zone subject to the State Government's written commitment to support the AEZ. It was also decided that the Tea Board would act as the nodal agency for this AEZ. Government of West Bengal has since given a commitment to support the establishment of AEZ for Darjeeling tea.

(d) The benefits to tea producers would accrue within the framework of existing schemes of the State and Central Governments.

(e) The proposal is in its inception stage and no time frame has been fixed regarding the development of infrastructure for the AEZ.

[Translation]

Grants to Social and Educational Institutions

201. SHRI RAMDAS ATHAWALE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any direct central grant has been provided to some social and educational institutions during the last three years, State-wise;

(b) if so, the purpose for which these grants have been provided;

(c) whether any agency is monitoring the utilization of grants by these institutions;

(d) if so, whether any complaint has been received against any institution; and

(e) if so, the number of complaints received so far along with the action taken/proposed to be taken by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): (a) to (e) The Ministry of Human Resource Development provides financial assistance to Non-Government Organisations throughout the country under its various schemes for educational activities. The details of such grants of Rs. One lakh and above are generally given in the Annual Reports of the Ministry every year. Schemes generally have an inbuilt mechanism for post-

sanction monitoring and review. Periodic visits are also conducted by the Officers of the Ministry to ensure proper utilization of the funds allocated. In case specific complaints are received regarding misuse of funds by such organisations, the matter is investigated and suitable action, such as stoppage of further grants/blacklisting is taken against the NGO, if the allegations are substantiated.

[English]

Increase in Facilities to Freedom Fighters

202. SHRI JASHUBHAI DHANABHAI BARAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has received any proposal to increase the facilities to the freedom fighters in the country;

(b) if so, the details thereof; and

(c) the reaction of the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT):

(a) and (b) The Government has been frequently receiving representations from various persons/fora for increase in facilities to freedom fighters. The main demands inter alia, are for increase in amount of pension and dearness relief, grant of dependent pension to sons, free education/reservation in professional courses/jobs for dependents, quota in allotment of houses/plots, reservation in State Assemblies/Local Bodies, declaring families of freedom fighters as 'Rashtriya Parivars', etc.

(c) A Statement showing the present amount of pension & dearness relief and facilities available to freedom fighters is enclosed. There is no proposal for enhancement in the amount of pension or dearness relief or for increase in the facilities to freedom fighters under consideration of the Government.

Statement

1. Amount of Pension & Dearness Relief:

Sl.No.	Category	Monthly Pension (Rs.)	Dearness Relief @ 44% of the monthly pension with effect from August 1, 2004 (Rs.)
1	2	3	4
1.(a)	Ex-Andaman political prisoners	4,000/-	1760/-
(b)	Freedom fighters who suffered outside British India (other than INA)	3,500/-	1540/-

1	2	3	4
2.	Other freedom fighters (including INA)	3,000/-	1320/-
3.	Widow/widower of above categories of freedom fighters	3,000/-	1320/-
4.	Unmarried & unemployed daughters (subject to a maximum of three such daughters at a time)	1500/- each	660/- each
5.	Mother and Father	1000/- each	440/- each

Note: The enhancement of pension of unmarried & unemployed daughters from Rs. 600/- per month to the eldest daughter & Rs. 350/- each per month to the other two daughters to Rs. 1500/- each per month to all three daughters was approved by the Government in February 2005.

2. Facilities:

(a) Apart from pension, freedom fighters are also provided the following facilities by the Central Government:—

- (i) Free railway pass (1st Class/AC 2 Tier Sleeper) for freedom fighter & widow/widower, with an attendant, for life.
- (ii) Free medical facilities in all Central Government Hospitals and in Hospitals and in Hospitals run by PSUs under the control of the bureau of Public Enterprises. C.G.H.S. facilities have also been extended to freedom fighters and their dependents.
- (iii) Telephone connection, subject to feasibility, without installation charges, and on payment of only half the rental.
- (iv) General Pool residential accommodation (within the overall 5% discretionary quota) to freedom fighters in Delhi. Widow/Widower of the freedom fighter is also permitted to retain the accommodation for a period of six months after the death of the freedom fighter.
- (v) Accommodation in the Freedom Fighter's set up at Baba Kharak Singh Marg, New Delhi for freedom fighters who have none to look after them.
- (vi) 2% dealership/distributorship of Petroleum Products allotted through Dealer Selection Boards are reserved for freedom fighters.

(b) In addition to the above facilities, ex-Andaman political prisoners and their widows are also entitled to the following facilities:—

- (i) Free voyage facility to visit Port Blair once a year along with a companion.
- (ii) Free air travel facility to visit Port Blair once a year from Chennai/Kolkata along with companion.
- (iii) Free travel in Shatabdi/Rajdhani Express trains along with a companion.

Atrocities on Women

203. SHRI SANAT KUMAR MANDAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether atrocities on women are on the rise in the country;

(b) if so, the details of various cases reported during the last three years, State-wise; and

(c) the steps taken/proposed to be taken to curb the atrocities on women?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT):
(a) and (b) As per statistics compiled by the National Crime Records Bureau, the number of incidents of crimes reportedly committed against women in the country for the years 2001, 2002 and 2003 were 143795, 143034 and 139490 respectively, State-wise details of which are given in the Statement enclosed.

(c) 'Public Order' and 'Police' are State subjects. However, the Government of India has been advising the State Governments, from time to time, to take such measures as are necessary for the prevention of crime against women and other vulnerable sections of society. In an advisory sent to the State Governments on 5th May, 2004, they have been requested, inter alia, to take following measures to check crime against women:

- (i) Identification of crime prone areas and put in place a mechanism to monitor infractions in

schools/colleges to ensure safety and security of female students,

- (ii) Registration of FIR in all cases of crime against women,
 (iii) Prominent exhibition of help-line numbers of the crime against women cells at public places,
 (iv) Setting up of women police cells in the police stations and exclusively women police stations where necessary.
 (v) Adequate training of police personnel in special laws who deal with crime against women.

Statement

Incidence of Crimes committed against Women during 2001

Sl.No.	State/UT	Rape	Kid. & Abduction	Dowry Deaths	Cruelty by Husband and Relatives	Molestation	Sexual Harassment	Importation of Girls	Sati Prevention Act	I.T.P.A.	Indecent Repre. of Women Proh. Act	Dowry Proh. Act	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	871	765	420	5791	3544	2271	7	0	1332	925	551	16477
2.	Arunachal Pradesh	33	55	0	11	78	3	0	0	0	0	0	180
3.	Assam	817	1070	59	1248	850	4	0	0	6	10	179	4243
4.	Bihar	888	518	859	1558	562	21	83	0	29	3	835	5356
5.	Chhattisgarh	959	171	70	840	1763	161	0	0	12	0	13	3989
6.	Goa	12	6	2	11	17	7	0	0	28	0	0	83
7.	Gujarat	286	857	67	3667	756	111	0	0	61	0	0	5805
8.	Haryana	398	297	285	1513	478	401	0	0	21	0	0	3393
9.	Himachal Pradesh	124	105	10	317	310	14	0	0	1	0	9	890
10.	Jammu & Kashmir	169	504	13	50	622	288	0	0	7	0	3	1656
11.	Jharkhand	567	279	217	484	297	5	2	0	3	0	375	2229
12.	Karnataka	293	271	220	1755	1665	81	0	0	1356	0	361	6002
13.	Kerala	562	97	27	2561	1942	81	0	0	132	42	6	5450
14.	Madhya Pradesh	2851	668	609	2562	7063	751	0	0	15	0	30	14549

1	2	3	4	5	6	7	8	9	10	11	12	13	14
15.	Maharashtra	1302	611	308	6090	2823	1120	1	0	233	9	27	12524
16.	Manipur	20	62	0	5	21	0	0	0	4	0	0	112
17.	Meghalaya	26	11	0	4	25	0	0	0	0	0	0	66
18.	Mizoram	52	1	0	16	52	0	3	0	2	0	0	126
19.	Nagaland	17	6	0	0	6	0	0	0	1	0	0	30
20.	Orissa	790	434	294	1266	1655	458	0	0	24	0	436	5357
21.	Punjab	298	324	159	1128	372	47	0	0	32	1	0	2361
22.	Rajasthan	1049	2165	376	5532	2878	56	1	0	68	46	4	12175
23.	Sikkim	8	2	0	0	0	14	0	0	0	0	0	24
24.	Tamil Nadu	423	607	191	815	1773	1012	14	0	5232	11	33	10111
25.	Tripura	102	35	16	227	58	0	0	0	0	0	0	438
26.	Uttaranchal	74	126	56	301	103	84	0	0	0	0	5	749
27.	Uttar Pradesh	1958	2879	2211	7365	2870	2575	0	0	26	3	340	20227
28.	West Bengal	709	695	265	3859	954	48	3	0	31	0	6	6570
Total (States)		15658	13621	6724	48976	33537	9613	114	0	8656	1050	3213	141172
29.	A&N Islands	3	2	0	9	19	1	0	0	0	0	0	34
30.	Chandigarh	18	50	3	36	24	15	0	0	3	1	0	150
31.	D&N Haveli	6	2	0	4	7	0	0	0	0	0	0	19
32.	Daman & Diu	0	3	0	4	0	0	0	0	3	0	0	10
33.	Delhi	381	964	113	138	502	90	0	0	95	1	7	2291
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
35.	Pondicherry	9	3	1	3	35	27	0	0	39	0	2	119
Total (UTs)		417	1024	117	194	587	133	0	0	140	2	9	2623
Total (All-India)		16075	14645	6851	49170	34124	9746	114	0	8796	1052	3222	143795

Source: Crime in India

Incidence of Crimes committed against Women during 2002

Sl.No.	State/UT	Rape	Kid. & Abduction	Dowry Deaths	Cruelty by Husband and Relatives	Molestation	Sexual Harassment	Importation of Girls	Sati Prevention Act	I.T.P.A.	Indecent Repre. of Women Proh. Act	Dowry Proh. Act	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	1002	854	449	7018	3799	2024	0	0	871	2403	460	18880
2.	Arunachal Pradesh	38	38	0	13	68	2	0	0	0	0	0	159
3.	Assam	970	1276	70	1694	984	7	0	0	24	3	64	5092
4.	Bihar	1040	744	927	1577	621	6	38	0	10	1	779	5743
5.	Chhattisgarh	992	154	85	653	1483	147	0	0	12	0	12	3538
6.	Goa	12	5	2	8	18	6	0	0	25	0	0	76
7.	Gujarat	267	807	62	3321	750	104	0	0	57	4	1	5373
8.	Haryana	361	290	256	1565	454	1424	0	0	32	0	3	4385
9.	Himachal Pradesh	137	116	6	234	326	12	0	0	2	0	5	838
10.	Jammu & Kashmir	192	596	18	54	785	368	0	0	3	0	0	2016
11.	Jharkhand	797	178	275	588	411	3	36	0	3	0	199	2490
12.	Karnatka	292	300	233	1826	1648	100	0	0	1388	0	383	6170
13.	Kerala	499	91	17	2836	2123	102	0	0	132	26	3	5829
14.	Madhya Pradesh	2891	639	674	3117	7118	783	0	0	14	0	24	15260
15.	Maharashtra	1352	650	303	5353	2686	769	0	0	182	4	23	11322
16.	Manipur	14	82	0	10	58	0	0	0	6	0	0	170
17.	Meghalaya	38	10	0	0	23	0	0	0	0	0	0	71
18.	Mizoram	76	2	0	3	73	0	0	0	0	0	0	154
19.	Nagaland	17	4	0	0	1	0	0	0	4	0	0	26
20.	Orissa	691	432	248	1167	1605	188	0	0	24	0	424	4779
21.	Punjab	299	354	166	944	341	145	0	0	38	8	0	2295
22.	Rajasthan	1051	2019	399	5691	2730	44	0	0	55	54	6	12049

1	2	3	4	5	6	7	8	9	10	11	12	13	14
23.	Sikkim	6	2	0	3	17	0	0	0	0	0	0	28
24.	Tamil Nadu	534	714	243	1052	1877	1718	0	0	3530	5	125	9798
25.	Tripura	108	48	16	236	128	0	0	0	0	0	0	536
26.	Uttar Pradesh	1415	2298	1893	5679	2145	1887	0	0	42	0	288	15647
27.	Uttaranchal	89	155	66	316	145	97	1	0	0	0	1	870
28.	West Bengal	759	694	273	4069	964	34	1	0	42	0	6	6842
Total (States)		15939	13552	6681	49027	33381	9970	76	0	6496	2508	2806	140436
29.	A&N Islands	2	1	0	4	17	3	0	0	0	0	0	27
30.	Chandigarh	18	47	1	56	36	28	0	0	3	0	0	189
31.	D&N Haveli	4	5	0	3	3	0	0	0	0	0	0	15
32.	Daman & Diu	0	2	0	3	0	0	0	0	3	0	0	8
33.	Delhi	403	893	135	135	446	128	0	0	69	0	7	2216
34.	Lakshadweep	1	0	0	0	1	0	0	0	0	0	0	2
35.	Pondicherry	6	6	5	9	59	26	0	0	27	0	3	141
Total (UTs)		434	954	141	210	562	185	0	0	102	0	10	2598
Total (All-India)		16373	14506	6822	49237	33943	10155	76	0	6598	2508	2816	143034

Incidence of Crimes committed against Women during 2003

Sl.No.	State/UT	Rape	Kid. & Abduction	Dowry Deaths	Cruelty by Husband and Relatives	Molestation	Sexual Harassment	Importation of Girls	Sati Prevention Act	I.T.P.A.	Indecent Repre. of Women Prof. Act	Dowry Prof. Act	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	946	931	466	8167	4128	2286	5	0	349	909	195	18382
2.	Arunachal Pradesh	31	51	0	14	43	0	0	0	0	0	0	139
3.	Assam	1095	1351	60	1808	878	6	0	0	22	0	92	5312

1	2	3	4	5	6	7	8	9	10	11	12	13	14
4.	Bihar	985	674	909	1880	688	11	37	0	9	1	706	5900
5.	Chhattisgarh	898	149	79	601	1481	105	0	0	7	0	16	3336
6.	Goa	31	13	2	24	19	7	0	0	25	0	0	121
7.	Gujarat	236	859	54	3684	722	92	0	0	74	14	0	5735
8.	Haryana	353	271	222	1618	344	1302	0	0	57	0	3	4170
9.	Himachal Pradesh	126	96	6	221	250	18	0	0	5	0	7	729
10.	Jammu & Kashmir	211	615	10	71	875	376	0	0	2	0	4	2164
11.	Jharkhand	712	262	262	559	424	2	0	0	6	0	261	2488
12.	Karnataka	321	244	194	1704	1585	84	0	0	1361	0	341	5834
13.	Kerala	394	102	33	2930	1947	68	0	0	159	16	4	5653
14.	Madhya Pradesh	2738	608	648	2938	6842	705	0	0	33	0	29	14547
15.	Maharashtra	1268	626	368	5452	2661	682	0	0	179	8	29	11273
16.	Manipur	18	71	0	4	44	0	0	0	0	0	0	137
17.	Meghalaya	40	10	0	4	13	1	0	0	1	0	0	69
18.	Mizoram	54	2	0	3	88	0	0	0	0	0	0	147
19.	Nagaland	14	3	0	0	4	2	1	0	1	0	0	25
20.	Orissa	725	373	279	1289	1669	188	0	0	11	0	412	4946
21.	Punjab	380	295	110	987	346	199	0	0	54	1	3	2375
22.	Rajasthan	1050	1750	389	5733	2715	33	1	0	51	87	3	11812
23.	Sikkim	10	0	0	1	25	0	0	0	1	0	0	37
24.	Tamil Nadu	557	632	220	1555	2022	881	1	0	2839	6	175	8888
25.	Tripura	114	29	20	247	127	0	0	0	0	0	0	537
26.	Uttar Pradesh	911	1499	1322	2626	1098	4970	0	0	47	0	367	12840
27.	Uttaranchal	107	134	93	317	136	98	0	0	0	0	1	886
28.	West Bengal	1002	801	329	4948	1186	71	1	0	152	1	17	8508
Total (States)		15327	12451	6075	49385	32366	12187	46	0	5445	1043	2665	136990

1	2	3	4	5	6	7	8	9	10	11	12	13	14
29.	A&N Islands	2	2	0	7	9	2	0	0	0	0	0	22
30.	Chandigarh	18	28	1	93	11	4	0	0	4	0	0	159
31.	D&N Haveli	1	4	0	2	4	0	0	0	2	0	0	13
32.	Daman & Diu	5	1	1	0	3	0	0	0	0	0	0	10
33.	Delhi	490	797	130	100	489	105	0	0	46	0	14	2171
34.	Lakshadweep	2	0	0	1	1	0	0	0	0	0	0	4
35.	Pondicherry	2	13	1	4	56	27	0	0	13	0	5	121
Total (UTs)		520	845	133	207	573	138	0	0	65	0	19	2500
Total (All-India)		15847	13296	6208	49592	32939	12325	46	0	5510	1043	2684	139490

Source: Crime in India

Gutka Manufacturers Links with Underworld

204. SHRI ADHIR CHOWDHURY:
SHRI UDAY SINGH:
SHRIMATI NIVEDITA MANE:
SHRI S.D. MANDLIK:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some businessmen including Gutka manufacturers and film stars/actresses have close link with underworld;

(b) if so, the details in this regard;

(c) whether the Government has conducted any inquiry in this regard;

(d) if so, the outcome thereof; and

(e) the action taken against the guilty persons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO HODLYA GAVIT):
(a) to (e) During the course of investigation of a case registered by Mumbai Police under Section 120-B read with Sections 384, 387 & 34 of Indian Penal Code, Sections 3 & 25 of the Arms Act Section 3(1)(ii), 3(2) and 3(4) of the Maharashtra Control of Organised Crime

(MCOC) Act, 1999, one of the accused had stated that two Gutka manufacturers namely, Shri Rasiklal Dhariwal of Manikchand Group of Companies and Shri J.M. Joshi of Goa Gutka had a meeting with gangster Anis Ibrahim Kaskar (brother of Dawood Ibrahim) in connection with settlement of their financial dispute. Non-bailable warrants were obtained from MCOC Court against Shri Dhariwal and Shri Joshi. On the request the Government of Maharashtra, the CBI has taken over the above case for further investigation on 09.02.2005. In the meantime, an interim chargesheet had been submitted by Maharashtra Police in the MCOC Special Court on 24.01.2005 against arrested accused Jamiruddin & Rajesh Panchariya and wanted accused Anis Ibrahim & Farukh Mohd. Mansuri.

Export of Fruits and Vegetables

205. SHRI DUSHYANT SINGH:
SHRI GIRIDHARI YADAV:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the detail of export of fruits and vegetables from the respective States during last three years, State-wise;

(b) whether Government has initiated steps to increase the export of fruits and vegetables from the respective States;

(c) whether the percentage of export of fruits and vegetables from respective States in comparison to production is satisfactory;

(d) if so, details thereon and balancing measures taken thereupon; and

(e) the details of the countries to which fruits and vegetables are exported alongwith the volume of export?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELGANOVAN): (a) State-wise details of exports of fruits and vegetables are not maintained. The details of export of fresh fruits and vegetables during last 3 years are given below:

(Quantity in metric tons,
Value: in Rupees in crores)

Quantity	Value
	2001-2002
781495.61	869.63
	2002-2003
926023.59	965.52
	2004-2005
1284898.99	1355.83

Source: APEDA

(b) Yes, Sir.

(c) and (d) State-wise details of fruits and vegetables are not maintained.

(e) Available information on the export of fresh fruits and vegetables to major importing countries is given below:

Vegetables:

(Quantity in : metric tonnes)

Country	Quantity
1	2
Australia	2596.84
Belgium	1840.24
Bangladesh	343997.95
Bahrain	31476.54

1	2
Brunei	1227.13
Canada	2450.17
Greece	5204.5
Kuwait	7571.98
Spain	2836.19
USA	11199.18
Estonia	1102.53
France	5754.93
Germany	2697.92
U.K.	5596.79
Israel	1408.05
Sri Lanka	113126.19
Maldives	5027.57
Mauritius	14327.31
Malaysia	177325.76
Nepal	102969.07
Netherlands	2382.11
Oman	3793.3
Qatar	4379.79
Reunion	3499.58
Russia	2507.54
Saudi Arabia	24325.64
Singapore	18742.08
U.A.E.	132695.79
Fruits	
Belgium	791.53
Bangladesh	112140.77
Bahrain	2402.36
Netherlands	6837.81
U.A.E.	46320.4

1	2
USA	1348.43
Nepal	25039.1
Germany	2381.01
U.K.	9733.67
Sri Lanka	1732.21
Maldives	572.42
Oman	3662.71
Pakistan	3063.44
Qatar	664.5
Russia	1930.8
Saudi Arabia	8862.35

Source : APEDA

Textile and Pharmaceutical Sectors

206. SHRI ANANDRAO VITHOBA ADSUL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether consequential to the new patent regime and the end of the multi fibre agreement the textiles and pharmaceutical sectors will emerge as major sector at the global stage; and

(b) if so, the steps taken by the Government to explore potential of these two sectors?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGOAN): (a) It is generally felt that the Indian Pharmaceutical sector will be benefited with the introduction of the product patent regime as this is likely to provide an impetus to growth in the Research & Development activities. It will also enhance the credibility of Indian system to protect the intellectual property. The Indian pharmaceutical industry has itself experienced a transformation in recent years, and is expected to take this opportunity to use it to the fullest to become a world leader in this knowledge based sector.

It is also felt that India's textile & clothing exports would increase substantially as a consequence of end of textile quota regime, since now the limitations have been removed.

(b) The steps taken by Government to make the textile industry globally competitive include operationalization of the Technology Upgradation Fund Scheme (TUFS); extension of the facility of accelerated depreciation at the rate of 50% to weaving, processing and garment machinery; reduction of customs duty on shuttleless looms from 15% to 5%; launch of Technology Mission on Cotton (TMC) to improve productivity and quality of cotton; launch of a centrally sponsored scheme titled "Apparel Park for Export Scheme"; launch of "Textile Centre Infrastructure Development Scheme" (TCIDS) for upgrading infrastructure facilities at important textile centres.

The steps taken by the Government to explore potential of the pharmaceutical sector globally include introduction of provisions for export of patented pharmaceutical products to any country having insufficient or no manufacturing capacity in the pharmaceutical sector, modernization of Patent Offices, introduction of an internationally credible legal framework to attract investments in R&D and clinical outsourcing projects.

Infant Mortality Rate

207. SHRI RAGHUNATH JHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a large number of children under the age of five die every month in India due to malnutrition despite full utilization of funds allocated under Integrated Child Development Services scheme;

(b) whether Integrated Child Development Services scheme's main aim is to lower the infant mortality;

(c) if so, whether the Government has identified the reasons responsible for the total failure of the scheme; and

(d) the details of the steps taken/proposed to be taken to bring decline in infant mortality rate?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH): (a) to (c) The Integrated Child Development Services (ICDS) Scheme aims at holistic development of children below 6 years. Reduction in the incidence of mortality, morbidity, malnutrition and school dropout is one of the objectives of the Scheme. The Scheme which was launched in 1975 in 33 blocks now covers 5652

blocks in the country. Infant Mortality Rate (IMR) has declined from 110 in 1981 to 63 per thousand live birth in 2002. Similarly, under-5 mortality has declined from 161 in 1983 to 87 in 2003. Moreover, an evaluation of the ICDS Scheme by National Council for Applied Economic Research (NCAER) has revealed that there has been a significant impact of the Scheme in reduction of IMR. It has, therefore, not correct to say that the Scheme has been a total failure.

(d) ICDS Scheme is being expanded to bring uncovered habitations/settlement within its ambit. Moreover, Government of India, in the Ministry of Health & Family Welfare, is also implementing several programmes/schemes viz. National Diarrhea Disease Control Programme; National Acute Respiratory Infection (ARI) Control Programme; Vitamin-A Supplementation; Iron and Folic Acid Supplementation; Promotion of breast feeding; Complementary feeding from six months of life; Integrated Management of Neonatal and Childhood Illness to address the issue of high infant and child mortality in the country.

Peace Talks with ULFA

208. SHRI NAVJOT SINGH SIDHU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any outfit particularly ULFA has turned down Central Government offer for peace talks;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps being taken to resume the peace talks?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY): (a) An appeal has been received from Prof. Indira Goswami for "Peace Talks" with ULFA.

(b) The appeal indicated the willingness of ULFA to hold talks with the Government of India without pre-conditions and also specifically referred to their "core demand" of sovereignty.

(c) The Government of India had consistently expressed to talk to all groups, which were prepared to abjure the path of violence.

Allotment of Plots under 20-Point Programme

209. SHRI PRABHUNATH SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government has allotted plots under 20-Point Programme in village Palam, New Delhi;

(b) if so, the total number of plots there and the number of plots allotted out of them;

(c) whether some additional plots than the actually allotted numbers have come up on the land earmarked as Green Area, parks etc.;

(d) if so, the steps taken/proposed to be taken to clear the encroachments; and

(e) the time by which the encroachments are likely to be cleared?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): (a) and (b) The Government of National Capital Territory of Delhi (GNCTD) have reported that the total number of plots on the spot are 1172 and the number of plots allotted out of these are 1125.

(c) Additional plots have come to up in Khasra No. 28-3/2, 4/2, 5/2 of village Palam.

(d) The matter of illegal encroachment of land on the basis of false documents, was reported by Block Development Officer (BDO) concerned to Station House Officer (SHO), Police Station, Dwarka on 1.8.2001 for registering First Information Report (FIR) against the encroachers. On the advise of SHO that such matters are dealt by Special Branch of Delhi Police namely "Special Task Force", the matter was referred to Special Task Force on 18.10.2001.

(e) In view of reply to (d) above, it is difficult to give a time limit in the matter.

Allotment of Tenements in Rehabilitation Colonies

210. SHRI PAWAN KUMAR BANSAL: Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether slum dwellers in UT Chandigarh enrolled as voters as on December 8, 1996 are entitled to allotment of tenements in rehabilitation colonies;

(b) if so, the details thereof;

(c) whether demolitions were carried out recently without relocating the eligible persons;

(d) if so, whether conditions for rehabilitation under the relevant scheme were changed some time back;

(e) if so, the details thereof and the reasons therefor;

(f) whether the condition relating to the enrolment in the voters' lists only has deprived a number of slum dwellers settled in Chandigarh since very long of the right to seek allotment of a tenement under the Scheme;

(g) if so, the facts thereof;

(h) whether there have been complaints that in many cases names were deleted from the voters' lists though the concerned persons were given enumeration slips and had been voters many years before that date; and

(i) if so, the details of system, if any, to redress such grievances?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION (KUMARI SELJA): (a) and (b) According to information received from the Union Territory of Chandigarh Administration, as per rehabilitation Scheme, 1979 as amended from time to time, the slum dwellers who were enrolled as voters as on 8.12.1996 were/are eligible for the allotment to tenements. Survey/verification as to their eligibilities is conducted as and when such people are uprooted available for allotment.

(c) No, Sir.

(d) Minor changes have been made in the schemes from time to time.

(e) 1. Income criteria of the slum dweller has been deleted by the Chandigarh Administration vide Notification dated 9.12.1997.

2. The cut off date has been changed from time to time and now the cut off date is 8.12.1996 as per Notification dated 22.6.1998.

3. These changes were made in order to ensure that the benefit of rehabilitation may reach to the genuine and needy persons only living in labour colonies.

(f) and (g) The migrants whose name did not exist in the voter list as required as per the rehabilitation scheme were not entitled to the allotment of tenements/sites.

(h) No written complaint has been received as reported by the Election Department.

(i) If any person does not find his/her name registered in the electoral rolls, such person can file a claim for enrolment under Section 23 of the Rehabilitation of People Act, 1950.

[Translation]

Reservation of SC/ST in Public Sector Banks/ Educational Institutions

211. PROF. MAHADEORAO SHIWANKAR: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Government is contemplating to implement the reservation policy in public sector banks and educational institutions receiving financial assistance from the Government as reported in the Hindustan dated January 11, 2005;

(b) if so, the details thereof and the time by which the said reservation is likely to be provided;

(c) whether minority tribals are also being considered for inclusion in the list for providing the said reservation;

(d) whether any reservation is provided to the Scheduled Castes and Scheduled Tribes in awarding Government contracts as on date;

(e) if so, the percentage of the said reservation;

(f) whether the National Commission for Scheduled Tribes (NCST) has made any recommendations in regard to the enactment of laws to enforce reservation; and

(g) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI P.R. KYNDIAH): (a) to (e) Reservation policy of Government is already being enforced in various sectors, including recruitment to the services/posts in public sector banks. As per the information, received from Ministry of Human Resourced Development, there is no proposal to extend reservation in educational institutions receiving financial assistance from the Government. The Scheduled tribes are notified under Article 342 of the Constitution. Scheduled Tribes are notified in accordance with laid down criteria, irrespective of their religion.

(f) The erstwhile National Commission for Scheduled Castes and Scheduled Tribes has made recommendations in regard to the enactment of laws to enforce reservation.

(g) The details of the recommendations of the erstwhile National Commission for Scheduled Castes and Scheduled Tribes are contained in its Fourth Report (1996-1997) and (1997-98) (Vol. I), Fifth Report (1998-1999) (Vol. I) and Sixth Report (1999-2000) and (2000-2001) which have been laid on the table of the House. The Department of Personnel and Training have introduced a Bill in the Rajya Sabha on reservation in services.

[English]

Annual Foreign Trade Policy for 2005-06

212. SHRI IQBAL AHMED SARADGI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Government has commenced the exercise to formulate the annual foreign trade policy for 2005-06;

(b) if so, the details thereof;

(c) whether the Industry Associations, Export Promotion Councils and commodity boards have been asked to submit their suggestions on the various export promotion schemes and export-import procedures that is due for release in March/April 2005; and

(d) if so, the suggestions made by these organizations?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): (a) to (d) As part of the annual review of Foreign Trade Policy 2004-09 suggestions were invited from various Industry Associations, Export Promotion Councils, Commodity Boards as also other Stake Holders and discussions were held with them. The suggestions received from them to include continuation of the existing Export Promotion Schemes and their rationalization as also further simplification of the procedures. Their inputs are being considered for suitable incorporation in consultation with related Ministries/Departments. Inputs have also been invited from other Stake Holders on issues concerning Simplification of Procedures, Reduction in Transaction Costs and Liberalization of Regulatory Framework by way of advertisement in all the leading National Dailies.

MR. SPEAKER: The House Stands adjourned till 11.00 a.m. tomorrow.

11.37 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, March 2, 2005/Phalgun 11, 1926 (Saka)

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